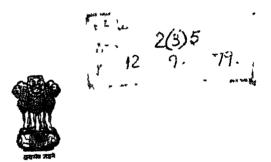
day, April 27, 1979 hha 7, 1901 (Saka)

LOK SABHA DEBATES

(Seventh Session)



(Vol. XXVI contains Nos. 41-50)

LOR SABHA SECRETARIAT NEW DELHI

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CONTENTS

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Sixth series, volume X	XVI,	seve	ath S	essio	n, 197	9/190	1 (\$	aka)
No. 46, Friday, Ap	ril 27	, 197	9/Vais	akha	7, 19	0I (S	aka)	Columns
Oral Answers to Questions:								
*Starred Questions Nos. 90	98 to	13 and	1 9 1 5	٠	•	•	•	I—34
Written Answers to Questions	:							
Starred Questions Nos. 914 a	nd 91(6 to 92	·7 ·	•	•	•	•	34-44
Unstarred Questions Nos. 8 to 8882, 8884 to 8917, 89	801 to 919 to	o 883 8972,	2, 88 8974 1	34 to to 899	o 887 of and	5, 8 8 89 9 8	877 to	(m • m Q
9000	•	•	•	•	•	•	•	45-258
Papers laid on the Table			•	•	·	•	•	259-60
Committee on Public Undert	akings	;						
Minutes		•	•	•	•	•	•	260
Calling Attention to Matter o Reported violent incidents London	agains						•	261-78
Shri Mukhtiar Singh Ma		•	ş, •	•	•	•	20	51, 263-64 261-62,
Shri Samarendra Ku ndu	•	•	•	•	•	•	•	264-65, 26769, 271-72, 276-77, 278
Shri G. M. Banatwalla	•	•	•		•		•	26567
Shri Vijay Kumar Malho	otra	•	•	•		•	•	26971
Shri Saugata Roy	•	•	•	•	•	•	•	272-76
Shri P. Rajagopal Naidu	•	•	•	•	•	•	•	278
Public Accounts Committee								
Hundred and twenty-seventh dred and forty-third Rep		ndred :	and fo	rty-se	cond :	and H	un-	279
Estimates Committee-								
Thirty-third and Thirty-fift second and Thirty-seventh					es an	d Th	ir1 y-	279-80
Committee on Subordinate L	egisla,	tion—	•					
Twentieth Report .	•	•	•	•	•	•	•	281

•The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

									(Colun
Comm Trib	ittee on the	Welfare o	of Sch	edule	d Ca	stes a	nd S	chedu	led	•
Twenty seve	nth and Thi	hirtieth, T rty-eighth	hirty- Repor	fourth ts	, T	hirty-f	ifth, ·	Thir ·	ty-	281
	ttee on Publ eth Report	ic Undertal	kings-		•				•	282
	ent by Home State—	Minister re	. his r	ecent '	Visit	to Jam	mu a	nd Kas	h-	
Sh	ri H. M. Pat	iel .	•	•	•	•	•	•	•	283- 07
Busine	ss of the Hou	18 C .	•	•	•	•	•	٠	•	288 °)
Multi-	State Cooper	ative Socie	ti cs Bi	11						
Exte	nsion of time	e for presen	tation	of Re	port	of Join	nt Co	n mitte	ec	28 9-96
Matter	s under Rule	e 377								
F	Reported sho Kareli and ther places-	Gadarwara	wago Man	ns fer dis i	carr n Ja	ying f balpu	codgn rDi	ains fr visicn	to	
S	Shri Nirmal (Chand Jain	•	•	•	۰.	•	•	۰.	296-9 7
	Short supply Asansol-Dur				mali i	ndust	ri c s l	ocated	in	
5	Shri Robin S	en	•			•	•	•		297-9
(iii)	Procedure for			award	is and	l prcm	otic n	stc of	fcers	
	Shri D. D. I	Desai .	•	•	•	•	•	•	•	21
(iv)	Lack of tran from Bharaty	nsport facil pur and Kh	ities f airli N	or explandis	port of R	of edi ajasth	ible n an—	rustan	d oil	
	Shri Ram Ki	ishan .	•	•	•	•	•	•	•	298-9 (
(v) :	Need for takı Mill, Sidhpu	ng ovei the	manag	cmen	tofS	idhpu	r Cot	ton Te	xtile	
	Shri Ahsan]	afri .	•	•				•	•	299- 300
Merch	ant Shippin	g (Second A	mend	ment)	Bill-	-				
Mot	tion to consid	ier amendn	nents 1	nade 1	by R	ajya S	abha-	-Agre	ed to	300 305
S	hri Chand R	am .	•	•	•	•	•	•	•	300-301, 302-304
SI	hri B. Racha	iah .		•	•		•			301
S	hri Vayalar F	Ravi .	•	•	•		•			301-302
S	hrimati Ahily	ya P. Rangn	ekar	•	•	•	•	•	•	302

								Columns
Motion to agree with the ame	ndme	ents			•		•	306
Shri Chand Ram .	•	•	•	•	•	•	•	306
Haryana and Uttar Pradesh (Alter	ation	of B	lounda	ries)	Bill—		
Motion to consider-								
Shri Dhanik Lal Mandal	•	•	•	•	•	•	•	306-12
Committee on Private Members	' Bill	s and	Reso	lutions				
Thirty-second Report .	•	•	•	•	•	•	•	312
Resolution re. Procedure follow	ed re	gardin	n g pro	motic	u of e	Judge	•	313-74
Shri C.M. Stephen .	•	•	•	•		•	•	313, 316—30, 370—74
Shri Kanwar Lal Gupta	•	•	•	•	•	•	•	31 3— 16, 330—37
Dr. Ramji Singh .	•	•	•	•	•	•	•	337 42
Shri Nirmal Chandra Jair	1	•	•	•	•	•	•	342-45
Shri Somnath Chatterjee		•	•	•	•	•	•	345-52
Shri Vinodbhai B. Sheth	۰.	•	•	•	•	•	•	352-54
Shri Shanti Bhusl an	•	•	•	•	•	•	•	354-70
Half-an-Hour Discussion-								
Alleged irregularities in India	n Ins	stitute	of T	echno	logy,	Kanpu	I r	
Dr. Ramji Singh .	•	•	•	•	•	•	•	374—80
Dr. Pratap Chandra Chund	der	•	•	•	•	•	38	380—83, 5-86, 390, 394—96
Shri Kanwar Lal Gupta	•	•	•	•	•	•	•	38385
Shri Rasheed Masood	•	•	•	•	•	•	•	386- 8 9
Prof. Dilip Chakravarty	•	•	•	•	•	٠		389
Shri Manohar Lal .	•	•	•	•	•	•	•	391
Shri-Brij Bhushan Tiwari	•	•	•	•	•	•	٠	3 91—94

LOK SABHA DEBATES

LOK SABHA

rıday, Aprıl 27, 1979/Vaısakha 7, 1901 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

राष्ट्रीय सहकारिता आयोग के लिए मांग

*908 श्री सुमाय श्राहवा: क्या वाणिज्य तथा नागरिक पूर्ति मौर सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

क) क्या इडियन कोआपरेटिव कोग्रेस ने माग की है र एक राष्ट्रीय सहकारिता भायोग की नियुक्ति को ाये, धौर

ख) यदि हा, तो सरकार द्वारा इस वार मे क्या । यंवाई की जा रही हैं ?

वाविज्य, नागरिक पूर्ति और सहकारिता मंत्रालय में ाज्य मंत्री (भी ड्राज्य कुनार गोयल) (क). नयी बस्ती में 9 से 11 यार्च, 1979 को हुई माठवी भारतीय सहकारी काय्रेम से निफारिश की हैं कि एक राप्युीय सहकारी झायोग नियुक्त किया जाये जो सह-कारी झादीलन के सपूर्ण कार्य का साध्ययन करे और सहकारी सवितियों को कार्यात्मक कुमलता से सुधार करमें के लिए उपायों का सुझाव दे।

(ख) राष्ट्रीय सहकारी झायोग नियुक्त कग्ने का मस्ताव पहने ही सरकार के विचाराधीन हैं। 79 LS-1 भी सुमाव आहुआ। माननीय उपाध्यक्ष जो, मै माननीय जी मे यह जानना चाहुगा कि जब सरकार के पास राष्ट्रीय झायोग के गठन का विचार चल रहा है और यह प्रस्ताव उस के विचाराधीन है, तो क्या सरकार ने कुछ विझेष मुद्दे आयोग को देने के लिये तय किये है जिन पर यह आयोग विचार विमर्श कर सके और वे मढे कोन से है ?

भी कृष्ण कुमार गोयल जैसा कि उत्तर में कहा है कि यह आयोग बनाने का प्रश्न विचाराधील है और जैसा कि माननीय सदस्य जानते है कि 1979 मे सहकारी झान्दोलन झपने 75 वर्ष पूरे कर लेगा, इस बीच के ममय में इस प्रान्दालन का देश के प्रन्दर काफी प्रसार हुन्ना है। इस में काफी पूजी लगने के साथ ही साथ 8 करोड सदस्य इस के बने है लेकिन इस के साथ ही साथ कई समस्याये भी बढी है, विशेषकर सारे देश के भन्दर जो महकारिता का प्रसार हथा है, विकास हुया है, वह इस प्रकार का भसतुलित विकास हमा है कि कई राज्य सहकारिता की दृष्टि से काफी विकसित हो गये है। मौर कई राज्य सहकारिता की दृष्टि से विकसित नहीं हो पाये। इस के कारणो की खोज करना है कि क्या कारण है कि सरकार के इतने प्रयास करने के बाद भी सहकारिता की दृष्टि से विभिन्न राज्या में ग्रमतूलन रहा है / इस के साथ माथ केन्द्र ग्रीर राज्या में संहकारिता की दुष्टि से ाकम प्रकार के सम्बन्ध होन चाहियें, इस पर विचार करना । सहकारिता का भीरी टायर या फार टायर सिस्टम रखा जाए इस पर विवार करना है। य जो भिन्न मिन्न मुटे है इन मुद्दो पर विचार करने के लिये इम ग्रायोग की म्थापना करने के बाग म मरकार विचार कर रही ŧ I

भी सुभाव झाडू माननीय उपाध्यक्ष महोदय, यह मही है कि महकारिता प्रान्धोपन प्रामीण क्षेतों में बहुत मधिक विकसित हा चुका है प्रीर इस कंकरीब घाठ करोड सदस्य है ? महकारिता घान्दोलन हमारे देश में 75 साल से चल रहा है। इम के चलते हुए आज भी हमारे प्रामीण भाइयां में महकारिता घान्दोलन में प्रति घविश्वास की भावना पनप रही है। इम का कारण है कि सहकारिता घान्दोलन में राजनीतिज्ञा का मनाधिकार हत्सकेप होता है। इन मारी बातो पर विचार करने के लिए घायाग का शीघ से झी घ गठन कव तक हो सबेगा ?

भी इत्या कुमार गोयल श्रीमान जैसा कि मैंने वहा कि सहकारिता के प्रति प्रविश्वास है लेकिन इस में भी इवार नहीं किया जा सकता है कि प्रगर हम समाज के प्रन्यर मामाजिक प्रीर प्रायिक परिवर्तन लाना चाहते हैं तो सहकारिता परमावश्यक है। यह प्रविश्वास

2

क्यो है⁷ इस के कारणो को दूर करना है। इसी दूष्टि से हम आयोग को स्थापित करने पर विचार कर 77 है। जैसा आपने कहा, यह भी सही है कि इस मे राज-नीतिक दूष्टि से हस्तक्षेप है। इस दुष्टि मे भी हम इसकी स्थापना पर विचार कर रहे है।

भी भागीरव कवर : माननीय मती जी से मै वह जानना चाहता हू कि पिछले मालो में सहकारिता आण्योजन के माध्यम से -- जैसा कि मती जी ने बताया--किसी राज्य को जाभ हुआ घोर किसी राज्य को नुकसान हुआ, बहुत से गरीव लोगो को, किसानो को, खास कर के हरिजनो घोर घादिवालियो को नुकसान हुघा, तो क्या जब यह घायोग गठित होगा तब खांच के लिये इन मुद्दो को घी उम के सामने रखा जायेगा या कोई घौर सरस्या बनायी जायेगी जिस से कि जो ये गड़बडिया यैदा हई ही उन को स्वारा जा सके ?

बी कुल्ब कुलार गोयल . जैसा कि मैने आरम्भ मे कहा कि सार प्रगन सरकार के मामने हैं कि इतने प्रवास करने के बाद भी सहकारिता धान्दीसन जिस यति से बढ़ना चाहिये था, किस्तना विषवास कोगो में इस के प्रति होना चाहिये था वह क्यो नही हो पाया है। इसी दृष्टि में बिचार हो रहा है। जहां तक गरीब लोगा के नहकारिता आन्दोलन से नुकसान का मम्बन्ध है, इस के बारे में मैं कहना चाहना हूँ कि इस का इम्प्ली मेंटे जन राज्यो से मीधे मम्बन्धित है। इस बारे मे केन्द्रीय सरकार और राज्य सरकारो के मम्पर्क का भी प्रजन प्राता है और यज्य प्रसकारो के नम्पर्क का भी प्रजन प्राता है और यह प्रगन भी प्राता है कि हम किम प्रकार से इस की गति प्रदाम कर सकें।

एक भागनीय सबस्य . सहकारिता धान्दोलन बदनाम भी बहुत हथा है ।

भी कुल्म कुमार गोवल : माननीय उपाध्यक्ष महोदय. मै माननीय सदस्य की इस भावना से सहमत नहीं हू कि यह बदनाम हुमा है । माफ हमारे देग में सहकारिता की दूष्टि से इस प्रकार के प्रोजेन्ट है जैसे कि इफको ग्रोर मामूल, जो कि न केवल देग के प्रन्दर बल्क प्रत्नर्राष्ट्रीय सेत में की ख्याति प्राप्त कर रहे है । बही कुछ कमजोरिया है जिन्हें दूर करना पडेगा । इसी वृष्टि से ग्रायोग की स्थापना पर निचार हो रहा है । बोन कोन से महालय भीर विभाग हैं जिन का सहकारिता से सम्बन्ध है, इस सब पर विचार हो जायेगा, इस सम्बन्ध मे कायेवाही की जायेगी ।

भी चतुर्भुज · उपाध्यक्ष सहोदय, सहकारिता धान्दोलन का एक बडा व्यापक कोल है। मंत्री सहोदय ने यह नहीं बताया कि इस के बारे में जो ग्रायोग बैठेगा उस का क्या स्वरूप होगा, घौर उस का कोई समयबद कार्यकम होगा कि कितने समय के घन्दर वह घ्रपना काम पूरा कर लेगा ?

भी कृष्ण कुमार योवल मैंने पहले निवेदन किया है कि सहकारिता का भिन्न-भिन्न मंत्रालयों से सम्बन्ध है। रूरल केडिट का सीधा सम्बन्ध क्रॉथ मंत्रालय से है। इन सब पर विचार बिमर्श किया जा रहा है कि कौन कौन से बिभाग या डिपार्टमेट्स है भौर उन के कौन बौन से क्षेत्र है। वे सब क्षेत्र भौर रेफरेस तय करने है जिन के कि माधार पर कमोशन की निबुक्ति हो सके। इस सब पर बिचार विमर्श हो रहा है, बातचीत हो रही, है, पत व्यवहार हो रहा है। इस बातचीत के बाद भौर विचार विमर्श के बाद जब एक रूप या योजना सामन मा जायेगी तब मायोग की स्थापना पर निर्णय लिया जायेगा। लंकिन सिदान्त रूप से यह तय किया गया है कि माज की स्थिति के मन्दर इम प्रवार का आयोग बनाना यावश्यक है।

Decline in Import of Raw Cashewnuts after Canalisation

*909 SHRI AHSAN JAFRI: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether import of raw cashewnuls declined after canalisation; if so, what are the reasons thereof and what arrangement Government have made for importing raw Cashewnut i_{11} larger quantities in the interest the indigenous Industry;

(b) whether producing countries o Africa are supplying raw cashewnuts to other countries; if so, what are the reasons that the suppliers have diverted their exports in larger quantity from the traditional buyer-India,

(c) whether annually 2 lakh tonnes were being imported by the Private Sector before canalisation of Raw Cashewnuts; and what are the reasons for decline of this import to 57122 tonnes to date after canalisation; and

(d) whether other importing countries from the same source have increased their offtakes considerably; if so, why Union Government are not taking appropriate action in increasing their quantum of imports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) to (d). A statement is laid on the Table of the House.

4

Statement

(a) Due to increase in the processing facilities and lower collection in the countries which have been our raditional suppliers as well as entry of new countries in the field of processing of cashew, there has been a decline in the import of raw cashew into India. Steps taken to arrest the declining trend include entering into 'ong-term commitments for purhase of entire exportable surplus ven by paying higher prices and tapping new sources of supply.

(b) Pursuant to the policy of diversification of their exports, certain producing countries have diverted part of their available exportable surplus to other countries.

(c) The quantity of cashew imported in the year immediately preceding canalisation was 1.63 lakh tones. The import in 1970-71 was 1.69 the tonnes and the import steadily reased thereafter to 1.98 lakh nnes in 1972-73. Import started declining thereafter due to reasons mentioned in reply to part (a) above.

(d) There has been an increase in the off-take of raw cashew by other importing countries from our traditional sources. Negotiations were conducted at Government level with our traditional suppliers for a stabilisation in supplies.

SHRI AHSAN JAFRI: Previously also many questions had been asked and ready made answers had been given.

The main object of the question is, canalisation of the raw after the cashew imports, has there been any decline or not? The object of the canalisation policy as given by the Government was to arrange regular timely adequate import and to arrange import at a competitive price. In reply, it has been stated that we are trying to get it even at a higher price. Another reason for the decline in the import of raw cashew is that they have changed the way and they have also established their own processing plant and they do not want to go on exporting their products to India only. With the canalisation, the import had gone down. Previously import to India was 50 per cent in 1977. In 1972, it was 45 per cent. The total export of the raw cashew nuts from the producing countries--Brazil, Kenya and others was 43 per cent in 1974. In 1977 it was 21 per cent. The reasons given are not atisfactory. There is a continuous decline in import. The reasons mentioned are not satisfactory.

MR. DEPUTY SPEAKER: You put the question

SHRI ASHAN JAFRI: Before I put the question, I would like to point out that our export to China and Brazil has increased from 50,000 tonnes to 1 lakh tonnes. When we are ready to purchase at a higher price, why our imports of cashew nuts are going down day by day?

भी झारिक बेग. श्रीमान, जैमा कि माननीय सदस्य ने कहा कि कैनेलाइजेशन से इस का इम्पोर्ट गिरा है यह बात नही है। आप देखेंगे कि इस का इनैलाइजेशन 1 सितम्बर, 1970 को किया गया। श्रीर 1970-71 के आंकडे बढ कर, 1970-71 में जो हमारा इम्पोर्ट था वह 1 69 लाख टन हो गया। इस रिमारा इम्पोर्ट था वह 1 69 लाख टन हो गया। इस स्पष्ट है के कैनेलाइजेशन में इम्पोर्ट नही गिरा है। बल्कि इम का कारण यह हथा है कि जिन देशों से हम कैक्यू मंगाते थे वहा पर जस का उत्पादन कम हम्रा है, श्रीर जन लोगों ने वहा पर प्रासेमिंग यूनिट नैयार किये है। माथ ही माथ उन मार्केट्म के प्रत्यात जो उन्हों ने डाइवर्मि-फिरोसन किया है हमारे इम्पोर्टन पर डम का प्रमाव पडा है।

SHRI AHSAN JAFRI. This is not correct that their production has gone down. I have mentioned that export to Brazil and China has gone up from 50,000 tonnes to 1 lakh tonnes. Their production has gone up. In previous answers it has also been mentioned that we are going to set up ind genous industries in the country and correct and help it by our own indigenous production. I would 7 Oral Answers

8

like to know since we have come to the conclusion that we have to produce our cashewnuts here and our own plantation we have to establish here, what steps have been taken in this regard. One plantation can give production after seven years. Till today, what have they done?

THE MINISTER OF COMMERCE. CIVIL SUPPLIES AND COOPERA-TION (SHRI MOHAN DHARIA) · As the House is well aware, the cashew nut producing countries have started their own processing and naturally. they are reluctant to give more cashewnuts to any country. Secondly for the information of the House I can say that production in foreign countries ha, also gone down. In Tanzania from 1,14,000 tonnes in 1970-71, it has come to 70,000 tonnes

In Mozambique, from 1.78 lakh tonnes in 1970-71 it has come down to 65,000 tonnes. Similarly in Kenya from 19,400 tonnes it has come down to 7,000 tonnes. These are the traditional countries from which we used to import

So far as Brazil is concerned, the transport cost is too high and under the circumstances, we have also to take care that we are competitive So, our imports have come down from 1.89 lakh tonnes to hardly 20 to 25,000 tonnes. Under the circumstances, the only way is to have our indigenous production and therefore, the Cashew Corporation of India has taken a lead in this matter. We have requested not only the traditional areas of the State Governments but also Orissa, Madhya Pradesh, Karnataka, Maharashtra, Tamil Nadu, even Tripura and Assam, all over the country wherever cashewnuts could be grown, to grow cashewnuts. We have prepared our own schemes. We are discussing with them. Some of the schemes have been approved also. We are well aware of this problem and all the possible emphasis will be given in producing cashewnuts in our own country.

SHRI SUBHASH CHANDRA BOSE ALLURI: Regarding the plantation of Cashewnuts and imports, is there any coordination between the Civil Supplies Ministry and the Agriculture Ministry? What is the price they are paying to the farmers and what is the price at which they are importing cashewnuts. Prevously, the farmer was getting a much higher price. Now it is not the remuneratives price that the farmer is getting. What will be the coordination between the Civil Supplies Ministry and the Agriculture Ministry in order to see that after a few years at least, we should be in a position to export our cashewnuts to other countries rather than importing it?

SHRI MOMAN DHARIA: There should be no misaprehension

What we import is the raw cashewnuts What we export is the processed cashewnuts. Again, please do not forget that if we import 25 per cent, there is an obligation on the processor to export nearly 75 per cent more. That sort of arrangement is there. It would not be correct to say that we are importing raw cashewnuts for consumption within the country.

We are well aware of the point of better coordination. In this context, we have taken up the matter with all the State Governments and we would very much like to take up massive programmes. You know, fortunately for cashew plantation it could be a programme of afforestation also. So, it could be clubbed with the plantation plus afforestation. It is on these lines that we have requested the State Governments to go ahead. In some areas, there is some difficulty. There also, so far as afforestation is concerned, there are lands with the State Governments reserved and I have told them to give priority to afforestation-cum-cashew plantation wherever possible.

SHRI SUBASH CHANDRA BOSE ALLURI: What is the price the

Oral Answers Q

Oral Answers

10

farmer is getting and what is the price of import?

SHRI MOHAN DHARIA: I do agree that the prices should be remunerative and to that extent we shall maintain the party.

SHRI SUBHASH CHANDRA BOSE ALLURI. I wanted to know the difference between the two prices?

SHRI MOHAN DHARIA: By and large it is the same a bit lower.

SHRI K MALLANNA: The second part of this question has not been answered clearly. The question is:

"Whether producing countries of Africa are supplying raw cashewnuts to other countries; if so, what are the reasons that the suppliers have diverted their export; in larger quantity from the traditional buyer-India?"

So, it is not the question of growing cashewnuts by foreign countries but it is the question of diverting their exports. The answer given is:

"Pursuant to the policy of diversification of their exports, certain producing countries have diverted part of their available exportable surplus to other countries."

May I know from the hon. Minister the reason for the diversification of these exports from India to other countries? Are we not giving them a remunerative price?

SHRI MOHAN DHARIA: No couniry would like to depend only on one market. Naturally, we are also making efforts for diversification so far as our products are concerned. So, there is nothing unnatural. We are trying to give them good price but we cannot be un-competitive in the world market.

The House is well aware that there is a crash of prices of cashewnuts in

the international markets. Even so far as the export of cashewnuts are concerned, the fall in prices 1s 40 per cent as compared to last year.

SHRI K. A. RAJAN: In regard to cashewnuts, what has been stated in the reply are the real facts which we are facing because of the development in the exporting countries and because of their own processing lactories. This question can only be solved by having our own plantations on a very high scale.

I would like to ask the hon. Minister whether the Government of Kerala has submitted a massive scheme of this plantation of cashew and has sought the aid and whether any steps have been taken on that matter.

SHRI MOHAN DHARIA: Sir. the Government of Kerala have sent their scheme of having plantation in about 12,000 hectares of additional land, but unfortunately it has not been possible for them to have the physical possession of the land and it has been possible only to have about 2500 hectares of land and to extent they have revised the scheme and we are processing it verv fast, but at the same time I would like to say to this House that the polices of some of the State Governments have also done great harm to this whole export trade of cashew.

थी लालजी भाई: मंत्री जी ने बताया कि केरल सरकार ने ऐसी योजना भेजी है. मैं जानना चाहता ह कि केरल के ग्रलावा ग्रौर कौन कौन सी सरकारों ने गेसी योजना भेजी है भौर केन्द्रीय सरकार की उन पर क्या प्रतित्रिया है ?

भी धारिफ बेग जिन राज्य सरकारो ने इस प्रकार की योजना भेजी है. उन में केरल, कर्नाटक, धान्छ धौर उहीमा हैं। उन्हों ने जो योजनाएं मेजी हैं उन पर विचार हो रहा है झीर केन्द्रीय सरकार इस बात की पूरी कोशिश कर रही है कि पूरे देश में जहां जहां भी हम काज की उपज कर सकते हैं, वह करें।

Penalty imposed on Rourkela Steel Plant by Collector of Central Excise, Bhuhaneswar

*910. SHRI MANORANJAN BHA-KTA: Will the DEPUTY PRIME MI-NISTER AND MINISTER OF FIN-ANCE be pleased to state:

(a) whether the Collector, Central Excise Bhubaneswar has imposed a penalty of Rs. 10 lakhs on Rourkela Steel Plant, a Unit of Steel Authority of India, for supply of duty paid steel sheets cut to different sizes to Defence Department,

(b) whether the said Collector has also imposed heavy penalties on the Rourkela Steel Plant, Government of Orissa Undertakings for imports of goods through Paradeep Port; and

(c) if so, what is the reaction of Government?

THE MINISTER OF STATE IN MINISTRY OF THE FINANCE (SHRI SATISH AGARWAL). (a) to (c). A statement is laid on the Table of the House.

Statement

(a) It is a fact that the Collector of Central Excise, Bhubaneswar has imposed a penalty of Rs. 10 lakos on Rourkela Steel Plant, a Unit of Steel Authority of India, under Rule 173Q of the Central Excise Rules, 1944, in respect of clearance of gas cut, machined and otherwise finished special armoured steel plates manufactured in the Special Plate Mills of the Plant held by the Collector as clasifiable under item 68 of Central Excise Tarifi but cleared by the Rourkela Steel Plant without payment of duty and compliance of other Central Excise formalities and sent to the Armoured Vehicles Factory, Avadi, Madras, for use in the production of Armoured Fighting Vehicles These 'machined and finished' plates were held by the Collector as components parts of armoured vehi-

These plates were alleged to cles. have been manufactured in accordance with the drawing and design specifications for armoured vehicles and were suupplied in a set of 128 plates. The Collector held that a different product distinct from the original steel plate on which duty had been paid was manufactured and as such was liable to duty under item 68 of the Central Excise Tariff The Collector held that the Rourkela Steel Plant did not give the material facts and furnish information regarding the roal nature of the goods in the Central Excise Class ification List and, as such, violated Rule 173Q of Central Sxcise Rules. The value of these plates cleared during the period from 1.3 75to 31.3,77 which were considered by the Collector as component parts of armourd fighting vehicles wis Rs. 15, 16, 51, 373 45 and the duty involved was Rs. 15, 16, 513.74 at a rate of 1 per cent ad valorem.

(b) The Collector has not imposed any penalty on the Rourkela Steel Plant or any Government of Orissa Undertaking for import of goods throung Paradeep Port.

(c) The order passed by the Colllector of Central Excise, Bhubaneswar is under appeal to the Central Board of Excise and Customs and the avpeal is being heard at Calcutta today. Since the matter is under appeal, Government would not like to express any views on the merits of the Collector's order.

SHRI MANORANJAN BHAKTA: Mr. Deputy-Speaker, Sir, the statement made by the hon. Minister here reveals a very serious matters that many of the public undertakings are not following the Excise rules faithfully and it is a very serious affair since a large number of public undertakings are working in the country. So, I would like to know particularly from the hon. Minister whether he would like to inquire into the matter of public undertakings about excise matters and whether he would like to study the whole matter or not.

13 Oral Answers VAISAKHA 7, 1901 (SAKA) Oral Answers

SHRI SATISH AGARWAL: Mr. Deputy-Speaker, Sir, the laws of the land are applicabale to all including the public sector undertakings. In this particular case it was found out by the Collector that the Rourkela Steel Plant had sold certain articles during the period 1975-1977 without maintaining any records, without paying duty, and the goods cleared were to the tune of Rs. 15 crores on which a duty of one per cent under item 68 was charged. That comes to Rs. 15 lakhs and that is why a penalty of Rs. 10 lakhs was also imposed. So we do not differentiate in between this sector and that sector, whether private or public. The appeals of this Rourkela Steel Plant are pending before the Central Board of Excise and Customs and I am told that they are being heard today at Calcutta. So, it will not desirable to say more on the merits and demerits of the cases

SHRI MANORANJAN BHAKTA: Sir, the thing is whether he is going to inquire into the affairs of the public undertakings in view of this, which came to light.

MR. DEPUTY-SPEAKER: Now, you come to the second Supplementary.

SHRI MANORANJAN BHAKTA: My second Supplementary is this. Considering the large number of complaints about the Bhubaneswar Collectorate of Central Excise—and the Minister is very able and he has taken a lot of measures to improve the Central Excise matters—I would like to have an assurance from the hon. Minister to set right the affairs there in the near future.

SHRI SATISH AGARWAL: Sir, so far as the affairs of the Collectorate of Bhubaneswar are concerned, I have myself visited this Collectorate. The Collector there is Mr Thang. He is a Scheduled Tribes member. He hails from the north-eastern region. There are no specific complaints against him and if there are any complaints regarding the functioning of that Collectorate, I assure the hon. Member that I am prepared to listen to them and if need bc, go to Bhubaneswar myself.

MR. DEPUTY-SPEAKER: Quesion No. 911—Mr. Periasəmv. I think we can take up Question No. 911 and also Question No. 915—Dr. Karan Singh's question—together because they are similar.

Report of Committee on Congestion in Airports

*911. DR. P. V. PERIASAMY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) the action taken by Government on the recommendations contained in the interim Report of Committee on Airports Congestion headed by Shri P. C. Lal; and

(b) by what time the final report of the Committee is expected to be made available?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) I lay a statement on the Table of the House indicating the action taken so far on the main recommendations of the Committee.

(b) The Committee will monitor the progress of the various measures to be taken. Therefore, it will submit only periodical reports on the implementation.

14

15 Oral Answers

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Statement

Ma	in recommendations	Action taken so far	Remarks
Bombay Airport	(1) I se of domestic hold- ing art a for handling international passen- gers.	The Commute during its visit to the site on 17th February, 1979 ob- served that situctural alterations and a bridge over the conveyor belt would be required. Hence it was not found feasible to use this area for handling interna- tional passengers.	· · ·
	(2) Construction of tem- porary Gulf terminal by converting the existing heavy cargo shed	Conversion of the Cargo shed into a temporary Gulf ternonal is in progress.	This work is likely to be completed by October, 1979.
	(3) Construction of the 2nd module of Inter- national terminal complex	The proposal is being submitted to the Pub- lic Investment Board shortly.	A decision is expected by the end of May, 1979.
Delhi Airport	(1) Extension of the In- ternational arrival hall after removal of old control tower.		This work is expected to be taken up in phases during October, 1979 after the old struc- tures are vacated.
	(2) Construction of new International building.	'Flie proposal is being submitted to the Pub- lic Investment Board shortly.	A decision is expected by the end of May, 1979.
General	(1) Full manning of the immigration counters.	Ministry of Home Affairs have been requested to take necessary action.	
	(2) Repositioning of the officers of the Protec- torate of Emigrants outside the terminal building.	This was not found pos- sible. Alternate me- thods to facilitate free flow of passengers are being explored.	
	 (3) Abolition of health checks. 	The matter has been dis- cussed with the Health Ministry in order to reduce the delay in health checks.	There are no chances of the abolition of Health checks.
	(4) Prescribing slot tim- ings for operations of airlines.	A study by International Airports Authority of India is in progress to work out in detail slot timings for operation by various airlines without affecting operations of the na- tional carriers.	

New Air Terminals at Delhi and Bombay

*915. DR. KARAN SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether due to increased air traffic and tourists arrivals, the congestion at our international airports has reached unmanageable proportions;

(b) whether detailed proposals for construction of new air terminals at D_{ε} lhi and Bombay were prepared many years ago but have not yet been implemented; and

(c) the steps Government are taking to ensure that our airports will be able to meet the present requirements as well as cope with the increased traffic expected during the next ten years?

THE MINISTER OF TOURISM & CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) to (c). There is congestion at Delhi and Bombay airports due to the fact that passenger traffic has increased during the last five years on account of Gulf traffic. To ease the situation, interim measures like modification/expansion of the existing terminals is being done, to the extent possible.

Government has approved the construction of a new international passenger and cargo terminal complex (Phase I) at a revised cost of Rs. 16.79 crores at Bombay airport in order to meet the immediate traffic demand.

Plans for the construction of a new international passenger and cargo terminal complex (Phase I) at Delhi airport at an estimated cost of Rs, 42.01 crores and international terminal complex (Phase II) at Bombay airpart at an estimated cost of Rs. 16.04 crores are under consideration.

DR. P. V. PERIASAMY: I have gone through the statement given. But the Committee has not looked into the matter of congesion at Madras and Calcutta airports. Does that mean that these airports do not need any re-modernisaion? I would like to know from the Minister whether the Government on their own will undertake the remodernisation of Madras and Calcutta airports. If so, when?

SHRI PURUSHOTTAM KAUSHIK: So far as Madras airport is concerned, there is a proposal before the Government to construct a separate domestic terminal so that the existing domestic terminal can be utilised exclusively for the international traffic as an international terminal and a separate domestic terminal is under construction at Madras. As regards Calcutta airport, there is a proposal before the Government to construct a domestic terminal.

DR. P. V. PERIASAMY: I have come from Madras day before yesterday. A news item has appeared that Delhi Airport is being remodernised to meet the air traffic requirements of the 21st Century. I would like to know the investment that the Government propose to make for this purpose and when this project will be started.

SHRI PURUSHOTTAM KAU-SHIK: So far as Delhi is concerned, the proposal is going to the PIB and as I have already stated by the end of May the Government will be able to take a decision on the project. The total cost of the Delhi Project is about Rs. 41 crores and that is going to handle about 2,300 passengers at peak hours.

DR. KARAN SINGH: It needs no committee to find out that there is congestion in our airports. I am afraid, our international airports remain among the worst in the world. I am surprised that the hon. Minister is saying that these now international terminals are still under construction. In 1978 the plans for new international airports at Delhi and Bombay had been prepared, had been already placed before the Government. Six years have lapsed. The traffic is growing despite what the Minister is doing. It is not because of what he is doing, but despite that More and more people are coming to India. But they have not even started the construction of these terminals. In eighties, it will be impossiin any of our major ble to move international airports. Will the Minister assure the House that there sense of urgency in this is some matter and will he explain why it has taken six yeas to take up this matter before the PIB?

SHRI PURUSHOTTAM KAUSHIK: The hon. Member can very well explain to the House what happened upto March 1977. I know that when Dr. Karan Singh was the Minister of Tourism and Civil Aviation, he set up the Tata Committee in 1967 to go nito the requirements of the four inter-That Committee national airports submitted its report in 1969. But, however, no execution or implementation of the recommendations of that . Committee was ever 'aken up during the previous regime, I hope Dr. Karan Singh himself, as the Minister of Tourism and Civil Aviation, might have taken up the matter with the then Government

DR. KARAN SINGH: Mr. Minister the plans were ready.

SHRI PURUSHOTTAM KAUSHIK: In spite of that, but for Bombav international terminal complex, which was approved in 1976, so far as other projects are concerned, no action was taken by the Government. It is only after this Government came to power that not only the first and second phase of Bombay Terminal Complex have been taken up but we are also proposing to take up the third phase of Bombay Terminal Complex simultaneously.

So far as Delhi is concerned, as I said, by the end of next month, the Government will be able to take a decision and immediately the construction will start. We are also proposing to take up the second phase of Delhi Project immediately after that, I have aiready stated about Madras and Calcutta airports. I hope that during the Sixth Five Year Plan, we will be able to complete the first. second and third phase of Bambay and also the first and second phase of Delhi. As I have already stated there is a proposal for a separate domestic terminal complex at Madras and Calcutta.

DR. KARAN SINGH: The Minister in his statement has stated that new international air terminals at Delhi and Bombay are likely to cost a total of just under Rs. 60 crores. The cost of one Jumbo jet is roughly that. Will the Minister please try and understand and assure the House that it is important to keep buying new aeroplanes? If you do not provide ground facilities for these aeroplanes. your carriers are getting a bad name and India is getting a bad name. In the Travel Agents' Association in Kathmandu, if you take a poll, Indian airports are among the worst in the world. I am afraid, the way the Minister seems to be answering the question, I do not think that he has got any awareness of the problem

SHRI PURUSHOTTAM KAUSHIK: I do not undermine the seriousness of the whole thing. We are giving all priorities to see that tness international ariports come up to the standard. I may also point out to the hon. members that during 1976 when the proposal for the first phase of Bombay Terminal Complex was submitted, the necessary equipment such as aero-bridges and escalators were not provided for. After giving a second look, we have provided for all these things and we have prepared a revised estimate providing for escalators and aero-bridges and other necessary equipment.

SHRI SOMNATH CHATTERJEE: The problem of congestion in Bombay and Dethi airports is engaging the attention of the hon. Minister now. That is good. He has got the legacy to bear. I can understand that. But so far as the congestion as Bombay and Delhi is concerned, that can be substantially met if a little fair attitude is taken towards Calcutta and Madras airports.

PROF. P. G. MAVALANKAR: And also Ahmedabad!

SHRI SOMNATH CHATTERJEE: First let us have at least Calcutta and Madras for the time being. Ahmedabad is in the row. So many international flights are discouraged from using Calcutta and Madras. I would like to know from the Minister, why no attempt has been made to see that at least the flights from East Asia are encouraged to use Calcutta and Mad-Instead of giving all ras airports. these grandiose schemes, which will go on for years and years-where the money will come from, I do not know; by increasing the levy on kerosene. how much you can realise. I do not know-let us have a proper utilisation of Calcutta and Madras airports. I would like to know whether the Government is thinking in terms of this. Don't go by DGCA alone. I would request you to apply your own mind.

SHRI PURUSHOTTAM KAUSHIK: For the information of the hon. member. I may say that we are not only interested in just making provisions for the growing traffic at Delhi and Bombay, but we are also making all effors to divert the international traffic to Madras and Calcutta airports. In so far as landing facility is concerned, we are not only providing it but it is also under the consideration of the Government to levy just concessional landing charges. This is under the consideration of the Government whether any concessional landing charges could be levied at Calcutta and Madras Airports as an incentive to fore.gn carriers to shift their operations from Bombay and Delhi. This is being examined.

SHRI SOMNATH CHATTERJEE: I would request him t₀ p'ease expedite it. SHRI PURUSHOTTAM KAUSHIK: In addition to that, we have decided, as far a_s possible, not to allow any additional site to land at Bombay.

भी किसोर लाल : उपाध्यक्ष महोदय. यहा इन्टरनेशनल लाज की बात तो हा गई, मै यह बताना चाहता हू कि जब भी कोई पैसेन्जर बोमेस्टिक, फ्लाइट पर माना है तो बम्बई से दिल्ली पहुंचने के लिए उसका 1 वंटा 45 मिनट लगते हैँ भौर उसके बाद जब वह भएना लगेज लेता है, तो उसमें 45 मिनट में डेढ घटा तक लग जाते है और फिर जब वह शहर में वापस झाता है, तो उसमे उसको एक, डेव्रं घट लग जाते हैं। तो मैं मंत्री जी से यह जानना चाह रहा हूं कि लगोज लेने में जो यह एक घटाया डेढ घंटा लग जाता है, भाज के जमाने में कुछ माईनाइ-जेशन की बात मली जी करेगे जिससे लगेज खेने में 10, 15 या 20 मिनट ही खसे । क्या मंत्री जी इसमें मार्डनाइजेशन की बात घौर काम के करने के तौर-तरीके को तबदील करने की बात सोच रहे है क्योकि भाजकल डोमेस्टिक फ्लाइटस बहुत पापूलर हो रही है और एयरपोर्ट स पर जामो, तो सब जगह रेलब स्टेशन मा ही दिखाई देता है सेकिन पैसेन्जर उस बक्त बहुन इरिटेट होता हे जब लग्रेज लेने में उसको घंटा, छेढ घंटा लब जाला है ग्रीर उसको लगोज जल्दी नहीं मिलता है। गवर्नमेट इस बारे में क्या सोच रही है और क्या उसकी प्लान्स है भौर कब तक इस टाइम को रिडयस करने की सभावना है ?

* श्री पुषसोलस कोशिक : उपाध्यक्ष महोदय, कोशिक ता निरन्तर हमारी यही है कि जो यात्री है, उनको किसी तरह की प्रमुविधा न हो । कभी कभी यह होता है कि दो, सीन जहाज एक साथ भा जाते हैं, जिससे ट्रैफिक ज्यादा, बढ़ जाता है भोर उसके कारण कुछ बिलम्ब हो जाता है । मेरे निर्देश देने से पूरी तरह से यह कठिनाई दूर नही होगी जब तक कि माम लोगो के साथ साथ माननीय सदस्यों का गहयोग भी प्राप्त न हो मौर खस सहयोग को प्राप्त करने के लिए हमने जो मुख्य एयरपोर्ट्स है, उनमें एक एक कमेधी गठित की है भौर माननीय सदस्य दिल्ली एयरपोर्ट कमेटी जो है, जो सलाहकार समिति है, उनके

सदस्य हैं। जो कुछ भी सरकार ने कदमें उठाए हैं, उनसे मगर राहत नही मिली है, तो मैं उम्मीद करता हूं कि माननीय सदस्य प्रौर सुझाव देगे कि किस तरह से यह जो कठिनाई है, उमको दूर कर सकते हैं ग्रीर निश्चित रूप से मरकार इनके सुझावो पर, इनके प्रस्ताव पर विचार करेगी झौर हुन कोशिश करेगे कि वर्तमान में जो कठि-नाइसा है, वे दूर हो जाए ।

की किसोर लाख . मैं पर्सनल तोर पर बतला रहा हूं । जो एक्सपीरयन्म सलाहकार बर्मित ~ का है, वह मैं बतला रहा हूं । मलाहकार मर्मिति की जो मीटिंग हुई थी, उसकी बात मैं बतला रहा हूं।....(व्यवधान) ...

SHRI K. LAKKAPPA: Mr. Deputy-Speaker, Sir. I am not interested in the clash between the previous Government Civil Aviation Minister and the present Government Civil Aviation Minister. The hon. Member, Dr. Karan Singh, has specifically stated that the Committee on Airports congestion had given its interim Report and the previous Government had already envisaged certain schemes according to the report. Now, the condition in the airpoits has reached a stage that people are put to а lot of difficulties at Airports. Yesterday, the veu know what happened at Madras Airport. No proper facilities are provided at the Airports and there is no modern device provided for the passenger safety. I would like to know from the hon. Minister whether at any point of time the recommendations given by the Committee on Airports Congestion headed by Shri P C. Lal as also the plans envisaged by the previous Government have been considered by the present Government. You have to give them relief from this congestion and provide facilities including terminal facilities, safety, accommodation and also landing throughout the country at major airports. I would like to know when you will assure the House that all the suggestions of the hon. Members are being taken into consideration and they are being implemented by this committee or, if necessary, by an expert committee. I would like to know by what time you will inform the House that these airlines are providing all these facilities to the passengerswithin three months or six months or one year. There is not only one congestion; but 100 congestions.

SHRI PURUSHOTTAM KAUSHIK: Looking to the immediate problems of congestion, a committee headed by P. C. Lal was appointed in December 1978 to take urgent measures. Measures can be taken to remove the congestion at least at the international airports. Major recommendations have already been stated in the statement that is laid on the Table of the House. We are going to convert the cargo shed temporarily for the cargo traffic as passengers cargo traffic which is likely to be completed by October 1979. Apart from that, some internal modifications have been done in the existing buildings at Bombay and Delhi also thereby making an additional space measuring 372 sq. metres.

(Interruption)

Whatever is possible. We are trying to provide additional facilities a_5 far as possible within the existing space. That is what we are trying to do. Similarly, in Delhi, we are taking steps to provide additional space measuring 2633 sq. metres by miking modifications in the existing building. By 1982-83, in Delhi, the first phase of international complex will be completed. This is all that I can hope for.

Decision to stop Export of Natural Rubber

*912. SHRI C. K. CHANDRAPPAN: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether it is a fact that Government have decided to stop the export of natural rubber.

(b) if so, the reasons thereof; and

(c) how is it going to affect the rubber economy?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GO-YAL): (a) Yes, Sir

(b) and (c). As a result of shortfall in production of rubber during 1977-78, there was an abnormal increase in the prices of rubber in the internal market since April 1978. No exports have been effected since 1 April, 1978 with a view to meet the domestic demand.

The decision to stop rubber exports has not affected the economy of the rubber growers in view of the remunerative prices they get for their produce.

SHRI C. K. CHANDRAPPAN: The hon Minister has said in his reply that there was an abnormal demand for rubber in 1978; and it was due to shortage of rubber. I would like to know whether it is not a fact that some industrialists had tried to areass rubber and created an artificial shortage when there was a real problem in regard to the availability of rubber. Whether the Government has taken note of those things. I would like to know also in this context what is the criterion which the Government has adopted for exporting or not to export rubbec. Whether you into account the total protake duction and the total industrial requirement of the rubber in the country. In that case, what was the production of natural rubber and what was your requirement for the last three years?

भी कृष्ण कुमार गोयल : श्रीमन्, माननीय सदस्य ने जो झाटिफिशियल स्केयमिटी के बारे में बात की है, मैं उनकी नालेज के लियें बताना बाहुंगा कि 1972-73 के अन्दर जो नैजुरल रबर का कंजम्प्णन देश में था वह 1 लाख 4 हजार 28 टन था, जो 1973--74 में 1 लाख 30 हजार 302 टन हुआ और 1974-75 में 1 लाख 32 हजार 604 टन हुमा । भौर भाज की स्थिति में 1978-79 मैं जो ऐम्टीमेटेड कंजम्प्रान है बह 1 लाख 65 हजार टन है। इस प्रकार देखेंगे कि हर साल प्रोडक्शन के स्का-बले में कंजम्प्शन बढता जा रहा है । इसके मकाबले में जो प्रोडक्शन है नैचुरल रबर का 1972-73 में यह 1 लाख 12 हजार 364 टन था, भीर 1978-79 में केवल 1 लाख 35 हजार टन हुमा है। तो प्रोडक्शन के मुकाबले में फंजम्प्सन बढ़ा है । बल्कि अनफीरचुनेटली यह माल इस प्रकार का रहा कि इाउट के कारण, स्टाइक्म के कारण जो रबर ऐस्टीमेटेड या उतना न होकर के उससे भी कम हुआ है।

SHRI C K. CHANDRAPPAN: He did not answer one point-were there some industrialists-big industrialists -who tried to amass natural rubber and created really the scarcity in the market? That point was not answered. I hope that will be answered,

My second question is-now the Minister has said that in the rubber economy the agriculturists will have no problem because the remunerative price has been offered. It is a well known fact that in Kerala where most of the rubber is produced, the rubber growers are demanding it and the Kerala Government is also supporting their demand. They represented to the Minister repeatedly that a minimum of Rs. 1,000 should be the price the Government should fix. The Government fixed a price much lower than that. What are the criteria. while taking a decision in regard to the remunerative price, do you really think that the price that you offer is remunerative and the rubber growers are quite happy with the money that you offer?

THE MINISTER OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI MOHAN DHARIA): The support price of rubber which was Rs. 550/. per quintal was raised to Rs. 650/.. When it was raised to Rs. 655, the representations were very much there. I have got all the written representations, Then the demand was for about Rs. 725 to Rs. 750 by way of support price.

I am speaking of the facts just prior to 11 years and 2 years. We have taken into consideration all cost escalations. As against Rs. 550 support price which prevailed when we took charge we have given support price of Rs. 825 per quintal. We want to give remunerative price to all the growers. By and large, I am told, perhaps for political reasons it may not be possible for hon. members to concede that way. But I am told that this is the fair price fixed by the Government. I can assure the House that even though this is the support price that was fixed, which should be by and large the remunerative price, if it is Rs. 825/-, naturally the price will

rule a bit high and not less and to that extent we shall take all possible care.

Secondly, the hon, members will please appreciate, as was indicated by my colleague, the consumption of natural rubber has gone to nearly 1,65,000 tonnes as against the production of 1.30.000 to 1.35.000 tonnes. Under the circumstances it will not be proper to export rubber. But we have taken up massive rubber plantation programmes not only in the traditional areas but all over the country including Tripura, Assam, Maharashtra, Karnataka, Goa, wherever it is possible and we would very much like to have these plantations to come up so that the country takes all care to meet the demand of our consumption here and also if it is possible for us to export, to do that too.

Guidelines in respect of New Distribution System

*913. SHRI AMAR ROY PRA-DHAN: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Central Government have framed the guidelines in respect of the new distribution system to be sent to State Governments for implementation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR) GOYAL... (a) to (c) A statemen, is placed on the Table of the Sabha

Statement

(a) Guidelines indicating the steps to be taken to implement the Production-cum-Distribution Scheme for Essential Commodities have been framed and sent to the State Governments.

(b) The important points on which the State Governments have been requested to take action are as follows:

(i) First of all an immediate review has to be made about the present number of fair price shops already in existence in the State and the additional retail outlets that would be necessary to provide coverage as envisaged under the Scheme. While reviewing, it may be necessary to keep in view the distribution and location of shops in rural and urban areas and particularly inaccessible areas where at present such facility 1s not available or not adequately provided.

(ii) If any of the fair price shops are not functioning properly, steps may be taken to replace such shops by either cooperatives or other agencies willing to undertake the work in accordance with the code of discipline.

(iii) Where new fair price shops have to be opened the State Government should consider encouraging, inter alia, the cooperatives to open the putlets particularly in the rural areas, and inaccessible areas.

(iv) A review of the existing cooperative fair price shops may also be undertaken to improve their functioning.

(v) The Scheme as envisaged initially cover wheat, rice, will edible oils, sugar coarse grains, (may not be necessary at present). controlled cloth kerosene oil. few other selected manufactured items required by the farmers such as agricultural implements, bicycle parts, salt, tea, coffee, matches, washing soaps, toilet soaps, yarn. spices could be included in course of time.

(vi) The State Government may nominate suitable public agencies which will be responsible for procurement of essential commodities in bulk and for their distribution through the approved retail outlets. These agencies could also be utilised to the extent possible, for supply of inputs like fertilisers, seeds, pesticides, cement, etc.

(vii) Emphasis have to be given to the establishment and development of effective production base for which priority must be given to the production, procurement, strorage, transport and distribution of essential commodities. These aspects have to emphasised adequate be and provisions made therefor in the Annual Plan of the State Government.

(viii) While planning procurement, storage and distribution steps may be taken to locate storages closer to the areas of consumption. so that transportation cost could be kept to the minimum by avoiding unnecessary movements.

(ix) In order to make the retail outlets function efficiently, consumers' advisory committees may be constituted for fair
price shops comprising prominent residents social workers and consumers including card holders who have no direct or indirect interest in these shops.

(x) At the State level a committee may be constituted under the Food and Civil **Supplies** Minister along with other concerned Department and representatives of State level ccoperative insitutions to coordinate and review the functioning of the Production-cum-Distribution Scheme periodically.

(xi) A monitoring unit may be set up in the Department of Food and Civil Supplies to obtain information from the field aeas regarding the functioning of the fair price shops and other related matters and a suitable reporting system evolved, to ensure timely action in overational constraints that may develop from time to time.

(xii) As regards pricing of essential commodities based on Central issue price, consumers price at the fair price shops may be fixed at reasonable levels by reducing burden of administrative overheads, taxes and other levies to the extent possible.

(c) Does not arise.

SHRI AMAR ROY PRADHAN: I am sorry to say that the fate of the new distribution system is still unclear. The new distribution system will be launched on 1st July, 1979 with three objectives-to increase production of essential commodities, proper distribution and to bring uniformity of prices all over the country. Though the Chief Ministers' conference was held on 5th January, 1979, the guidelines were sent so late that some of the State Government are unable to · work out the fremework and expenditure involved in this system in their Budgets as published in the newspapers. On the other hand, the prices of essential agricultural implements, bicycle parts including tyres and tubes, salt, kerosene oil, edible oil, sugar, soap cotten yarn, spices and pulses are rapidly going beyond the capacity of the poor people's purchasig power.

Under the above circumstances, I would like to know from the hon. Minister (a) the exact date when the Government sent the guidelines to the States so that they may be able to introduce new public distribution system; and (b) due to increase in the prices of essential commodities, whether the Government will take over the entire wholesale trade in foodgrains, sugar, pulses, salt, edible oil, etc. immediately?

श्री हुव्य कुमार गोवल : जो गाइड लाइन्म स्टेट गवर्नमेंट्स को घेजी है, जैसा कि स्टेटमेंट

में बताया गया है, मैं झापके माध्यम से माननीय सदस्य को बतानां चाहंगा कि 3 फरवरी को ही बह गाइड लाइन्स मेर्जदी गई थी । जिस प्रकार का यह डिटेल्ड स्टेटमेंट है, उसमें यह कहना कि पब्लिक डिस्ट्रिब्यूशन के लिये कोई तैयारी नडी है, यह ठीक नही है। स्टेटमेट मे जो कुछ डिटल दिया गया है, वह अपने आपमे बताता है कि स्टेट गवनमेट झौर संटुल गवनमेट लैवल पर क्या सैयारिया हो रही हैं। इस कार्य को पूरा करने के लिये नैट वर्क तैयार किया जा रहा है कि राज्यों में कितने फेयर प्राइस झाप्स है. एग्जिस्ट करती है, कितनी बढ़ानी है, मौर कितने फैयर प्राइस शाप्स वायेबल है, कितनी स्टोरिग कैपेसिटी कहां किएट करनी है, ग्रधिक से ग्रधिक स्टोरिंग कैंपेसिटी ग्रधिक से ग्रधिक नजदीक बनाये यह सारे गाइड लाइन्स में दिये गये हैं जिन पर स्टेट गवर्नमंट्स को-मापरेट कर रही है ।

इसके साथ-साथ मैं माननीय सदस्य को कहना बाहूंगा कि सैंट्रल सैवल पर सैकेटरोज की एक कमेटी बनी है, मिनिस्ट्रीसें की एक कमेटी बनी है जिनके कई डिस्कझन्स ही रहे हैं धौर वह फाइनल स्टेज पर होने बाले हैं। किन-किन मैन्युफैक्चॉरग धाइटम्ज को घौर हम धाइडेक्टीफाई कर सकते हैं डिस्ट्रिस्यूमन सिस्टम में देने के लिये उनके भी डिस्कमन्ज चल रहे है।

यह ठीक है कि 1 जुलाई से जो प्रोडक्कन कम पब्लिक डिस्ट्रीब्यूशन सिस्टम है, यह देश में पूरे जोर-शोर से के साथ लागू होगा ग्रौर मैं माननीय सदस्य से निवेदन करूंगा कि जो वैस्टेड इस्टरेस्ट इस पर किसी प्रकार से प्रांच पहुंचाना चाहते हैं, उसका मुकाबला सब सिलकर करे ग्रौर इसकी सफल बनाने में सहयोग दें।

जहा तक होलसेल ट्रेड के बारे में ग्रापने बातचीत की है, मैं समझता हूं कि ग्राज की स्थिति में इस पर कोई विचार नहीं किया जा सकना।

SHRI AMAR ROY PRADHAN: The distrubiton of essential commodities cannot be successful without the cooperation of people in general and consumers in particular. So, I would like t_0 know from the hon. Minister: how many States have already constituted the consumers' committees from State level to Panchayat level and in different States how the MPs, MLAs, Panchayat members and cooperators have been included in these committees t_0 make the distribution system a success?

SHRI MOHAN DHARIA: As was pointed out by my colleague, we had discussed this matter threadbare in the conference of the Chief Ministers

where several Civil Supplies Ministers were also present. At that time itself we had given them all these guidelines 01 the basis of which this matter is being pursued. I have been personally discussing with the Chief Ministers. Simultaneously, we have constituted a cell in our Ministry. My colleague and the Secretary will be touring the country, going to important centres, to give more informa-tion and to take the State Governments into confidence with a view to implement the scheme. I have two days back addressed an important letter to all the Chief Ministers suggesting what are the points of action which also include the involvement of the people in the implementation of this scheme. And when I said 'involvement of the people' I have also said that the Members of Parliament and the elected representatives should also be included in this whole operation. Sir, I know it is a very massive operation. The public distribution system is not as if it is absolutely new for the country, but what we are trying is to create a permanent system to take care of the essential commodities and articles and this is not only a distribution plan, but right from production, procurement, storage, transport and distribution, there are various operations and here without the active involvement of all sections of society it will not be possible for us to implement the scheme and therefore, we would like to have this involvement of all sections, and I would like to say that several vested interests are very much disturbed. They are just to see that the whole scheme is disrupted and therefore, as a House we should say to the country that this is a national decision and keeping aside these vested interests, we shall see that this is implemented.

भी झमन्स वर्षे : मंती महोदय ने ग्रंपने स्टेट-मेंट के पैराग्राफ वी (ii) में बताया है कि इस बारे में एक कोड झाफ डिसिप्लिन बनाया जायेगा झौर जो कोई फेयर प्राइस झाप उसके मुताबिक ध्रूमछी तरह से काम नही करेरी, उसे के सिल कर दिया जायेगा। मैं यह जानना चाहता हूं कि क्या हर एक स्टेट प्रपना कोड प्राफ डिसिप्लिन प्रलग से बनायेग्री, या सेंट्रल गवर्नमेंट कोई गाडडलाइल्ज इस्यु करेग्री, जिनके प्रनुसार सारे देश में एक ही कोड प्राफ डिसिप्लिन होगा, ताकि 'वभिन्न स्टेट्म में प्रमण प्रलग कोड प्राफ डिलिप्सिन होने के कारण छोटे-छोटे ज्यापारियो भौर दुकान-दारों को परेशानी न हो ।

भी मोहब झारिया : ये सब डीटेल्ज डिसकस करने के लिए मई के तीसरे झौर चौथे हमने मे म्टेट्म के सिविल सप्लाई मिनिस्टर्ज झौर सेके-टरीज की कान्फरेंस यहां होती । उसमें हम ये गाइडलाइन्स तय करेंगे । हम डायरेक्शज्ज दे सकते 7, किसी कानसेन्सस पर पहुंच सकते हैं, लेकिन प्राखिर इम्प्लीमेंटेशन तो स्टेट लैबल पर ही किया जाना है । हम इस बात की कोशिश करेग्रे कि किसी का हैरासमेंट न हो ।

श्वी कैंबरलाल मुफ्त : मंत्री महोदय ने कहा है कि बह नारे देश में पब्लिक डिस्ट्रिब्यूशन की व्यवस्था करेंगे । यह एक बहुत बड़ा काम है, धौर झायद इससे पहले किसी सरकार ने यह काम करने का प्रयास नहीं किया । इमके लिए सरकार को बफर स्टाक बनाना पड़ेगा और इस बात की मी व्यवस्था करनी पड़ेगी कि डिस्ट्रिब्यू गन लाइन ठीक तरह से गांव गांव तक पहुंचे । में जानना चाहता हूं कि सरकार बफर स्टाक पर कितना पैमा लगयेगी भीर डिस्ट्रियू गान लाइन प्राखिर तक बनी रहे, उसके लिए सरकार क्या कदम उठा रही है, धौर क्या उसने सोगों का सहयोग प्राप्त करने के लिए कोई बिझेष योजना बनाई हे या ही ।

भी मोहन झारिवा : जैसा कि मैंने बताया है, हमने तो पूरे प्लानिंग कमीमन को इममें इन-वाल्ब किया है, झौर कौन सी एसेंगल कामोडिटीज भीर एसेंशल भाटिकल्ज हैं, हम उनका प्रोडक्शन कैसे करें, हमने इसका पूरा प्लान बनाया है। उसके बाद प्रोब्यरमेट ग्रीर स्टोरेज की स्कीम भाती है भौर वहुँभी हमने तय की है। हमारे सीभाग्य से माज मुल्क में ग्रेह, चावल मौर दूसरे भनाज की स्थिति तो बहुत मच्छी है। उसके बारे में तो ऐसा सवाल नहीं आयेगा । फिर भी हम बाहते हैं कि जहां वे पैदा होते हैं, वहीं पर हम ज्यादा से ज्यादा स्टोरेज कर सकें ग्रीर धच्छी तरह से स्टोरेज करके डिस्ट्रियज्ञन कर सकें । यह सब काम एक प्लान्ड एफर्ट के ग्रन्तगुंत किया जा रहा है । इसीलिए हमने प्लानिय कमीशन भीर स्टेट्स गवनैमेंट को इममें इनवाल्ब किया है । माननीय मदस्य ते जो सवाल उठाये हैं. उनको ख्याल में रख कर ही काम किया जा रहा है।

SHRI M. RAM GOPAL REDDY; Mr. Deputy-Speaker, Sir, there is a proverb that you can take thousand horses to water, but you cannot make the horses drink water. The Minister may do anything. Suppose the States do not implement it, what is the other alternative proposal with the Minister to implement the scheme?

SHRI MOHAN DHARIA: This House should be happy to know that on the 5th of January when I had the Conference of the Chief Ministers, all the Chief Ministers have given their consent and they have agreed to participate in the implementation of the scheme. There is no such doubt whatsoever in my mind.

MR. DEPUTY-SPEAKER: Question Hour is over. Now Papers to be Laid on the Table.

WRITTEN ANSWERS TO QUESTIONS

Increase in Fares by Air India

*914. PROF. P. G. MAVALANKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that at the International Air Services meeting in Geneva recently it was decided to increase the fares for all international travels;

(b) if so, facts thereof; and

(c) when are Government accordingly increasing the Air India fares and by how much?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b) At the International Air Transport Association Composite Passenger and Cargo Traffic Conference held in Geneva from 28-3 1979 to 3-4-1979, it was resolved that in view of escalation in the cost of fuel prices, all fares and cargo rate; (With some exception) be increased with effect from 1-5-1979 by 5 per cent to 10 per cent subject to the approval of the Governments concerned. It was also resolved that in respect of passenger transporation the increase will be made

applicable for travel commencing on or after 1-5-1979, only in respect of those tickets which have been issued on or after 9-4-1979 In so far as ioutes operated by Air-India are concerned, the increase is 7 per cent.

(c) Government have accordingly approved An-India's proposal to increase with effect from 1-5-1979 all its fares (excepting USA/Canada Indra-USA/Canada excursion fares and USA/India special one way fares, the increase in respect of which is still under consideration) and cargo rates by 7 per cent subject to the following conditions.

(1) In respect of passenger transportation the increase will be made applicable for travel commencing on or after 1-5-1979, only is respect of those tickets, which have been issued on or after 9-4-1979.

(11) In respect of cargo transportion the increase will be made applicable 15 days after Air-India have received advice from international Air Transport Association that approval of all Governments have been obtained.

Unsatisfactory arrangements at Airports

'916 SHRI EDUARDO FALLIRO will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether attention of Government has been drawn to complaints that arrangements of our airports are highly unsatisfactory and the employees in charge of these arrangements lack ordinary norms of public relations; and

(b) if so, steps taken by Government to improve this state of affairs?

THE MINISTRY OF FINANCE AND CIVIL AVIATION (SHRI PU-RUSHOTTAM KAUSHIK): (a) and (b) Government is aware of the complaints about the short.omings in the arrangements and behaviour of the staff at the airport.

Arrangements at airports for the convenience of passengers and visitors are constantly reviewed and improvements are made depending upon the need, constraints of space at airports and the availability of ressources Complaints against any shortcomings are looked into and renvedial measures are taken Airport Advisory Committees have been set up at the international airports and at six major domestic aerodromes namely Hyderabad Ahmedabad. Trivendrum, Bangalore, Gauhati and Patna to bring about improvements. Various users' interests are given representation on these Committees

The stail at he airports have been instructed to extend all courtesies to the public and air passengers. Specific instructions have been issued impressing upon the staff the need to maintain high standard of public relations

Recommendation of Committee for Boosting Kandla Port and Kandla Free Trade Zone

*917 SHRI F P GAEKWAD: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state

(a) whether it is a fact that the Central Government have appointed two Committees both under tha Chairmanship of the Additional Secretary of the Ministry of Commerce (Shri P. K. Kaul) to recommend ways for giving a boost to the Kandla Port and Kandla Free Trade Zone;

(b) whether the said Committees have submitted their reports to Government;

(c) whether it is a fact that these Committees have made far-reaching recommendations to overcome the factors inhibiting the growth of the Port of Kandla and the Free Trade Zone; and

37 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers

(d) if so, whether Government have accepted the recommendations of the said Committees in the interest of the greater growth of this region; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) Yes, Sir.

(b) to (d) The two Committees have submitted their Reports and their recommendations are being processed

खनिज तथा धात व्यापार निगम का कार्यकरण

*918. श्री ष्टीतुमाई गामितः क्या वाणिण्य तथा नागरिक पूर्ति ग्रीर सहकारिता मंत्री निम्न लिखित जानकारी दर्षाने वाला एक विवरण सभा पटन पर रखने की क्रपा करेंगे कि:

(क) क्या सरकार ने खनिज तथा धानु व्यापार निगम के कार्यकरण के बारे मे भारतीय प्रबन्ध सस्थान, ग्राहमदाबाद द्वारा प्रस्तुत प्रतिवेदन पर विचार कर लिया है, और

(ख) यदि हा, ता सिफारिशो को त्रियान्वित करने के लिये क्या कार्यकाही की गई है ग्रायवा करने का विचार है ?

वाणिज्य, नागरिक पूति तमा सहकारिता मंत्राल^य में राज्य मती (आ ग्रारिफ बेक) . (क) जी हा ।

(ख) भारीय प्रबन्ध सम्थान, झहमदाबाद द्वारा की गई मिफारिशो की मलालय मे जाच कर ली गई है और उन पर शीघ्र ही निर्णय लिए जाने की संभावना है।

Pillai Committee Recommendations

*919 SHRI A. R. BADRINARANYAN

SHRI M. V. CHANDRA

SHEKHARA MURTHY:

Will the DEPUTY PRIME MINISTER AND MNISTER OF FINANCE be pleased to state:

(a) whether the Pillai Committee recommendations pertaining to the standardisation of salaries and other benefits for officers of public sector banks have been accepted by Government;

(b) if so, whether there was a tussle between the officers and the managements of the banks over the last two years;

(c) if so, what was the dispute and how that has been resolved;

(d) what are the other recommendations made by the Pillai Committee; and

(e) how many of them have been accepted and are under implementation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHFI ZULFIQURULLAH):

(a) Yes, Sir, with some modifications, including those suggested by a Group of Bankers who were asked to examine the original report

(b) & (c): Officers' lederation had raised a few points of disagreement on such issues as DA. formula ceiling on haise pay and DA. Allowances for probationary officers, house rent allowance, retirement are etc. These have been under discussion.

(d) The recommendations of the Pillar Committee broadly cover revision of pay scale and their standardisation, abolition of certain allowances like Post allowance, personal allowance, allowance to senior management personnel etc, and abolition of certain prequisities like free house, free conveyance, concessional loans etc.

(e) The recommendations of the Pilla Committee, as modified by the Group of Bankers and as a result of discussions with the officers organisations are to be implemented,

Setting up of Air Safety Board

*920. DR. BLJOY MONDAL:

SHRI MUKHTIAR SINGH MALIK:

Will the MINISTER OF TOURI-SM AND CIVIL AVIATION be pleased to state:

(a) whether Government of India have taken a decision regarding setting up of Air Safety Board in the country on the lines of advanced countries; and

(b) if not, the reasons for delay?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). The question of setting up of Air Safety Board has once been examined and a decision was taken not to set up a separate Agency to investigate into aircraft accidents. The matter is, however, being reviewed by the Government.

Projects for Increasing Production of Cashewnut

'921. SIIRI K RAMAMURTHY Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether the projects from Kerala, Andhra Pradesh, Karnataka and Orissa for increasing the production of cashewnut have been approved by Government;

(b) if not, the reasons for the delay; and

(c) the reasons for more than 80 per cent fall in the import of raw cashewnut from Tanzania, Kenya and Mozambique?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVII. SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG):

(a) and (b). The project Reports on Kerala, Andhra Pradesh, Karnataka and Orissa for increasing cashew production have been scrutinised by the Screening Committee which has submitted its report. Assistance from Cashew Corporation of India for one project of Orissa and one project of Andhra Pradesh has been committed on certain conditions.

(c) The fall in imports of raw cashew from Tanzania, Kenya, Mozambique is due to several factors like crop failures, lower collection, installation of processing facilities in exporting countries and entry of other countries into cashew processing and exporting trade.

Indian Banks Abroad

*922. SHRI D. D. DESAI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE he pleased to state:

(a) whether Government has seen a report in the Economic Times of April 2, 1979 that Indian Banks abroad are not strong enough to withstand foreign competition; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARLLAII): (a) Yes, Sir.

(b) The Capital Fund Ratio of Indian Public sector banks is low compared to, international standards. The decline in the ratio in recent³⁷ years is due to the fact that accretion to capital has not kept pace with growth of deposits. Some proposals are under consideration of Government to improve the ratio. The matter is kept continually under review by the Government and the Reserve Bank of India.

Survey regarding Sick Companies borrowing Money from Public

*923. SHRI SARAT KAR: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether any survey has been conducted by the Reserve Bank regarding the sick companies which have borrowed money from the Public, from Banks and in addition to that from small scale units;

(b) if so, the details thereof; and

(c) the action that has so far been taken or proposed to be taken to recover this amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI (a) to (c). ZULFIQUARULLAH): No survey has been conducted by the Reserve Bank of India regarding sick companies which have borrowed money from public, banks etc. However, the Reserve Bank of India collects information periodically in respect of advances of scheduled commercial banks to sick industrial units enjoying aggregate credit limit of Rs. 1 crore and above. As at the and of June, 1978, there were 325 sick units enjoying ccedi! limits of Rs. 956.08 crores. As regards units, which, though sick, are viable banks along with termlending institutions, where necessary, undertake nursing programmes in the interest of production and employment Such a programme includes rephasing of repayment schedule, funding of arrears of interest etc In other cases, banks take appropriate steps, including legal meausres, to recover amounts due to them.

फाइब स्टार होटलों के बारे में नीति

*924. श्री राम विसास पासवान : स्या पर्यटन झौर नागर विमानन मंत्री यह बताने की कुपा करेंगे कि

(क) फाइव स्टार होटलों के बारे में मंत्रा-लय की नीति क्या है ;

(ख) क्या ऐसे होटलों की स्थापना से जनहित की पूर्ति होती है धौर यदि हां, तो कैसे ; धौर

(ग) क्या हाल में नये होटलों को अनुमति वेते समय सरकार ने अपनी होटल नीति को झ्यान में नहीं रखा ?

पर्यटन और नागर विमानन मंत्री (भी प्रुप्योलन कोशिक): (क) से (ग). होटलों के लिये निर्धारित उपसध्ध संसाधनों के मुख्य हिस्से का उपयोग प्रभी तक 4 तथा 5-स्टार लजरी होटल

स्थापित करने में किया गया है। ये होटल मुख्य रूप में समद्व विदेशी पर्यटको की झावध्यकता परी करते हैं। इस प्रकार के हाटलां के निर्माण में बहुत अधिक पुजी निवेश की आवश्यकता होती है. जिसके परिणामस्वरूप स्वदेशी झौर बजट को ध्यान में रखने वाले विदेशी पर्यटको द्वारा अपेक्षित मध्यम तथा निम्न दर के भावास की बहुत कमी है । इस ग्रसतुलन को ठीक करने की दुष्टि से ग्रीर मिले-जुले होटल ग्रावाम की उचित मोला मे व्यवस्था करने के लिए लग्जरी होटलो के निर्माण सबधी नीति की पुनरीक्षा की गई है और यह निर्णय लिया गया है कि केन्द्रीय सरकार द्वारा पहले ही भनमोरित दो 5-स्टार होटली, एक जुह, बम्बई में झौर दूसरा श्रीनगर में, के निर्माण काँयं सबधी होटल कार्पोरेशन माफ इण्डिया (एयर इण्डिया का सहायक प्रतिष्ठान) की पूरानी स्कीमों को छोड़कर, सरकारी सैक्टर में चालू योजना ग्रवधि (1978-83) के दौरान किसी भी हालत में 4 तथा 5-स्टार होटलों का निर्माण नही किया जायेगा, बल्कि 3-स्टार श्रेणी तक के होटलो पर ध्यान केन्द्रित किया जायेगा । इस नीति से यु० एन०भाई०डी०भो० सम्मेलन के संबध में दिल्ली में भ्रशोक तथा भ्रकबर होटलो के विस्तार के लिए भारत पर्यटन विकास निगम द्वारा पहले ही प्रारम्भ की गई स्कीमा पर भी कोई बुरा प्रभाव नही पडेगा ।

42

जब कि प्राइवेट सैक्टर में 4 तथा 5-स्टार , होटलो के निर्माण की झनुमति दी जायेगी, सरकार डारा इस प्रकार के उद्यभी को ऋण सस्थाओ से ऋणो पर क्याज सबधी आर्थिक सहायता नही दी जायेगी। इसका ग्रर्थ यह है कि जहा नीति के रुप में सरकार 4 तथा 5-स्टार होटलो के निर्माण को प्रोत्साहन नही देना चाहती, वहा सरकार अपनी इच्छा से इस प्रकार के हाटली का निर्माण करने में प्राइवेट सैक्टर के राग्ते में नही आयेगी।

देवघर में शिवगंगा के जल को साफ किया जान.

*925. का० रामजी सिंह : क्या पर्यटन ब्रीर नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जान-कारी है कि उत्तर भारत मे देवघर एक प्रसिद्ध तीर्यस्थल है ग्रीर "श्रावण" के महीने में 30 साख यावी इस स्थल की यावा करने हैं.

(ख) क्या सरकार को इस बात की जान-कारी है कि सब यात्रियों को णिवर्षमा में नहाना रड़ना है जहां पानी बहुत सदा है ; ब्रौट

(ग) क्या सरकार ने वहां पानी साफ करने के बारे में सहान्ध्रतिपूर्वक विचार किया है ? पर्यटन झौर नापर विमानन मंत्री (भी पुरुवोत्तम कौशिक): (क) श्रावण के माह के दौरान मुख्यत: पूर्वी प्रारत से एक बड़ी सख्या में तीर्य-याझी तीर्षयाझा के लिए देवघर की याता करते हैं।

(बा) जी, हा ।

(ग) यह मामला राज्य सरकार के कार्य-क्षेम्न के अन्तगंत ग्राना है। राज्य सरकार से यह मालूम हुमा है कि शिवगगा के नवीकरण धौर सुधार के लिए कार्यवाही प्रारम्भ की जा रही है जिसके लिए विस्तृत अनुमान तैयार किए जा रहे है।

Palm Oil rotting at various Port warehouses

•926. SHRI S. R. DAMANI; Will the Minister of COMMERCE CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that 50,000 tonnes of palm oil valued at Rs. 30 crores are rotting at various port warehouses for the last three months;

(b) if so, the reasons thereof; and

(c) the steps being taken to dispose of the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL AND SUPPLIES COOPERATION SHRI KRISHAN KUMAR GOYAL): (a) to (c). No palm oil is rotting at Port Watehouses. However, at Madrus ? consignments of a !o'al quantity of only 719 tonnes are pending clearat the port. Of these, in five ance cases, the licences have not been produced by the importers and proceedings for contravention of Import Control Regulations have been initiated by the customs authorities. In two cases, test results are awaited These consignments are also subject matters of writ petitions in the Courts. The 8th consignment, actually meant for Bombay, had been off-loaded at Madras, and is to be re-shipped to Bombay.

Requirements of edible oils of Karnataka State

*927. SHRI K. S. VEERABHAD-RAIPA: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) the requirements of Karnataka State of essential commodity like edible oils and the actual allocations made during the year 1978;

(b) the reasons for not meeting the full requirement of the State in this regard;

(c) whether it is in the knowledge of Government that the price of this commodity in the State is rising; and

(d) what steps Government have taken to bring the price down?

MINISTER OF STATE THE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GCYAL): (a) and (b). The Central Government allocates rapeseed oil to the various State Governments, as re- { quired by them for distribution through the Public Distribution system. Early in 1978, Karnataka State Government made a demand for an insignificant quantity of 10 tonnes of Raneseed Oil, which too they subsequently withdrew. Karnataka Goverrment did not indicate any rejuirement of this oil during 1973 nor did it ask for its allocation.

(c' and (d). Government is aware that prices of certain edible oils have recently risen in Karnataka. The ituation is being kept under constant watch for such remedial measures as may be considered necessary and feasible. Vaisakha 7, 1901 (SAKA) Written Answers

Nationalisation of Multinational Companies Dealing with Edible Oils

8801. SHRI AMARSINH Y. RATH-AWA: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) the names of the multinational companies which are dealing with edible oils; and

(b) whether Government are considering to nationalise them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) As per available information Messrs. Hindustan Lever Ltd., Bombay is the company having multinational links, which is engaged in the manufacture and sale of Edible Oils.

(b) No, Sir.

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K.

Short_Fall in Export of Sugar

8802. SHRI MADHAVROA SCINDIA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether it is a fact that there has been considerable short-falls in the export of sugar during the last one year as a result Government have suffered loss in its earnings;

(b) if so, actual loss suffered during the period; and

(c) reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) Under the International Sugar Agreement India was allocated a quota of 6.5 lakh tonnes for export of sugar during 1978. The total export of sugar from India during that year was 6.42 tonnes valued at about Rs. 114 crores. (b) and (c). The actual loss suffered during 1978-79 was Rs. 23.25 crores because of the decline in the prices of sogar in the foreign market.

गुजरात से संग्रे के नियांत की समय सीमा का बढ़ाया जाना

8803. श्री धर्म सिंह मई रहेतः : व्या वाणिष्य, नागरिक पूर्ति | तथा रुहकारिता मंत्री यह बताने की द्वपा करेगे कि :

(क) वया उन्हें गुजरात खाडसारी मैन्यूफे-बचरर्स एसोसिएशन, उपलेटा (गुजरात) से 30,000 टन सीरे के निर्यात की समय सीमा को 31 मार्च, 1979 से बढ़ाकर 30 सितम्बर, 1979 तक करने के बारे में 26 फरवरी, 1979 का कोई ग्रभ्यावेदन प्राप्त हुआ है;

(ख) यदि हां, तो तत्सग्बन्धी व्यौरा वया है ;

(ग) वया समय सीमा को इस बीच बढ़ाया जा चुका है ;

(घ) यदि हां, तो ग्रनुमति कब दी गई थी ग्रौर तक्ष्मबन्धी व्यौरा क्या है ; ग्रौर

(ङ) गुजरात में खांडसारी कारखानों को ग्रो० जी० एल०–3 के माध्यम से सीरे के निर्यात के लिये स्थायी ग्राधार पर ग्रनुमति देने में सरकार को क्या कठिनाईयां हैं ग्रीर ग्रो० जी० एल–3 के माध्यम से एक वर्ष के लिये सीरे के निर्यात की ग्रन्मरति कड़ तक दे टी जन्येगी?

वाणिष्य, नागरिक पूति तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री ग्रारिफ बेग) : (क) ग्रौर (ख). श्री सी.वी. पटेल, ग्रध्यक्ष, गुजरात खांडसारी मैन्युफेक्चरर्स एसोसिएशन, उपलेटा (गुजरात) से फरदरी 1979 का एक ग्रभ्यावेदन प्राप्त हुग्रा था:जिसमें सलाह दी गई हैं कि गुजरात सरकार द्वारा एसोसिएशन को 30,000 मे॰ टन सीरा निर्यात करने की अनुमति दी गई, जिसमें से 16,000 मे॰ टन मात्रा की संदिदा की जाचुकी है । एसोसिएशन ने सीरे की 14000 मे॰ टन की बकाया मान्ना का पोत लदान पूरा करने के लिये 30 सितम्बर 1979 तक समय सीमा बढ़ाने के लिये अनुरोध किया है ।

(ग) और (घ). ग्रायात तथा निर्यात के मुख्य नियंत्रक द्वारा 9 मार्च, 1979 को साव-जनकि सूचना सं० 26-ई.टी.सी. (पी.एन.)/79 जारी की गई जिसमें 9 मार्च, 1979 तक को गई संविदाओं के ग्राधार पर सीरे के पोत लदान पूरे करने के लिये 30-4-79 तक समय सीमा बढ़ाने की अनुमति दी गई है। (ङ) निम्नोक्त कारणो की वजह से 1 मप्रैल 1979 से सीरें का निर्यात राज्य व्यापार निगम के अपरिए मार्मीक्रत किया गया था:

- (1) राज्य व्यापार निगम पहले से ही इस बाजार में था भौर उसके पास निर्यातो को सचालित करने के लिये सभी तरह का मनुभव भौर विशेषता थी।
- (2) धगर गैग्-सरकारी निर्यातको को निर्यात करने की धनुमति दी जाती तो राज्य व्यापार निगम द्वारा प्राप्त की जा रही ऊची कीमतें, गैर सरकारी व्यापारियो के बीच प्रतियोगिता के फलस्वरूप गिर जाती।
- (3) निर्यातों को सचालित करने में सबसे प्रमुख कठिनाई भ्रपेक्षित परिबहन. भडारण-तथा जहाजरानी सम्बन्धी सविधामो को सनिश्चित करना था। यह देखा गया कि भगर जनता के लिये सीरे का व्यापार खोल दिया गया तो सीमित परिवहन तथा भडारण सूविधाग्रो को प्राप्त करने के लिये होड छिड जायेगी। घत यह महसूस किया गया कि राज्य व्यापार निगम एकमाल मार्गीकरण ग्रांधकरण के रूप में देश से होने वाले निर्याती के बेहतर हित में उपलब्ध तरीको का उपयोग कर सकता है।
- (4) झन्तरॉप्ट्रीय बाजार में विद्यमान कीमत प्राप्ति के प्राधार पर गैर सरकारी निर्यातक निर्यातो में झत्यधिक लाभ कमाण्गे।

Pro-Condition for Utilisation of World Bank Aid

8804. CH. HARI RAM MAKKA-SAR GODARA Will the 1)EPUTY PRIME M'NISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that there is a pre-condition in the utilization of the World Bank aid since the money on projects is to be spent first and then asked for re-imbursements;

(b) if so, whether it is also a fact that most of the State Governments find it difficult to fund the projects and due to delays in execution etc., and on account of their lean budgetory provisions the costs of the projects in hand escalates; and

(c) if so, his reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.VIIISH AGARWAL); (a) Yes, S.r. the atticles of Agreement of the International Bank for Reconstruction and Development (IBRD) and the International Development Association (IDA) provide that the Bank and the IDA shall make arrangements to ensure that the funds may be withdrawn only to meet expenses in connection with the projects as they are actually incurred.

(b) and (c) State Governments pose projects toi World Bank Group fuciling in accordance with their plan priorities and agree on schelules I expenditure in the course of project appraisal/negotiation after satisfying themselves that they would be in a position to make full provisions therefor; in their plans. Mostly, the State Governments make appropriate budget provisions though instances have been noticed where this has not been done. While lack of adequate budget provisions can adversely affect project execution resulting in cost increases, more often delays occur on account of a variety of other reasons such as organisational deficiencies, inadequacies of detailed planning, implementation and monitoring difficulties relating to land acquisition and procurement, ineffective inter-institution co-ordination, etc.

Number of Persons convicted for Violating Essential Commodities Act

8805. SHRI JANARDHANA POO-JARY: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) what is the number of persons convicted for violating the Essential Commodities Act during 1978; and (b) the quantity of foodgrains and other essential commodities seized?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) Based on available information, 1,068 persons were convicted during 1978 for violation of orders issued under the Essential Commodities Act. In addition, convictions were secured in 828 cases in summary trial under the provicions of the Act for violation of control orders relating to foodstuffs, edible oilseeds, edible oils, drugs, textiles etc.

(b) 2,37,019 quintals of foodgrains and other commodities were seized during the year 1978.

Boeing Service from Delhi to Bhubaneswar and its Extension

8806. SHRI MANORANJAN BHAK-TA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware of heavy demand for a Boeing Service from Delhi to Bhubaneswar; if may what is the reaction of the Government:

(b) whether Government will consider to extend the service upto Port Blair as Delhi-Bhubaneswar-Port Blair and back to facilitate tourist influx in our beautiful Islands; and

(c) whether Government have any comprehensive plan for Tourism Development in Andamans; if so, state details?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PU-RUSHOTTAM KAUSHIK): (a) Indian Airlines will consider such a service as soon as the runway work is complete and replacement aircraft for the one lost in accident at Hyderabad in December last, is available.

(b) There is no plan to provide an airlink between Bhubaneswar and Port Blair.

(c) Keeping in view the flow of tourist traffic into Andaman and Nicobar Islands steps are being taken to augment hotel accommodation in the Islands. There are Tourist Home (32 beds) and Megapod's Nest {12 beds) constructed by the Islands Administration and in hotel in the pri vate sector with 32 beds at Corbyn's Cove Beach. There is also a proposal from a private party to put up a 108room hotel at Port Blair, and the Islands Administration proposes to extend the Tourist Home by adding 25 beds. In addition, a Youth Hostel is being constructed at Port Blair by the Central Department of Tourism.

Amount under P.L.-480

8807. SHRI K. PRADHAN1: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) what are the details regarding the total amount of PL-480 rupee fund available with the Government of India as at the end of each of the last three years; and

(b) how and for what type of projects this money is utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) There are no PL-480 rupee funds available with the Government of India. The U.S. Government made a grant of their PL-480 rupee holdings to the Government of India in February, 1974 and the said funds were extinguished by that grant.

(b) Does not arise.

Tourist Facilities at Cherrapunjee

8808. SHRI P. A. SANGMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state what steps the Government propose to take to beautify and increase tourist facilities at Cherrapunjee?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): Due to constraint on iniancial resources and relative priorities necessiating a selective approach, it is proposed to concentrate initially on the development of tourist facilities at Shillong in Meghalaya in the Central Sector.

Technical Assistance Agreement between India and Indonesia

8809. SHRI PABITRA MOHAN PRADHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state whether there has been a technical assistance agreement regarding Indian Banks Foreign Collaboration between India and Indonesia in the near past four months or so?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Yes, Sir. Recently the Indian Bank, one of the nationalised banks, entered into an agreement with the P.T. Bank Ramayana, Indonesia for providing technical, managerial and advisory assistance.

Loans given by Financial Institutions to Paper Industries

8810. SHRI SURENDRA BIKRAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) how many loans have been given by IFCI, ICICI, LIC, IDBI and other Financial Institutions to various paper Industries being erected in the country for the last three years; (b) what checks Government have enforced to ensure that these Projects are properly using this loan money and that the finances of Institutions are safe, and

(c) which of these projects are able to pay back the loans in time and which of these are delaying on various grounds and what action Government is taking against such defaulter paper Projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). Information is being collected and, to the extent available, will be laid on the table of the House.

Instruction to State Governments to Cut Down Wasteful Expenditure on Administration

8811. SHRI S. S. LAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether instructions orders have been sent to the State Governments to cut down the wasteful.expenditure on administration so as to plough back the resources for development purposes; and

(b) if so, the reaction of the Governments in the States thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) In the letter addressed to the Chief Ministers of the States on the 20th March 1979, concern has been expressed over proliferation of the staff and multiplication of agencies and the growing volume of Government expenditure. The State Governments have been advised to carry out a comprehensive review to identify the areas in which economy can be effected without affecting growth or impairing efficiency.

(b) Reaction of most of the State Governments to the letter is awaited.

Setting up of Regional Offices of Coffee Board in European • Countries

8812. SHRIMATI MOHSINA KID-WAI: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government are considering of setting up regional offices of Coffee Board in the European countries in order to popularise the Indian Coilee,

(b) if so, where the offices are likely to be set up and when; and

(c) whether some offices are already working abroad and how are their functioning?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GO-YAL): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.

Amount Spent on Employees of RBI, Bombay under Bank Medicine Scheme

8813. SHRI ANNASAHEB GOT. KHINDE: Will the DEPUTY PRIME MINISTER AND MINISTER OF FIN-ANCE be pleased to refer to the reply given to Unstarred Question No. 1902 on 1st December, 1978 regarding amount spent on employees of RBI Bombay under Bank Medicine Scheme and state:

(a) the total number of employees of the R.B.I., in Bombay in the last three years, yearwise;

(b) the number of employees who have taken the benefit under the scheme, during the said period, yearwise; and

(c) the average amount spent per benefit-taking employee, during the said period, yearwise? THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a)

(a)	As on	30th June	1
	1976	1977	1978
	9288	9738	9652
(b)	1975-76	1976-77	1977-78
	2,67,713	2,57,292	2,66'504

(As the record is maintained, these figures include repeat cases, during the particular year, of treatment excluding hospitalisation of employees and their family members).

- (c) 1975-76 1976-77 1977-78
 - Rs. 163/- Rs. 170/- Rs. 169/-

Maintenance of 'Neer Mahal' at Tripura

8814. SHRI KIRIT BIKRAM DEV BURMAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have since received any confirmation or otherwise about the inadequate maintenance of "Neermahal" and other palatial buildings handed over by the former Maharaja of Tripura to Tripura Government for development and maintenance as tourist attractions;

(b) if so, whether it is a fact that parts of these tourist attractions are crumbling down for want of proper maintenance; and

(c) the total estimated value of these buildings as per current price level and the annual maintenance cost incurred since the same were taken over by Government and what steps are being taken for proper maintenance of these as tourist attractions?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) to (c). Neer Mahal and Ujjayanta Palace were taken over by the State Government a few years ago. Uijavanta Palace now houses the State Legislative Assembly. Neer Mahal Palace is in a dilapidated condition due to lack of proper maintenance. The cost of protecting the plinth from being damaged by lake water is estimated at Rs. 15 lakhs. The State Government provided an outlay of Rs. 1.00 lakh during 1978-79 for repairs to Neer Mahal. The State Government has proposed an outlay of Rs. 5.00 lakhs during the Five Year Plan 1978-83 for the renovation and maintenance of Neer Mahal.

During the Tourism Ministers Conference held in November 1978 in New Delhi, all the State Governments/ Union Territories were requested to indicate two centres/schemes which could be considered for development in the Central Sector. The State Government of Tripura recommended the following centres/schemes: —

- 1. Dumboor Lake
- 2. Jampui Hill.
- 3. Janata Hotel at Agartala.

The development of the centres which have been so recommended will be taken up in consultation with the State Government subject to availability of funds and inter-se priorities during the Five Year Plan period 1978 --83. The development of Neer Mahal has not been included by the State Government in the tourism schemes to be taken up in the Central Sector.

Applications by Foreign Banks for Permission to Upgrade their Operations in India

8815. SHRI VIJAY KUMAR N. PA-TIL: Will the DEPUTY PRIME MI-NISTER AND MINISTER OF FIN-ANCE be pleased to state:

(a) what is the policy of Government regarding expansion of foreign banks in the 4rv; and (b) number of such applications cleared during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH); (a) the applications of the foreign banks for entry into India or for opening more branches in India are considered on merits. In deciding such cases factors such as adequacy or inadequacy of the existing branches of foreign banks in India and Indian Banks abroad for financing foreign trade between the two countries, the benefits that are likely to accure to the country, the effect on remitances the reed for reciprocity etc., are kept in view.

(b) During the last two years only Bank of America was allowed to convert its representative office in New Delhi into a branch.

Robberies, Cheating and Irregularities in Nationalised Commercial Banks

8816. SHRI VASANT SATHE: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) what is the number of robberies cheating and other cases of serious irregularities by standard classification reported during the last two years, ending March, 1979 in each Nationalised Commercial Banks and the amount of losses incurred by the banks on this account; and how does it compare with the corresponding earlier two years period;

(b) details of steps taken to check such losses by the commercial banks; and

(c) what is the number of cases in which investigations have been completed and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). Information to the extent possible is being collected and will be laid on the table of the House Limit of Ms. 50/- on Account of Taxi Fare Spent by Government Employees

8817. SHRI RAJE VISHVESHVAR RAO: Will the DEPUTY PRIME MI-NISTER AND MINISTER OF FIN-ANCE be pleased to state:

(a) whether there is a limit of Rs. 50 on account of Taxi fare spent by Government employees each month;

(b) if so, when this limit was fixed; and

(c) whether Government propose to increase this limit to Rs. 100 in view of increase in taxi charges on account of high Petrol prices and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir. (b) This limit has been fixed with effect from the 1st July, 1976.

(c) No such proposal is under consideration.

रबड़ का उत्पादन और निर्वात

8818. श्री सुरेन्द्र आ सुमन क्या बाखक्य, नश्मरिक पूर्ति तथा सहकारिता मंत्री यह बतान की क्रुपा करेगे कि .

(क) देश मे वर्ष 1976-77, 1977-78 ग्रीर 1978-79 में वर्षवार ग्रीर राज्यवार रबड का कितन। उत्पादन हुया ;

(ख) इसी भर्वाध से रवड़ का कितनी मात्रा में निर्यात किवा गया और कितनी मात्रा का देश में उपयोग किया गया, भौर

(ग) देश में उचित मूल्य पर रवड़ सुगमता-पूर्वक उपलब्ध कराने के लिये क्या कार्यवाही की जा रही है ?

वारि.ज्य,, नागरिक पूर्ति तथा सहकारिता मत्रालय में राग्ह मंत्री (भी क्रुष्म कयार गोयल) :

(क) 1976-77 1977-78 मौर 78-79 के दौरान प्राकृतिक रवढ़ का राज्यवार उत्पादन निम्नोक्त प्रकार है '---

		•	मात्रा मे॰ टन में
राज्य .	1976-77	1977-78	1978-79 (मनन्तिम)
के रल	139,349	135,907	123,900
तमिलनाडु	8,535	9,015	9,000
कर्नाटक	1,667	1,959	1,950
मडमान तथा निकोबार द्वीप तथा प्र	न्य राज्य/		
संघ राज्य क्षेत्र	81	106	120
योग	149,632	146.987	134,970

(खा) उसी अवधि के दौरान निर्यात की गई मौर देश में प्रयोग की गई रबड़ की साता निम्नोक्त प्रकार है

man	ा मे ०	टन	म

ৰখঁ	निर्यात	उपयोग (उपभोग)
1976-77	12,290	137,623
1977-78	11,078	144,967
1978-79	ক্যুন্ত নহ্বী	165,000 (भ्रमन्तिम)

(ग) उद्योग का पर्याप्त सप्लाई सुनिश्चिन करने के लिये, देश में रबढ़ उत्पादन को बढ़ाने के उहेश्य से रबड़ बोर्ड झनेक विकाम योजनाओं को कार्यन्वित कर रहा है।

रबड़ की मांग, पूर्ति झौर कीमत रख पर कडी निगरानी रखी जाती है। जब घरेलू उपलब्धना मांग को पूरा करने में झपर्यान्त पाई जाती है, तब मूल्य को विनियमित करने झौर सप्लाई स्थिति को सुधारने के तरीके के रूप में रवड के झायात की झनुमति दी जाती है।

Alleged Charges of Tax Evasion and Violation of FERA against Members of Singhania Industrial House

8819. SHRI K. LAKKAPPA:

SHRI BHANU KUMAR SHASTRI:

Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state:

(a) whether there are any charges of tax evasion and violation of the provisions of F.E.R.A. against some members of the Singhania Industrial House;

(b) if so, the particulars of such persons;

(c) details of the charges against them; and

(d) action. if any, taken on the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZUL-FIQUARULLAH): (a) to (d). There are complaints of tax evasion against the following assess of this Group:--

(i) Kamla Town Trust, Kanpur

(ii) The three families of Sir Padampat Singhania, Kailshpat Singhania and Laxmipat Singhania.

In the complaints against M/s. Kamla Town Trust, Kanpur it is alleged 'hat the assets of the Trust are being utilised by the members of Singhania family and their employees, that thercfore, the purpose of the trust is not charitable and that the income and wealth of the trust should not be allowed exemption and should be brought to fax.

In a complaint against the families of Sir Padampat Singhania, Kailashpat Singhania and Laxmipat Singhania, it is alleged that they acquired Zamindari property in Purnea Distt. Bihar, that the assets included agricultural as well as non-agricultural assets that after the abolition of Zamindari the assessees received interim as well as final compensation to the tune of Rs. 14,15,215/- and that they have sold the non-agricultural assets. The allegation is that capital games on the sale of non-agricultural assets have escaped assessment and the compensation has also not been properly shown by the assessees in their cases.

The Income-tax Officer has made detailed investigation in the case of Kamla Town Trust. He has come to the conclusion that the properties are not held for Charitable purposes and, therefore the income of the trust is not exempt. He has completed Income-tax assessment for the assessment years 1973-74 to 1976-77. The assessee has challenged this finding in appeal before the Appellate Assistant Commissioner. The decision of the Appellate Assistant Commissioner is awaited. The Income-tax Officer has also reopened the assessments for the assessment year 1969-70 enwards. Similarly the Income-tax Officer has taken action under section 17 of the Wealth Tax Act for the assessment vears 1973-74 to 1975-76. He has also referred the valuation of properties to Valuation Cell.

Complaints regarding the three families of Sir Padampat Singhania, Kallashpat Singhania and Laxmipat Singhania are still under investigation.

premises of M/s. Juggilal 2 The Kamlapat Udyog Limited, and M/s. Ganges Mfg. Ltd., and their Directors at 7, Council House St., Calcutta 38 well as the premises of Shri Rameshwar Aggarwala, Export Manager at 12. Beadon Street Calcutta, were searched on 26th and 27th June, 1973 resulting in seizure of documents. From the office and residence of Shri Rameshwar Aggarwala Foreign Currency amounting to U.S. 101 £19/was also recovered and seized. Seized documents indicated that Shri Rameshwar Aggarwala had been maintaining a Foreign Currency

62

Account with First National City Bank New York and had also hired a Safe Deposit Vault with Irving Trust Co., New York. It was also revealed that he had misutilised some foreign exchange for purchase of certain articles out of the foreign exchange released by the Reserve Bank of India for some other purpose The case was adjudicated resulting in imposition of a total penalty of Rs. 8.25 lakhs on M/s. Juggilal Kamlapat Udyog and Rs. 88,850/on Shri Rameshwar Aggarwala. All the parties involved in the adjudication proceedings have filed appeals be_ fore the Foreign Exchange Regulation Appellate Board. The appeals are pending.

Promotion of Junior Staff of Bank of India

8820. SHRI HALIMUDDIN AH-MED: Will the DEPUTY PRIME MI-NISTER AND MINISTER OF FIN-ANCE be pleased to state:

(a) whether it is a fact that many Junior Staff of Bank of India were promoted to officer's cadre and they were posted in Delhi and New Delhi;

(b) if so, the reasons for keeping these officers for long time in Delhi and New Delhi;

(c) whether Government propose to transfer all such officers including officers of Maya Puri Branch of Bank of India to avoid corruption in the Bank; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Out of the 51 clerks promoted as officers with effect from 1st November 1978/15th December 1978 only four officers were retained in Delhi. The question of keeping these officers for long in Delhi, therefore, does not arise.

(c) and (d). Transfers and postings are internal administrative matters of the Bank Government doe_3 not ordinarily interfere with it.

Ad Hoc Relief to Officers of G.I.C.

8821. DR. BALDEV PARKASH: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given to Unstarrd Question No. 2734 on the 9th March 1979 regarding victims of emergency in G.I.C. and state:

(a) whether circular Nos. SE/10 and SE/13 were issued by G.I.C. or Minstry of Finance to give ad hoc relief to the officers only of the G.I.C. and its subsidiaries; (the copy of such circulars may be placed on the table of the House); and

(b) whether such ad hoc financial relief was given to the officers only?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH); (a) and (b). Unstarred Question No. 2734 answered on 9th March 1979 related to victims of emergency and therefore the replies to parts (a), (b) and (c) thereof were confined to the emergency period only. The circulars Nos. SE/10 and SE/13 were issued by the Government of India to the custodians of general insurance companies on 22nd June 1972 and 14th July 1972 respectively, i.e., prior to the formation of the G.I.C. and its subsidiaries The said circulars deal with the grant of interim relief to junior officers of the general insurance companies, the management of which was taken over by the Government of India. As the said circulars are of confidential nature, it will not be in the public interest to lay copies of these on the Table of the House.

63 Written Answers

Memorandum regarding Acquisition and Preservation of Treasures of Nizams

8822. DR. VASANT KUMAR PAN-DIT: Will the DEPUTY PRIME MI-NISTER AND MINISTER OF FINAN-CE be pleased to state:

(a) whether it is a fact that Nawab Nadar Ali Mirza, sent a memorandum to the Prime Minister to acquire and preserve the fabulous treasures of the Nizams and old palaces by converting them into museums; and

(b) whether Government have made any survey of the treasures and belongings of Nirams, the list thereof, value assessed and how does the Government propose to act on the above request of Nawab Nadar Ah Mirza?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SA'TISH AGARWAL): (a) Yes, Sir.

(b) The Nizam of Hyderabad had created on 20th March 1951 the Nizam's Jewellery Trust to deal with his major jewellery holdings. Some time ago, the Government of India had considered a proposal regarding the acquisition of this jewellery and its preservation in a museum. After taking into account all relevant factors, it was decided not to use public money to acquire the jewellery. No decision has been taken on the suggestion for the acquisition of Nizam's palaces and other property. The desirability of acquiring such property has not yet been ascertained.

Ban on Sawn Teakwood

8823. SHRI G. BHUVARHAN. Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government propose to ban Sawn Teakwood, Timber export to foreign countries; and

(b) how many LC open cases in our country have been affected because of this ban?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): 'a) The export of Sawn Teakwood has been banned with effect from 5th June, 1978.

(b) Firm commitments of the exporters in respect of sawn teakwood who had submitted their applications prior to 19th May 1978 and had entered into contract backed by irrevocable Letter of Credit opened and accepted by the Indian Bank on or before 23rd May 1978 were allowed to be honoured.

UNDP Assistance for Research Projects

8824. SHRI CHITTA BASU. Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the United Nations Development Programme has assisted India in several Research Projects;

(b) if so, the details of such assisted Research Projects along with the conditions for such assistance; and

(c) the performance results of such projects and action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Information i_s being collected and will be laid on the Table of the House.

Provision regarding Ban on Taking Part in Politics by Employees of Public Sector Undertakings

8825. SHRI K. A. RAJAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Bureau of Public Enterprises has taken any initiative in getting the provisions banning an employee working in public sector undertakings from taking part in politics deleted;

(b) if so, the details; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). The Government in July, 1968 following the observations made by the Bombay High Court in the LIC of India vs. LIC Employees Union and othrs (Appeal 19 of 1965) nad advised the Public Sector Enterprises to delete provisions from their Conduct Rules if they had a provision corresponding to Rule 5 of the CCS (Conduct) Rules 1964 which prohibit Government servants from taking part in political activities. No instructions have been issued by the Bureau of Public Enterprises on the subject.

(c) Does not arise.

Modification in the Policy of Implementation of Public Distribution

8826. SHRI S. R. REDDY: Will the Minister of COMMERCE, CIVIL SUP-PLIES AND COOPERATION be pleased to state:

(a) whether there has recently been some modifications in the policy of implementation of the public distribution; and

(b) whether any representation has been received by Government from the private sector asking for limiting the scheme only to the weaker sections of the society?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GO-YAL): (a) The Production-cum-Distribution Scheme which envisages expansion and strengthening of the public distribution system has recenttly been approved by the Government and accepted by the State Governments.

(b) In a seminar organised by the Federation of Indian Chambers of Commerce and Industry towards the end of January, 1979, the FICCI President suggested that the scheme should be selective, covering only the poorer sections of the society but this was not found practicable.

Tribal Population in Tea Gardens of West Bengal

8827. SHRI PIUS TIRKEY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) what is the percentage of tribal population in the tea gardens of West Bengal;

(b) what is the percentage of suboral dinate stafl of the tribals in the Tea Gardens and the percentage of clerical and medical staff of tribal.

(c) is there any proposal of Government to extend reservation for the clerical and Medical staff for the *i* that as well as for managerial staff; and

(d) how many tribals have so far been trained for clerical, medical and managerial staff and what is the percentage?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPE (A-TION (SHR1 KRISHNA KUMAR GO-YAL): (a) to (d). Tea Board does not maintain statistics on ethnic composition of tea garden workers/employees including managerical staff and as such the various informations asked for not available. 67 Written Answers

Reservation Rules in Collectorate of Central Excise, Kanpur

8828. SHRI R. L. KUREEL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the instruction contained in the Ministry of Home Affairs vide O.M. No. 8/1/69 Sstt./ S.C.T.) dated 28th January, 1969 and O.M. No. 27/25/ 68/Estt. (S.C.T.) dated 25th March, 1970 as reproduced on page No. 179 of Brochure on reservation of S.C./S.T. in services IV Edition 1975 has not been followed by the Collector of Central Excise, Kanpur who issued 4 appointments to general candidates on 3rd August, 1978 against the 6 vacancies reserved for S.T.;

(b) if so, how, when the panel of S.C. candidates was already in existence with authorities; and

(c) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b), It is presumed that the Honourable Member is referring to the sppointments of Inspectors of Central Excise in the Kanpur Collectorate. Inquiries made in the matter reveal that all the vacancies in the grade of Inspectors of Central Excise in that Collectorate reserved for Scheduled Castes, which were available upto the 31st December, 1977, had been filled up by appointment of Scheduled Castes candidates by the Collector. However. seven vacancies reserved for Scheduled Tribes remained unfilled for want of suitable candidates from this category. These vacancies could not be filled either by general category candidates or even by those belonging to Scheduled Castes, for the reason that they were not exchangeable during 1977, which was only the second year of carry-forward, as in accordance with the instructions on the subject, only in the third year of carry-forward a Scheduled Castes vacancy can be filled by a Scheduled Tribes candidate or vice versa. These vacancies were, therefore, reported to the Staff Selection Commission as the recruitment to the posts of Inspector of Central Excise against vacancies arising on or after 1st January 1978 has been taken over by that Commission.

Four candidates of general category were appointed against the reserved vacancies of the year 1976. which could not be filled up at the relevant time because of non-availability of suitable candidates of those ategories and which had been dereserved with the approval of the Department of Personnel and Administrative Reforms. It may be mentioned that dereservation of a reserved vacancy in the course of a particular year does not mean that that vacancy is permanently lost to the reserved category candidates but the vacancy has to be carried forward for three subsequent years.

From the position stated above, it is clear that there has been no violation of the instructions/orders contained in the Ministry of Home Affairs Office Memoranda quoted in the question.

(c) In view of what is stated in parts (a) and (b) above, no action in this matter is called for.

Grant of Bonus to Employees of P & T Department and Defence Establishment

8829, SHRI K. GOPAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is proposed to consider the demands of the employees of the P & T Department and of the Defence establishments for the grant of bonus; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). The Government have appointed a group of Ministers comprising Dy. Prime Minister (Finance), Home Minister, Labour Minister, Minister ed Industry and Minister of Petrolsum,

70

Chemicals and Fertilizers, to consider the recommendations contained in the Report of the Study Group on Wages, Incomes and Prices. This Report contains recommendation on extension of bonus to new areas vide paras 8.15 and 8;16 of the Report, which are reproduced below:-

"8.15 Logically, bonus related to profit, of the kind which has prevailed in India for a long time now, is suitable only in industries producing for the market in reasonably competitive conditions. It is not suitable in the case of organised activities, industrial or other, where the profit motive does not operate at all or where the profits are induced; influenced or otherwise affected by public policy and largely used for the community welfare. Thus it is unsuitable in government services and similar activities, including the Railways, Posts and Telegraphs, and public utilities, financial and other institutions.

8.16 On this reasoning, there can be no question of extending the system of bonus related to profit to new areas. Further, where the bonus system prevails in unsuitable areas, it should be phased out, if necessary, by replacing it with other payments related to more suitable measures of performance."

2. The above recommendations of "Bhoothalingam Study Group are still ut der the consideration of the Group o". Ministers and no decision has yet been taken. The Report has raised certain basic issues of policy and it is difficult tosay at this tage when it would be possible for the Group of Ministers to finalise their recommendations.

Cyclone Warning Radar in Masullyatnam

8830 SHRI P. RAJAGOPAL NAIDU: Will the Minister of TOURISM AND 'CIVIL AVIATION be pleased to 'state:

(a) whether a cyclone warning fadar was set up at Masulpatnam in Anchra Pradesh; and (b) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL. AVIATION (SHRI PURUSHOTTAM KAUSHIK): (8) and (b). Not yet Sir. There has been some delay in the acquisition of the land required for setting up the Cyclone Warning Radar at Masulipatnam. The land has since been taken over. Plans and estimates for the buildings have been prepared and are under examination.

মানান্য অভিনাল বত্তনি (জী০ চ্ম০ থী০) লানু কিয়া জানা

8831. घी रामानन्द तिवारीहुँ: स्या वाणिज्य, नागरिक पूर्ति तथा सहकारिता मंत्री यह बताने की हुपा करेंगे कि :

(क) क्या सामान्य प्रधिमान पद्धति (जी० एम०पी०) लायू करते समय सभी विकसित एवं विकासशील देगों द्वारा यह विश्वास किया गया या कि मारत इस पद्धति का सबसे अधिक लाभ उठा सकेगा परन्तु इस सम्बन्ध में इसका पांचवां स्थान रहा है:

. (ख) यदि हां, तो उसके क्या कारंच हैं;

(ग) क्या हाल ही में यह पाया गया है कि हालांकि भारत से किन्ही बस्तुमों के निर्यात में वृद्धि हुई है परन्तु बाजार में इसका मंग कम हुमा है जब कि मन्य विकासशील देवों के बाजार मंस में वृद्धि हुई है; मौर

(भ) सरकार द्वारा प्रन्य विकासमील देशों से प्रतियोगिता का सामना करने के लिये हुम्या प्रयास किये जा रहे हैं ?

वालिक्य, नागरिक पूर्ति तथा सहकारिता मंत्रालय में राज्य मंत्री (बी झारिक बेग) : (क) यह तब है कि 1971 में जब विकसित देशों ने प्राधानों को सामाग्यीकृत त्रण ाली (जी०एस०पी०) के प्रत्तर्गत योजनाघों का कार्यान्वयन प्रारम्भ किया था, उस समय यह विश्वास किया गया था कि प्रारत टैरिक रियायतों का लाभ उठा मकेगा धौर विकसित देशों को प्रपने निर्यातों में बुद्धि कर सकेगा। बी एस पी लाघों का उपयोग करने के सम्बन्ध में लाभ प्राप्त करने बाले प्रमुख देशों की सुची में मारत की स्थिति विभिन्न वर्षों व विभिन्न बाजारों में विभ्र एष्टी है। जिम जवीनत्म वर्षों के लिये मंकटाड के सच्चिलय की मार्फत ताता देशों से प्रांकड़े प्राप्त हुए हैं, उनके मनुसार बी एस पी का उपयोग करने APRIL 27, 1979

में भारत की स्थिति निम्नलिखित विवरण में दिखाई गई है :---

क्र मांक	देश	वर्ष	भारत का स्थान
	यूरोपीय ग्रार्थिक समदाय	1975	तीसरा
2.	समुदाय र्हिंगरी	_ 1975	दूसरा
3.	सोवियत संघ	1975	पहला
4.	सं 0 रा 0 ग्रमरीका	1976	ग्चारहवां
5.	नार्वे	1976	पांचवां
6.	स्वीडन	1976	ন্তহা
7. ·	फिनलैंड	1976	ग्यारहवां
8.	स्विटजरलैंड	1976	पांचवां
9.	ग्रास्ट्रिया	1976	ग्राठवां

(ख) जिन मुख्य कारणों से भारतीय निर्यातक ब्रधिमानों की सामान्गीकृत प्रणाली का अधिक पूरी तरह से उपयोग नहीं कर पाये हैं, वे इस प्रकार है :

- (1) ग्रधिमानों की सामान्यीकत प्रणाली की विभिन्न योजनाओं के प्रतिबन्धात्मक उपवन्ध जैसे कोटे, ग्रधिकतम सीमाएं, ग्रलग ग्रलग देशों की राशियां, ग्रपर्याप्त टैरिफ कटौती और उत्पादों को शामिल न किया जाना ।
- (2) विकासशील देशों के बीच कड़ी प्रतियोगिता, जो सभी श्रधिमानों की सामान्यीकृत योजनाग्रों का लाभ उठाते हैं।

(ग) हाल के वर्षों में विश्व निर्यातों में भारत का भाग सामान्य रूप में एक जैसा रहा है, किसी वर्ष कुछ उतार-चढ़ाव हुए हैं, जब कि मुख्यत: विकासशील देशों के वीच तेल उत्पादक देशों के भाग में वृद्धि हो[;] के कारण वर्ष 1972 से लेकर 1977 के दौरान उनके भाग में वृद्धि हुई है, जैसा कि सं० रा० संघ के बुलैटिन पर ग्राधारित निम्नलिखित ग्रांकड़ों से पता चलता है।

वर्ष	विकासशील वाजार अर्थ व्यवस्- थाय्रों का भाग	भारत का भाग (प्रतिशत)	ग्रोपेक देशों का भाग (प्रतिशत)
	यात्रा का मान (प्रतिशत)		3
1972	19.86	0.64	7.30
1973	21.32	0.56	8.09
1974	29.35	0.51	16.25
1975	26.55	0.56	14.33
1976	28.34	0.62	15.28
1977	27.94	0.61	उपलब्ध नहीं

(घ) निर्यात बढाने के लियें सरकार जो प्रयास करती है उनमें म्रन्य विकासशील देशों से प्रतियोगिता का मकाबला करने के लिए सरकार द्वारा किये गये प्रयास भी शामिल हैं। सरकार की निर्यात संवर्धन नीतियों के महत्वपूर्ण तत्व हैं, एस 0 टी 0 सी 0, एम 0 एम 0 टी 0 सी 0., एच 0 एच 0 ई0 सी 0, ई0 सी 0 बी 0 सी॰ टी 0 डी 0 ए 0, तथा टी 0 एफ 0 ए 0 आई 0, निर्यांत संवर्धन परिषदों ग्रौर वस्तू बोर्डों के जरिए संस्थागत प्रयास करना, उचित कीमतों पर आवश्यक अन्तर्निविष्ट साधनों की उपलब्ध करके निर्यात उत्पादन ग्राधार मजबूत बनाना, ग्रायात नीति को उदार बनान, मग्रावजा सहायता, निर्यात शुल्क की समाप्ति, प्रभावी क्वालिटी नियन्त्रण की व्यवस्था। करना, परिवहन अवस्थापना मजबत बनाना आदि । निर्यात संवर्धन उपायों के बारे में एक विस्तृत विवरण लोक सभा के तारांकित प्रश्न संख्या 61 के उत्तर में. 23-2-79 को सभा पटल पर रखा गया था।

Growth of foreign companies and Multinationals

8832. SHRI C. R. MAHATA. Will: the DEPUTY PRIME MINISTER AND. MINISTER OF FINANCE be pleased to state:

(a) whether it is fact that Government are not exercising their powers to prevent the growth of foreign companies and multinationals in the country; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN. THE MNISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) ad (b). Government's policy with regard to participation of foreign investment and companies in the country's foreign industrial development is set cut in paras 23 to 26 of the Statement on industrial Policy presented to Parliament on 23rd December, 1977. So far as existing foreign companies are concerned, the provisions of the Foreign Exchange Regulation Act are being. strictly enforced. So far as new foreign investment is concerned, it is permitted only in sophisticated technology export-oriented areas on such: or terms as are determined by the Government to be in national interest.

72:

Objectives for which Public Sector Undertakings have been set up

73

8834. SHRI DHIRENDRA NATH BASU:

SHRI K. LAKKAPPA:

SHRI SAUGATA ROY:

Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state

(a) whether Government's attention have been drawn to one of the main conclusions of the Second National Convention of the Public enterprises—the Public Sector Undertakings in the country still do not know whether they are supposed to make profits or suffer losses as they have not so far received clear directives from the Government on the objectives social or commercial for which they have been set up;

(b) whether it is a fact (as appeared in the Press) that the convention could not agree that the Chief Executives of Public Sector Undertakings should be removed from their posts if they failed to attain objectives of the Undertakings; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FNANCE (SHRI SATISH AGARWAL): (a) The Second National Convention of Public Enterprises held in New Delhi in March, 1979 was of the view that at present various criteria are applied for assessing the performance of the Public Sector Enterprises, Realising that there is considerable confusion in the public mind, as well as within the public sector, as to the eriteria on which their performance should be judged, the Convention re-

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commended that the objectives underlying individual or groups of public enterprises need to be defined as precisely as possible so that each undertaking could be judged on the basis of the objectives for which it was set up. Government are aware of this.

(b) No, Sir. Drawing attention of the Public Sector Enterprises to the reference made by the Prime Minister in his Inaugural Address to the instance he had come across in France of a public sector Chief being given full autonomy to run his undertaking on the understanding that if he failed to attain the objectives he would lose his post, the Convention has expressed the view that this practice should be adopted in India. The public sector should have full autonomy subject to accountability to the Parliament. The Convention fully recognised that autonomy does not mean independence and there should be full accountability to Parliament, but felt that the area of accountability should be defined in terms of the objectives of .the State and the agencies to which public enterprises are accountable should be, to the extent possible, unified.

(c) Government is anxious to improve the working of the public enterprises so that they make the maximum contribution to the national economic development. The objectives for which the public sector enterprises have been set 110 defined in are the Industrial Policy Statement issued by the Government in December, 1977. Annual Plans are also prepared in respect of each Public Sector Enterpuise with reference to the objectives for which it has been set up. These Annual Plans constitute the criteria for evaluating their performance on year to year basis. However, if any further redefinition of objectives becomes necessary to bring in greater precision Government will certainly consider the question in the light of all relevant factors.

74

Investment, Employment Potential and Profits in Public and Private Sector Enterprises

8835. SHRI DHARMAVIR VAIS-ISTH: Will the DEPUTY PRIME MINISTER AND MINISTER OF FIN-ANCE be pleased to state:

(a) the number of public enterprises in operation on 1st January 1979 together with the total investment, employment potential and profits in each excluding Central and State Governments; and

(b) the comparative figures for the **private** sector as on 1st January, 1979?

The Minister of State in the Ministry of Finance(SHRI SATISH AGARWAL): (a) and (b). The Central Government Industrial and Commercial Undertakings follow the financial year for the preparation of their annual accounts and as such information as on 1.1.79 is not available. The Annual Report of the Bureau of Public Enterprises on the Central Government Industrial and Commercial Undertakings presented to the Parliament in February, 1979 contains information regarding the number of enterprises, their total investment and total number of employees and also the profits carned for the year 1977-78.

In respect of private sector, information as on 31.12.78, to the extent available is as under:—

Private Sector Co.	mpanies (Non-C	Govt, Coys)
	No, of companies	Paid up Capital Rs. in crores
Public Limited Companies.	8,001	^r 2,209·3
Private Limited Companies.	42,65 2	[°] 73≥∙≇

Rejection of Import Licence Applications

8836. SHRI R. K. MHALGI : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION the pleased to state:

(a) whether it is a fact, that a ship S. S. Fuji Harumaru having brought about 2,000 tonnes of edible Palm Oil left Kandla Port without off loading the oil, because of the Government's decision to reject the application of Import Licence of the importer;

(b) what are the reasons for rejection of application so late;

(c) how many such cases are there wherein the import licence applications have been rejected after the goods had either reached Indian ports or at least had been loaded on board ships for India;

(d) whether Government are aware of the financial and otherwise losses resulting from such delayed action; and

(e) how do Government propose to avoid such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BEG): (a) and (b). The consignment referred to had been despatched without any Letter of Credit or payment arrangements having been made by the Indian party. He had not complied with the conditions laid down for import of such oil under open General Licence prior to 2.12.1978. (There was no delay in the disposal of his application submitted as per the Public Notice of that date.) In the circumstances, the steamer agent acting under instructions from his principals overseas did not give delivery orders for the material on board.

J(c) According to the Government Policy enunciated in the Public Notice

of 2-12-1978, persons, who had entered into contracts for the purchase of such oils and oilseeds, in accordance with the conditions prescribed earlier for their import under Open General Licence. had to apply for licences and, only based on the grant of such licences, could the material be imported. Hence it was expected that they would intimate to be foreign suppliers to withhold the consignments till the licence was granted-of refused-as per law. But in 58 cases out of a total of 637 applications, the parties did not do so and the consignments were despatched by the overseas parties even though the Indian buyer did not qualify for an import licence. Nevertheless, in almost all of these cases, the goods have been cleared by the Customs authorities on bond or against payment of penalty in accordance with the relevant procedures.

(d) There was no delay in the disposal of the applications and, as stated above, the consignments rould not have been allowed to be made from overseas until the licence was granted to the Indian applicant. Government are not aware of any financial or other losses to the concerned parties.

(e) Does not arise.

Grant of Flood Advance to Central Government Employees

8837. SHRI AHMED HUSSAIN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) Central Department-wise break up of Class II, Class III, and Class IV employees who have been granted Flood Advance from September, 1978 to 21st March, 1979;

(b) what is further break-up of Class III and Class IV employees of Central Government employees of each State and Union Territory who took such advance during the same period; (c) do Government propose to exempt the recovery of this advance from the Class III and Class IV employees belonging to the 5 major flood prone States viz., Assam, West Bengal, Orissa, Uttar Pradesh and Bihar; and

(d) if so, with effect from which date and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). The information is not available and its collection from various offices located in far areas will involve much time and labour. However a very large number of Class III and Class IV employees have been granted flood advances during the period in auestion.

(c) No, Sir.

(d) Advance of Rs. 500/-, or three months pay, whichever is less, is normally granted to the Government employees whose property movable or immovable is substantially damaged or affected, by a natural calameasure immity, as а of mediate relief to the employees to rehabilitate themselves. This advance being interest free and recoverable in 24 equal monthly instalments its recovery should not cause any undue hardship.

Approved Items under hire purchase of Machinery

8838. SHRI DINEN BHATTACHA-RYA: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) what are the approved items under Hire Purchase of machinery; and

(b) whether Bull dozer was thereof and it was only included in the list on 17th January, 1979; and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FNANCE (SHRI SATISH AGARWAL): (a) Approved under Tea items Scheme" are Board's Hire Purchase various prime movers, withering, drying, rolling, CTC, grading and dust machines, dust extraction plants. irrigation equipment, green leaf sifters, washing pumps, oil (firing) equipments tea packing machines, humidification plant, lathe cum miller machines, syrayin equipments, fermenting throughs, chain grate stocker and coal crusher, vehicles like jeeps, tractors trailers and bulldozers

(b) Bulldozer was included in the list as approved item after a proposal in this regard was approved by the Tea Board at its meeting held on 16/ 17th January, 1979 The proposal was considered favourably as bulldozers are more economical and less timeconsuming m cleating virgin areas Inclusion the List 1S items m of new approved by the Board from time to time depending on the requirement of industry All the Tea Estates In India if otherwise eligible, in terms of "Hire Purchase Scheme" are entitled to the supply of approved items

मध्य प्रवेश को खाद्य तेलो की सप्लाई

8839 श्री बलपत सिंह परस्ने : क्या वाणिक्य तथा नागरिक पूरि ग्रीर सहकारिता मंत्री यह बताने की क्रुपा करेंगे कि .

(क) मध्य प्रदेश को खाध नेल जैसी झावस्यक करनु की कितनी मात्रा की मावस्यकता है झौर वर्ष 1978 को पहली दो तिमाहियो में, वास्तव में, कितनी माला में सप्लाई किया गया,

(च) उनकी पूरी भावस्यकता को पूरान करने के क्या कारण हैं, और

(ग) क्यां सरकार को पता है कि उस राज्य में इस के मूल्य में वृद्धि हो गई है और यदि हां, तो वहां पर मूल्य कम करने के लिये सरकार का क्या उपाय करने का विचार है ?

वाजिक्य, नागरिक पूर्ति और सहकारिता वंत्रालय में राज्य सत्री (भी इच्ण कुमार गोयल): (क) सौर (ख). वर्ष 1978 को पहली तिमाही में राज्य सरकार में 500 मीटरी टन कच्चा रेपसीड रोक देने का सनुरोध किया धौर यह नाक्षा उन्हें बार्षाटत कर दी गयी। वर्ष 1978 की दूसरी तिनाही में राज्य सरकार ने 1500 मीटरी टन कच्चे रेपसीड तेल के लिए अनुरोध किया धीर यह मात्रा भी उन्हें आवटित कर दी गई ।

(ग) जी हा, मरकार स्थिति पर लगातार । नजर रखे हुये है, ताकि जा उपचारी उपाय माथस्थक हो व किये जा सके ।

Building owned by LIC in Delhi

8840 SHRI KANWAR LAL GUPTA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state

(a) the total number of buildings owned by LIC in Delhi,

(b) the number of buildings where LIC did not spend anything in the last ten years for repairs or renovation,

(c) the names and addresses of the persons to whom allotment of buildings, houses or offices have been made in the last two years in Delhi,

(d) what is the basis of allotment;

(e) is it a fact that the buildings are alloted at the whims of the Officers and the rent is charged arbitrarily, and

(f) if so, why?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) 52

(b) 4

(c) A statement setting out the tenancies allotted by the LIC in Delhi since 1st April, 1977 is annexed.

(d) and (e) The allotments are accordance with the made ın prescribed procedure and ın requests allotfri consider mg ment from parties other than Government Department/Public Sector Undertakings, account is taken 🖨 their financial soundness and general reputation. The rent is fixed having regard to the market rent prevailing in the locality at the time of allotment (f) Does not arise.

82

l. No.		Name	of Ten	ant			Allotment made in
1	Р.& Г. Оэц, Эн	or India	•	•	•	•	Bharat Bldg., 10, Daryaganj.
2	Punjab & Sin i Bank	Ltd	•	•	•	•	Lakshmi Building, Connaugh Circus.
3	M/s Parico		•	•	•		Jeevan Deep, Parliament St.
ŧ	Mrs. International Blo	ig & Fuir	nishing	Co.	(P) Lt	d.,	Do,
5	Shri Mohan H. Nich	3 111	•	•	•	•	Lakshmi Building, Connaug Cucus.
6	M/5. Vijav Gapta & E tants) K. Gupta	, Char	tered	Accou	ın-	Jeevan Vihar, Parlianen Sto
7	Shri J.C. Batra, Advo	cate .		•	•		Do
8	M/s. Kulvir Chandho	k & Co., Cl	artere	d Acc	ountai	nts.	Bombay Life Building, Connau ght Carcus.
9	Computer Maintenan	ce Corpora	tion		•		Jeevan Deep, Pailiament Stree
10	Do		•				Jeevan Vihar, Parliament Stree
11	M/s. Mehta Bros.	•••	•	•	•	•	Bombay Life Building, Connaugh Circus.
12	Indian Tourism Deve	lopment C	orpora	tion	•	•	Jeevan Vihar, Parliament Stree
19	M/s. Godrej Soaps Li	d	•	•	•	•	Lakshmi Insurance Bldg., Ass Ali Road.
14	M/s. Ved Tailors		•	•	•	•	Calcutta Insurance Bldg., As Ali Road.
							Jeevan Vikas, Asaf Ali Road.

Statement

Dilution of Foreign Share holding by Companies under FERA

3

8841. SHRI JYOTIRMOY BOSU : Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given to Unstarred Question No. 3571 on the 16th March, 1979, regarding "Dilution of Foreign shareholdings by companies under FERA", and state:

(a) whether the six companies have diluted their foreign share-holdings on the basis of expanded capital base, through issue of bonus shares and capitalisation of resources; (b) if so, what are the details in each case; and

(c) the reasons why these companies have not been asked to dilute their share-holdings on the basis of existing capital base?

THE MINISTER OF STATE IN OF THE MINISTRY FNANCE (SHRI SATISH AGARWAL): (a) and (b). Of the six companies un-Colgate Palmolive der reference. (India) Limited and Cadbury India Limited were permitted to capitalise their reserves as a part of the scheme of the dilution of their foreign shareholding In the case of the other 4 companies, there was no simultaneous capitalisation of reserves and issue of bonus shares The details are given in the attached statement

(c) The capitalisation of reserves is essentially an accounting transaction to bring the nominal paid up capital more in line with the shar-holders, funds employed in the business Without the capitalisation of reserves. It

tre for lifting the ban on export of

(b) if so, the names of the States

(c) the action taken by the Centre

THE MINISTER OF STATE IN

THE MINISTRY OF COMMERCE,

CIVIL SUPPILES AND CO-OPERA-

TION (SHRI ARIF BAIG): (a) Yes,

vegetables;

thereof; and

Sir.

on their requests?

would not have been possible to settle a reasonable capital base for the company and to offer a sufficiently large number of shares to the public at a reasonable price The listing gidelines also require a minimum number of shares to be offered to the public kefore a company can be listed on the Stock Exchange The capitalisation of the reserves h_{dS} enabled a large number of shares being offered to the public at a much lower price

	Stesment
1. olgate Palmolive (India) Limited	. The Company having a paid uP equity capital of Rs i 5° lakhs was permitted to issue bonus shares of the value of Rs 10% lakhs to the existing shareholders by capitalisation of general reserves
g. Gadbury India Limited	
Lifting of ban on export vegetables	(b) Maharashtra, Gujarat and Pun- jab
8842 SHRIS R DAMANI	
SHRI BALASAHEB VIKHE	(c) The State Governments have been requested to send detailed pro- jects for undertaking additional pro-
PATIL Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPIRA TION be pleased to state:	perts for undertaking additional pro- duction of vegetables for export pur- poses It has been decided to allow 50 per cent of the additional production of vegetables for export
(a) whether it is a fact that a number of states approached the Cen-	

Procedures and conditions for distribution of essential commodities and consumer articles to small and hig cooperative societies

8843 SHRI K S. VEERABHADRA-PPA Will the Minister of COMMER-CE, CIVIL SUPPLIES AND COOPE-RATION be pleased to state the details regarding the pro-Agricultural Coopecedure and rative Marketing Feredation of India Limited for the distribution of essential commodities and

consumer articles of mass consumption to other small and big cooperative societies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERA-KRISHNA TION (SHRI KUMAR GOYAL): The National Agricultural Cooperative Marketing Federation of India Ltd., makes available supnlies of certain Comessential modities handled hv it to marketing and consumes cooperatives, big and small, and at rates slightly lower than those prevailing in market on outright purchase basis. Where purchases are m**ad**e by National Agricultural Coopera-Marketing tive Federation of India Ltd.. on agency basis against firm indents of cooperatives, only service charges are recovered from cooperative institutions.

Confirmation and promotion of Head Clerks as Inspectors in Income Tax department

8844: SHRI PHOOL CHAND VERMA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FIN-ANCE be pleased to state.

(a) whether it is a fact that Stenographers in the Income-tax Department who were recruited in 1974 have been confirmed, whereas Head Clerks of 1971 are still awaiting confirmation;

(b) if so, the reasons therefor;

(c) whether the guidelines issued by the Department of Personnel for promotion to a post from a combined seniority list were observed;

(d) whether Government are aware that last year while preparing the panel for promotion to the grade of Inspectors in the Income-tax Department, some Head Clerks have been superseded by some Stenographers who were junior to them in so far as length of service is concerned; and

(e) whether the Department of Personnel was consulted in the matter? THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (e). The information is being collected and will be laid on the Table of the House.

86

Export of Spakes

8845. SHRI C. K. JAFFER SHARIEF: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether India is exporting snakes abroad and if so, the names of such countries; and

(b) the details regarding the foreign exchange earned through this process during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) No, Sir. The export of snakes from India has been banned for the last two years.

(b) Does not arise.

Raising of House Rent Allowance to Central Government Employees

8846. SHRI G. M. BANATWALLA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether in view of higher cost of construction and higher house rent being paid by the Government Servants, Government propose to raise the House Rent Allowance to the Central Government employees from 15 per cent to 30 per cent; and

(b) if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). A demand made by the Staff Side of the National Council

87 Written Answers

(Joint Consultative Machinery) for upward revision of the rates of House Rent Allowance payable to the Central Government employees is at present under consideration by a Committee of the National Council set up to consider this issue.

Working and sanctioned strength of various cadres in Income Tax Department

8847. SHRI M ARUNACHALAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state the total working strength and sanctioned strength of the Income-tax Department in each cadre as on 1st April, 1974, 1st April, 1975, 1st April, 1976, 1st April, 1977 and 1st April, 1978?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): The information is being collected and will be laid on the Table of the Table of the House.

Limit for Fixed Deposits by Nationalised banks

8848. SHRI K. MALLANNA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that there is no limit or no bar for fixed deposits by the nationalised banks; and

(b) if so, the details regarding the policy of Government in this regard?

MINISTER THE つド STATE IN THE MINISTRY OF FIN-ANCE (SHRI ZULFIQUARULLAH): (a) and (b). The Reserve Bank of India have not issued any instructions to the banks about minimum and maximum limits of fixed deposits. The Government also do not contemplate issuing any instructions in this regard.

Quantity of Rags imported during 1978

8849. SHRI RAJSHEKHAR KOLUR: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether import of rags is permitted;

(b) if so, whether direct imports by industries are allowed or whether they are allowed through the State Trading Corporation;

(c) if the answer to (a) above is "yes", how much quantity of rag was imported during 1978 and from whch countries; and

(d) whether steps have been taken to mutilate the imported rags to prevent their abuse?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) and (b). Under the Import Policy, 1978-79, the import of woollen rags is canalised through the STC. Direct import is not allowed whether by Actual Users or by import replenishment licence holders.

(c) A total quantity of 12397 MT of rags was imported during 1978-79 and the country-wise origin is shown below:

Country		Quantity	Value
Japan .		1042	يروني ويونيه مريونيوني
U.S.A.		51	
Australia .		3190	
Holland .		2925	
New-Zealan	đ.	13	
U.K.		676	
France .		1472	
Canada .		1286	
Brigann .	•	1742	
		12397	Rs. 4 lakhi

(d) Yes, Sir. A mutilation Committee consisting of representatives of Customs, CCI&E and Textile Commissioner supervises the mutilation of all consignments imported in unmutilated condition.

बिल्ली/झागरा से ग्रोरछा होकर खजुराहो तक भारत वर्यटन विकास निगम की परिवहन सेवा

8850. भी लक्ष्मी नारायण नायक : क्या पर्यटन घौर नागर विमानन मंती यह बताने की कुपा करेगे कि क्या भारत पर्यटन विकास निगम का विचार दिल्ली मथवा प्रागरा से घोरछा होकर खजुराहो तक परिवहन सेवा चालू करने का है घौर यदि हा, तो कब तक ?

पर्यटन झौर नागर विमानन मत्री (भी पुरुषोसम कौशिक) : जी, नही । तथापि, खजुराहो में भारत पर्यटन विकास निगम का एक परिवहन यूनिट 1 मई, 1979 से चालु हो जाएगा ।

Loans sanctioned to States by L.I.C.

8851 SHRI K T KOSALRAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the details of the special scheme of financial assistance being implemented by the Life Insurance Corporation of India in the form of loans to the States for building, repairing and constructing houses destroyed or damaged by floods and cyclone; and

(b) the State-wise break-up of such loans so far sanctioned for this purpose, especially to the cyclone and flood afflicted States in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (1) and (b). The pattern for investment of the funds of the Life Insurance Corporation of India envisages loans for housing being given, inter alia, to State Governments for financing their social housing scheme. The allocation of funds to the States for this purpose is made on the basis of a budgetary exercise carried out at the beginning of each financial year In addition, the Corporation considers granting special loans to State Governments reconstruction of repair and for houses dimaged or destroyed as a result of natural calamities, depending upon the availability of resources and the magnitude of the calamity. A statement giving detail, of the special loans given by the LIC to various State Governments in these circumstances, is annexed.

No.	Name of State						Nature of C	lalam	ity	Amount of Ioan (Rs In ctores)	Yony in which loa: was grant ed	
1	2							3			4	5
1.	Andhra	Pradesh	ι,					Cyclone			2.00	1977 - 78
2.	Assam				•	•	•	Flood .		•	1 . 50	1974 -75
3.	Bihar		•			•	•	Flood .		•	2.00	197 ;-74
								Flood .		•	1 50	1971-75
								Flood .		•	t · 50	1975 -76
											5.00	

Statement

1	2		-				3			4	5
4 .	Gujarat	•	•	•	•	•	(Larthquake			1.00	1970-71
							Flood .	•		0 50	1970-71
							Flood .	•	•	1 50	1970-71
							Flood	•	•	1 50	1973-74
							Flood			O 75	1975 - 7 6
							Cyclone	•	•	0.25	1975-76
									-	5 50	
5.	Karnataka .	•	•	•	•	•	Flood .			1 50	19 74-75
6.	Madhya Pradesh	•	•		•	•	Flood .			1 00	1973-74
7.	Maharashtra			•		•	Earthquake	•	•		16 -68
8.	Orissa .	•	•	•	•	•	{Cyclone {Flood .	•	•	≇ 200 050	1972-7 3 1975-76
									-	2 50	
n.	Rajasthan .	•	•	•	•	•	Flood			0 25	1975-76
10.	Tamil Nadu	•	•	•	•	•	Cyclone			1 00	- 1977- 7 8
¥1.	Uttar Pradesh		•	•	•	•	Flood .	•	•	2 00	- 1971-7 2
					•		Flood .	•		1 50	1974-75
							Flood .		•	o 75	1975-76
										4 25	-
12.	West Bengal .	•	•	•	•		flood &	Fire		1 00	1971-7
							Flood .			3 00	1978-7
										4 00	
		G	rand '	Total	: .					29 5	 D

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Repatriation of profits by Union Carbido

8852 SHRI BALASAHEB VIKHE PATIL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state.

(a) the percentage of foreign share in the multinational company viz. Union Carbide;

(b) how much profits have been repatriated by the foreign shareholders during each of the last five years and the countries to which these amounts have been repatriated; and

(c) the amount of Government subsidy, if any, earned on import and/or export of its products?

THE MINISTER OF STATE IN THE MINISTRY OF FIANCE (SHRI SATISH AGARWAL): (a) The percentage of non-resident shareholding as on 25th December, 1978 is 51.23 of which 50.90 per cent is held by Union Carbide Corporatio, n U.S.A. The balance 0.32 per cent non-resident shareholding of the company is in the hands of a company in Nepal and some non-residents of Induan origin who hold the shares on condition of nonrepatriation of capital and dividend.

(b) The amounts of dividend allowed to be remitted to M/s. Union Carbide Corporation, USA during the last five years are as follows:

Year		-		Amount
1973-74	•	•	•	1,20,32,676
1974-75				56 , 13 ,801
1975-76			•	[96,67,167
1976-77		•		[90,33,437
1977-78	•	•	•	1,32,67,800

(c) The information is being collected and will be laid on the Table of the House.

SC/ST Assistants Grade I working in IAAI, Delhi Airport

8853. SHRI RAM CHARAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what is total number of Assistants Grade I, working in the IAAI at Delhi Airport, and how many of them belong to Scheduled Castes/ Tribes;

(b) if not, what percentage of reservation is made in promotions for SC/ST employees and what is future policy in this regard;

(c) the reasons why the required number of promotions due to SC/ST employees have not been made so far; and

(d) what are the efforts made to fill the reserved quota in each category and what progress achieved so far?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) to (d). The information i_3 being collected and will be laid on the Table of the House.

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राष्ट्रीयकृत बैंकों हारा दिये जाने वाले अट्लों की सीम

8854. भी एस॰ एस॰ सोमानी : न्या उप प्रधान नंती ता । वस्त मंत्री यह बताने की इत्या करेंगे कि .

(क) क्या राष्ट्रीयकृत बैको द्वारा रियायती क्याज दरो पर दिये जाने वाले ऋणों की सीमा बढ़ाने का कोई प्रस्ताव सरकार के विचाराधीन है; झौर

(ख) यदि हा, तो तरसम्बन्धी व्यौरा क्या है?

विस मंत्रालय में राज्य मंत्री (भी जुल्किक कारत्लाह): (क) ग्रीर (ख) सरकारी के खेत के बैकों द्वारा, विमेदी व्याज दर योजना के ग्रंतगंत ऋण देने के लिए निर्धारित न्यूनतम दर को पिछने वर्ष के ग्रंत तक दिये गये कुल ऋणो के। 1/2 प्रतिशत से बढाकर एक प्रतिशत कर दिया गया है। संगोधित मागैदर्शी सि ान्तों की एक प्रति अन्वश्व में दी गई है।

विवरणं

1. कार्यकीत और व्याप्ति :

- 1.1. यह योजना सारे देश में लागू होगी ।
- 1.2. सक्य: दैंको को चाहिए कि पिछले वर्ष के संत के कुल ऋणों की कम से कम1 प्रतिवत इस योजना के संतर्गत दें।
- 1.3. यह दुनिश्चित करने के लिए कि इस योजनाइ, संबुर्गत झांधकतम लाभ प्रामीण केतों के कवेजोर बंगों को प्राप्त ही झीर प्रधिकांब प्रप्रिम महरो/महानगरी केतों में ही न दे तिए जाए, इस योजना को चलाने वाले बैक यह सुनिष्टित करेंगे कि इस योजना ? संतर्गत उनके प्रधिमों का कम से कम भाग उनकी ग्रामीण घीर अर्ध श माखायों के माध्यम से दिये जावें। तदनु इस योजना के प्रतर्गत उनकी महरो झौ. महालगरीय माखायों से नहीं दिया जाना बाहिये।
- 1.4. यह सुनिश्चित करने के लिये कि अनुसुचित जाति झौर अनुसुचित जनजाति के व्यक्ति इस योजना के अंतर्गत लाघों का उचित हिस्सा गायें, इस योजना के अंतर्गत बैक अग्रिमों का कम से कम 2/5 (40 प्रतिक्रत) भाग अनुसुचित जाति झौर अनुसुचित जनजाति के पाल ऋणकर्त्ताओं को दिया जाना चाहिये।

2. परिचालन इमिकरण

2.1 सरकारी क्षेत्र के बैंक : विभेदी व्याज दर योजना का संवालन सरकारी क्षेत्र के सभी बैंक करेंगे।

95 Written Answers

- 2.2 गैर राष्ट्रीयकृत बैंक : जिन गैर राष्ट्रीयकृत बैकों के पास लीड-जिम्मेदारी हैं वे कम से कम मरने लीड जिलों में यह योजना चलाएगे। ग्रन्थ गैर राष्ट्रीयकृत बैंक भी स्वेज्छा के ग्राधार पर इस योजना का कार्यान्वयन कर सकते हैं।
- 2.3. जेत्रीय/ग्रासीण बैक कोत्रीय ग्रासीण बैक योजना के प्रतर्गत, ऋणकत्तांघों को ऋण उसी दर पर उपलब्ध कराया जायगा जिम पर सहजगरी ममितिया में दिया जाता है। इसलिए व्याज की रियायती दगे पर ऋण देने की इन बैका का प्रतुमति नहीं होती। यह सुनिधिचत करने के लिए कि इन बैंको का लाभ पाने वाले व्यक्ति मी इम योजना का लाभ पाने वाले व्यक्ति मी इम योजना का लाभ पा सकें, प्रायोजक बैक, ग्रामिकरण एजेसी के ग्राधार पर इन क्षेतीय ग्रामीण बैका की मार्फन उधार दे सकते है। इम प्रकार अत्रीय ग्रामीण बैको के कार्यक्षेत्रो के पात्र ऋणकर्त्रा वाषिक 4प्रतिशत की दर से ऋण प्राप्न कर मकों।
- 2.4. पालना का मापदण्ड पैराग्राफ 4 में दिये गये वर्गों वाले व्यक्ति के पास यदि कोई टोम जमानन देने के लिग नहीं है अधवा बह किसी सम्पन्न थ्यक्ति को जमानन/गारण्टी प्रस्तुन नहीं कर सकता तो भी वह इस याजना का लाभ पाने का पाल होगा, वशर्तों बह निर्मालयित माप दण्ड पूरा करता हो —
- 3.1 सभी साथनों से ऋषयर्त्ता के परिगार की अराय ण ठरी सौर अर्धग्रत्री कें∰। में राषिक 3000′- रुपये सौर प्रासीण धोत्री म वाषिक 2000′- स्पये से अधिक न हो ।
- 3.2 उसरे पास कोई भूमि न हो अथवा उसरी भूमि की जोत सिचिन होन पर एक एकड से अधिक और अमिचित होने पर 2 5 एकड अधिक न हो ।
- 3.3 म्रन्मूबिंग नार्गि मौर मनसविन जनजानि के सवस्या के पान भांस को जान किननी भो होन पर थे ऋणा भग्त होने बक्षतें कि यह म्रन्य मापदण्ड पूरे करने हो ।
- 3.4 वह बैंका की महायता से ऐसे उत्पादक प्रयासो दारा प्रपने वर्तमान प्राधिक स्तर से ऊपर उठने भे मदद पा सकता है जो लगभग 3 वर्ष की प्रवधि में प्रार्थक्षम ही सकोगे।
- 3.5. वह एक माथ दो विक्तीय स्रोतो के प्रति देनदारी नहीं स्वीकार करता ।
- 3.6 अधिकांशत वह स्वय भौर भपने परिवार के मन्य सदस्यों भेथवा घ्रपने कुछ सयुक्त साझीदारों की सहायता से काम करता है और नियर्मित रूप से वेतन भोगी कमैंचारी नियुक्त नहीं करता।

म्बाक्यात्मक टिप्पणी :

यहां यह झालय नहीं है कि इस योजना के स्रतगंतम अपनी पावता सिद्ध करने के लिए ऋणकर्ता से लिखित माक्ष्य प्रस्तुत करने की स्रपेक्षा को जाय । यह आशा की जाती है कि शाखा स्तर के बैक स्रधिकारी ऋणकर्ता की प्रायिक तथा सन्य परिस्थितियों से * परिचित होगे । वे प्रत्येक मामलो में ऋण मजूर करने से पहले इस पैराप्राफ मे दी गयी श्रातों को घ्यान में रखकर यथावस्यक स्थानीय पूछनाछ कर सकते है ।

4. पात्र क्यक्तियों के बर्ग: जो व्यक्ति प्रायः ग्रीर भूमि की जोत के मापदण्ड पूरे करते हो ग्रीर मोटे तौर पर निम्मलिखित वर्गों में ग्राते हो वे इस योजना का लाभ पाने के पाव होगे (सूची केवल उदाहरण के रूप में है ग्रीर वह व्यापक नहीं है।)

- 4.1 इति झौर/अथवा क्रींग सबधी कार्यालयों मे लगी अनुसूचित जन जातियो, अनुसुचित जातिया और घन्य व्यक्ति ।
- 4 2 वन उत्पादी का स्वय इकट्ठा करने प्राथवा उनमा यारस्पिक क्रिंगायन करने वाले व्यक्ति ग्रीर दुर्गम क्षेत्रो म न्यय चारा इक्ट्ठा करके किमाना ग्रीर व्यापारियो का वेचने वाले व्यक्ति ।
- 4.3 कुटोर और ग्रामीण उलांगो और व्याग्नाय् में सीमित पैमान पर स्वार काम करने बाले व्यक्ति उदाहरण स्वरूप ये काम कराडे बाले व्यक्ति उदाहरण स्वरूप ये काम कराडा बातना और तस्त्रा वा मिनाई काफी, सरसे राखा पराथ बताता, वस्तुप्रो और तित्य उपयाग की वस्तुयो वा घर घर पटुवाने बी सवा, सडद के किनारे चाय की दुकान करता, स्वप प्रवना हाय-ठेला भीर साइकल रिश्वा जलाना, ज्1/वप्पल की मुख्यता: हाथ से मरस्मत करना, हाथ से टाकरो बनाना आदि ।
- 4.4 उच्च शिक्षा प्राप्त करने के इक्कुक होनहार निर्धन विद्यार्थी जिन्हे सरकार में अयवा शिक्षा प्रधिकारियो से वजीफा/निर्वाह अनुदान नहीं मिलता ।
- 4.5 लाभप्रद व्यवसाय करने वाले त्रिरुनाग व्यक्ति ।
- 5. आहण के निबंधन और शतें: इस योजना के घाधीन ऋण की गतें और निबधन निम्नलिरित होगे:
- 5.1. ऋष्ण की माता उस योजना विशेष पर निर्भर होगा जिसमे घन लगाया जाय झीरू वह इतनी पर्याप्त होनी चाहिए कि ऋष्ण-कर्त्ता अन्य स्रोत से घन लिए विना अपनी वित्तीय आवश्यकता पूरी कर सके । आधार

है कि सामान्य रूप से इस योजना के अन्तर्गत कार्य भाषन पूंजी ऋण के लिए 1,500 रपय और सावधिक ऋण के लिए 5,000 रुपये और सावधिक नही होगी । असाधारण मामलों में, विषोध रूप से संस्थाओं के मामले में और होनहार निर्धन विद्यापियों के मामले में अधिक रकम पर ' विद्या किया जा सकता है ।

- 5.2. कार्यवालन पूजी ग्रीर सावधिक ऋण दोनो ऋणकर्तांग्री की विशिष्ट ग्रावस्यक-तार्घों के अनुसार देय होगे ।
- 5.3 मार्जिल धन की घपेक्षा पर जोर नही दिया जाएगा क्योकि ऋणकर्ताओं का यह वर्ग समाज के सबसे कमजोर स्तर का है झौर मार्जिन धन सदैव प्रस्नुत करने की स्थिति में नही हो सकता।
- 5 4. ब्याज की दर एक समान वार्षिक 4 प्रतिशत नियत की जाएगी ।
- 5.5. स्थिर परिसम्पत्ति के प्रधिग्रहण के लिए सावधिक ऋण की प्रवधि 5 वर्ष से प्रधिक नहीं होगी जिसमें मुलधन की अवायगी पर 2 वर्ष से प्रनधिक छूट की अविधि शामिल होगी । ऋणकर्ता के कार्यकलाप के प्रकार ग्रीर योजना की प्रयंव्यवस्था को ध्यान मे रखकर प्रत्येक मामले में अवायगी का कार्यक्रम तैयार किया जायेगा । ब्याज ग्रीर मुलधन की प्रदायगी के लिए प्रधिगंप राशि का निर्धारण करने मे स्वय ऋणकर्त्ता को निर्वाह, प्रावश्यकनामा के लिए पर्याप्त छट सी जायगी ।
- 5.6 ऋष्ण से खरीदी गयी सम्पत्ति को बैक के पास बधक रखा जासकता है। इसके अतिरिक्त, एक प्रकार के ऋष्णकर्त्ताओं के समूह को ऋण के उचित मामलो में साम्-हिक गारण्टी स्वीकार की जा सकती है।
- 5.7. प्रत्येक ऋष्ण को ऋण गारण्टी योजना के धाल्तर्गल कवर किया जायगा । गाण्ण्टी फीस ऋणकर्त्ता से नही ली जायगी बल्कि बैंको द्वारा बहन की जायगी ।
- 5.8. सदि बैंकों को प्रधारित को गयी सम्पत्ति का बीमा झावश्यक समझा जाय तो उसका व्यय बैंक द्वारा बहुन किया जायगा ।
- 5.9. यदि प्रावस्यक हुछा तो बैंक प्रदायगी के लिए धारम्म में कुछ उचित स्थगन पर विच्यार कर सकता है ।
 - संस्थाई : निम्नसिक्षित संस्थाएं इस योजना के प्रास्तगैत ऋण के लिए पास होगी :----
- 6.1. वन्त्रणस्तर, सीह, महिल्स, न्याप्तव सड्रा. विकी के लिए सामान बनाया जाता है भीर 799 I.S.--4

विश्वसनीय विश्तीय साक्षन अर्थात् घर्मार्थं निधि भ्रयवा नियमित दान की व्यवस्था नही है ।

98

- 6.2. विकलांग व्यक्तियो के लिए संस्थाए जहां लाभप्रद व्यवसाय चलाया जाता है प्रौर टिकाऊ उपकरण/धौर/प्रथवा कच्चे माल की लगातार सप्लाई उपयोगी है।
 - टिप्पणी: विकलाग व्यक्तियो के लिए सस्याघों, धनाथालयो धौर महिला धाश्रमो को धाय के मापदण्ड से छूट दी जायगी। फिर घी, यह सुनिषिचत करना होगा कि ये सस्याए धन का उपयोग केवल उत्पादक प्रयोजनो के लिए करें, न कि उससे प्रपता सामान्य प्रणासनिक धौर सगठन का खर्च पूरा करे। इन सस्याघो की वास्तविकला के बारे मे घी स्वतंक लोतो के माघ्यम से जाच करना प्रावाध्यक है।

टिप्पणी 2: "विकलाग व्यक्तियो" में "मानसिक रूप से मद व्यक्ति" भी शामिल हैं।

- 7 झनुसुचित काति झौर झनुसुचित जनकाति के खिए राज्य निमम : वैक, अनुसूचित जाति झौर झनुसूचित जनजाति के कल्याण के लिए बने राज्य निगमो के माध्यम से ऋण दे सकते हैं बगातें कि निगम से लाभ पाने वाले पैरा 3 में दिये गये पाल्लता के मापदण्ड झौर इम योजना से दी गयी गतें झौर निवधन पूरे करते हों।
- 7.1 स्वय निगमो को झाय के मापदण्ड से छट होगी ।
- 7.2. निगमो द्वारा बनाई गयी केवल विशिष्ट ग्रीर वाणिज्यिक दुष्टि से मक्षम योजनाग्ना के लिए उन्हे धन उपलध्ध कराया जायगा निगम द्वारा मागे कोई सेवा प्रभार (संबिस बार्जेज) नही जिये जायेगे ग्रीर लाभ पाने वालो की वार्षिक 4 प्रतिशत क्याज पर ऋषा दिया जायेगा ।
- 7.3 लाभ पाने वालो से वसूलों की स्थिति कुछ भी क्यो न हो, निगम, ऋषा की बापसी निर्धारित तारीख को करने के लिए जिम्मेवार होगे।
- 7.4. यह सुनिम्पिन करने की निगमों की जिम्मे-दारी होगी कि जिन उत्पादक प्रयोजनों के लिए घन मजूर किया गया है केवल उन्हों के लिए उसका उपयोग किया जांध न कि घपना सामान्य संचालन व्यय पूरा करने के लिए उसका उपयोग हो । इस वीजनी के कार्याव्यकन के लिए किये गये प्रजास-निक धीर प्रत्य व्यय की लागते निगमों/ राज्य सरकारों द्वारा वहन की जायगी।
- 7.5. क्योंकि राज्य निरामों को दिये वये प्रसि भारतीय ऋण गारण्टी नि. 4 5 म

शारण्टी के लिए पत्न नही होंगे इनलिए राज्य सरकारों को,'उप्रार देने व'ने बैंको की गारण्टी देने को श्वन्तवन्त्रा करनी होगे।

- 7.6. यदि निगम ऋष्ण को किस्न ग्रदा नहीं "कर पाता म्रायवा इस योजना में दी गयी किसी वर्त ग्रौर निवधन का उल्लवन करना है तो उसे ग्रौर विक्त पाने का म्रापना प्राध-कार खोना पड सकता है'
- 8. जनवातियों, लएँगठित सहकारी समिति-गं तथा बृहवाकार बहु हेम्पोजनीय समितियां (एत्स० ए० एव० पी० ए०) : बैंक, इस योजना के धन्तगंत, भारत सरकर द्वारा निर्धारत सेंदों में जनजाति के लोगों के साथ के लिए विशेष रूप से गठित सहकारी ममितियों/बृहदाकार बहु-प्रयोजनीय समितियों के माध्यम से उन शठौं तथा निबधनों पर ऋण दे सकते हैं जोकि उपयुक्त पैरा 7 हीं में निविष्ट म्रैमनूपूचित जातियों तथा मनुसूचित जनजातियों के कल्याणार्थ राज्यों के स्वामित्व के निगमो पर लाग होते हैं।

मैसर्स श्रीराम रेयन कोटा (राजस्मान) के विषठ जांच

8855. भी चन्न सेखर सिंह : क्या अवाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री श्रीराम रेयन्स, बैंकोटा, राजस्थान ढारा ग्रायान लाइसेंस का दुरुपयोग करने के बारे में 15 दिमम्बर, 1978 के ग्रिताराकित प्रस्न सख्या 3616 के उत्तर के खंध में यह बताने की क्रुपा करेंगे कि :

(क) क्या मैसर्स थी राम रेयन्म, कोटा, राजस्थान के विरुद्ध भ्रमी भी जाच चल रही है ; मौर

(ख) यदि हा, तो तत्सम्बन्धी व्यौरा क्मा है झौर क्या इस फर्म के विरुद्ध कोई कार्यवाही की गई है झौर क्या इस मामले में सम्बन्धित सभी कागजात सभा पटल पर रखे जायेगे ?

ें वाणिज्य, नागरिक पूर्ति तथा सहकारिता अंडालय में राज्य मंत्री (थी धारिफ वेग) : (क) आंच पड़ताल पूरी हो गई है।

(ख) मामले का विस्तृत भ्यौरा निम्नोक्त प्रकार है .

इस कर्म को 58.70 लाख रु० के सी०माई० एक0 मूल्य के कच्चे माल / संघटक के धायात के लिए 27-5-67 को एक धायात लाइसेंस जारी किया गया था। इस लाइसेंस के धन्तर्गत माया-तिल मदों में से एकक "इयोयीन सी-25" के 539 कि॰ ग्रा॰ का, विसमें 439 कि॰ बा॰ कम प्राप्त होये की रिपोर्ट (लवमग कुल मूल्य 8820 र0) धामिल है तथा मोलोनेवीकीमाइल रावा ट्रोयेबीले-माइन (कुल मूल्य 3603 र0) प्रत्येक की 91 किबा की हिलाब नहीं दे सका।

यथामगोधित झायात (नियंत्रण) झादेश, 1955 के झन्तर्गत जारी किये गेये कारण दिखाओं नोटिस के उत्तर में फर्म ने सफाई दी हैं कि इन मदों को (इयोमिन सी-25 की 439 किया को छोड़कर जो कम प्राप्त हुई बतायी गई है) प्रयो-गात्मक प्रयोजनों के लिए में हिको प्रीडक्ट्स, बम्बई को सौप दी गयी थी और बाद में इसे 4,362 रु० के प्रतिफल के रूप में अपशिष्ट उत्पाद रखने की अनमति दे दी गई थी। आयातित विभिन्न मदो की कुल माला की ठुलना में प्रयोग के लिए दी गई मॉमग्री की थोडी माला को ध्यान में रखते हए पार्टी को लाइसेंस की शतों का श्रति-कमण करने के लिए दोपी नही ठहराया गया । सांविधिक प्राधिकरण ने भी "इथोमीन सी-25" को 439 किग्रा० तक कम सुपूर्वगी से मबधित दलील को स्वीकार किया । तथापिँ पार्टी को प्रयोगात्मक प्रयोजनो के लिए श्रायातित मामग्री का एक भाग देने के बारे में लाइसेंसिंग प्राधिकरण को सुचना न देने के लिए चेनावनी दे दी गई है।

इम मामले से सबंधित सभी दस्नावेजों को सभा पटल पर रखना सभव नही है ।

Subsidy for Delhi-Chandigarh-Kulu Air Fare

8856. SHRI GANGA SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines proposes to start Delhi-Chandigarh-Kulu Air Service from 15th April, 1979 onwards; and

(b) if so, whether Government also propose to subsidise the air fare to develop tourism in the Himalayas?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTAM KAUSHIK): (a) and (b). Indian Airlines will operate a service to Kulu as soon as the airfield is ready for operation. There i_s no proposal to subsidise the service to be so operated.

Export of Orthodox and C.T. Tea to Sudan

8857. SHRI DURGA CHAND: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that India has bagged the Sudances global tender

01 Writter Answers VAISAKHA 7, 1901 (SAKA) Written Answers 102

for the purchase of 20 million pounds of orthodox and C.T. Tea;

(b) if so, the details thereof;

(c) by when the entire quantity is to be exported;

(d) the names of the States with the quantity be proposed to be exported; and

(e) what would be the foreign exchange earning on this account?

THE MINISTER OF STAE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) to (e). It is understood that Sudan has decided to buy its tea requirements from India. Exporters have not so far registered their contracts with the Tea Board. Hence further details are not yet available.

LIC's Foreign Business

8858. SHRI KUMARI ANANTHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) for what reasons the Life Insurance Corporation wound itself up in the FAR EAST and transferred Singapore business to 'ASIA LIFE' and Kuala Lumpur business to 'UOA Sendrian Berhad';

(b) what are the paradoxes of L.I.C.'s foreign business and the juggleries in their money back policies; and

(c) what are L.I.C.'s classified investment yields and what are the different yields to policy holders on the different plans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) The Life Insurance Corporation of India and the subsidiaries of the General Insurance Corporation of India were carrying on life Insurance business and general insurance business respectively in Malysia when new insurance legislation was enacted by the Government of Malaysia in 1976. Having regard to the legislation, the scale of operations of the LIC and the GIC's subsidiaries in Malaysia, and the future prospects of business in that country, it was decided that the existing arrangement for transaction of business may be replaced by the formation of a new local company in Malaysia with participation - of the LIC, the GIC and its subsidiaries and local interests. It was also decided that the LIC's existing business in Malaysia would be transferred to the new company, called United Oriental Sendirian Berhad, which has been in operation since 1977.

The LIC's business in Singapore was being carried on by a branch there, which was supervised by the LIC's Divisinonal Office in Kuala Lumpur. With the reorganisation of the business in Malaysia, and having regard to the limited scale of LIC's operations in Singapore, it was decided that its business might be transferred t_0 a local company. Necessary arrangements were accordingly entered into with the Asia Life Assurance Society Ltd., Singapore.

(b) While there are no paradoxes in the LIC's foreign operations, the volume and growth of its business in individual countries depends inter alia on the local laws and conditions, the extent to which the population is of Indian origin and competition from other insurers.

Money Back Policies provide for periodical payment of the sum assured during the currency of the Policy on the survival of the assured to stipulated dates, while the death risk is covered for the original sum assured during the duration of the policy. The premiums are calculated on actuarial considerations, taking into account the benefits provided under the policy.

(c) A statement showing the LIC's classified investment yield is annexed. As regards different yields to policyholders, it is possible to calculate yield of a security or investment only

103 Written Answers

wers APR

APRIL 27, 1979

when the dates on which the amounts are to be paid are predetermined. Insurance policies cover risks in addition to providing a savings element. In case of some of the policholders, full sum assured is paid even when they have paid only one yearly premium. Moreover, bonuses also are not predetermined but are declared on the basis of surplus emerging during the intervaluation period. In view of this, the concept of an yield in the sense it would apply to an investment is not relevant and therefore it is not possible to furnish any information on yields to policyholders.

Statement

Statement showing classified yu	ld on Investments of the	Life Insurance Co	rporation o	f India for	the
year ended 31 st March,	1978 in respect of Ly	fe business (includi	ng Group	Gratuity	
	Busines	3)			

Sl. No		Category of Investment	Yield for the year ended 31-3-1978
	IN I	NDIA	%
I	Cent	tral Government Securities	5 952
2	State	e Government Securities (excluding Zamindari Bonds)	5 883
3	Zan	undarı Bonds	8. 525
4	Mur	nicipal & other Approved Securities (excluding Loans to Companies) .	6 191
5	Loan	is to/or guranteed by Governments.	
	(a)	Loans to Municipalities, Zilla Parishads	7.525
	(b)	Loans to State Govts for Housing Schemes (including S.C./ST) .	. 6.71
	(c)	Loans to Apex Co-operative Housing Financial Societies & Housing Boards	. 7498
	(d)	Loans to Industrial Estates	7· 54 ⁸
	(e)	Loans to Co-op Sugar Factories	. 7.164
	(f)	Loans to State Govt. for Water Supply Schemes	7.037
	(g)	Amount due from State Govt. whose controlled business has been acqued (Pro Notes)	ir- 4· 000
	(<i>ħ</i>)	Loan to Improvement Trusts	7.000
	(i)	Loans to Electricity Boards	7.000
6	Ma	rtgage Loans to Electricity Boards	9.252
7	Mo	rigage Loans to Other Authorities.	
	{a)	Mortgage Loans to HUDCO & Gujarat and Tamil Nadu Housin Boarda	8

 b) Loans to Gujarat c) Loans to Industria d) Loans to Co-opers TOTAL of I Debentures of Companie ceured Loans to Company 	ll Estat ative Sj to 7	ic (Fa	lna Y	'dyog		•	ion	•		•	% 11·507
 Loans to Industria Loans to Co-opers TOTAL of I Debentures of Compani 	ll Estat ative Sj to 7	ic (Fa	lna Y	'dyog		•			·	•	11 307
d) Loans to Co-opers TOTAL of 1 to Debentures of Compani	tive Sj to 7	•				,,	•				7.199
TOTAL of I	to 7	•							•	•	10.35
-	CS			•	٠	•	•	•	•	•	6.796
cured Loans to Com		•		•	•		•			•	7 97
		and	Co-c	opera	tive S	Society	(inc	luding	Lo	ans	
guranteed by Govt.)		•	•	•	•	•	•	•	•	•	7 419
TOTAL of 8	-	•	•	•	•	•	·	•	·	•	7.661
TOTAL OF I	to g		•	•	•	•	•	•	•	•	6.843
hares of Statutory Cor	poratio	ons	•								4·697
Init Trust of India	•		•			•					5. 750
TOTAL OF 10	and 1	T	•	•	•	•		•	•	•	4.837
reference Shares				•							6 · 353
uity Shares.							•				8.715
TOTAL OF 1	otor	3						•			8.101
TOTAL OF	to ig	3	•	•		•	•		•	•	6.916
ixed Deposits with Fir	ancial	Insti	tutio	പംക	Other	Auth	orities				9.997
ixed Call & Notice De	posits	with I	Banks	in Ir	dia			•		•	10.463
articipation Certificate	:5								•		11.964
TOTAL of 14	to 16		•	•						•	11.000
GRAND TO	TAL		•	•	•	•	•	•	•	•	7. 104
DREIGN INVESTME	NTS					•				•	8·019
	nares of Statutory Cor- nit Trust of India TOTAL of 10 eference Shares uity Shares. TOTAL of 1 TOTAL of 1 xed Deposits with Fir ared Call & Notice De articipation Certificate TOTAL of 14 GRAND TO	nit Trust of India TOTAL of 10 and 1 eference Shares uity Shares. TOTAL of 10 to 1 TOTAL of 1 to 15 xed Deposits with Financial aced Call & Notice Deposits stricipation Certificates TOTAL of 14 to 16 GRAND TOTAL PREIGN INVESTMENTS	hares of Statutory Corporations nit Trust of India TOTAL of IO and II efference Shares uity Shares. TOTAL of IO tO I3 TOTAL Of I tO I3 TOTAL Of I tO I3 Xed Deposits with Financial Insti ated Call & Notice Deposits with I articipation Certificates TOTAL of 14 to 16. GRAND TOTAL	hares of Statutory Corporations nit Trust of India TOTAL of IO and II eference Shares uity Shares. TOTAL of IO tO I3 TOTAL of I tO I3 TOTAL of I tO I3 Exed Deposits with Financial Institution are Call & Notice Deposits with Banks articipation Certificates TOTAL of I4 to I5. GRAND TOTAL OREIGN INVESTMENTS	nares of Statutory Corporations	hares of Statutory Corporations	hares of Statutory Corporations				

•

बनस्पति घी के बोक मुल्यों में वृद्धि

8859. भी झलम्स राम जायसवाल : क्या बाणिज्य सवा नागरिक प्रॉत मौर सहकारिता मंत्री यह बताने की क्रुपा करेंगे कि :

(क) 1 जनवरी, 1979 से 31 मार्च, 1978 के दौरान दिल्ली, बम्बाई, मद्रास, कलकता, पटना तथा लखनऊ के बाजारों में बनस्पति के बारे मे मूक्ष क्या रहे, और उक्त घ्रवधि में कितने प्रतिवात वृद्धि हुई ; ग्रीर

(ख) वनस्पति घी के मूल्य में वृद्धि के लिये क्या बातें उत्तरदायी हैं घीर क्या तरकार वे बुल्यों में वृद्धि को रोकने के लिये कोई उपाय किये हैं घीर यदि हां, तो तरसंबंधी ब्यौरा क्या है?

बाणिज्य, नागरिक पूर्ति झौर सहकारिता मंत्रालय में राज्य मंत्री (भी कृष्ण कुमार गोयल) :

(क) और (ख) : उद्योग के साथ की गई अनीय-चारिक मुल्य व्यवऱ्या के सन्तर्गत 16.5 किलोग्राय वनस्पति के टिन का कारखाना मूल्य (जिसमें उत्पादन शुल्क तो शामिल है, लेकिन स्वानीय कर शामिल नही है) 1-11-1977 से 140 रुपवे निर्धारित किया गया था। इस झाधार कीमत से सह-संबंधित वनस्पति घी के घोक भाव कुल मिलाकर पहली जनवरी, 1979 से 14 मार्च, 1979 की भवधि के दौरान एक समान रहे। तेलों के अन्तर्राष्ट्रीय मूल्यों के भारी वृद्धि होने तथा हाल के बजट में खाद्य तेलो पर लगाये गये धायात गुल्क के कारण राज्य व्यापार निगम को 14-3-1979 से बनस्पति बिनिर्मातामो के लिये आयातित तेलों का निर्गम मूल्य बढाना पड़ा । इसके बाद बाजार में वनस्पति के मूल्यों में वृद्धि हुई 1 1-1-1979 घौर 31 माच, 1979 को वनस्पति के थोक मूल्य इस प्रकार बताये गये हैं .---

		1	16.5 किलोग्राम प्रति टिव 1-1-1979	का चोक मूल्य ख्यये में 31-3-1979	प्रतिशत वृद्धि
विल्मी	•	•	146.50148.50	164.75-169.00	12.513.8
वम्बई	•	٠	149.66151.80	166.72177.48	11.416.9
मद्रास	•	•	153.76	176.52	14 8
कलकराः	•	•	154.83	176.61	14.0
पटना	•	•	148154	166170	9.4-12.2
संखनऊ	•		148	166.25-170.50	12.313.6

बनस्पति के मूक्य में संबोधन करने के बारे में उद्योग से सुझाव प्राप्त हुये है । इस बात को लिए प्रावश्यक उपाय किये आ रहे हैं कि वनस्पति का मुल्य उचित स्तर पर बना रहे ।

सहकारिता झेझ के झंतर्गत ज्हज

8860 भी राम बिलास पासबान : क्या बाजिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की क्रुपा करेंगे कि .

(क) सहकारिताओं के द्वारा गत पांच वर्षों के दौरान कुल कितने व्यक्तियों को म्हण दिये यये ग्रीर कुल कितने के ग्रीसतन कितनी राखि के म्हण दिये गये ; और

(बा) 40 ६० से 100 ६० प्रतिमास की बाथ बाले कितने व्यक्तियों को ऋष्ण दिये गये बीर ऋष्य की रात्रि का मौलत क्या है ; झौर

(ग) क्या सरकार यह समझती है कि म्हण देने की यह पढति सरकार की नीति एवं उद्देश्यों को प्रकट करती है ? वाणिज्य, नागरिक पूर्ति और सहकारितः मत्रालय में राज्य मंत्री (भी इध्य डुमार गोयल) : (क) प्राधार स्तर के सहकारी म्रूण क्षेचे में प्राथमिक इधि म्रूण समितियां भौर प्राथमिक इच्येतर म्रूण समितियां भाती है । प्राथमिक इच्येतर म्रूण समितियां में प्रधिनतर सरकारी तथा गैर-सरकारी प्रतिध्ठानों, प्रौधोगिक लघा वाणिज्यिक संगठनों धादि के कर्मचारियों के बीच गठित म्रूण समितियां हैं। एक विवरण धनु-को समारक होने वाजे याच वर्घों को प्रावमिक इधि म्रूण समितियां है। एक विवरण धनु-को समारक होने को याच दे जे उधारी स्वस्यों की संघ्या, होने को वारे में उधारी सवस्यों की संघ्या, इन सक्स्यों को बारे में उधारी सवस्यों की संघ्या, इन सक्स्यों को बारे में उधारी सवस्यों की इध राजि भीर प्रति उधारी सवस्य धीसत राजि (उपलब्ध गवीनतम मांक्स्यों पर धाधारित) दी

(च) सवस्यों के आय वर्गीकरण के झाडार पर उडारी सवस्यों तथा दिये गये जूल की कुस राशि संबंधी सूचना न तो भारतीय रिजर्व वैक प्रीर न ही केन्द्रीय भौर राज्य सरकारों द्वारा एकझ ब संकलित की जाती है। तथापि, वर्ष 1974-75, 1975-76 ग्रीर 1976-77 में प्राथमिक हाषि न्द्रण समितियों द्वारा छोटे किसानों को दिये गये कुझ ऋणों के बारे में सूचना उपलब्ध है, जो झनुबंध-II पर दी गयी है।

(ग) सरफार ने कृष्येलर ऋण समितियों इारा दिये जाने वाले ऋणों के बारे में कोई नीति प्रथवा उद्देम्य निर्धारित नहीं किये हैं।जहां तक प्राथमिक कृषि ऋण समितियों द्वारा दिये जाने वाले ऋणों का संबध है, उनके द्वारा दिये आने बाले कुल ऋगों की राशि तथा प्रति उद्यारी बीसत ऋण राशि दोनों में उत्तरोत्तर रूप में वृद्धि ही रही है । सहकारी संस्थाझों का प्रमुख बल इस बात पर है कि प्राथमिक इग्वि ऋण समितियों द्वारा दिये जाने वाले फरूप तथा मध्यकासीन छणों में कमजोर वगों के झाग में उत्तरोत्तर रूप से वृद्धि की जाए । इस उद्देश्म की पूर्ति हो रही है प्रीर वर्ष 1976-77 तक कमजोर वगों को दिये जाने वाले ऋगों में सहकारी समितियों का माग बढ़कर 38 प्रतिशत हो गया है । उम्मीव है कि छठी योजना-अवधि के अन्त तक प्रमुसुचित जल-जातियों सहित कमजोर वगों का माग बढ़कच 50 प्रतिशत तक हो जायेगा ।

	en	स्य गये जूखों प्रति की तीन उखारी (हजार घोलल रुपये में) (करपे) हपये में)	4A 12 16	RL 27, 15	7357251 1186	Written Answe
		प्रति उधार उधाररो सेने वालों बीसत की (हपाये) की संख्या (हपार में)	14		6201	प्रकासन
		ग्रति उम्राररी भौसत (हपये) क	13	677	1350	वाषिक
	1975-76	प्रति- अज्ञारी उसार दिये पर्ये क्रूणों प्रति स मौसत लेने की राणि ज्ञाररी (स्पये) वालो की (ह्वार भौसत की सख्या स्पये में) (स्पये) (ह्वारो में)	12	669 15126 10234463	7000074 1350	स्रोत : भारत में महकारी भान्दोलन से मन्त्रतिवन मरिवन्कीय माग-1 भारतीय रिजवे वैंक का वार्षिक
ॉकी संख 		ो उम्रार लेने बीते की की सख्य (हजारो (हजारो	11	15126	5185	रतीय रि
		प्रति उधारी उधार वि धौसत लेने (रुपये) वालो क (ह्वारो (ह्वारो	10		1225	
	1973-74 1974-75	दिये मये द्वमों की राप्ति (हजार हपये में)	0	8991380	6128849 1225	डिंग्कीय भाग
		प्रति उक्षार उधारी लेने वालों " भौसत की संख्या (कृपे) (हजार ' में)	æ	3447	5002	िधन स।
		मति अम्सत (हम्मवे)	2	581 13447	2818	न्द्र महा
		उसार दिसे समे तेने बालो कुर्लो की ताति की संख्या (हजार (हजारो काये में मे)	g	592 13038 7579073	5831165	कारी मात्दोनन
		उषार लेने वाले की संख्य हिंबारो मे)	¥î	13038	2069	त में मह
		प्रति उखारी स्पत्ते)	4	592	884	H
	1972-73	ज्ञात से दिये वर्त द्वानों वालों की की राति संख्या ! (हजारों (हजारों स्पये में) (में)	3	7721710	4966287	क्षीत
	-61	उत्तवार लेने बालों की संख्या । (हजारों मं)	3) 13047	2192	
	afterri		-	ज्ञापसिक इति ॥ समितिया 13047	बाचमिक इवियोत्तर समितियां	

112

Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 114

	5	-	

(करोड ठपयों में)

वर्ष			प्राथमिक कृषि अ सहकारी घल्प/मा		सहकारी दीर्घावछि ण्हण		
			दिये गये कुस ऋण	छोटे किसानों को दिये गये ऋण	दिये गये कुल ऋण	छोटे किसानों को दिये गये अहण	
1			2	3	4	5	
1974-75			900.8	285.1	182.7	62.2	
197 5- 76	•		1046.6	343.8	215.3	78.1	
1976-77			1208.0	458 0	279.0	मप्राप्य	

8861. भी रामचली : क्या उप प्रधान मंत्री तथा वित्त मंत्री यह बताने की क्रपा करेंगे कि :

(क) 1977-78 और 1978-79 के दौरान भायकर विभाग ने विवरणियों में सम्पत्तियों का कम विकय मुल्य दिखाने के झाधार पर सम्पत्तियो के भ्रजन के लिएँ कितने मामलों में कारण बताझो नोटिस विये :

(ख) कितने मामलों में सम्पत्ति का मर्जन करने का निर्णय किया गया है, उनमें से कितने मामलों में माय कर विभाग ने वास्तव में सम्पत्ति का झर्जन कर लिया है मौर कितने मामले मनी भी विचाराधीन हैं; **ग्री**र

(ग) मब तक राज्यवार, कितने मूल्य की सम्पत्ति का मर्जन किया जा चका है ?

(फरवरी. 1979 तक)

3681

(1979 के मार्च के महीने की सूचना तत्काल उपलब्ध नही है किन्द्र यदि मांगी गई तो पेश की जा सकती है)

1995

(ख) जिन मामलों के सम्बन्ध में झागे कोई कार्य-वाही/मौपचारिकता शेष नहीं है मौर जो इस प्रकार मायकर मचिनियम की धारा 269-1 (4) के मधीन ममित्रहुण हो लिए उपयुक्त है उनकी सब्या 28-2-1979 की स्थिति के मनुसार 14 है। जिन मामलो में सम्पत्तियों का वास्तव में प्रक्रिप्रहण कर लिया गया है उनकी संख्या 6 है तथा जिन मामलों में सम्पत्तियों का अभिग्रहण अभी किया जाना है उनकी संख्या 8 है ।

(ग) मब तक म्रामगुहीत सम्पत्तियो के राज्य-बार मूल्य नीचे दिये झनुसार हे :----

	বাস্প			सम्पत्तियो की	संख्या	ত্তখিন	बाजार	मुल्य
	· · · · · · · · · · · · · · · · · · ·						(1	व्यये)
1.	ণ সাৰ 🔹 .	•	•		2		1,2	0,683
2.	संघ राज्य क्षे	ल चण्डीगढ			1		72	2,000
3.	पश्चिम बंगाव	r.	•		1		7,18	3,000
4.	विल्ली .		•		1		2,28	3,400
5.	युजरात .		•		1		46	,500
	-							
					6			

Taxation on Enamel Products

8862. PROF. SAMAR GUHA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state.

(a) whether enamel products are used by the poorest class of our people, particularly in the rural areas;

(b) whether increased taxation on enamel products has led to this rise of prices:

(c) whether due to increased taxation burden, the three industrial units producing enamel goods in West Bengal are facing serious crisis for their survival:

(d) whether these three units produce-largest quantum of enamel goods for mass consumption:

(e) whether being unable to bear this additional burden of taxation these enamel factories are facing the threat of closure; and

113

(f) if so, whether Government propose to reduce taxation to enable these three West Bengal Enamel units to survive?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Enamel products are generally used by the poorer sections of the society.

(b) A_s a part of the 1979 Budget, the rate of duty of goods falling under Item 68 of the Central Excise Tariff has been raised from 5 per cent ad valorem to 8 per cent ad valorem. Consequently, such of those enamelwares manufacturing units which are not eligible to any exemption available under Item 68 might have raised the prices of their goods.

(c) There are no such reports before the Government.

(d) There are four factories manufacturing enamelwares in West Bengal and they are reportedly producing a large quantum of enamelware.

(e) There are no reports to this effect before the Government

(f) Does not arise.

खुर्बरे हीरे पर आयात शुल्क

8863. भी दौलत राज सारण : क्या इप प्रधान संत्री तथा विस संत्री यह बताने की रूपा करेगे कि :

(क) खुर्देरे हीरे पर से झायात शुल्क कब हटाया गया, इसका उस समय कितना मायात हुआ तथा झायात शुल्क के रूप में कितनी माय हुई ;

(ख) घायात सुरूक हटाने ते पहले तथा वाद में परिष्कृत हीरे का कितना निर्यात किया गया; धीर

(ग) हीरा उद्योग की क्या सुविधाएं तया रियायतें की गई हैं ?

चित्त बंजालव में राज्य)मंत्री (वी सतील कप्रवाल): (क) तारीक 23 मार्च, 1963 की घडियूवना संक्या 95-सी0 गु0 के प्रत्यांत विना पालिश किए हीरों को द्वीवा यूल्क के उतने भाष के स्वर वी गई वी को मूस्पावुसार 10 प्रतिशत से प्रविक हो। विनाक 6 जून, 1966 की संवीधन-कारी प्रविक्ववना संक्या 105-सी॰ गु॰ हारा इसं शुल्क को कम करके शून्य कर दिया गया। लेकिन 7 जनवरी, 1978 तक मूल्यानुसार 5 प्रतिशत उपसंगी शुल्क लगाया जाता रहा और तब बिना पालिश किए हीरो को, उसी तारीख की प्रधिसूचना संक्या 10-सी0 शु0 द्वारा प्रति सतुलनकारी शुल्क की ध्रदायगी से भी छूट दे दी गई। उस समय कुल, लगभग 300 करोड रुपये के बिना पालिश किए हीरो का प्रायात किया गया था खौर प्रायात शुल्क के इप मे प्रजित प्राय लगभग 15 करोड हरपये थी।

(ख) जनवरी–दिसम्बर, 1977 के दौरान कोई 380 करोड रुपये के तथा जनदरी–दिसम्बर, 1978 के दौरान लगभग 650 करोड रुपये के पालिश किए हीरो का निर्यात किया गया था।

हीरो को तराशने और पालिश करने के उन्नत तरीकों और तकनीको का प्रशिक्षण देने के लिए सूरत में (रत्न और जवाहिरात निर्यात सबर्धन परिषद् के तत्वाधान मे) भारतीय हीरा सस्थान की स्थापना को गई है।

रत्नो /उपरत्नों और हीरो पर प्रक्रिया करने की माधुनिक तकनीको का प्रशिक्षण देने के लिए जयपुद में रत्न शिल्प प्रशिक्षण स्कूल की स्थापना की गई है।

सहकारिता झाम्बोलन के लिये लोगों को प्रशिक्षण देने वाली संस्थाधों/संगठमों को वित्तीय सहावता

8864. जी ईरवर चौछरी : क्या वाणिण्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की इया करेंगे कि :

'(क) क्या सरकार सहकारिता आन्दोलन के लिये लोगो को प्रशिक्षण देने वाली संस्थाओं/संगठनों को विसीय सहायता दे रही है ;

(ख) यदि हां, तो ऐसे संगठनों के राज्य-बाध तथा कार्यक्रम-बार नाम क्या है; झौर

(ग) इस क्षेत्र के प्रशिक्षण कार्यकर्मों को तेज करने के लिए सरकार की योजनायें क्या हैं?

वाणिन्य, सावरिक पूर्ति झौर सहकारिता स्रवालय में राज्य मंत्री (थी क्रुक्त कुवार योगम) :

(क) जी हां।

(ख) केन्द्र सरकार राष्ट्रीय सहकारी प्रक्षि-झण परिषद, जो भारतीय राष्ट्रीय सहकारी संघ, नई दिल्ली का एक खण्ड है, को सहकारी भन्दोलन के लिए वरिष्ठ तथा माध्यमिक कार्मिको के प्रशिक्षण हेतु प्रशिक्षण संस्थान चलाने के लिए सहायता दे रही है। राज्य नरकारे झपने-भपने राज्यो में कनिष्ठ स्तर के कार्मिको के प्रशिक्षण के लिए कनिष्ठ प्रशिक्षण केन्द्रो को सहायता देती है। एक विवरण संलग्न है, जिसमें इन सन्यानो की सूची दी गई है। (मनुबन्ध)

 (ग) योजना (1978-83) का मुख्य लक्ष्य
 (1) राष्ट्रीय सस्थान के मंकाय को मजबूत करना;
 म्रौर (2) सहकारी प्रशिक्षण सस्थानो का भौनिक सूर्विधाघो में मुधार करना, है।

विवरण--- II

(क) मारत सरकार द्वारा जिन सहकारी प्रशिक्षण संस्थानो को सहायता दो जाती है, उनकी पूची :

- 1 राष्ट्रीय सहकारी प्रबन्ध सस्थान, पुणे।
- राष्ट्रीय प्रशिक्षण, महाविद्यालय, वंगलौर (कर्नाटक)।
- अ. सहकारी प्रशिक्षण महाविद्यालय, भुवनेश्वर (उडीसा)।
- सहकारी प्रशिक्षण महाविद्यालय, चण्डीगढ---यह पजाब, हरियाणा, हिमाचल प्रदेश, जम्मू तथा काश्मीर भौर दिल्ली को ग्रावश्यकताम्रो को पूरा करता है।
- 5 सहकारी प्रशिक्षण महाविद्यालय, दिहरादून, (उत्तर प्रदेश)।
- 6. सहकारी प्रशिक्षण महाविद्यालय, शिहाटी----यह ग्रसम, मेघालय, नागालैण्ड, मणिपुर, ग्ररणाचल प्रदेश, झिपुरा ग्रादि की जरूरतो को पूरा करता है।
- सहकारी प्रशिक्षण महाविद्यालय, हैदराबाद (भाध्र प्रदेश)।
- 8 सहकारी अभिक्षण मिनहाविद्यालय, इंदौर (मध्य प्रदेश)
- सहकारी प्रशिक्षण महाविद्यालय, जयपुर, (राजस्थान)
- सहकारी प्रशिक्षण महाविद्यालय, कल्याणी, (पश्चिम बंगाल)।
- 11. सहकारी प्रशिक्षण महाविद्यालय, [लबनऊ] (उत्तर प्रदेश)।
- 12. सहकारी प्रशित्तण महाविद्यालय, मडास (समिलनाडु) [।
- सहकारी प्रश्निकण महाविद्यालय, नागपुर (महाराष्ट्र) ।
- 14. सहकारी प्रशिक्षण महाविद्यालय, पटना (बिहार)।
- 15. सहकारी प्रशिक्षण महाविद्यालय, पुर्णे (महाराष्ट्र) ।

- 16. सहकारी प्रशिक्षण महाविद्यालय, त्रिवेन्द्र म (केरल)
- 17. सहकारी प्रशिक्षण महाविद्यालय, गांधीनगर (गुजरात) ।

विवरण—II

(च) राज्य सरकारों द्वारा जिन कनिष्ठ प्रशिक्षय केन्ग्रों को सहायता दी जाती है उनके राज्यवार वितरण की सुच्यी :

राज्य का नाम	कोन्द्रो की सचया
माध्र प्रदेश	6
धरुणाचल प्रदेश	1
ग्रसम	1
बिहार	3
गुजरात	4
हरियाणा	1
हिमाचल प्रदेश	1
जम्मूतथा काश्मीर	2
कर्नाटक	6
केरल	3
मध्य प्रदेश	4
उड़ीसा	4
महाराष्ट्र	13
पजाब	1
राजस्थान	4
तमिलनाडु	8
उत्तर प्रदेश	4
पश्चिम बगाल	4
मेघालय	1
नागालैण्ड	1
गोवा	1
मणिपुर	1

Income tax and Excise duty arrears against Jalan group of Companies

8865. SHRIMATI MRINAL GORE: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the Jalan Group of companies from Bombay are having arrears of income-tax, excise duty and loang advanced by the Central Bank;

(b) if so, what are the details of the cases pending in the courts against them;

119 Written Answers

(c) since when these cases have been pending; and

(d) in how many cases the action has been taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (d). Under section 26 of the Monopolies and Restrictive Trade Practices Act, 1969 the following 9 companies are regarded as forming part of Sooraj Mull Nagar Mull Group which is also sometimes referred to as Bijoria-Jalan Group.

1. Asiastic Oxygen Ltd.

2. Bombay Gas Company Ltd.

3. British India Corporation Ltd.

- 4. Brushwars Ltd.
- 5. Kanpur Sugar Works Ltd.
- 6. Kanpur Textiles Ltd.
- 7. Champaran Sugar Co. Ltd.
- 8. Elgin Mills Co. Ltd.
- 9 Saran Engineering Co. Ltd.

As per the information presently available with the Government in respect of three companies belonging to the above Group gross demand of income tax arrears exceed Rs. 10 lakhs as on 31-3-78. Details are furnished below:

(Rs. in lakhs)

S. N No.	ame of the assessee	Demano 31-3	-78				ng as on	Remarks	
		Tax in arrears	Demand not fallen due for collec- tion		tion	31-12- Tax in arrears	Demand not fallen due for collec- tion	<u>асшатк</u> у	
1	2	3	4	5	6	7	8	9	
1, M/1 ge	s. Asiatic Ox- en Ltd.	23.29		52.41	28.05	¥2.68		Some demands are pending verification or appeal effects still to be given. Some demands are disputed in appeal before CIT (Appeal)	
2. M/:	s. B. I. C. Ltd.		62 • 72	15.44	0.20	34· 96	43.51	Part of the demands stayed were pend- ing appeal before appellate Autho- rítics. The assessee was granted ins- talments for some demands.	
, Elgi	n Mills, Ltd.		30.84	0•14	6• 88		24.10	The assessee has been paying taxes as per instalments grant- ed. Some of the arrears are stayed pending decision of appeals.	

121 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 3 122

The information regarding the arrears of excices duty, if any, and loans advanced by the Central Bank to any of the nine companies forming part of the above Group is being collected and will be laid on the Table of the House.

Rehabilitation of Darjeeling Tea Gardens

8866. SHRI BAGUN SUMBRUI: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether Govennment propose to formulate a plan for the rehabilitation of Darjeeling tea gardens;

(b) whether it is also proposed to approach the World Bank for financial help to rehabilitate the tea gardens of Darjeeling; and

(c) what long-term and short-term plan for the rehabilitation of Daijeeling tea gardens are being undertaken and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL):

(a) and (b). The Tea Board is getting an in-depth study of the Darjeeling Tea Industry made by a Consultant. A view about financing can be taken only after the report has been received.

(c) The following schemes of assistance are available to the Tea Estates in Darjeeling:---

1. Plantation Finance Scheme for extension planting, replacement planting and replanting. The amount of loan admissible has recently been increased to Rs. 25,000/per hectare.

2. Replantation subsidy scheme for uproofing and replanting of old and uneconomic tea areas. Subsidy at Rs. 5,000/- per hectare is admissible under the scheme. 3. Tea Area rejuvenation and consolidation subsidy scheme. Under this scheme subsidy at Rs. 3,000/per hectare without inter planting and Rs. 4,000/- per hectare with inter planting is admissible to tea estates in hill Areas.

Opening of new branches of Nation. alised Banks in Kolhapur District Maharashtra

8867. SHRI RAJARAM SHANKAR RAO MANE: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government propose to open new branches of nationalised banks in the interior part of the western zone of the Kolhapur district in Maharashtra;

(b) if so, whether Here and Adkur in Chandgud Taluka, Vaibhav Wadi and Umbarde in Bavda Taluka, Bhedusgaon and Amba in Shahuwadi Taluka, Bajur Bhogav in Panhala, Vaishale in Sanghli are proposed to be considered as the locations for these branches;

(c) if so, by what time these branches will be opened; and

(d) whether the shepherds, koli and poor landless labourers will get loan fo_T starting small traditional business?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH); (a) to (c). In terms of their branch licencing policy for 1979-81, the Reserve Bank of India are at present engaged, in consultation with the Governments and the lead banks concerned, in drawing up branch expansion plans or districts in which the population per rural/ semi-urban branch is in excess of 20,000. Kolhapur district. having 19,000 people per rural/semi-urban branch is not a deficit district, and hence further branch expansion in the district is at present being considered by the Reserve Bank.

(d): The banks have been advised to provide credit to the weaker sections of the community including shepherds, landless labourers etc. for undertaking productive ventures, eligible person being provided credit by the public sector banks under the Scheme of Differential Rate of Interest.

Credit to Small and Marginal Farmers

8868 SHRI MUKUNDA MANDAL-Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FIN-ANCE be pleased to state

(a) what is the policy of Government in regard to speedy sanction of credit to small and marginal farmers;

(b) what concrete steps taken during the last two years to accelerate credit facilities to the small and marginal farmers throughout the country; and

(c) what role played by the R.B.I and the nationalised banks in connection thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) to (c) The policy of the Government is to increasing the flow of credit to weaker sections of the society

Some of the important measures taken by Reserve Bank of India/ Government to accelerate the flow of commercial banks credit to the small and marginal farmers are as follows:

(i) The public sector banks have been asked to increase the share of small and marginal farmers in the total credit to agriculture to 50 per cent by the end of current plan period.

(ii) More Regional Rural Banks are being established.

(iii) Bank_s have been asked to lend a minimum of 1 per cent of their advances at 4 per cent rate of interest under the scheme of Differential Rate of Interest and ensure that not less than 2/3rd of their advances junder the scheme are routed through rural and semiurban branches.

(iv) Banks have been idvised to concentrate in areas where tanking facilities are inadequate at present.

(v) the banks have been asked to adopt simplified application forms and lending procedure, and, in particular, not to insist on security of loan, margin money, etc in the case of loans to small and marginal farmers

Excise Relief on Filter Cigarettes .

8869 SHRI P. PARTHASARTHY: Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state:

(a) is it a fact that the Director-General of Health Services has held the Filter Cigarettes as less hazardous to health;

(b) if so, whether Government propose to encourage more production of these filter cigarettes in lower price categories for the large smoking masses;

(c) if so, what the Government propose to do to bring down the cost of filters;

(d) whether Government propose to give any excise relief; and

(e) if so, what is the quantum of relief contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The Indian Council of Medical Research has stated that health hazards of filter cigarettes are significantly less as compared to non-filter cigarettes. The Council has added that the trend in developed countries is to reduce smoking of both filter and non-filter cigarettes.

125 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 126

(b) There is no specific proposal to encourage more production of filter cigarettes. However, within the policy approach all possible help is being given in the production of filter tupped cigarettes.

(c) to (e). There is no such proposal under consideration of the Government at present.

Grant of Exemption to Small Scale Sector

8870. SHRI VINODBHAI SHETH: Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE he pleased to state:

(a) whether the exemption granted to 69 industries in the small scale sector in the previous budget was exploited by big houses which avoided excise levy by splitting their big concerns into small units;

(b) what was the actual loss to Government revenue which was estimated at Rs. 28 crores;

(c) has the Finance Minister received any representation in this matter and if so, what steps have been taken by Government for keeping constant vigil in this regard; and

(d) whether Government propose to reconsider the question of granting exemption to genuine small units and also curbing the growth of mushroom units fragmented from big units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Certain studies conducted regarding the working of the exemption scheme do not indicate any noticeable tendency on the part of big houses to fragment for the purpose of availing the exemption granted to small scale units under notification No. 71/78-CE.

(b) On the basis of information collected after the introduction of the exemption scheme, the loss of revenue during the financial year 1978-79 is not likely to exceed Rs. 23 crores.

(c) A few representations have been received by the Government in the matter. Certain steps have been taken to maintain vigil over the exempted units. A procedure has been introduced by which information regarding the activities of the exempted units can be collected. A "Central Registry" which gives details regarding the exempted units, is being maintained by the Preventive Branch in each of the Central Excise Collectorates. On the basis of the entry made in the register, an index card is maintained for each manufacturer giving certain particucommolars like name, address dity manufactured, and value of previous years clearances. A suitable note is kept in these index cards regarding the checks carried out by the Central Excise officers on the exempted units.

(d) There is no proposal at present before the Government to reconsider the question of granting exemption to small units. As already stated, studies conducted so far do not indicate any noticeable tendency on the part of bigger units to fragment themselves for availing of the exemption granted to small scale units.

Construction of Building Complex for S.T.C.

8871. SHRI AMRIT NAHATA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether it is proposed to construct a building complex for State Trading Corporation in Delhi;

(b) whether the N.B.C.C. a public sector undertaking, also tendered for the construction contract; and

(c) whether this tender, though the lowest, was not accepted and negotiations held to accommodate a private contractor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is being looked into.

Opening of Bank Branches in Tripura

8872. SHRI SACHINDRALAL SINGHA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

 (a) whether it is a fact that there is a proposal for opening seventeen Bank Branches in Tripura;

(b) if so, the details of the proposal with the proposed location and the names of banks whose branch will be opened;

(c) whether it is a fact that the proposal of Punjab National Bank to open bank branch in Tripura has been denied;

(d) if so, the details of the proposal thereof; and

(e) the details of the reason thereoff

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 ZULFIQUARULLAH): (a) and (b). The branch expansion plans of the commercial banks for the three years 1979-81 are being drawn up by the Reserve Bank of India in consultation with the State Governments and the banks concerned. The Reserve Bank of India have reported that the Government of Tripura had forwarded a list of 23 centres in the rural and semi-urban areas of Tripura where they want bank offices to be opened during the above 3 year period. The present position regarding these 23 centres is set out in the attached statement.

(c) to (e). In May 1977, the Punjab National Bank had applied to the Reserve Bank of India for opening its office at Kamanchoudmani, Central Road, Agartala in West Tripura District. Since the centre Agartala with a population of 59,682 is already served by 13 bank offices and 2 licences were pending with the banks, the Punjab National Bank's proposal was not acceeded to by the Reserve Bank of Indis. Statement

List of 23 centres in Tripura suggested by the Government of Tripuro for bretch efening during the ? year 1979-B1.

Name of District	Name of Centre	Remarks
South Tripura	. 2. Tulamura (Telaimur	a) Licence held by the State Bank of India.
	2. Manubazar	7 . Licence held by Tripura Gra- min-Bank.
	3. Silachari	. Do.
	4. Killa . , .	. Do.
	5. Taidu	. Do. 1
	6. Hrishyamukh	. Allotment for branch opening under consideration of the Reserve Bank of India
	7. Bankul	. Do.
	8. Bagma	. Do."
	9. Karbuk	. D o.
	10. Munuripur	. Do. 7
West Tripura	. 11. Nalchar .	Licence held by Tripura Gramin Bank.
	12. Chebri	. Do.
	13. Jogendranagar .	. Do.
	14. Boxanagar	. Do.
	15 Gurilam	. Allotment for branch opening under consideration of the Reserve Bank of India.
	16. Champahaur ,	. Do.

	1	 			2		3 3 4 4 5 5 5 5 5 5 5 5 5 5 5 5 5 5 5 5
North Tripura .		17.	Chamanu	•	•	•	Licence held by Tripura Gramin * Bank.
		18	Machinara	•	•	•	Do.
		19.	Hilabili	•	•	•	Branch already opened by United Bank of India.
		20.	Uthakalı,	•	•	•	Allotment for branch opening under consideration of the Reserve Bank of India.
		21.	Dam uncherra	•	•	•	Do.
		22.	Vangmun	•	•	•	Do
		23.	Ganganagar	•	-	•	Do.

Loss in Super Bazar, New Delhi

8873. SHRI PADMACHARAN SA-MANTA SINHERA: Will the Minister of COMMERCE, CIVIL SUP-PLIES AND COOPERATION be pleased to state:

(a) is it a fact that the Super Bazar in Delhi going in loss; and

(b) if so, what is the loss or profit in the Super Bazar, New Delhi from 1974-75 to 1978-79 year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) The Super Bezar has been making marginal net profits from the year 1973-74.

(b) The accounts of Super Bazar have been audited upto 1974-75 and the audit for the subsequent years is in progress. For the year 1974-75 it earned a net profit of Rs. 2,03,806. According to provisional accounts net profits for the subsequent years are estimated at Rs 2,13,000 for 1975-76 Rs 5,00,000 for 1976-77 and Rs 3,00,000 for 1977-78. The position for the year 1978-79 will be known after completion of the cooperative year i.e., 30th June, 1979.

Central Taxes Pending against contractors in Dhanbad

8874 SHRI A. K. ROY: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) number of trucks, dumpers and vehicles of the Contractors seized while operating in B.C.C.L. Collieries in Dhanbad (Bihar) for not paying taxes and not having legal papers in February-March, 1979. Facts in details with their numbers and names of the owner;

(b) whether large amount of central, taxes are pending on them; and

(c) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (c). Information is being collected and will be laid on the Table of the House.

सउद्धी घरेविया से छायात ग्रथवा उसको निर्यात की जाने वाली वस्तुग्रों के नाम

8875. श्री शिव नारायण सरसुनिया : क्या जाणिज्य तथा नागरिक पूर्ति जौर सहकारिता मंत्री यह बनाने की कृपा करेंगे कि :

(क) सऊवी अरेविया के साथ हुए व्यापार-करार के ब्राधीन भावेश के साथ किन-किन वस्तुप्रा का आयात अथवा निर्मात किया जा रहा है; भौर

(ख) क्या इस प्रयोजन के लिए कमी शन एजेण्ट के रूप से कुछ व्यक्तियों द्यादवा कम्पनियां की निय्क्ति की गई है ?

वाणिज्य, नागरिक पूर्ति तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री प्रारिफ बेग) : (क) मऊदी ग्रन्थ से जिन प्रमुख मदां का प्रायान किया जाना है वे है. कच्चा तेल, कार्बनिक रसायन व उर्वरक । भारत से मऊदी ग्ररब को जिन प्रमुख मदो का निर्यान किया जाना है वे है : चाय, मसाले, लोहा तथा इन्पात, पैर-विधुत् मधीनरी, चावल, धातु म बनी बस्तुए, प्राप्नूयथ, खनिज से बनी वस्तुएं, बुने हुए टैनसटाइल फीबिक्स, कच्च खनिज, तम्बाकू तथा पीतल के कलात्मक बर्गन ।

(ख) सरकार विदेशों के माथ व्यापार के प्रयोजन के लिए कमीझन एजेक्ट नियुक्त नहीं करती है। कुछ मामसों में झलग झलग संगटनो ने एजेक्ट नियुक्त किय होंगे, ऐसे एजेक्टों के नाम उपलब्ध नही है।

issue of Import Licences to M/s. Gannon Dunkeniey and Company Limited Bombay

8877. SHRI R. L. P. VERMA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state: (a) whether it is a fact that M/s Gannon Dunkerley and Company Limited of Bombay obtained import licences worth Rs. 30 lakhs between November, 1975 and December, 1977 for items which were not in the company's business line;

(b) if so, the items, quantity etc. imported so far by the company;

(c) whether it has come to the notice of Government that the items so imported have been sold in the black market; and

(d) if so, details thereof and whether Government would cancel the licence and hold enquiries into these and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) The firm was granted licences valued at Rs 3835 lakhs during the period November, 1975 to December 1977 for import of permissible spares from U.K. under the various loans granted by the U.K. Government to Government of India for maintenance of U.K. equipments imported into India in the past. The licences as per policy were granted to sole agents of U.K. manufacturers of machinery as also those who were established importers. This firm fulfilled the requirements, whether these items were in business line or not is not their known.

(b) Party-wise statistics of imports are not maintained.

(c) There was no restriction under the said U.K. credit scheme regarding the sale of spare parts imported against such licences. However, one report in respect of licences referred to in (a) above has come to the notice of the Government and investigations are being made.

(d) The validity period of licences have since expired.

Wide Publicity of Indian Tea in South East Asia

8878 SHRI K B CHETTRI Will the Minister of COMMERCE CIVIL SUPPLIES AND COOPERATION be pleased to state

(a) whether it is a fact that the Indian Tea is little known in South East Asia

(b) if so what steps Government propose to take to give wide publicity of Indian Tea in those countries and

(c) name of the countries where Tea Centies have been opened?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE CIVIL SUPPLIES AND COOPERA TION (SJIRI KRISHNA KUMAR GOYAL) (a) No Su Countres in South Fast Asia import unnually on an average 7/1 Th Kgs of Teaferm India

(b) Ica Board regularly undertakes promotional programmes in Jip in which imports the largest quantity of Indian Tea in this region. In February 1979 a four member study team went to Japan Hongkong and Singapore for studying markets for export of tea to those countires. Recommendators given by this team are being processed.

(c) Ten Poard is running ten centres in UK (London) Australia (Svdney) and Arab Republic of Egypt (Carro)

Patent for Production of Instant Tea

8879 SHRI BHANU KUMAR SHASTRI Will the Minister of COMMERCE CIVIL SUPPLIES AND COOPERATION be pleased to state

(a) whether the Tea Board along with the University of Calcutta holds the right of a prient for producing instant tea, and

(b) if so what progress has so far been made for popularising the patent and what steps have been taken for setting up research laboratories at the tea producing centres at Assam West Bongal and Nilgiri?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL) (a) Yes Sir

(b) A P of Plant has been set up at the Tocklai Experimental Station Assam for large scale trial of the pitcht method. Once the Pilot Plant studies are successfully completed necessary steps for its populuisation and commercial exploitation will be taken. Setting up of such pilot plants at other research laboratories is not envisaged

Violation of credit authorisation scheme of Reserve Bank of India

8880 SHRI NARENDRA P NATHWANI Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state

(1) whether in subscribing to the unquaranteed bonds the banks have violited the credit authorisation scheme of the Reserve Bank of India.

(h) if so what action does the Re scrive Bink of India and Government piopose to take against the banks

(c) whether these subscriptions have been approved/ratified by the Board of Directors of each bank, and

(d) have the Directors nominated by Reserve Bank of India pointed out to the Board on which they functioned the irregularity of these transactions'

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) an**d (**b) Although subscription to unguaranteed bonds, which are in the investment portiolio of banks, do not involve direct violation of the Credit Authorisation Scheme, the Reserve Bank of India is not in favour of banks subscribing to such bonds in the interest of overall credit control The Reseive Bank of India and the Indian Bank's Association have advised banks accordingly.

(c) and (d) Normally, the Board of Directors approve/ratify the policy decisions of banks in regard to sale and purchase of securities, subscriptions to debentures/bonds etc The nominees of the Reserve Bank of India on the Boards of the banks also apprise the Boards of the view of the Reserve Bank of India in the matter when required.

ग्रन्सुचित जातियो तथा ग्रन्सुचित जनजातियो के ध्यवितयो को दाणिज्यिक बिमान चालक लाइमेंस का जारी किया जाना

১১১1 भी रामलाल राही : क्या पर्यटन श्रीर नागर विमानन मती यह बताने की हुपा करेगे कि:

(क) उन व्यक्तियाकी मक्या कि तनी है जिन्हे अन्वियदण में "सी" श्रेणो कवाणिज्यिक लाइमेम जारी सिय जात तै और क्या वाणिज्यिक विमान चालक लाइ-गम अनसूचित जानिया और अनुसूचित जनजातिया के -यक्तिया का भी जारी किये जाते है, और

(ख) यदि हा, ता क्या इन लाइसेसा वा जारी किया जाना ग्रारक्षण की वर्तमान प्रणाली के अनुसार है और यदि नही, ता इस वारे में सरकार द्वारा क्या क्यार्यवाही की जा रहा है ग्रांग् नत्सम्बन्धी ब्योग क्या ह ?

पर्यटन और नागर विमानन मंत्री (क्ष) पुरुवोसम कौशिक) : (क) झौर (ख). देश में नागर विमानन विभाग द्वारा वायुपान नियमा के अन्तर्गत सी श्रेणी क कोई वाणिज्यिक लाइसेस जागे नहीं विये जाते । प्रनुमूचित जाति एव प्रनुमूचित जनजानि के उम्मीवलारा महित सभी उन उम्मीदवारो को, जो उद्यान सम्बन्धी निर्धारित टैस्टो को पाम कर लेते हैं, बिना किसी भेदभाव के वाणिज्यिक विमानचालक साइयेम जारी किये जाते है। जूकि लाइसेन उम्मीद-वारो के नकनीकी तथा उडान सम्बन्धी निर्धारित टैस्टो को पास कर लेने के द्वाधार पर जारी किये जाते हैं, मतः कोई धारक्षण नहीं किये जा मकते क्योंकि विमान सुरक्षा के हित में उडान नम्बन्धी योग्यता के मामलों में किसी प्रकार की फूट नहीं दी सकवी

Reduction in debt liability and increase Grants-in.aid to Jammu and Kashmir Government

8882 SHRIMATI PARVATI DEVI: Will the DEPUTY PRIME' MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) what special measures have been taken by the Government to reduce debt liability and increase grantsin-aid to the Jammu and Kashmir State Government in view of the special needs of the State and financial constraints encountered by it, and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SA-IISH AGARWAL): (a) and (b). The Seventh Finance Commission has recommended payment of grants-in-aid totailing Rs. 19956 cioics from the Central Government to the Governmen; of Jammu and Kashwir for the 1 erod 1979-84, as against Rs. 17349 cioies recommended by the 6th lununce Commission for the period 1974--79. The Seventh Fmance Commission has also recommended grants mounting to Rs. 1828 ciones to the Government of Jammu and K share for upsudation of standards of administra-The above recommendations of tion the seventh Finance Commission have been accepted by the Governmnt of India.

As regards the State's debt hability, according to the recommendation; of the Commission, as accepted by Union Government, the State Government of J. & K. will not have to make any repayment on account of small savings loar? during 1979-84. Of the balance of the debt hability as at the end of 1978-79, 40 per cent would be written off and the remaining 60 per cent recovered over a period of 30 years. As a result, the State will have a relief, estimated at Rs. 133.79 croises, in loan repayments to the Centre for the period 1979-84.

Review of Banking System

8284. SHRI M. RAM GOPAL REDDY: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government have been urged to review the banking system in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZUL-FlQUARULLAH): (a) and (b). The various aspects of the functioning of banks are kept under continual review. The Banking Commission under the Chairmanship of Shri R. G. Saraiya went into the functioning of the commercial banks in the country in a very comprehensive way and submitted its Report in 1972. After that Government and the Reserve Bank have appointed various Committees, Working Groups and Study Groups to look into the different aspects of working of commercial banks. Some of the recent studies made by the Government and the Reserve Bank are given in the statement attached.

Statement

- I. Studies made by Government
 - 1. Improvement in Customer Service in Banks.
 - 2. Simplification of application forms and lending procedures in the banks for loans to agriculture and allied activities.
 - 3. Differential Rate of Interest Scheme.
- II. Studies made by Reserve Bank of India
- 1. Bank Finance for Housing Schemes.
- 2. Functioning of public sector banks.
- 3. Review of working of Regional Rural Banks
- 4. Agricultural Credit Schemes of Banks.

5. Problems arising out of adoption of multi-agency approach in agricultural finance.

Ban on Import of R.B.D. Palm Oil

885. SHRI BAPUSAHEB PARULE-KAR: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OFERATION be pleased to state:

(a) whether import of R.B.D. palm oil was banned by Government in October, 1977 and reasons for the same;

(b) whether in September 1978 Government again allowed the import of R.B.D. palm oil and again banned the import on 2nd December,¹ 1978;

(c) reasons for allowing the import of R.B.D. palm oil for three months from September 1978 to 2nd December, 1978;

(d) licences issued during the pe_{-} -riod of three months and particulars thereof; and

(e) whether any licences were issued even after 2nd December, 1978 and particulars of such licences?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL **COOPERATION** SUPPLIES AND (SHRI ARIF BAIG): (a) to (c). On 20th September, 1977, it was announced that no licences for import of refined palm oil for direct human consumption will be issued. Its import was through State canalised later Trading Corporation with effect from 13-1-78. On 2nd September, 1978, the import was permitted under Open General Licence by all persons. On 2nd December, 1978, the import was again canalised through STC. These changes were made in the import policy having regard to the relevant economic considerations, keeping in view the interests of the consumers as well as indigenous producers. Availability of oil

required during festival season and investenced strike by dock workers were equally important considerations.

(d) During the period of 3 months from 2-9-1978 to 2-12-1978, no import licences were issued as the import was allowed under Open General Licence.

(c) They were issued in accordance with the relevant Public Notice No. 91/78. dated 2-12-1978 by which imports could be made against contracts entered into earlier only against imort picences issued by the Chief Controller of Imports and Exports. The particulars of Import Licences are published in Weekly Bulletins of I dustrial Licences, Import Licences and Export Licences issued by the Chief Controller of Imports and Exports, copies of which are supplied to Parliament Library.

Implementation of Scheme for creating facility for term lending Institutions

8886 SHRI T. A. PAI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) has the Government implemented the scheme for creating a facility for term lending financial institutions and the public sector Banks to provide rupee-finances to cover costs of approved projects with a view to import capital goods as proposed in the Budget of 1978-79; and

(b) if so, what is the number of projects financed and the quantum of loans given?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir. Government has already formulated a soheme of rupee-finance to cover import of capital goods, with a view to easuring that zonavailability of rupee-finance does not hold up implementation of worthwhile schemes for which Government i_s willing to allocate foreign exchange. Under the scheme, scheduled banks have been permitted to grant term loans for the rupee equivalent to industrial concerns for periods upto 10 years at 11 per cent interest per annum for import of capital goods, where licence has been granted by Government.

(b) So far, assistance worth Rs. 856.24 lakhs has been sanctioned to 25 projects under this scheme.

Sterling Tea Companies

8887. Shri SHRIKRISHNA SINGH: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the number and names of sterling tea companies which have been converted into Indian Companies with non-resident interests during the period from 15th July, 1977 to 31st January, 1979;

(b) the number of these companies which belong to monopoly and big busines_g houses and the amount received by the Sterling Companies in these transactions and the details thereof, company-wise;

(c) the names of sterling companies whose applications for disposal of their tea estates are still pending before Government and what are the details thereof; and

(d) what are the names of the purchasers and what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (d). The desired information is given in the statements laid on the Table of the House. [Placed in Library. See No. LT-4375/79].

India's Exports to Japan

8888. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it i_s a fact that Indian exports to Japan are likely to suffer because of preferential treatment Japan proposes to grant to China; and

(b) if so, the reaction of Government in the matter?

MINISTER OF STATE IN THE COMMERCE, THE MINISTRY OF CIVIL SUPPLIES AND COOPERA-(SHRI KRISHNA KUMAR TION GOYAL): (a) and (b). It is a fact that Japan is considering inclusion of China in the list of coutries eligible for Japanese Generalised System of Preferences. India and other developing countries are already beneficiaries of Japanese GSP. Coverage of Japanese GSP is however, not very substantial compared to Japanese global imports. At present, there is no indication that grant of preferential treatment to China would adversely affect India's exports to Japan. However, the matter is being kept under watch.

Public Sector Undertaking having Headquarters at Delhi

8889. SHRI L. L. KAPOOR: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the names of public sector undertakings which have their headquarters i_n New Delhi although the field of their main activity lies far away from New Delhi; and

(b) whether the Government have any scheme under consideration for locating the head office of public sector undertakings in proximity of area of their operation?

STATE IN MINISTER OF THE MINISTRY OF FINANCE THE (SHRI SATISH AGARWAL): (a) If the Hon. Member has in mind manufacturing/trading public enterprises whose head offices are located in Delhi, the information in respect major enterprises is as of such under: ---

- 1. Bharat Heavy Electricals Ltd.
- 2. Bharat Aluminium Co. Ltd.
- 3. Indran Drug₃ & Pharmaceuticals Ltd.
- 4. Steel Authority of India Ltd.
- 5. Fertilizer Corporation of India Ltd.
- 6. Indian Oil Corporation Ltd.
- 7. State Trading Corporation.
- 8 Minerals & Metal Trading Corporation of India.
- 9. National Fertilizers.
- 10. National Textile Corporation.

(b) The Government have appointed a Committee to review the need for continued location of head offices of public enterprises in Metropolitan Cities including Dclhi, in the light of all relevant factors such as relieving pressure on the housing shortages in the metropolitan cities, development of smaller cities around work sites to which the enterprises may be shifted and effect of shifting specially on the low paid employees.

Examination for promotion for Head Cashiers held by State Bank of India

8890. SHRI MAHI LAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether a competitive examination for promotion for Headcashier was held by the State Bank of India, Delhi Circle in 3rd week of February, 1979 and whether sufficient number of employees belonging to Scheduled Caste/Tribes were given a chance to appear in the examination:

(b) whether one month before the examination a member of Parliament wrote a letter to the Minister of Finance about the indifferent attitude adopted by implementing ineffective reservation policy b_y the officers of the State Bank of India towards the Scheduled Caste/Tribe employees;

(c) if so, the reaction of the Government thereto; and

(d) whether Government propose to hold a separate competitive examination for the employees belonging to Scheduled Caste/Tribes to clear the backlog by suitable modification in reservation policy?

THE MINISTER OF STATE IN 'THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (d). The State Bank of India has informed the Govt, that a written test was held by its New Delhi Circle on 28-1-79 for promotion to the Grade of Head Cashier (Officer Grade II). The eligibility conditions as well as the qualifying standards both in written test and interview were lowered in respect of SC/ST employees. Despite this only one candidate belonging to these communities was eligible under the relaxed norms to take the test, and he has been promoted with effect from 2nd April, 1979.

The Honourable member himself had written on 19-1-79 to the Union Finance Minister on this subject. State Bank of India has relaxed the eligibility norms for SC/ST employees as under:---

> Prescribed minimum length of service relaxed by one/two years depending on whether the minimum fixed for the general candidates is less than 8 years/8 years and above.

2. Qualifying standards relaxed by 5 per cent in the written test and 10 per cent in the interview.

The Govt. hopes that these relaxations will improve the representations of these communities, when adequate number of SC/ST employees become eligible for appearing in the promotion examinations in the years to come,

The queston of holding a special examination will also be examined by SBI if considered neccessary, at the appropriate time.

बैक नोट प्रेस, देवास के मधिकारियों को पुरस्कार

8891. भी बृजराज सिंह : क्या उपप्रधान मंत्री तथा बिल मनी यह बताने की कृपा करेगे कि .

(क) क्या सरकार ने उन थोग्य तथा कुणल प्रॉध-कारियों को कोई पुरस्कार प्रथवा पारितोषिक दिए हैं जिन्होने रेवास नोट प्रेस में एक नई स्याही खोज की तथा उमे बनाया, यदि हा, नो उन का स्वरूप क्या है तथा पूरस्कृत प्रधिकारियों के नाम क्या है;

(a) क्या प्रेस के प्रबन्धक तथा मुख्य श्मायनका ने इ.भ. उल्लेखनीय लोज तथा निर्माण के श्रेय के लिए अपने नाम भो जोद दिये हैं ; यदि हा, शो क्या इ.न विशिल्ट क्षेत्र में उन्हे कोई कमता तथा झहंताएं गप्त है, प्रीर यदि हां तो ऐसी स्थाही भी लोज में जन्होने झब तक किस प्रकार का कार्य किया है;

(ग) जुल.ई, 1977 से ज़्लाई. 1978 तक रयाही के कारखाने में कितनी स्यार्टी बनाई गई 1 म मे से कितनी स्थापी प्रयोगवाला ारा प्रनुमोदित को गई झौर कितनी अस्वीकृत की गई तथा उस के क्या कारण है; और

²⁹ (घ) स्याही विभाग में कमैचारियों की संख्या कितनी है, उन्होंकी महैताएं तथा स्याही बनाने में मनुभव क्या है झौर उन्होंने उक्त प्रनुभव कब तथा कहां से प्राप्त किया ?

विस मंखालय में राज्य मंत्री (श्री जुल्फिकार उल्लाह): (क) जी नहीं। किसी एवार्ड या पुरस्कार विये जाने का प्रम्न ही पैदा नही हुम्रा है, क्योंकि "स्विक सैट" नाम की नई स्याही का वाणि व्यिक आधार पर निर्माण की प्रक्रमा को मभी तक अन्तिम रूप नहीं दिया गया है।

्रें) महा प्रबन्धक से प्राप्त हुई रिपोर्ट के मनुसार इस स्याही क निर्माण में केवल तीन घषिकारियों का हाथ रहा है, जिन के नाम है, डा० पी० सी० चटजों मुख्य रसायनज्ञ, श्रो य0 झार0 किनो डिप्टी-सक्स मैनजर, तथा श्री जी0 झार0 ठाकुर, जूनियर सुपरवाइजर । डा0 चटर्जी तथा श्री ठावुर व पाम स्याहियो का निर्माण करने तथा इम क्षत म अनुमत्यान करन की झावम्यक बोग्यता एव प्रनुभव मौजूद है झोर थी किनो को मुद्रण कार्य वा झावस्यक अनुभव प्राप्त हे प्रभात् व मुद्रण क लिय झाबस्यव विभिष्ट बाता की विस्तृत जानवारा रखत है तथा फाड थेन मुचना द सकत हैं।

(ग) जन, 1977 में जुलाई, 1978 नो स्वविध क बीच 215 231 मीट्रिक टन समस्त प्रव र नी तगार स्याहियां का (जिस स (919 मीट्रिक टन किंग्व स्ट स्याहा था शासिल हे) उत्पादन हुआ। नियतण प्रयोग शाखा देवरा हो जिस्ता हो का जानो प्रयागणाला स्याहो का डिब्बा म बन्द किय जान से पहन उस स यदि कार्ट मुद्यार करन सावस्यन हाता उन्ह रन्स के लिए मुखाब हो दता है।

(य) स्याही विभाग अथात स्याहा वारखान क उत्तादन प्रभाग व मजरणदा कम राग्या ना सख्या 42 है। प्रथम श्रेणा का एक रमायनज्ञ दभ प्रशाखा का प्राप्यक्ष है। जो कि रमायन म एम 0 म्म0 सी0 है और जिस वा खनाब प्रत्यक्ष भरती प्रगला व माधार पर मघ लोव सवा आयाग वी मारपत हुया हे पहन उह बादम प्राफ इडिया लिमिटड म बाय करता था ! उनक बाम म सहायता डितीय श्रेणा का एक रमायन अ रत्ता है, जा कि पी0 एव 0 डा थे है मोर जिस प्रत्यक्ष भर तो प्रणाला ब धासार पर इम पद पर काय करन व निये सघ लांव सेवा प्रायाग का मापत जा गया है ।

अमृतसर तथा ग्रन्थ प्रमुख शहरों के बोच विमान सवाए

85). श्री ज्ञानस्वर प्रसाद यादव क्या प्यटस ग्रीर नागर विमानन मली यह बतान की इपा करग हि

(न) क्याया भच हे कि अमृतसर म उद्यागा को बढसी धुर्ट सम्याना भ्यान स रखल हा अप्रसतसर को दश न अस्य प्रसख शहरात साथ जिसान सवास ओटो को माग नी गई हे और

(ख) यदि हा तो उम पर कितना कार्यवाही को गई है भौर यह काथ क्व तक झारस्भ हा जायगा ?

पयटन त्रोर नागर बिमानन मले। (भो पुरुषोत्तम कौशिक) (क) त्रोर (ख) इडियन एयर लाडन्स ढाग प्रदान बो गई समा सेवाए बम्बई कलकत्ता दिल्ला तथा मद्रास स्थित चार मुख्य बस स्टक्षनां म ग्वाना होती है। ये प्रमुख स्टक्षन टान्मफर प्वाइटस का काम करते हैं जहां से प्रत क्षेत्रीय सेवाम्रो क लिय सवोजी सवाम्रो (Conncc'nov) की व्यवस्था रहती है। प्रमतसर पहले से ही किस्ली के साथ विमान सेवा से जडा हुमा है अहां से इस के अन्य प्रमुख शहरो के लिये संवोची वमान सेकार्म (Connec 'non) छपत्कम है।

बिकी-कर प्रश्निकारियों की सरकारी क्षेत्र के उपक्रमों में नियुक्ति

889.3 श्री कचरूलाल हेमराज जैन . क्या उप प्रधान मत्नी तथा विद्य नश्रायह बताने की रूपा करग कि

(क) क्या बहुत स वित्री कर श्रीधकारियां को संग्काराक्षत्र के उपत्रभाम उच्च ग्दापर नियुक्त किया गया है और

(ग) यदि हा नावतन माना शहित तत्सबधी ॰योग क्या है '

वित्र महालय में राज्य मली (थी सतीश ग्रंप्रवास) \$ (व) समवत माननाय सदस्य का ग्रागय उन ग्रनेक वित्री कर ग्रधिकारिया स है जिन्ह सरकारी उद्यभा क ग्रध्यक्षा गव प्रत्रध निदेशक तथा प्णकालिक निदशका जैसे शोर्ष पदा पर नियक्त किया गया है। प्राप्त मूचना क ग्रन्मार एमा काई बित्रां कर ग्रधिकारी मरुकारा है। ब्रथमा म शोप पद पर नियुक्त नहा किया गया है।

(ख) प्रभन हो पैदा नहा हाता ।

Trade Agreements with G.D.R, France and USSR

8894 SHRI P M SAYEED

SHRIAR BADRINARA YAN

Will the Minister of COMMERCE CIVIL SUPPLIES AND COOPERA-TION be pleased to state

(a) whether it is a fact that trade with France, GDR and Soviet Union will be double during the current financial year,

(b) if so whether any agreements were signed with these countries.

(c) if so the main features of the agreements, and

(d) the total benefit India will derive from these agreements?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHEI ARIF BAIG): (a) No, SI

149 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 150

(b) and (c). However, in the meeting of the Indo-French Committee on Economic and lechnical Cooperation heid in New Deihi in December, 1978, both sides agreed that efforts would be made to double the volume of trade between the two countries in the course of the next four years.

Similarly, in the Long-Term Agreement on Economic Cooperation signcd between India and the G.D.R. in January, 1979, it was agreed that special efforts would be made by both side, to double the trade by 1985 as against the level in 1978.

in the Long-Term Programme of Econmic, Trade, Scientific and Technical Cooperation between India and the USSR signed in March. 1979 both sides have noted that the volume of trade between India and the USSR during 1976-1980 will increase by 15 to 2 times as per the Indo-Soviet Joint Declaration of 29th November, 1973. They also undertake as their task achievement a rate of growth of trade in 1981-85 not less than that envisaged in 1976-80 They will make efforts to maintain and increase the achieved trade development rates also over a period till 1990

(d) The overall trade of India with these countries will increase substantially if the rates envisaged are achieved.

Income-Tax Arrears

8895. SHRI P. K. KODIYAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) what is the progress made in realising arrears of income-tax in the past one year;

(b) what is the total outstanding income-tax arrears as on 31st December, 1978; (c) how much of these arrears are from firms or individuals who owe Rs. 1 crore or more;

(d) what special efforts are made to collect the income-tax arrears of Rs. 1 crore and more; and

(e) what is the progress so far made in this respect with particulars of realisation from individual defaulters in the past one year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) A sum of Rs. 250.90 croies was coilected/adjusted/reduced from 1-4-78 to 31-12-78 out of the income-tax arrears outstanding as on 31-3-78.

(b) The arrears of income-tax outstanding as on 31-12-78 were as under:---

Tax in arrears . Rs. 730 of crores Demand created but not fallen due for collection . Rs. 291-14 crore

(c) The aforesaid tax in arrears include Rs. 71.44 crores from 22 persons who are either firms or individuals and who owe Rs. 1 crore or more on 31.12.78. Besides, tax to the extent of Rs. 2.61 crores raised against two of them had not fallen due for collection.

(d) and (e). Some of the steps taken recently for reduction of tax arrears were outlined in the statement annexed to the reply of Lok Sabha Unstarred Question No. 3465 answered on 16th March, 1979, Complete reports about recovery/reduction from individual defaulters referred to in part (c) above s on 31-3-1979 has not yet been received. According to information received upto recoveries/reductions ìn 31-12-78 arrears have been made between 1.4.78 and 31.12.78 in respect of the following four cases:

(i) M/s. Nenmal Champalal Sheh Rs. 4 lakhs

- (ii) CBJ Seth and GBJ
 Seth Executors of the will of Shni R. C. Jail
 Rs. 3 lakhs
- (iii) Shri R. Dalmia . Rs. 10 lakhs

(in) Shri B N Bhattacharjee . . R 4 lashs,

According to presently available information, during the period 1.478 to 31,3.79, there have been collections/ reductions of about Rs, 32 crores in the aforesaid arrears. In respect of the remaining tax in arrears, ell known assets of the defaulters have been attached in cases accounting for arrears of about Rs, 12 crores About Rs. 10 crores of the remaining arrears are due from assessees who have been insolvent wherein claims declared have been lodged before official assignees; and about Rs. 5 crores of arrears are due from persons against whom proceedings have been taken under the provisions of Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

All these cases are periodically reviewed and suitable action taken from time to time, depending upon the facts and circumstances of each case.

Construction of Run-way at Cochin Airport

8896 SHRI VAYALAR RAVI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any delay in the construction of the runway at the Cochin airport;

(b) if so, what are the reasons; and

(c) what are the steps taken to speed up the construction?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (c). The work is progressing satisfactorily and is likely to be completed by the end of April, 1979. It has since been considered necessary to extend and strengthen the taxi-track and apron also This work estimated to cost Rs 39.22 lokhs has since been sanctioned and will be taken up shortly.

Indian Pilots' Association for check-up of Boeing 737 Plane

8897 SHRI G Y KRISHNAN: Will the Minister of TOURISM AND CIVIL AVIATION he pleased to state:

(a) whether any demand has been made for a thorough probe into the working of Indian Airlines:

(b) whether any suggestion that inquiries into air accidents must always be entrusted to agencies which are independent of Indian Airlines and the Civil Aviation Department; and

(c) whether the Indian Pilots' Association had written in a letter to the authorities for a check-up of the Boeing 737 plane which crashlanded in Hyderabad on December, 1978?

THE MINISTER OF TOURISM AND C'VIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir

(b) Yes Sir The Courts of Inquiry that investigated the accidents to Indian Airlines' F-27 aircraft VT-DME and Boeing 737 aircraft VT-EAM on 11th August, 1972 and 31st May 1973, respectively, and the Civil Aviation Review Committee (Tata Committee) suggested that major accidents should be investigated into by an independent organisation faced under the Ministry of Tourism and Civil Aviation.

(c) The Indian Commercial Pilots' Association in their letter dated 19th November, 1978, had reported some defects experienced on 15th November, 1978 while Boeing 737 aircraft VT-EAL was on a flight from Ranchi to Calcutta. Scrutiny revealed that

Written Answers 154

the pilot had reported that slight trim was required on the flight controls. The aircraft was inspected at Calcutta, and again checked in detail after arrival at Delhi. The pircraft had also undergone detailed inspection on 27th November, 1978 and no particular abnormality was noticed or reported thereafter. On 20-9-1978 one senior pilot had brought to the notice of Indian Airlines verbally a defect somewhat similar to the one referred to by the Indian Commercial Pilots' Association, but on investigation it was found that the craft performance was satisfactory.

बायकर राजपतित ग्रधिकारी संघ के सदस्यों द्वारा विगेध सप्ताह का ग्रायोजन

8898. श्री युवराज क्या उप-प्रधान मली तथा वित्त मत्री यह बतान की कुपा करेग कि .

(क) क्या ग्रायकर राजपतिन ग्रधिकारी संघ के मदस्यों ने 15 दिमम्बर से 21 दिमम्बर, 1978 तक विरोध सप्ताह का आयोजन किया था;

(ख) क्या उपयुक्त सचने प्रत्यक्त करो सम्बन्धी]

कन्द्रीय बार्ड द्वारा श्रणी-दो क अधिकारियो के बारे में अपनाई गई पदोर्न्नात विरोधी नीति पर रोष प्रकट किया है. मौर

(ग) यदि हा, नो उक्त सममानता कब तक दूर हो जायगी भीर यदि नही. तो इस के क्या कारण है?

बिस मंत्रासय में राज्य मंत्री (श्री जुलफिकार-उल्लाह) (क) जी, हा । आयकर राजपतित सेवा सवो के प्रखिल भारतीय महासंघ भौर श्रेणी-II के ग्रायकर मधिकारियों भौर मेणी-II से पदोणत श्रेणी-II के प्रधिकारियो के कुछ संघो ने ग्रयने सदस्यों से 15 दिसम्बर, 1978 से 21 दिसम्बर, 1978 तक एक विरोध सप्ताह मनाने का प्राह्वान किया था ।

(ख) भौर (ग) श्रेणी-II के भ्रधिकारियों के सम्बन्ध में केन्द्रीय प्रत्यक्ष कर बोर्ड ढारा कोई पदोन्नति-विरोधी नीति नही भपनाई गई है। सीधी भर्ती किये गयै प्रायकर अधिकारी (श्रेणी--I) झौर झायकर मधिकारी (श्रेणी--I) के ग्रेड में पदोन्नति प्राप्त भायकर भ्रधिकारी (श्रेणी-II) को । 1 के कम में एक समान वरिष्ठता-मुची में रखा गया है । उक्त प्रधिकारी प्रपने वरिष्ठता-क्रम में ग्रायकर ग्रधिकारी (श्रेणी-I) के ग्रेड में उच्चतर पदोचलियां त्र गत करने के एक समान रूप से हकदार हैं।

Stoppage of Gold Auction in Bombay

8899. SHRI ARJUN SINGH BHA-DORIA: Will the DEPUTY PRIME AND MINISTER MINISTER OF FINANCE be pleased to state:

(a) whether the Gold Auction in Bombay by the Government has been stopped; and

(b) if so, the names and addresses of the parties to whom gold has been sold out in all the auctions and at what price?

THE MINISTER OF STAFE IN MINISTRY OF THE FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir. The gold auctions were suspended since 26-10-1978.

(b) Lists containing names and addresses of the successful bidders. quantity of gold sold and price etc. were published by the Reserve Bank of India at the end of each auction. Copies of the lists are placed in the Parliament Library for the perusal of Hon'ble Members.

Gazette Notifications regarding changes in Rates of Duties on several **Commodities**

8900, SHRI HARI VISHNU KA-MATH. Will the DEPUTY PRIME MIN'STER AND MINISTER OF FINANCE be pleased to state:

(a) whether Gazette Notifications dated 16-3-79 were laid on the Table of the House on 28-3-79 regarding changes in rates of duties on several commodities:

(b) whether in accordance with the provision of Section 5 of the Provisional Collection of Taxes Act, 1931. the consumer is entitled to refund of representing the excess amounts prices paid by him on those commodities during the period from the day after the Finance Bill was introduced in the Lok Sabha till the day on which the duties were revised; and

(c) if so, the procedure according to which consumers can obtain such refunds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir. Central Excise Notifications No. 114/79 to 126/79, all dated the 16th March, 1979, issued in pursuance of the announcements made in Lok Sabha on 16-3-1979, were laid on the Table of the Lok Sabha on 26-3-1979.

(b) and (c). Refunds of duties under Section 5 of the Provisional Collection of Taxes Act are to be made only where any provision of a Finance Bill, as introduced in the Lok Sabha, and in respect of which a declaration under the aforesaid Acr has been made, comes into operation as an enactment, in an amended form. The changes announced on 16-3-79 were effected by issue of exemption notifications; the provisions of the Provisional Collection of Taxes Act are not applicable in this case.

Handling of work relating to official language

8901. SHRI MOHAN LAL PIPIL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Department of Official Language is manned mostly by officers belonging to Indian Postal Service, Railway and others besides C.S.S.;

(b) whether at the lower levels also, that Department functions through the Desk Officers belonging to C.S.S.;

(c) if so, in how many Departments of his Ministry the work concerning official language is handled by C.S.S. Officers and in how many Departments the work is handled by Desk Officers;

(d) whether any of the posts in any Department meant for C.S.S. Officers have been converted into the posts of Hindi Officers;

(e) if so, the reasons therefor and whether the service controlling authorities were consulted before making such concessions;

(f) whether Desk Officer System of working was proposed for any of the official language implementation cells in the Ministry of Finance; and

(g) if so, whether the proposal was accepted and if not, the reasons for rejection of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). The present officers' strength of the Department of Official Language is given below:—

1. Secretary	Shri Kirpa Narain I.A.S.
2. Joint Secretary .	Shri M. C. Gupta, I.A.S.
3. Deputy Secretary	(i) Shri H. B. Kansel, C.S.S.
	(<i>ii</i>) Shri V. S. Saxena, Indian Postal Service.
	(iii) Vacant. (Pre- viously held by Shri Gopal Cha- turvedi, IRAS)
4. Under Secretary	(i) Shri P. S. Nigam, C.S.S.
	(<i>ii</i>) Shri H. L. Sapra, C.S.S.

There are 4 Desk Officers and 2 Section Officers in the Department of Official Language, all of whom belong to the C.S.S. In addition, there are some posts of Senior Research Officer, Deputy Director, Research Officers etc., which are ex-cadre posts being held on deputation by officers not belonging to any organised service.

(c) The information, departmentwise is given below:---

(i) Economic Affairs: The work relating to Official Language is handled by Central Secretaria; Clerical Service officers on deputation in a few cases and in the rert of the cases by non-C.S.S. officers. In no case the work is handled by Desk Officers.

(ii) Expenditure: The work is handled by C.S S. as well as non-C.S S. staff such as junjor Hindu Translators/Senior Hindi Translators. No such work is handled by Desk Officers.

(iii) Banking Division: The Hindi Cell comprising Hind Translator and lator, Junior Ilii.di Translator and L.D.Cs is headed by Deputy Director (Hindi) none of whom belongs to C S.S. The Cell functions under the overall supervision of Joint Secretary.

(iv) Bureau of Public Enterprises: The work concerning efficial language is not handled by C.S.S. Officer. There is no Desk Officer. It is handled by a Hindi Officer.

(v) Finance Defence: There are only two post; (one Hindi Officer and one Junior Hindi Translatior). The post of Hindi Officer is held by C.S.S. Section Officer on sd-hoc basis. The post of Junior Translator is held hy C.S.C.S. L.D.C. on deputation basis.

(vi) Department of Revenue: The work is haudled by a Jurior Hindi Officer and C.S.S. Assistant. A separate post of Under Secretarycum-Editor has been santioned but not yet filled. The Cell functions under the overall supervision of Director (Admn.)/Additional Secretury who belong to Indian Postal Service/I.R.S. (Customs and Central Excise).

- (d) (1) Economic Affairs No
 - (11) Expenditure . No
 - (ui) Banking Division No
 - (1v) Bureau of Public Enterprises . No
 - (1) Finance Defense No
 - (vi) Revenue . One post of Section Officer (C.S.S.) has been converted into the post of Junior Hindi Officer.

(e) The post of Section Officer in the Department of Revenue was converted into that of Junior Hindi Officer in view of the difficulty in getting a suitable Section Officer for the Hindi Implementation Cell. The proposal for conversion of the post was approved by the Internal Financial Adviser. As the scale of the two posts is the same, no financial implication was involved. The Department of Personnel & Administrative Reforms were not consulted in the matter. It may, however, be mentioned that in October, 1978 the Department of Official Language clarified that all posts connected with translation and implementation of official language are to be included in the common cadre to be constituted by that Department of all Hindi posts in the various Ministries and Departments.

- (f) (i) Economic Affairs No.
 - (ii) Expenditure No
 - (iii) Banking Division No
 - (iv) Burean of Public Enterprises No
 - (v) Finance Defence No
 - (vi) Revenue Yes

(g) The proposal for in colucing Desk Officer System was dropped in view of certain difficulties and also in view of the clarification received from the Department of Official Language as mentioned in reply to Part (e) of the Question.

Share of Mill made Handloom and Powerloom Cloth in the Exports

8902. SHRI R. KOLANTHAIVELU. Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state.

(a) the relative shares of mill made, handloom and powerloom cloth in the exports during the last three years; and

(b) the concrete efforts made to increase the exports of handloom and

powerloom cloth in the interest of greater employment generation and the economic well-being of the cotton growers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) Exports of mill-made, powerloom and handloom cotton fabrics during the last three years have been as given below (For 1978-79, detailed figures are available upto November, 1978).

(Value in Rs. Croi es)

				19~6-77	1977-78	1978-79 (Apr.—Nov. 78)
Millmade fabrics			-	182.00	139.08	75.25
Pove toon tab ics				19+18	15.09	12.28
Handloom fabrics	•	•	•	53-17	81.59	42.93
TOTAL	•	•	•		235.76	130.46

(b) The following are the important measures taken to encourage exports of handloom and powerloom cloth. -

(1) Cash compensatory support and replenishment imports have been provided for exports at appropriate rates In respect of fabrics, Government's contribution to the cash compensatory support scheme has been raised from 7.5 per cent to 10 per cent of the f.o.b. value of exports with effect from 1-1-1979.

(u) Sales-cum-study teams are being sponsored from time to time to different important maskets.

(iii) Participation in important textiles and clothing fairs in the overseas markets is being ensured.

In respect of handlooms, in addition to the above measures, a number of Export Production Projects have been sanctioned in various States to produce export quality handloom products in demand abroad. Necessary inputs are provided by the project authorities to the handloom weavers and the marketing of such products are also attended to by them.

Regularization of unauthorised Powerlooms

8903. SHRI MOTIBHAI R. CHAU-DHARY: Will the DEPUTY PRIME MINISTER AND MINISTER OF FIN-ANCE be pleased to state;

(a) whether Government had made an announcement to regularise by 31st December, 1978 all those powerlooms which were unauthorised before 7th August, 1978;

(b) the number of unauthorised powerlooms in Gujarat which were granted L. 4 licences by Excise Department accordingly;

(c) whether a decision was taken that those powerlooms which were granted L. 4 licences upto 31st March, 1979 will be given permits by Textile Commissioner; and

(d) the number of such L. 4 licence holders who have been given permits till 31st March, 1979 and the reasons for delay in giving permit_s by Textile Commissioner?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (c). Government had not made any announcement to regularise by 31st December, 1978 all those powerlooms which were unauthorised before 7-8-1978. However, the Textile Policy announced by the Minister of Industry in the Parliament on 7-8-1978, inter alia, envisaged that the existing unauthorised powerlooms would be registered and regularised on payment of deterrent penalty. The question of implementation of the aforesaid policy, is still under consideration of the Ministry of Industry. Pending implementation of this policy, the Central Excise Department had decided to grant Central Excise licence to unauthorised powerlooms existing prior to 7-8-1978, if application for such licence was made on or before 31-12-1978. The grant of Central Excise licence was further subject to the conditions that written permission of the Textile Commissioner for installation and working of the looms would be produced by 31-3-1979 (this data has since been extended to 30-9-79) and licensee undertook to pay compounded duty at the rate in force for the time being. As a result 4477 unauthorised powerlooms were granted L.4 licence in Gujarat.

(d) No textile permits for unauthorised powerlooms in respect of which L.4 licence had been granted, had been issued by 31-5-79 as the procedure for regularisation was yet to be finalised by the Ministry of Industry.

Export deal by Goa with Japan

8904. SHRI D. D. DESAI: Will the Minister of COMMERCE, CIVIL SUP-PLIES AND COOPERATION be pleased to state:

(a) whether the Goan iron ore exporters have concluded an unfavourable deal with Japan for export of high quality iron ore;

(b) whether the losses are compounded because of the fact that payment is made by Japanese buyers in U.S. Dollars which depriciated 'n value by 36.3 per cent between December 1972 and July 1978; and

(c) if so, the steps taken to prevent such unfavourable deals in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) No, S.1.

(b) and (c). Do not arise.

Subsidy on account of Transportation in Himschut Pratesh

8905. SHRI DURGA CHAND. Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) what is the amount of subsidy for each item given by the Central Government on account of transportation in Rimachal Pradesh for export purposes;

(b) whether the State Government of Himachal Pradesh have sent any proposal t_0 the Central Government for increasing the subsidy for export item;

(c) if so, what are the details there. of: and

(d) what action is being taken by the Central Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG). (a) to (d) Department of Commerce have not granted any specifice subsidy for transportation of export products produced manufactured in the State of Himachal Pladesh However, in the Chief Minister's Conterence held on 5th January, 1979 at New Delhi, on behalf of the Chief Minister of Himachal Pradesh, it had been observed that transport subsidy would be required as transport charges from hilly places to mam ports would be quite heavy No formal proposal is such has so far been received from the State Government.

Foreign Buyers of Ludian Jute Goods

8906. SHRI HALIMUDDIN AHMED: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether it is a fact that all the major foreign buyers of Indian Jute goods, have served the notice that the Indian Industries' continuing failure to deliver goods in time are going to have "serious consequences";

(b) what are the factors of our incapacity to maintain delivery schedule and prices; and

(c) whether raw jute traders and growers will more seriously be affected?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG) (a) Some buyers and importers organisations in n.*jor importing countries of jute goods have expressed concern about Indian exporters failure to deliver contracted goods in time.

(b) Due to strike by various fur ctioneries connected with the jute industry, no shipment of jute goods to overseas markets could be made from Calcutta Port for a considerable period since 15th November, 1978. No specific complaints about prices have, however, hean recently received.

(c) Government keep a constant watch on the position regarding supply and prices of raw jute and remedial measures, as and when necessary, are taken. These include purchases of raw jute by the Jute Corporation of India with a view to supporting the raw jute market Government have also permitted some exports recently to help the glowers.

इवि विकास के लिए विश्व बैक ऋण

8907. श्री सुखेन्द्र सिंह :

श्री बागन सुम्बरूई:

भ्या उप प्रधान मंत्री तथा वित्त मती यह वताने की कृपा करेगे कि :

(क) क्या विशव बैक ने ग्रमले पाच वर्षों के दौरान कृषि विकास वे लिए भारत को 8000 करोड रपष् का ऋण देने का प्रस्ताव किया है ,

(क) विश्व बैंक ने भारत को कृषि विकास तथा अन्य प्रयोजनों के लिये ऋण गव सहायता के रूप में कितनी धनगांश दी है : कीर

(ग) ऋण को कितने प्रतिशत राशि को कृषि विकास तथा सिचाई पर व्यय किया जाना है ?

वित्त संव्रालय में राज्य संती (भी सतीश क्यबलाल (क) जो नही । विश्व बैक ममूह द्वारा दी जाने वाली सहायता की राशि का मकेत हट साल पीरस में होने वाली भारत सहायता मध की बैठक में दे दिया जाता है। विक्व बैक समह का ऋण देने का कार्धक्रम उन के साधनो की ममय ममय पर होने वाली पुन. पूनि पर निर्भर करता है। आजवल्स विश्व बैक नी पूंची दुगुनी करने के बारे मे सदस्य देशो के बोच यिचार-विभय जल रहा है। इसी प्रकार, मन्तर्गाट्रीय विकास मध-VI के लिए धन की पुन:पूर्ति के संखंध में भी, बासचीत चल रहा है। इसा से पहली जनाई 1980 से ऋण मिलना शह हो जाएगा। विश्व बैंक समुह मे उपलब्ध होने वाली विलीध सहायता की राशि इन विचार-विभयों के परिणाम पर निर्भर करेगी।

(ख) विश्व बैक घोर उदार शतों पर ऋण देने बाली इम से सम्बद्ध सस्था यानी झन्तरांव्ट्रीय विकास सम भारत को कई वर्षों से सहायता देते झा रहे हैं झौर 31 मार्च, 1979 तक कुल 9.006 झरब झवेरीकी सालर की सहायता के बचन दिए गए है। इस सहायता में से कृषि विकास के लिए, जिस में सिवाई झौर उबंरक गामिल है दिए गए वचनो की राकि 3.017 झरब डालर बंठती है झौर बिजली, जसपूर्ति, दूरसंघर, रेसमे झौद्योगिक झायात शहरी विकास झादि जैसे झन्य क्षेत्रों के लिये 5,989 घरव डालर ।

(ग) उपर (क) के उत्तर को देखते हुए विश्व बैक समृह की सहायता में से हाथि विकास झौर सिचाई पर किए गए खर्च का प्रतिशत निर्धारित करना संभव नहीं है। फिर भी, यह कहा जा सकता है कि कार्यक्रम में इन क्षेत्रों की उच्च प्राथमिकता दी जाती है।

प्राविडेंस पेपर सिल्स लिसिटेड, बम्बई द्वारा भुगताल की गई उत्पादन शुल्क झौर सोना शुल्क की राशि झौर उस पर धायकर की बकाया राशि

8908. श्रो हुकम चन्द कछवायः क्या उप प्रधान मंत्री तथा बिस मन्नी यह बताने की क्रपा करेंगे कि .

(क) क्या प्राविडेस पेपर मिल्स लिमिटेड, न्यू स्टैण्डर्ड इंजीनियरिंग कम्पाउल्ड, धोड़बन्दर रोड, सान्ता-कुज बम्बई ने गत तीन वर्षों में पुषक-पृथक उत्पादन शुल्क बीर सीमा शुल्क की कितनी कितनी राशि का भुगतान किया है धौर उन के दिरुद्ध प्रायकर की कितनी राशि बकाया है; धौर

(ख) इन फर्मों में प्रव तक कितनी किननी राशि का पुजीतियेश किया गया है प्रौर उनके भागीदार कितने हैं प्रौर प्रत्य किन उद्योगों प्रौर व्यापारों में वे भागीदार है प्रौर उन में उन का कितना कितना पुजीतियेश है प्रौर उन पर गत तीन वर्षों की प्रायकर की कितनी राशि बकाया है ?

विस संक्रासय में राज्य मत्री (भी सतीश सप्रवास) (क) मेनर्स प्राविडेन्म पेपर मिल्स निमिटेड बस्दई, बहुत पहले 6 सितन्बर, 1969को विधटित हो गई थी। इमलिए फर्म ढारा गत तीन वर्धों के दौरान किसी प्रकार के उत्पादन मुल्क/सीमा मुल्क दिए जाने का प्रस्न ही नही उटता।

उपर्युक्त फर्मकी द्योर झायकर की बकाया रकम चर्मे 1961–62 के लिए 972 ३० तथा 1966–67 के लिये 1733 ३० थी।

(ख) फर्म के विषटन के समय इम के निम्नलिखित भागीदार थे:----

- (1) श्री जीवनदाम वी॰ सम्पत
- (2) श्री जयन्तीलाल एम॰ दानी
- (3) श्री साईदास बसीन
- (4) श्री रामदास भोलानाथ

प्रसन के भाग (ख) में पूछी गयी झीर कोई चुंचना सरकार के पास इस समय उपलब्ध नहीं है झीर इसे एकज करने के को बहुत झसिक समय झौर श्रम लगेगा वह उस से प्राप्त होने वाले परिचानों के सनुरुष नहीं होगा।

प्रीमियर पेपर मिल्स सिमिटेड, बम्बई डारा उत्पादम झुल्क, सीमा शुल्क का मुगतान झौर उसकी झोर झायकर की बकाया राशि

8909. भी हुकम चन्द कछवाय : क्या उप प्रधान संतीत चा बिल मंत्री यह बताने की कृपा बेरेंगे कि

(क) गत तीन वर्षों में प्रीसियर पेपर मिल्स लिमिटंड, वास्वान भवन, 120, दिनशा वाचा रोड, बम्बई ने उत्पादन शुल्क मौर सीमा शुल्क का प्रलग-प्रलग कितना भुगताब किया मौर उस के ऊपर आयकर की कितनी राशि बकाया है; और

(ख) इस ७ में झूस के प्रारम्भ होने के बाद से प्रव तक वर्षवार कितनी पूंजी लगी है, प्रौर इस के भागी-दारों की संख्या कितनी है प्रौर वे किन प्रन्य उद्दोनों घौर व्यवसायों में भागीदार है भौर उन में कितनी पूजी लगी है तथा गत तीन वर्षों से उन पर प्रायकर की कितनी राशि बकाया है?

वित्त संत्रालय में राज्य मंत्री (भी सतीश अभवाल): (क) प्रीमियर पेपर सिस्त लिमिटेड, बम्बई ढारा गत तीन वर्षों में भ्रदा किए गए उत्पादन शुल्क की रकम का विवरण निम्नसिक्तित है -----

	R 0
1975-76	3,00,155
1976-77	7,93,951
1977-78	7,21,326

धायातकर्ता भां/निर्यातकर्ता भो से वसून किए गए सीमा गुल्क का वर्षवार कोई रिकाडं नहीं रखा जाता है। मत. उक्त कम्पनी द्वारा गत तीन वर्षों म म्रदा किए गए सीमा गुल्क की रक्तम से संबंधित जानकारी सरकार के पास उपलब्ध नहीं है। उक्त कम्पनी की मोर मायकर की बकाया रकम, यदि कोई हई, तो उस के सम्बन्ध में जानकारी एक को जा रही है धीर सदन-पटल पर रख दी जायेगी।

(ख) मेमसैं भीमियर पेपर सिल्स लिमिटेड महाराव्ट्र राज्य में एक पंचीक्वत कम्पनी है झौर इस के पशीकरण की तारीख 13-10-1960 है। महाराष्ट्र के कम्पनियों के रजिस्ट्रार द्वारा चुकता पूंजी की रकम के बारे में दिया गया ब्यौरा नीचे दिये प्रनुसार है :---

निम्नलिखित तारीख की स्थिति के अनुसार तुलन-पत्न	चुकता पूंजी
	<u>ج</u> ه
31-12-1961	12,50,00 0
31-12-1962	18,7 5,0 00
31-12-1963 भौर 31-12-1964	24,96,250
31-12-1965 धौर 31-12-1966	29, 42 , 00 0

31-3-1968 में 31-3-1977 तक की समाप्त अर्थीय के तुलम पक्ष के अनुसार कम्पेनी की जुकता पूंजी की रकम 29,42,000 ६० है।

बस्तारपुर सीमा इन्डस्ट्रीज, नई दिल्मी हारा उत्पाद जुल्क तथा सीमा जुल्क की प्रदावनी झौर उनकी तरफ प्रायकर की बकाया राशि

8910. भी हुकम चन्द्र कछ्वाव क्या उम झवान मंडी तथा चित्र मती यह बताने की कुपा करेंगे कि

(क) बल्तारपुर, इण्डस्ट्रीज बल्तारपुर डिवीजन बापर हाउस, 124 जमपथ, नई दिल्ली ने गत तीन वर्षों के दौरान उत्पाद मूल्क तथा मीमा मुल्क के रूप में कितनी रात्ति प्रदा की म्रीर उन पर प्रायकर की कितनी रात्ति बकाया है, म्रीर

(स) इस कमं में घारम्म से ग्रब तक वर्षवार कितनी पंत्री का निवश हुमा है इस के भागीदारों की सक्या कितनी है, मौर वे माय किन किन उद्योवों तथा व्यापारो में भागीदार है भीर गत तीन वर्षों के ममय का उन पर कितना मायकर बकाया है:?

वित्त मंत्रालय में राज्य मती (श्री सतीस भ्रष्ठवास) (क) उल्लिखित कम्पनी द्वारा पिछले तीन वर्षों के दौरान मदा किए गए केन्द्रीय उत्पादन मुल्क में सबधित सूचना नीचे दी गई है :---

	-			~ .	·	
ৰৰ্গ				उत्पार	की गय रन भुरु ररकम	
	-	•	-			
					бo	
1975-76				3,6	1,04,0	087
1976-77				5, 2	6,76,	841
1977-74				5,94	,63,2	00
		 -				

धायातकतभि), निर्मातकर्ताधों से दसूल किए गए सीमा-सूल्क का वर्षवार कोई रिकाख नहीं रखा जाता है। छत्त कम्पनी ढोगा गत ति वर्षों में घदा की ग्यी दीमा श.स्क की रकम ने सर्वधित जानकारी मरकार के यास उपलब्ध नहीं है।

कम्पनी की घोर ग्रायकर की बकाया रकम यदि कोई है, तो उस के संबंध में सूचना एकत की जा रही है झीर सदन-पटल पर रख दी जायेगी।

(1) बल्लारपुर इण्डस्ट्रीज लिमिटेड जो (पहले बल्लारपुर पेपर एण्ड स्ट्रा बोर्ड मिल्स लिमिटेड के रूप मे डात थी) एक कम्पनी है जो कम्पनो प्रधिनियम के प्रन्तरात महाराफ्ट्र राज्य में रजिस्टर्ड है और इस के रविस्ट्रेकन की सारीस 26 प्रप्रैल, 1945 है। कम्पनी कार्य विभाग मे उपलब्ध तुलन-पत्नो के ग्रनुसार कम्पनी की चुकता पूंची के बारे में सूचना निम्नानुमार है .---

निम्नलिखित धर्वधि के दौरान मधाप्त होने वाले तुलन-पत्र के ध्रनुसार	चुकता पूंजी (लाख स्पर्धो में)
² 30-6-1950	58 70
30-6-1951	58.74
30-6-1952	64.51
30-6-1953	72 43
30-6-1954	72 76
30-6-1956	75.18
30-6-1957	75 18
30-6-1958	75.19
30-6-1959	75.30
30-6-1960	75.30
30-6-1961	159 63
30-6-1962	160.96
30-6-1963	161.10
30-6-1964	161.10
30-6-1965	161.10
30-6-1966	172.99
30-6-1967	180.00
30-6-1468	231,84
30-6-1964	231.84
30-6-1970	557.37
30-6-1971	557.37
30-6-1972	762.30
30-6-1973	762.30
30-1-1974	762.30
30-6-1975	762.30
30-6-1976	1377.12
30-6-1977	1377.12
	

(यह उल्लेखनीय है कि कम्यनी का तुलन-पत्न समस्न कम्पनी के लिये तैयार किया गया है, न कि ⊓कक-बार माधार पर) ।

केस्पेझलटी पेपर मिल्स लि० मौराय, जिला बलसार के सम्बन्ध में उत्पादन सुल्क, सीमा शुल्क की मवायगी मौर उनकी मोर बकाया बायकर

8921. श्रीहुकम चन्व कछवाय: क्या उप प्रधान मंत्री तथा विस संक्षी यह बताने की हपा करेंग कि :

(क) "स्पैक्षलटी पेपर जिल्स लि० मौराय, विवा-बापी जिला बलसार" द्वारा गत सीन वर्षी में उत्पादन कुल्ब तथा कीमा कुल्क का घलग झलग कितना भुगतान किया गया है तथा उन पर ग्रायकर की कितनी राशि बकाय। है ग्रीर

(म) इस फर्म के निर्माण मे अब तक घलग-अलग वचों में कितनी पूजी लगी हुई है, इस वें कितने भागीदार है तथा वे अन्य किन किन उद्योगो नया व्यापार में घागीदार है द्योर उन मे उन की कितनी कितनी प्जी नगी हुई है प्रोर उन पर पिल्ले तीन क्यों में कितना झाय-कर बकामा है?

वित्त मत्नालय में राज्य मती (बी सतीश ग्रप्रवाल): (क) स्पेशलटी पेपर मिल्म लि०, भौराय, बलमार ढारा गत तीन वर्षों में ग्रदा किये गये उ पादम शृल्व की रकम स सबध्ति मचना नीचे टी गई है ----

1976-77	1977-78	1978-79
70	ę٥	10
6,61,617	6,09,059	6 49,549

ग्रायालकतांग्रा/निर्यातकर्नाभ्रो से वसूल किये गये सीमा-शुरुक का वर्षवार काई रिकाह नही रखा जाता है। इसनिये उपर्यक्त ण्ककडारा घटा किये गये सीमा म्ल्क की रकम से सबधिन जानकारी सरकार के पास उपलब्ध नहीं है।

म्पेणलटी रेपर मिल्म लि० मौराय की छोर झायकर की बकापा रकम यदि कोई है उस के स्वेध में सूचना एक्त की जा रही है झौर सदन-पटल पर रख दी जायेंगे।

(ख) सूचना एक त्र की जा रही है ग्रौर सदन पटल पर ग्रह दी जोपेगी ।

ईस्ट एण्ड पेपर इण्डस्ट्रीज लिमिटेड, कलकत्ता हारा उत्पादन झुल्क झौर सीमा शुल्क की झवायमी और उलको झोर झायकर की बकाया राशि

8912. भरी बयाराम शाक्य : क्या उप प्रधान मत्री तथा विस भवी यह बताने की कृपा करेंगे कि .

(क) बग्ध बेडिया 1, नेता मी सुमाय रोड, कलकता स्थित ईस्ट गण्ड पेपर इण्डल्ट्रीज लिमिटेड मे गत नीन वर्षों से उत्पादन मुल्क झीर सीसा शुल्क का प्रलग-अलग किनना धुरताव किया भीर उस पर झायकर की किननी राधि बकाया है, झीर

(ड) इस ९ में जे इस के प्रारम्भ होने के बाद स सब तक बक्बार किलमी ट्रंजी बनी है, प्रीर इस के भागीदारो की सब्बा किलनी है गौर व किन,किन, उदीमी घौर व्यवसायों से भागीदार है गौर उन में किलनी पंगी लगी है गत मीन क्यों से उन पर आवकर की कितनी राशि बकामा है ?

वित्त मंग्रालय में राज्य मुग्नी (भी सतीश म्रायवाल): (क) म्रायातकर्तामो/नियंतिकर्तामों से बसूझ किए गए सीमा शुल्क का वर्षवार कोई रिकाई नही रखा जाता। मत. ईस्ट एण्ड पेपर इण्डस्ट्रीज लिमिटेड, कालकत्ता ट्वारा गत तीन वर्थों के दौरान घढा किए गए सीमा शुल्क की रकम से सबधित जानकारी सरकार के पास उपलम्भा नही है '

ईस्ट एण्ड पेपर इण्डरट्रीज लिमिटेड, कलकत्ता की फ्रोर उत्पादन कुल्क तथा द्यायकर की बकाया रकम यदि कोई है तो उस के स्वाह में सूचना एकझ की जा रही है मौर मदन पठल पर स्कडी जायेगी।

(वा) सूचना एक ज की जा रही है मीर सदन-पटल पर रख दी आयेगी।

मैसर्त बी० टी० इण्डस्ट्रोब, बम्बई के सामले में उत्थाब्स शुल्क, बीमा शुल्क की प्रदायगी झौर उनकी झोर प्रायकर की बकावा राजि

8913. श्री बयाराम शाक्य : क्या उप प्रधास मंत्री तथा बिक्त मती यह बताने की छुपा करेंगे कि :

(क) जी०टी० इण्डस्ट्रोज 33 एन्यू मैरिन लाझ्म्य उचानी, बम्बई ढारा पिछले तीन वर्षों में कितने उत्पादन गुल्क तथा सीमा गुल्क का अलग अलग, भुगतान किया गया है तथा उस पर ग्रायकर की कितनी राश्चि बकाया है, ग्रीर

(ख) इस फर्म के निर्माण से घब तक इस में वर्षवार, कितनी पूंजी लगाई गई है तथा इस के किनने भागीदार है ग्रोर वे मन्य किन किन उधोगो तथा व्यापार में सातीदार है ग्रोर इन में उन की कितनी पूँओ लगी है श्रौर उन पर म्रायकर की कितनी राषि बकाया है ?

चित्त मंत्रालय में राज्य मंत्री (भी सतीस अग्रवाल): (क) प्रायातकर्तामो/नियतिकर्तामो से बसूल किए गए सीमा शुल्क का वर्षवार कोई रिकार्ड नही रखा जाता है। इसलिए उल्लिखित फर्म डारा गत तीन वर्षों में प्रदाकिये गये सीमा शुल्क की रका से मबधित जानकारी सरकार के रास उपसब्ध नही है।

फर्म द्वारा गत तीन वर्षों में घदा किये गये अन्यादन मुल्क की रकम तथा फर्म की घोर घायकर की बकाया रकम के सक्षध में सूचना एकन्न की जा रही है ग्रौर सदन-यटल पर रख दी जायेगी।

(ख) सूचना एकक की जा रही है मौर सदन-पटल पर रख ने आयेगी। 171 Written Answers

यू० पी० स्ट्रा एग्ड एप्रो प्रोडक्टस लिसिटेंड हारा उत्पाद कुल्क, सोमा सुल्क की घ्रदायमी झौर उनकी झोर घ्रायकर की बकाया राशि

8914. श्री वसाराम शाक्यः क्या उप प्रधान संजी सचा विक्त मत्री यह बताने की कृपा करेंगे कि :

(क) यू० पी० स्ट्री एण्ड एग्रो प्रोडवट्स लिसिटेड, आधवानपुर, जिला मरादाबाद पिन सत्या 81, मुगदाबाद वे गत तीन वर्षों के दौरान उत्पाद शुल्क तथा सीमा शुल्क की (पुषक प्यक) कितनी गांश अदा की और ग्रायकर की कितनी गांश बकाया है, और

(ख) इस फर्म में ग्रारम्भ ने ग्रब तक वर्षवार कितना निवेग हुपा है, इम के भागीदार किनमें हैं, वे ग्रन्थ किन किन उपोगो तथा व्यापारो में भागीदार है, प्रत्येक ने उन में कितना कितना निवेग कर रखा है भीर उन पर भायकर को कितनी कितनी रायि बकाया है

विक्त संवालय में राज्य संत्री (जी सतीश मग्रवाल) (क) प्रायातकर्तामो/तियतिकर्तामो से वसूल किये बसे सीमा-मुल्क का वर्धवार कोई रिकार्ड तही रख्वा जाता है। इतलिय यू० पी० स्ट्री एण्ड एसो प्रोडवर्ट्स लिमिटेड ड्वारा गत तीन वर्षों में ग्रदा किये गये सीमा मुल्क की रकम से संबंधित जानकारी सरकार के पास उपलब्ध नही है।

मू० पी० स्ट्रो एण्ड एग्रो प्राडक्ट्म लि० द्वारा गत क्षीन वर्षों के दौरान प्रदा किये गये उत्पादन सुल्क तथा उस की घोर प्रायकर की, बकाया रक्स यदि कोई है, के सबध मे सुचना एक क की जा रही है मौर सदन-पटल पर रख ही जायेगी।

(ख) सूचना एकत्र की जा रही है झौर सदन-पटल पर रखदी जायेगी।

स्वतंत्र प्रारत पेपर सिल्स, नई विल्लो के सम्बन्ध में उत्पावन सुल्क तथा सीमा शुल्क की अवायगी और उनकी प्रोर आयकर की बकाया राशि

8915. औं दयारास शाक्य : क्या उप प्रधान संजी तथा विरा मती यह बताने की कृया करेंगे कि :

(क) स्वतन्त्र भारन पेपर मिल्स, 5/7, देशवन्धु गुत्ता रोड, नई दिल्ली ढारा गत तीन वर्षों के दौरान खत्यादन शुल्क तथा सीमा शुल्क की कितनी राशि का छल्ला धलग भुगतान किया गया और भायकर, सीमा जुल्क धौर उत्यादन शुल्क की नितनी बकाया राशि उन के नाम है. और

(ख) इस फर्म में इस के नियांत से अब तक वर्षवार कितनी पूंजी लगाई पई और उस में कितने भागीवार हैं तथा उन अन्य उद्योगों और ध्यवसायों के नाम क्या है, जिल में वे शामीवार हैं और उन में कितनी राशि लगी है तथा उध के नाम आयकर की बकाया राशि कितनी है ? वित्त मत्नालय में राज्य मंत्री (भी सतीश अभव (स): (क) धायातकर्तामो/तियांतकर्तामो से बसूल किये गये सीमा गुल्क का बर्णवार कोई रिकार्ड नही रखा जाता है। इमलिये, स्वतन्त्र भारत पेपर मिल्स, नई दिल्ली द्वारा गत तीन वर्षों में प्रदा किये गये सीमा-गुल्क की रकम ते सबधित जानकारी सरकार के पाम उपलब्ध नही है।

स्वतन्त्र भारत पेपर मिस्स, नई दिल्ली द्वारा गत तीन वर्षों के दौरान ग्रदा किये गये, उत्पाद शुल्क तथा उस की घोर मायकर की बकाया राशि, यदि कोई है, के सबध में सूचना एकत्र की जा रही है ग्रौर मदन-पटल पर रख दी जयेगी।

(ख) सूचना एकत्न की जारही है ग्रीर सदन-पटल पर रखदा जायेगी ।

खाद्य तेलो का झायात

8916. श्री धर्म सिंह भाई पटेल क्या वाणिज्य तथा मागरिक पूर्ति और सहकारिता मत्नी यह बनाने की कुपा करेगें कि

(क) वर्ष 1976 – 77, 1977 – 78 ग्रीर 1978 -79 के दौरान प्रसि वर्ष प्रस्थेक किस्म के कितने मूल्य के कितने टन खाद्य तेलो का ग्रायात किया गया;

(ख) क्या वर्ष 1979-80 में भी खाख तेलो का भयात किया जायेगा भौर यदि हा, तो किस किस किस्म के कितने टन भौर कितने यूल्य के तेल का भ्रायात किया आयेगा;

(ग) खाद्य तेलो का झायात कब तक किया जायेगा;

(घ) वर्ष 1976-77, 1977-78 मौर 1978-79 के दौरान खाद्य तेलो के आयात पर कितनी विदेशी मुद्रा व्यय की गई मौर वर्ष 1979-80 के दौरान कितनी विदेशी मुद्रा व्यय की आयेगी, मौर

(ङ) देश खाद्य तेलो में कब तक झौर किस प्रकार से मात्मनिमरना प्राप्त करेना झौर क्या इस बारे में कोई योजना तैयार की गयी है झयवा की जानी है झौर यदि हा, तो यह कब तैयार की जायनी झौर तत्संबंधी क्यौरा क्या है ?

वाणिज्य, नागरिक पूरि झौर सहकारिता मंत्रालय में राज्य मंत्री (श्री क्रुज्य कुमार गोयल) : (क) एक विवरण सलग्न है।

(ख) जी हां। वर्ष 1979-80 के दौरान झावास किये जाने वाचे खाख देलो की किस्म द माहा का निर्द्रारण समय समय पर विभिन्न सगत बातो, जिन में तेलों की मांग तथा देन में उन की उपलब्ध माता धौर विभिन्न झुन्स संपर्ग खूरीय बाजारो में चल रहे मूल्य जी शामिल हूँ, के संवर्ग में बिया जायेगा । (ग) देश मे खादा तेलों की मागव पूर्ति का बतमान धन्तर प्रायात द्वारा पूरा किया जा रहा है। यखपि सग्कार इन तेलो में आत्मानर्भरता प्राप्त करने के लिये विभिन्न प्रयन्न कर रही है, फिर भी इसमे समय लयेगा द्योर जिसके दौरान इनका ग्रायात करना जारी रह सक्ता है।

(प) यह सलग्न विवरण में दिया गया है ।

(इ) देश को खाद्य तेलो में प्रार्त्मानर्भर बनाने की इरिट स मरक्षार द्वारा दश में तिलहनो का उत्पादन बढान के निये किये गये मह्त्व्वपूर्ण उपाय सक्षेप में नीचे दिय गये हें —

(1) मुंधरी टैक्ता नाजी का नेजी में प्रमार करक सिचित श्रीर ग्रसिवित दानों क्षेत्रा में प्रति हैक्टेयर उत्पा-दकता बढाना

(2) सिचित फमलो के मन्तर्गत क्षेत्र बढाना, जिस वे लिये नई सिचाई परियोजनाम्रा के कमाड के म्रन्तात की समाव्यताम्रा वा उप रोग करना,

 (3) ग्रल्पावधि किम्मा के ग्रन्तग्त ग्रन्तग्वर्ती तथा मिश्रित प्रभले उगाकर क्षेत्र बढाता, (4) प्रमाणित बीजो की सलाई बढाकर दीज उत्पादन कार्यंकम को मजबुत करना,

(5) पौध सरक्षण उपायो के मन्तर्गत भविक क्षेत्र लाना, जिसमें एक दूसरे से सटे क्षेत्रो में बोये तिलहनो पर जहा-कही सभव हो, हवाई जहाज से छिडकाव करना,

(७) समर्थन मल्य निर्धारित करना ग्रौर खरीद कार्य करना,

(7) प्रमाणी कत बीजा की लागत ग्रौर गे। सन्क्षण उपायो के लिये ग्राथिक महायता देना,

(8) अनुसन्धान कायों में तेजी लाना,

(9) सूर्यमुखी भौर सोयाबीन जैसे भपरम्परागत तिलहनो के भन्तगंत क्षेत्र बढ़ाना।

ऊपर दिये गये उपायो को धपनाने के परिणामस्वरूप प्रमुख तिलहनो का उत्पादन 1976-77 के 7834.2 हजार मीटरी टन से बदकर 1977-78 में 8932.6 हजार मीटरी टन हो गया। बर्ष 1978-79 के बौरान तिलहनो का वास्तविक उत्पादन 1977-78 से भी प्रधिक होने की प्रासा है।

	बिवरण						
					-करोड रुपयो -मीटरी टनो		
 त्रम म०	खाद्य तेलो की किस्म	1976-77		1976-77 1977-78		197879 (जनवरी) 1979 तक)	
		माला	मूल्य	मात्रा	मूल्य	मात्रा	मूल्य
-					_	-	
1	सोयाबीन का तेल	87,959	51 16	3,45,795	196 60	4,41,463	238 18
2	सूरजमुखी का तेल ⁾			28,597	17 99		
3	रेपसौड तेल (विभिन्न किल्मोका)	22,294 	11 0 9	3,86,135	228 04	1,41,816	90.08
4	नाड का तेल	39 971	17 45	4,60,075	217 50	1,26 209	65 32
5	भन्य तेल	18,457	20 21	63,963	49 57	1,34,075	79 01
-		······ •		<u> </u>			-

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टिप्पणी ---- वर्ष 1978-- 79 के आंकड़े अनन्तिम हैं।

डीनल सायल इचल के फालतू पुनौ पर उत्पादन मुल्क

8917. भी धर्म सिंह माई पटेल : क्या उम्म प्रधान बंजी लचा बिल मती यह बताने की इन्मा करेंगे कि

(क) क्या यह सब है कि गुजरान के त्रीराष्ट्र प्रदेश में राजकोट इजीनियरिंग एसोसिएशन, राबकोट ने बजट में 10 प्राय-बार्किन वाले डीजल प्रायक-इजन के फालतू पुजों पर लबाये गये उत्पादन शुल्क को वापिस लेने के लिये 5 मार्च, 1979 को उनको एक झार झौर एक प्राध्यावेदन भी मेजा था,

(सा) यदि ह्या, तो तार का झ्यौरा क्या है ग्रीर इसमे क्या माग्रेकी गई [],

(ग) 10 घाय-शक्ति वाले ढोजल खायल छजन के फाललू पुजों पर उत्पादन झुल्क लगाने के क्या कारण है जबकि 10 घायल-माक्ति वाले ढीजल घायल इजन पर ऐया कोई म्रुल्क तद्वी है, मीर

(घ) 10 मण्ड-शॉक्त दाले डोजल मायल इजन के फालतू पुर्जों पर लगाये गये उत्पादन शुल्क को क्व तक वापिस ले लिया जायेगा ?

बित्त मत्नालय में राज्य मली (भी मतीश मग्रवाल) (क) जी, हा।

(ख) तार का पूरा मजमून नीचे उदत है ---

"टैरिफ मद 68 के डीजल इजिन के पुर्जों के 15 लाख रुपयं मात की बजाय 30 साख रुपये नक के पण्यावर्त पर केन्द्रीय उत्पादन शल्क से छट प्रदान करें।"

(ग) भीर (घ) वर्ष 1979 के बजट प्रस्ताको के अगे के रूप में केन्द्रीय उत्पादन जुल्क टैरिफ की मद 68 के अन्तर्शत आने वाले डीजल इजिनो के पूर्जी पर उपलब्ध केन्द्रीय उल्पादन शुल्क स में बापिम ले ली गयी । यह कार्यवाही इस छट के प्रधान निर्माता-हिताधिकारियो का तथा केन्द्रीय उत्पादन शल्क टैरिफ की मद स0 68 के सम्बन्ध में प्रस्तावित अन्य परिवर्तनो को घ्यान में रखते हुए की गयी थी। परिणामत, ऐसे पुजौ पर केन्द्रीय उत्पादन शुक्क टैरिफ की मद 68 के मन्तर्गत उपलब्ध विभिन्न छूटो के मधीन रहने इए मुल्पानुसार ४ प्रतिशत की दर से शुल्क लरोगा । इन छुटो मे, अन्य बातो के साथ-माथ, लघु एकचा द्वारा जिनकी, केन्द्रीय उत्पादन झल्क की मद 68 के भन्तर्गत माने वाले माल की घरेलु उप्रफ्रोग के लिये वर्ष 1978-79 में निकासियाँ 30 लाख रूपये से अधिक नहीं थीं। निमित डीजल इजन के पुजों के लिये एक वित्त वर्ष मे 15 लाख म्पये तक की निकासी की सीमा तक आधारित पूरी छट शामिल है, ऐसे एकको

की 15 लाख रुपये से 30 लाख रपये के बीच को निकासी के लिए मूस्थानुसार 4 प्रसिक्त की दर से रियायती गुल्क सगता है । इसलिए, बीजल इजिन के पुत्रों पर गुल्क की पूरी दर केवल उन निर्माताम्रो द्वारा देय होगी, जिनकी एक विग वर्ष में निकासिया 30 लाख रुपये से प्रसिक की हो । इसके प्रतिस्त, इम मद के प्रल्गतेत प्रदा किये गये शुल्क का ममायोजन उस स्थिति मे उपलब्ध है जब इम मद के प्रल्गतेत प्राने किये गये शुल्क का ममायोजन उस स्थिति मे उपलब्ध है जब इम मद के प्रल्गतेत प्राने वाले माल का इन्तेमाल उत्पादन बुल्क लगने योग्य याल के उत्पादन में किया खाता है । 10 प्रश्व-सक्ति से कम के डीजला इजिनो के सम्बंध की उन पर पूरी छुट है क्योंकि इन इजिनो का अक्त-माल झाम तौर पर कृषि प्रयाजनो के लिय किया जाना है ।

Central Excise Arrears

8919 SHRI MANORANJAN BHAKTA Will the DEPUTY PRIME MINISTER AND MINISTER OF FIN-ANCE be pleased to state.

(a) what is the total amount of Central Excise arrears throughout the country, State/Union Territory-wise;

(b) what 15 the total amount in arrears for more than five years and reasons for non-recovery, and

(c) the total number of litigations pending and how Government propo c to expedite the proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (c) Information is being collected and will be laid on the table of the House

Tapable plants of rubber in Andaman and Nicobar Islands

8920 SHRI MANORANJAN BHAK-TA- Will the Minister of COMMERCE. CIVIL SUPPLIES AN D COOPERA-TION be pleased to state:

(a) whether Government propose to examine the whole issue why the entire area of tapable plants of rubber in Andaman and Nicobar Islands was not tapped and shall take appropriate early action, and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b). No enquiry is proposed to be made at the moment.

Mature rubber trees in Andaman and Nicobar Islands are in Rubber Research-cum-Development Station Andamans, and Katchal Rubber Plantation Project, Nicobars. In Rubber Research-cum-Development Station Andamans, rubber trees in a total extent of 162 hectares have become tappable out of which trees in about 80 hectares have now been brought under tapping The remaining trees are being progressively brought under tapping. It is proposed to bring all tappable trees under tapping within the next one year. In Katchal Rubber Flantation Project, Nicobars, the extent of tappable area is 358 hectares and out of this 230 hectares are now under tapping It is proposed to bring the remaining areas under tapping within the next one year.

Increase in Money Circulation

8921. SHRI K. PRADHANI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether there has been any increase in the circulation of money during the last two years; and

(b) if so, to what extent, and the present quantity of currency in circulation vis-a-vis velocity?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). Yes, Sir. Money supply with the public (on last Friday basis) increased by Rs. 2772 crores or 17.8 per cent in 1977-78 and Rs. 3329 crores or 18.1 per cent (provisional) in 1978-79. The quantity of currency with the public as on March 30, 1979 stood at Rs. 10194 crores (provisional). The average income velocity of money worked out to 4 88 in 1977-78.

Aid given to Gujarat Government for Development of Tourism during last three years

3922. SHRI AMARSINH V. RATH-AWA: Will the Minister of FOURISM AND CIVIL AVIATION be bleased to state:

(a) the aid given to the Gujarat State by the Central Government for the development of tourism in Gujarat State during the last three years, year-wise; and

(b) the amount of aid utilised during that period and the details of the project on which spent?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHO-TTAM KAUSHIK): (a) and (b). The development of tourism is taken up either in the Central Sector or the State Sector and as such no aid is given to any State. The following tourism schemes were taken up in Gujarat in the Central Sector during the last three years:--

٦

	Scheme	Expenditur (Rs. in lakhs	())	Rem	narks	
	alandin gipter an anticajore ga 🖌 🦛 angestara anticajore 🗣 angest menandi					
197	6-77					
١.	Forest Lodge at Sasangar—furnis ing and equipping.	h- 1.93				
2.	fourist Bung flow at Porbander	. ^{0•40}	The scheme lakhs.	e completed	at a cost of F	ls. 10 .93

	Scheme	Expenditure (Rs. in lakhs)	
3.	Grant-in-aid to the State Govern- ment.	0·12 I	Cowards salaries of Warden and Asst Warden of the Youth Hostel constructe by Central Department of Tourism at Gandhinagar.
197	7-78		·
I.	Forest Lodge at Sasangir (furnishing and equipping).	6•59 Th	ne scheme Completed at a cost of Rs. 13 ¹¹ lakhs (civil work) and Rs. 8 52 lakhs for equipping and furnishing.
2.	Grant-in-aid	0·12 T	owards salaries of Warden and Asstt. Warden of the Youth Hostel constructed by Central Department of Tourism at Gandhinagar.
197	8-79		
1.	2 mini-buses stationed at Sasangir Game anctuary.	2•20 2	mini-buses were given to the State Govern- ment to be stationed at the sanctuary to enable visitors to view wild life.
2.	Grant-in-aid –		owards salaries of Warden and Asstt. Warden of the Youth Hostel constructed j at Gandhinagar.

Flights

8923. SHRI SURENDRA BIKRAM:

SHRI RAM SAGAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that fuel quota for International flights has been cut by the Government of India;

(b) if so, what repercussions it has on the International flights and does it not harm the national interests; and

(c) in this process how much fuel in litres will be saved every month and how much revenue losses the Government will suffer due to this fuel cut?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHO-TTAM KAUSHIK): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

produced in India and Imported Rubber

8924. SHRI SURENDRA BIKRAM Will the Ministar of COMMERCE CIVIL SUPPLIES AND COOPERA TION be pleased to state the price differences in national rubber (pro duced in India) and imported rubber in respect of natural and synthetics rubbers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL).

Natural Rubber :

(Fig. in Rs./tonne)

Grade	Price of indigenou rubber in Kottayam market in March, 1979
RMA. I	10287.50
RMA. II .	10200.00
RMA. III	10000.00
RMA. IV.	9844.00
RMA. V .	9712.50

	rig. in Rs. conne
Grade	Selling price of Rubbrimported during February/ March, 1979
	10800 00
R5S. 111/SMR-10	10600.00
RSS. IV/SMR-20	10400.00
Latex 60% centri- fuged	8000 · on

17: ---

in De tonne

Synthetic Rubber :

(Fig. in Rs./Kg.)

Grade		Current price of indigenous synthe- tic rubber Ex- Bareilly excluding excise duty
S. 1502 .	•	9.30
S. 1712 .	•	8.80
S 1958 (B)		14.20
S. 1958 (G)		15.00

Chomaprene

(Nıtrile Rubber)	19.70 -21.70
PBR manufactured by M/s. Petro- chemicals Corpora- tion Ltd., Baroda.	8·55 (Ex-Baroda)

The specific price at which imported synthetic rubber is sold is not available. The average c.i.f. price of synthetic rubber imported during April-July 1978 was Rs. 11.05 per kg.

Rectifications of defects in IA Flights

8925. SHRI C. K. CHANDRAPPAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the attention of Government has been drawn to some of the serious happenings in the IAC which have caused great concern such as (1) an Air Bus while airborne has lost some of its parts near Delhi and passengers had suffocation before the plane managed to land, (2) an aircraft lands at Delhi Airport in a runway which was stacked with grass, (3) most of the IAC flights are delayed, (4) large number of commercial pilots remain unemployed while IAC has scarcity of pilots;

(b) what are details of these and reasons behind those; and

(c) what steps were taken to rectify them?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHO-TTAM KAUSHIK): (a) Government is aware of the incidents mentioned at (1) and (2) as also of the delay to Indian Airlines flights mentioned at (3). Regarding (4), there is no scarcity of Pilots in Indian Airlines.

(b) and (c). The requisite information is given below:

(1) The Airbus aircraft on flight IC-401 of 23rd March, 1979 made a precautionary landing at Delhi because of pressurisation failure due to improper fitment of an access panel. The provision of automatic oxygen supply facility worked satisfactorily to alleviate passenger discomfort. Necessary action is being taken by Indian Airlines to avoid such incidents in future.

(2) Indian Airlines flight IC-406 of 17th March, 1979 landed on Runway 28 of Palam and was cleared by Air Trafile Control to taxi to the terminal along Runway 09 before parking at Bay 10. While proceeding along Runway 09, the Commander of the flight found Runway 09 strewn with dry grass and was obliged to stop the aircraft. He had no space to turn the aircraft around nor could be proceed further ahead in view of the hazard of the engine being ingested by the inflammable grass. After sometime, it was possible to deplane the passengers at the runway itself. There was no safety hazard to the passengers. Steps have been taken to ensure better coordination in the working of the operating department.

(3) The overall on time performance during the month of January, February and March, 1979 was 34'14 per cent 43.01 per cent and 59.02 per cent respectively. The delays were due to various reasons including inclement weather. All controllable delays are regularly reviewed for remedial action. It is the constant endeavour of the Corporation to minimise delays while ensuring the highest standards of flight safety.

Machinery to check increase in prices by Wholesalers and Retailers before and after presentation of Budget

to 8926. SHRIMATI MOHSINA KID-WAI: Will the DEPUTY PRIME MIN-ISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Government have any machinery to see that before and after the presentation of annual budgets, the wholesalers and the retailers · do not increase the prices arbitrarily or put the goods under-ground;

(b) if so, the details of the working of such a machinery; and

(c) if not, the reasons for not having one in the interest of the common man?

THE MINISTER OF STATE IN THE FINANCE (SHRI MINISTRY OF SATISH AGARWAL). (a) to (c). Statutory powers are available to the Government to check hoarding and Written Answers

mer against exploitation. Thus, necessary powers, under the Essential Commodities Act, have been delegated to the State Governments to deal with a situation of undue price rise. The interests of the consumer are also protected under the Standards of Weights & Measures (Packaged Commodities) Rules, 1977, whereby the retail price and the month and year of manufacture are, in the case of packaged commodifies, required to be marked on the container.

In addition, the Department of Civil Supplies & Cooperation is entrusted with the responsibility of monitoring the supply and prices of a number of essential commodities. That Department takes suitable action, in cooperation with State Governments and producers, to meet local shortages so that no undue rise in prices may result.

Air connection for Malabar Region in Kerala State

...is 8927. SHRI C. K. CHANDRAPPAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that Kerala has a lot of tourist potentials, if properly developed and exploited;

(b) if so, whether Government have made any study in this regard or submitted any Kerala Government scheme in this regard; if so, details thereof;

(c) whether Government are aware of Malabar region in that whole Kerala is denied any air connection because of the failure of constructing airport at Calicut which hampers promotion of tourism development in the Northern half of Kerala;

(d) if so, how Government propose to come over this situation;

Government agree (e) whether with the proposal of Kerala Government to set up a new airways conin headquarters district necting

Kerala, which besides helping tourism would spurt in the economy of the region; and

(f) if not, whether Government will take steps to connect these regions by air when the proposed third air lines comes into being and if so, when is it likely to materialise?

THE MINISTER OF TOURISM AND CIVIL. AVIATION (SHRI FURU-SHOTTAM KAUSHIK): (a) and (b). The Government is aware of the tremendous potential Kerala holds for tourism development. While no comprehensive study on tourism development m Kerala has been made by the Department of Tourism of Central received from the Kerala Government, Central Department of Tourism took up the development of Kovalam as an international beach resort in the Fourt'a Five Year Plan. The capital expenditure incurred to date on this scheme by the Department and I.T.D.C is Rs 263.14 lakhs.

In earlier Plans the Central Department of Tourism incurred an expenditure of Rs. 15.43 lakhs on the improvements and expansion of existing factlities at Trivandrum. Cochin, Thekkedy, Kanya Kumarı and Cheruthuruthy, construction of a Youth Hostel at Trivandrum and provision of motor launches for viewing wild life at Periyar Wildlife sanctuary and for cruising on the back-waters at Cochin.

In the Tourism Ministers Conference held in November 1978 for suggesting two centres/schemes that could be taken up for development in the Central Sector, the Minister of Tourism Kerala suggested following schemes to be taken up in the Central sector:--

(1) Development of back-waters in Kerala for cruising.

(ii) Construction of a hotel at Trivandrum (3-star category).

(iii) Safari Park in the forest area surrounding Neyyar Dam near Trivandrum. The above schemes will be considered for implementation depending upon the resources made available and interse provides.

(c) and (d). A site for the construction of an airstrip at Karipur near Calicut has been acquired and fenced by the Civil Aviation Department at a total cost of Rs. 11 lakhs. The State Government has constructed approach roads to the proposed site at a cost of Rs. 15 lakhs. Plans and estimates for construction of an aerodrome for STOL operations, at an estimated cost of Rs. 58.39 lakhs have been prepared by the Director General of Civil Aviation for submission to Government for financial sanction.

(e) and (f). There is no proposal under consideration of the Government for connecting district headquarters by air services.

Import of Capital goods, equipment and raw materials for Film Processing Laboratories

8928. DR VASANT KUMAR PAN-DIT Will the Minister of COM-MERCE. CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether it is a fact that the Films Division is the main Authority to recommend applications for import of Capital goods, equipment, spares and raw materials and Chemicals for Film Processing Laboratories;

(b) how many applications from film processing laboratories are pending, sanction of Films Division as on 31st December, 1978;

(c) how many applications are pending over a period of six months and for what reasons; 187 Written Answers

(d) whether the Joint Chief Controller of Imports and Exports has authorised to clear these licences, if so, with what results; and

(e) what steps have Government taken to solve the acute shortage of CDIII a chemical required to process cold negatives due to which a new crisis has developed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL COOPERATION SUPPLIES AND (SHRI ARIF BEG) · (a) Films Division of the Ministry of Information and Broadcasting was designated as the Sponsoring Authority for import of cinematographic/studio equipment in the Import Policy, 1978-79. The policy was later amended on 27th Nov. 1978 assigning this work to the State Directors of Industry; from the same date, the State Directors of Industry were also specifically designated as surnsorby the Department and I.T.D.C. 18 cessing laboratories.

(b) Two.

(c) Only seven applications are pending in the licensing offices for over six months, for want of recommendations of the Min. of Information & Froadcasting in respect of one application and that of State Director of Industries and/or Director General of Technical Development in respect of three other applications. The processing of the remaining three applications has been comleted and these will be finalised shortly.

(d) Applications received by the Licensing Authorities through the Sponsoring Authorities concerne³ are jisposed of in accordance wi¹ the policy laid down.

(e) Import licences for a total value of Rs. 2 lakhs have been issue for import and distribution of this metarial to Actual Users.

Exhibition of Indian Engineering Works in Jakarta in Indonesia

8929. DR. VASANT KUMAR PANDIT:

SHRI PABITRA MOHAN PRADHAN:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether the Engineering Export Promotion Council of India had organised "Indee 79" International exhibition at Jakarta;

(b) if so, how many industries participated and what was the projection programme of the Industries Department in that exhibition; and

(c) how much worth of export orders were booked and how much of it was "new" export business?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir.

(b) 234 participants including 17 Indian Joint Ventures from ASEAN countries took part in the Exhibition. The airangement of stall was made according to the following classification.

- (a) Capital equipment
- (b) Consultancy services
- (c) Electronics
- (d) Light Engineering
- (e) Textile machinery
- (f) Transportation equipment, automobiles and ancillaries.
- (g) Export Houses
- (h) Other industries and export services.

(c) Export orders worth US \$ 15 million were booked on the subject which were all new.

Recession Ridden Diamond Industry

8930. SHRI M. V. CHANDRA-SHEKHARA MURTHY: SHRI NIHAR LASKAR:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether attempts are being made by Government to review the recession ridden diamond Industry;

(b) if so, the details of the steps being taken in this regard;

(c) whether it is also a fact that this industry is still holding an unsold stock of finished diamonds valued at Rs. 20 crores;

(d) whether the diamond exports have been steadily falling since December 1978 and the flow of roughs is continuing without any break; and

(e) if so, whether this is posing a serious financial problem to the industry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) to (e). According to information furnished by the Gem and Jewellery Export Promotion Council exports of diamonds during January to March, 1979 were as follows:

January 79	Rs.	68.00	(rores
February 79	Rs.	50.55	crores
March 79	Rs.	55.46	crores

These exports were much higher than the exports effected in the respective months of 1978.

Exports of diamonds for the year 1978-79 as per provisional estimates of the Council are of the order of RS. 695 crores as against exports of Rs. 516 crores effected in 1977-78. Government however, are aware of a recent sluggishness in the diamond export trade as a result of recessionary conditions in international markets. The situation is being closelly watched and reviewed in consultation with the Gem and Jewellery EPC.

Expenditure incurred by Oriental Management on Building Furniture

8931. SHRI MAHI LAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the Board of Oriental Fire and General Insurance Company appointed a Twomen Committee consisting Shri K. S. Shenoy, Managing Director of C I.C. and Shri P. C. Shekher, Director of Oriental & General Insurance Company to look into the exorbitent expenditure incurred by Oriental Management on building furniture and other such items;

(b) if _{SO}, whether the Committee has submitted its report; and

(c) if so, the details thereof and whether the same will be placed on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) A Committee was constituted by the Oriental Fire & General Insurance Co. Ltd. to enquire into the expenditure on a Guest House and Residential premises of its two senior Executives.

(b) Yes, Sir.

(c) The details of that report. as well as of the follow-up action, if any. in this behalf would be known, only after the report has been duly considered by the Board of Directors of the Insurance Company.

Payment of Bonus to Railways, P & T and Public Undertakings Employees

8932. SHRI CHITTA BASU: SHRI HALIMUDDIN AHMED: DR. RAMJI SINGH:

Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state (a) whether the Group of Ministers Report on the payment of Bonus to the Railways, P. & T and Public Undertakings employees including the Departmental ones is now resting with the Finance Department;

(b) if so, whether any final decision has since been arrived at; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SI-RI SATISH AGARWAL) (a) to (c) The Government have appointed a Group of Ministers comprising Dy Prime Minister (Finance), Home Minister. Labour Minister, Minister of Industry and Minisler of Petroleum, Chemicals & Fertilizers, to consider the recommendations contained in the Report of the Study Group on Wages, Income & Prices This Report contains recommendation on extension of bonus to new areas vide paras 815 and 816 of the Report, which are reproduced below :---

"8.15 Logically, bonus related to profit, of the kind which has prevailed in India for a long time now. is suitable only in industries producing for the market in reasonably competitive conditions. It is not suitable in the case of oganised activities, industrial or other, where the profit motive does not operate at all or where the profits are induced, influenced or otherwise affected by public policy and largely used for the community welfare Thus it is unsuitable in government services and similar activities, including the Railways, Posts and Telegraphs, and public utilities, financial and other institutions

8.16 On this reasoning, there can be no question of extending the system of bonus related to profit to new areas. Further, where the bonus system prevails in unsuitable areas, it should be phased out, if necessary, by replacing it with other payments related to more suitable measures of performance." 2 The above recommendations of Bhoothalingam Study Group are still under the consideration of the Group of Ministers and no decision has yet been taken. The Report has raised certain basic issues of policy and it is difficult to say at this stage when it would be possible for the Group of Ministers to finalise their recommenda tions

Failure of Co-operative Movement

8933 SHRI EDUARDO FALEIRO-Will the Minister of COMMERCE, CIVIL SUPPLIES AND CORPORA-TION be pleased to state:

(a) whether it is a fact that the co-operative movement in the country has failed to generate funds internally and consequently there has been excessive dependence on Government finance,

(b) whether also the co-operative have usually remained preserves of the well to do in the villages creating a new aristocracy; and

(c) what steps have Government taken to train managerial personnel for the cooperatives and to preserve their democratic character?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL COOPERATION AND SUPPLIES (SHRI KRISHNA KUMAR GOYA1): (a) The development and progress of the various sectors of cooperative movment differs from State to State and even in different areas within a State. While the movement could be said to have made good progress in some States, in other States the progress may not be to the desired level. Cooperation is a State subject and the level of the development of the cooperative movement in a State could, inter alia, be relatable to the efforts made by the State Governments in suport--providing the required policy, financial and technical-from the States. In a developing country such as India, the cooperative movement would need financial and tech-

nical support from the Government financial institutions for quite some time Financial support provded by the Government is mainly in the from of participation in the share capital to enhance the borrowing capacity of cooperatives, and by way of loans and subsidies for creation of vital assets, such as, construction of godowns, purchase of plants and machineries etc. and managerial subsidies, during the initial years. Financial support is also made available by the public sector term-lending institutions to major processing and industrial cooperatives, as is available to such industries in the private sector. The Reserve Bank of India and the Agricultural Refinance Development Corporation makes available short and medium term financial accommodation and long term loans respectively to the cooperative credit sector for financing agricultural operations and development of agriculture.

During the last few years, cooperatives, particularly in the rural areas, have taken considerable initiative in diversifying their activities and providing necessary infrastructural support for agriculture. Consequently, there has been a considerable rise in the requirements of funds of the cooperative institutions. It would not, however, be correct to say that the cooperatives have failed in the internal generation of resources required by them. For instance, the share capital of the primary agricultural credit cooperatives stood at Rs. 368.86 crores at the end of 1976-77, of which the Government's contribution was only Rs. 46.16 crores. Similarly, the total share capital of the State and Central Cooperative Banks which was about Rs 340 crores by the end of 1976-77, included only about Rs. 100 crores by way of Governments contribution to their share capital. In some of the cooperatively developed States, the cooperative banking structure has surplus funds, raised from deposit resources, and has had to invest these surplus funds outside the cooperative sector. The National Coope-

rative Policy Resolution emphasises that the cooperative movement shall be built up as autonomous. self-reliant movement and the autonomy of the cooperatives shall be based, inter alia, on increasing generation of internal resources, mobilising savings in rural and urban areas, and decreasing dependence on resources from outside the financial institutions and Government. It could be said that at least in some areas, the cooperative movement has made a beginning to achieve this objective is not too distant a future.

(b) The rural cooperatives aim at providing the necessary infrastructure for agricultural development and to improve the income opportunities for the farmers. Cooperative have open membership and all those who can utilise its services, are eligible to become its members. They have also reoriented their loaning policies to increasingly serve the small and marginal farmers and other weaker sections. The Reserve Bank of India had initially stipulated that at least 20 per cent of the loans advanced by cooperative credit structure should be provided to the weaker sections, Agricultural credit cooperatives inmproved upon this stipulation by advancing 34 per cent of their advances to the weaker sections during 1975-76 itself. It would not, therefore, be correct to say that cooperatives have usually remained preserves of the well to do farmers creating a new aristocracy in the villages.

(c) The main objective of the cooperative training policy is to strengthen the management structure of the cooperative movement and help cooperative institutions in building up professional management in improving the knowledge, experience and skills of the staff employed in cooperatives. The cooperative training complex comprises a National Institute of Cooperative Management, 16 Coopertive Training Colleges and 73 Junior Cooperative Training Centres for training of different categories of cooperative managers and employees. The three-tier struc-

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195 Written Answers

ture of cooperative training institutions conduct diversified job-oriented courses which are increasingly becoming popular. Number of short term courses are also organised to make training a continuous process for self-improvement.

The National Cooperative Policy Resolution has laid considerable emphasis on preserving the democratic character of the cooperative movement. The 42-Point Action Programme drawn up for effective implementation of the National Cooperative Policy Resolution enumerates the detailed steps to be taken for achieving this objective.

Expenditure or fuel used for Hellicopters and Launche_s to check Smuggling

8934. SHRI VIJAY KUMAR N. PATIL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the expenditure on fuel etc. of Helicopters and motor launches used for prevention of smuggling has increased considerably during the year 1978-79 as compared to the year 1976-77;

(b) if so, the reasons therefor; and

(c) what is the value of smuggled $good_s$ confiscated in the years 1976-77 and 1978-79?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b) The *n* formation is being obtained and will be laid on the table of the House.

() During 1976-77 and 1978-79, the value of smuggled goods seized by the Custorn- authorities w_{as} about Rs. 35 crores and Rs. 29 crores respectively,

Conversion of Posts of Income Tax Officers Group 'B' into Group 'A'

8935. SHRIMATI MOHSINA KID-WAI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given on 23rd February, 1979 to Unstarred Question No. 706 and state:

(a) whether it is a fact that a large number of charges which are intended to be manned by Income tax Officers Group 'A' are at present manned by Income Tax Officers Grade 'B';

(b) if so, the number of such cases;

(c) whether in such cases extra allowances are given; and

(d) if not, the reasons for not following the rules of Government in the Income Tax Department and what are the difficulties in converting those posts as Income Tax Officers Group 'A' when many of the officers in Group 'B' with more than 10 years of service are available?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). The Income-tax Officers charges have not yet been identified on job classification basis to be manned either by Income-tax Officers (Group 'A') or Income-tax Officers (Group 'B'), Whether a Group 'B' officer is holding a Group 'A' charge can be determined only after this classification has been made. In view of this the number of such cares cannot be indicated.

(e) and (d). Do not arise.

Import of Raw Cashewnuts

8936 SHRI AHSAN JAFPI: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that on the strength of the MDC Notification No. 67-ITC (PN)/78 dated the 14th September, 1978 Actual Users (Industrial) applied for direct import of raw cashewnuts;

(b) whether action has been taken by the Government to issue licences; and (c) how the procurement of raw nuts can be organised if there is delay in issue of licences beyond the month of November?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) Yes, SII

(b) It was not possible to accede to the request as the facility of direct import was not available as a matter of policy for specified canalised items, including raw cashewnuts.

(c) Under the Import Policy, 1978-79, raw cashewnuts is a canalised item for import through the Cashew Corporation of India, which canalising agency has been given the facility of arranging imports under Open General Licence.

Mobilisation of Adequate Resources by States

8937. SHRI D. D. DESAI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether he has written to the State Finance Ministers urging them to raise additional resources of Rs. 4,000/- crores set by the Sixth Plan draft for the States; and

(b) whether he has also expressed his unhappiness over failure of many States to mobilise adequate resources this year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). A letter has been addressed to the Chief Ministers of the States on the 20th March 1979, expressing concern over the shortfall in the achievement of the target of additional resources mobilisation during 1978-79 in the case of several States and urging them to ensure that the target of additional resources mobilisation indicated in the dyaft Five Year Plan 1978-83 is fully achieved.

Scope of Commercial Banks Financing House Projects

8938. DR. P. V. PERIASAMY: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the action taken by Government on the recommendations of the Working Group appointed by the Reserve Bank of India to examine the scope of commercial banks financing housing projects; and

(b) the States that have been covered for this purpose?

THE MINISTER OF STATE IN THE (SHRI MINISTRY OF FINANCE ZULFIQUARULLAH): (a) After examination of the recommendations of the Working Group, the Reserve Bank have taken the view that the quantum of housing finance made available by the commercial banks every year should be equivalent to about 05 per cent of their total advances, and the bulk of these funds will be advanced by way of-

(1) subscription to the bonds and debentures of HUDCO and State Housing Boards; and

(11) financing housing projects of economically weaker sections, low income group and middle income group etc.

The modalities of implementation of these decisions are being worked out.

(b) It is proposed to cover all the States

Price Trend in Wholesale and Retail Prices of Essential Commodities of mass consumption

8939 SHRI C K CHANDRAPPAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state.

(a) what is the price trend in wholesale and retail prices of essential commodities of mas_s consumption in the month of February, March and April this year in the country with detailed figures; and

(b) what are the remedial measures proposed to check price rise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) anj (b). There is no separate index of wholesale or retail prices of essential commodities. The All-Commodities Index of Wholesale Prices (1970-71=100), however, dropped from 184.6 for January 1979 to 183.5 for February before rising to 188.7 for March 1979 (the latest available). The All-India Industrial Workers' Consumer Price Index (1960=100), too, moved down from 332 for January 1979 to 329 for February 1979 (the latest available).

Some price rise from the month of March onwards is unavoidable due to the operation of seasonal factors as also because of Budget levies. Nevertheless, the price situation is kept under constant surveillance and action taken as and when considered necessary. Thus, the Department of Civil Supplies & Cooperation has alerted the State Governments to take appropriate steps under the law to prevent any undue rise in prices.

Export of Meat

8940. SHRI PIUS TIRKEY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to lay a statement showing:

(a) the quantity of meat allowed to be exported during the year 1978-79 to different countries; and

(b) the amount in foreign exchange earned from the different countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SIIRI ARIF BAIG): (a) and (b). A statement showing country-wise quantity and value of meat exported from India during 1978-79 is attached.

Statement

Export	of Fresh	Meat	dun mg	1978-79.	

[0,	Countr	y 		.					Qty. in M.T.	Value in Rs. lakhs.
•	U.A.E.						•		2108.9	264.12
•	Kuwait				•			•	12 96 .8	157.13
	Oman	•	•	•					668 · 5	157.32
•	Bahrain			•			•		324.1	43.37
	Others	•	•				•	•	86· ı	10 ·76
					Tot	'AI.			4484.4	632.70

Export of Froten Meat during 1978-79

1.	Kuwait .	•	•	•	•	•	•	8477 1	658·61
2.	U. A. E.	•	•	•	•	•	•	2 89 8 · 7	235 ·66
\$,	Bahrain .	•	•	•	•	•	•	242.7	19*55

201 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 202

. No	. Country							Qıy. in M.T.	Value in Rs. lakhs.
4.	S. Arabia	•		•			•	2335.5	194.51
5۰	Netherlands			•	•	•	•	155.2	15.48
6.	Others .	•	•	•	•	•	•	510. 0	20.67
				Тот	AL	•		14320. 1	1144.49

Source : Daily Lists of Exports of Custom Houses.

Economies Effected by I.T.D.C. to reduce Losses

8941. PROF. P. G. MAVALANKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether I.T.D.C. are taking steps to reduce the losses incurred by their Hotels in the country;

(b) if so, what are they; and

(c) economies, if any, effected so far by such steps?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b). Of the 19 hotels being operaied in the country by the ITDC, 10 hotels earned net profits during 1978-79. Of the remaining 9 hotels which incurred losses, the operating loss was in two cases only. The combined net profit (before tax) from all the hotels is provisionally estimated at Rs. 206.59 lakhs during 1978-79. With a view to further improving the performance of all the hotels and also to reducing losses, the ITDC has already taken a number of steps, including intensive marketing efforts in the form of audiovisual presentation, promotion of conferences and seminars. attractive package tours, familiarisation trips for tour promoters, special rates for academic seminars and conferences, incentive on volume business, offseason discounts, special weekend holiday rates, provision of central reservation facility, itensive follow-up contacts with travel agents, business houses and airlines. Besides, effective cost control measures have been introduced and the items of expenditure are kept under constant review for reducing costs.

(c) As a result of these steps, the total loses pertaining to the losing units have come down from Rs. 96.36 lakhs during 1976-77 to Rs. 43.55 lakhs during 1978-79.

Working of Kandla Free Trade Zone

8942. PROF. P. G. MAVALANKAR: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether Government have taken any concrete steps to step up the working of the Kandla Free Trade Zone during the year 1978-79;

(b) if so, what are they; and

(c) results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG); (a) to (c). Yes, Sìr. The Committee which was appointed by Government to look into the problems hindering the growth of Kandla Free Trade Zone have since identified the infrastructural facilities and fiscal incentives which would strengthen and further improve the working of the Kandla Free Trade Zone. The recommendations of the Committee are being processed by the various concerned Ministries/Departments of the Government of India.

1979-80 के दौरान पर्यटन विकास की

Copies of the Report are available in the Parliament Library.

Prosecution of Smuggle

8943. PROF. P. G. MAVALANKAR: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government prosecuted any smugglers during the years 1977-78 and 1978-79.

(b) if so, facts thereof; and

(c) punishment meted out to the said offenders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) (a) and (b). Yes Sir According to reports received by Government prosecution proceedings wore launched for offences relating to smuggling against 1614 persons in 1977-78 and against 1362* persons in 1978-79.

(c) Besides confiscation of the goods involved and imposition of penaltics on the offenders under the Customs Act, prosecutions were also launched in Courts of Law against them. During 1977-78 and 1978-99, 959 and 1035 toffenders, respectively, were convicted by the Courts.

छठी योजना के बौरान पर्यटन के लिये धनराशि का निपतन

8944. भी बयाराज शाक्य : क्या पर्यटन हीर नागर विमानन मंत्री यह बताने की कुपा करेंदी कि 1979-80 (छठी योजना के मन्त गैंत) के दौरान पर्यटन विकास के लिये प्रत्येक राज्य के लिये कितनी-कितनी धनराणि नियत की गई है?

पर्यटन ग्रौर नागर विमालन नंवी (थी पुरुषोत्तम कोशिक): केन्द्रीय सेक्टर के ग्रन्तर्गत पर्यटन क विकास के लिए धन-राशि राज्य-वार ग्राधार पर नही बल्कि योजना-वार ग्राधार पर ग्राबंटिन की जाती हैं।

*Figures provisional.

निम्नलिखित स्कीमें प्रस्तावित की ब	nf f :
पर्यटन विभाग (*	ध्पये लाखों मैं)
1. झनुपूरक ग्रावास (याल्ली-निवास, यृथ होस्टल, पर्यटक ग्राम)	35.00
2. बन्य जीव पर्यटन (वान्हा में बन- गृहो का निर्माण)	25.76
 अ सांस्कृतिक पर्यटन (पर्यटक झभिरुचि के चारपुरातात्पिक केन्द्रो की महा- योजनाग तैयार करना, पर्यटक महत्व के चुने हुए पुरातात्विक केन्द्रो पर सुविधाओं का विकास) 4 पर्वत और ममुद्र तट विहार 	30. 00
(गुलमर्ग, कोवलम, गोग्ना भौर कुल्लू मनाली	61.00
5. त्रीडा पर्यटन (ट्रेनिगव अन्युमनो- रजक गतितिधिया)	5.00
6 मनोरजन और मेले	'3.0 0
7 मद्रास, वम्बई श्रीर कलकत्ता में निमित किए जाने वाले जनता होटलोसबधी प्रारम्भिककार्य .	5.00
8 परिवहन मुविधाये ⁸	25.00
9 पर्यटन संग्यान	20.58
मारत पर्यटन विकास निगम	
 चाल् योजनाम्रो का पूरा कियाजाना, जैसे भुवनेक्ष्वर में यात्रीगृह का विस्तार, जयपुर में स्वागत केन्द्र तथा होटल मादि वि्स्तार योजनाएं मर्थात् मन्नोक 	49.00
होटल, मकबर होडल, वाराणसी होटल,मदुरै,बोघ-गया, कुशीनगर, सांची, कोणार्कं झादि में यात्नीगुह	205. 00
नई योजनाएं (होटल)	
नई दिल्ली 3-स्टार होटल, ग्रवोक यात्री-निवास, नई दिल्ली, ग्रागरा, ग्रुलमर्ग, गोमा, गोहाटी, बस्बई, घहमदाबाद, भोपाल म्रादि में होटल्स	497.00

नये यात्री गृह	•	•	30.00
वर्तमान होटलो ग	र्ने सुधार/पवि	वर्तन	100.00
परिवहन एककों	की स्थापना	म्रीर	
विस्तार .	•		60.00

205 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 206

Decline in Tea Industry

8894. SHRII EDUARDO FALEIRO: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether there has been a decline in our tea industry as a result of poor productivity, obsolete processing plants and machinery and ineffective marketing net work; and

(b) if so, steps taken by Government to improve this state of affairs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) No, Sir.

Tea production has been steadily on the increase.

(b) Does not arise.

Free Trade Zones

8946. SHRI F. P. GAEKWAD: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Free Trade Zones round the Globe enjoy the concession about exemption from import and export duties i_n and from such Zones;

(b) whether while imports in Kandla Free Trade Zone are exempt from import duties, exports from Zone attract duty at the same rates as are applicable to the rest of the country:

(c) if so, whether apart from Zone losing export business, the country stands to lose its established markets to its competitors, mainly China in the export of roasted and salted cashewnuts and peanuts;

(d) whether the Zone is likely to suffer a short-fall of nearly 125 lakhs in its target of export of above items; and (e) if so, whether Government consider an urgent need of framing a legislation that industries within the Zone are allowed Global concession of exemption from payment of import-export duties?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Full information about the duty concessions, particularly about export duties, is not avai lable.

(b) Yes, Sir.

(c) Exports from both the Domestic Tariff area as well as the Free Trade Zone will be affected

(d) There is only one unit of KAFTZ producing-exporting roasted s lted vacuum packed peanuts and cashewnuts.

As all units in the Zone have to make 100 per cent exports of their products, no individual export performance is fixed products-wise/unitwise However, as against the export target of Rs. 750 lakhs for KAFTZ for 1978-79, exports to the extent of Rs. 553 lakhs have taken place.

(e) While work on drafting the legislation for the Zone has been taken up, there is, however, no decision about exemption from payment of export duties.

विदेशों में बसे हुए भारत मूलक व्यक्तियों हारा बेड्रे. स्ववैज्ञ जेजे जाने वाली राशि

8947. भी छौत माई गामित : क्या उप प्रधान मंत्री तका किल मंत्री यह बताने की इत्या करेंगे कि :

(क) विदेशों में बसे भारत मूलक व्यक्तियों ने गत वर्ष में कुल कितनी राक्ति स्वदेझ भेजी है भौर इसका देशवार ब्यौरा क्या है ,

(ख) क्या रागि स्वदेश मेजने को प्रोत्साहन देने के लिये रिजर्व बैंक झाफ इंडिया द्वारा कोई सुविधा दी जासी है ; झौर

(ग) क्या सरकार का विश्वार ऐसी स्वदेश मेजी जाने वाली राशियों पर कुछ राहत/छूट देने का है ?

Written Answers 207

APRIL 27, 1979

जिस मंतालय में राज्य मंत्री (भी सतीय आहवाल) : (क) विदेशों में भारतीय मूल के लोगो हाँरा गत बर्ष के दौरान भारत में भेजी गई राजि की सही सही सूचना उपलब्ध नही है व्यॉकि मौजूदा नियमो के अनुसार प्राधिकृत व्यापा-रियो हारा 10,000 रुपए अथवा उससे कम की पुकसो के बारे में भारतीय रिजर्व बैंक को सूचना देना वकरी नही है। फ़िर भी कैसेण्डर वर्षे 1978 में बाहर से धाने वाली कुछ रकम 2218.75 काफ्रोइ रुपए की बी। इस रकम मे इस प्रश्व से सम्बद आर प्राप्ति-सीकों प्रधीत् (1) परिवार आएम.पोसण , (2) अनिवासियों की बचते, (3) प्रवासी धन्तरण धौर (4) मनीधाईर प्राप्तियों के झलावा सभी प्रकार की प्राप्तियो जैसे हवाई कप-नियो की प्राप्तियो. नौवहन कपनियों की प्राप्तियो. बीमा प्राप्तियो, लाभाग प्राप्तियो, पयटन प्राप्तिया आदि की सकल निर्वात-भिन्न प्राप्तियों के आकडे शामिल हैं। "आर" विवरणियों में जिनमें बाहर से भारत मेजी जाने वाली रकमो के बार में प्राधि-कृत व्यापारियो को भारतीय रिजर्व बैंक को सूचना देनी होती है, ऐसी कोई व्यवस्था नही है जिनमे रकम पाने वाले के राज्य या रकम भेजने वाले के राज्य के बारे में आनकारी हो । सत बाहर **से** भेजी जाने **वाली** रकमो का राज्यवार व्यौग मही दिया जा सकता।

(ख) सरकार ने रक्मा को बैको में जमा कराने प्रथया ग्रीबोगिक कारखानो में लगाने के लिए प्रोत्साहित करने के प्रयोजन से कई याजनाए अलाई है। भारतीय बैको द्वारा ग्रतिरिक्त जमा रकमें जुटाने के लिए तैयार की गई विभिन्न योजनाम्रों के मलाबा. सरकार ने उच्च प्राथमिकता प्राप्त क्षेत्रो में विदेशा से धन ग्राकर्षित करने के सिए निम्नलिखित खाम-खास योजनाए बनाई है

(1) मनिवासी (बाह्य) खाता ोजना जिसके बन्तर्गत सनिवासी भारतीय खाताधारी उस खाते में जमा रकमो मे से भ्रपनी इच्छा के भनुमार रकमें भारत से बाहर भेज सकता है।

(2) विदेशी करेसी (झनिवासी) खाता योजना' जिसके धन्तर्गत उपर्यक्त मद (1) मे उल्लिखित साभ के अलाबा खाताधारी को विनिमय दरों में होने वाली घट-बढ़ के कारण किसी हानि का बतरा भी नहीं उठाना पडता।

(3) अनिवासी भारतीयों और विदेशों म रहने वाले भारतीय मूल के व्यक्तियों को रकमें वापस ले लेने के विकल्प के साथ नई भारतीय कपनियों के नए सामान्य शेयरों में 20 प्रतिशत तक निवेश करने की प्रनुमति देने की योजना ।

(4) ग्रनिवासी भारतीयो धौर विदेशो मे रहने वाले भारतीय मल के व्यक्तियों को रकमें बापस ले लेने के विकल्प के साथ कतिपय प्रौद्यो-गिक उपकमो में 74 प्रतिशत तक निवेश करने की मनुमति देने की योजना, मौर

(5) विदेशों में रहने वाले संबधियों से खागुत के बराबर रकन प्राप्त करने वाले सोसो को टेक्टर, सीमेण्ट ग्रीर स्कटर ग्रायात करने के अवध में प्रायमिकता के प्राधार पर सामटन करने की योजना ।

(म) चुकि मौजूरा सुविधाए फिलहाल पर्याप्त समझी यई हैं इसलए सौर मधिक सहायताव/ दियायन देने के सबध में कोई मौर प्रस्ताव बिचाराधीन नही है।

Management Control on non-Development Expenditure to generate Savings

8948 SHRIA R BADRI-NARAYAN: SHRI NATHU SINGH

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state;

(a) whether it is a fact that the Federation of Indian Chambers of Commerce and Industry has proposed effective management control on nondevelopment expenditure of Government to generate savings in this sector:

(b) if so, what are the other suggestions made by them,

(c) whether Government have considered them

(d) if so, the reaction of Government thereto; and

(e) what steps are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) (a) to (e) The Federation of Indian Chambers of Commerce and Industry, while welcoming the decision of Government to set up a Commission to conduct a comprehensive enquiry into Government expenditures, has suggested that the composition of the Commission has to be sufficiently broadbased so as to include representatives of business and other disciplines. It has also suggested that the Commission must be given enough time to look into the working of the different Government departments and organisations with a view to suggesting concrete steps for reducing non development expenditure even in development programmes.

The above suggestions will be taken into account while finalising the composition and terms of reference of the Commission on Expenditure.

Eigh Level Committee on Forward Markets and Role of Forward Market Commission

8949, SHRI A. R. BADRI-NARAYAN:

SHRI NIHAR LASKAR:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether it is a fact that Union Government have set up a high level committee on forward markets and role of the Forward Market Commission;

(b) if so, when;

(c) whether the Committee is also to suggest commodities where forward trading should be allowed; and

(d) if so, what are the points the committee will go into?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) to (d) Yes, Sir. The Government of India set up on 27th March, 1979, a Committee under the Chairmanship of Dr. A. M. Khusro, to look into the operations of forward markets and the role of the Forward Markets Commission to effectively regulate the futures trading and futures markets in various commodities with a view to curb unhealthy trends and also to implement the Government's decisions prohibiting forward trading in specified commodities. The terms of reference of the Committee are:

(i) To view the role that forward trading has played during the last 10 years;

(ii) To assess the role that forward trading can play in the prevailing economic conditions and marketing/ distribution system in the commodities in which forward trading is possible, particularly in commodities in which resumption of forward trading to generally demanded;

(iii) To examine the extent to which forward trading in commodities in which such trading may be permitted, could be of direct or indirect benefit to producers and consumers of the commodities;

(iv) T_0 examine the extent to which forward trading has special role to play in promoting exports;

(v) To suggest measures to ensure that forward trading in the commodities in which it is allowed to be operative remains constructive and helps in maintaining prices within reasonable limits;

(vi) To suggest amendments to the Forward Contracts (Regulation) Act in the light of its recommendations particularly with a view to efficient enforcement of the Act to check illegal forward trading when such trading is prohibited under the Act; and

(vii) To suggest measures for strengthening the Forward Markets Commission to achieve the objective of making futures trading socially purposeful.

Alleged inefficiency of I.A.C.

8950. DR. BLJOY MONDAL: SHRI MUKHTIAR SINGH MALJK: SHRI SHANKERSINHJI VAGHELA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have seen the press-reports in the Blitz dated 31st March, 1979 under the heading "I.A.C. shocking inefilciency";

(b) whether Government have also received similar complaints against Palam Airport Officers' behaviour meted out to the passengers, and

(c) whether any action has been taken by Government in regard thereto and if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SIIRI PURU-SHOTTAM KAUSHIK): (a) and (b). Yes. Sir Such complaints are thoroughly caquided into and appropriate action taken

(c) The complaint referred to in para (a) was brought to the notice of Indian Airlines by the complainant in January, 1979 without furnishing flight particulars. On enquiry from him he referred the Corporation to his Travel Agent in Canada The Travel Agency in Canada has been requested to furnish requisite details, which are Indian Airlines will take awaited necessary action on receipt of the information from the Travel Agency Indian Airlines maintains harmonious relations with foreign travel agants and foreign airlines It makes efforts to provide satisfactory services to its passengers. Complaints received are invariably investigated and remedial action taken where it is called for.

Strike of class III employees of Reserve Bank of India

8951. SHRI GANGA BHAKT SINGH: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government have prior information about the strike of Class III employees of the Reserve Bank of India and if so, whether the Government have taken any prior action in this regard and if not, the reasons therefor; and

(b) the demands of the employees and whether Government propose to persuade the management of the Reserve Bank of India to accept their demands?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Reserve Bank of India has reported that there was no formal notice about the token strike for a day on 3rd April, 1979 by the employees of the bank.

(b) The demands of the employees relate to improving service conditions of the clerical staff.

Bilateral discussions are already going on between the Reserve Bank and the AIRBEA (ALL INDIA RE-SERVE BANK FMPLOYFES' ASSO-CIATION) and next round of discussions is scheduled to be held on 2nd May, 1979, under the saegles of the conclusion proceedings of the Chief Labour Commissioner (Central).

Seminar by federation of Indian exporters Organisation

8952 SHRI K RAMAMURTHY: Will the Munister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) the conclusions arrived at during the Seminar held on 7th, 8th and 9th December, 1978 by the Federation of Indian Exporters Organisation; and

(b) the action initiated by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL AND COOPERATION SUPPLIES (SHRI ARIF BAIG): (a) An All. India Convention was organised by F.I.E.O. at New Delhi from 7th to 9th December, 1978. The main recommendations made at the Convention related to Export Houses. Export Import policy and procedures, crdit and finance, Cash Assistance, draw-Promotion back, role of Export Councils. Commercial Intelligence. role of Commercial Representatives abroad etc. The Convention also made recommendations in respect of various Commodity Groups like engineering

goods, processed foods, handicrafts, leather and leather manufactures, consultancy and project exports and small scale sector in general.

(b) Action on the main recommendations has already been taken/initiated. Some of the important measures taken are given below:—

(i) A Working Group was set up under the Chairmanship of Shri L C. Jain, Chairman. AIHB to review the role of Export House, in export promotion and also to specify thei, role in future. The Working Group has already submitted its recommendations and necessary follow-up action has been initiated.

(ii) On the basis of the recommendions of the Alexander Commuttee, revised principles have been determined for fixing the quantum of Cash Compensatory Support. The revised rates applicable to exports with effect from 1-4-1979 have also been announced for different items. These retes have been fixed generally for a period three years subject to review from time to time.

(iii) A Committee has been set up under the Chairmanship of the Member (Customs), Deptt. of Revenue to review the existing system of draw-back including fixation/ settlement of drawback claims,

(iv) The role of export organisations like STC, MMTC, HHEC, EOGC, TDA and TFA have been redefined to make them not only more action-oriented but also instruments for the growth of export sectors of the economy particularly in the small scale and cottage industries. sectors. They have been entrusted with the responsibility of facilitating the availability of essential inputs, providing market intelligence and marketing support including credit cover to these sectors.

(v) The Export Promotion Counils and Commodity Boards are also being energised to play a more dynamic role in servicing the exporting community. Their procedures also are being simplified with a view to providing them greater flexibility in operations.

(vi) The organisation of the Chief Controller of Imports & Exports is being revemped and assigned a promotional role in the export sector.

(vii) Task Forces have been consituated to look into the problem of dynamic export sectors like-

(1) Leather and Leather Products;

(2) Gem and Jewellery;

- (3) Handicrafts;
- (4) Electronics;
- (5) Project Exports;
- (6) Furniture,
- (7) Agriculture products;
- (8) Export services:

(9) Exports from small scale .ector.

Some of the Task Forces have already submitted there reports which are being processed.

(viii) Emphasis is being laid on the export of items in value added from rather than in primary form; this will lead to increase in employment as also increase in export earnings.

(ix) The import policy has been liberalised to facilitate availability of import inputs at international prices. Import licensing procedures have also been considerably simpified and in number of cases completely done away with so as to reduce the time taken in acquiring essential inputs.

(x) It has been decided to encourage and secure greater involvement of the State Government in the export effort. Detailed discussions will be held with them individually and collocatively. Meeting will soon be held with the Chief Ministers and other concerned Ministers where necessary. (x1) Foreign offices of Export Promotion Organisation and Commodity Boards are, to the extent possible, being brought under one roof for achieving better coordination in their activities. This has already been implemented at New York, Paris and London.

(xii) The offices of our Commercial Representatives abroad are also being geared up to play a more dynamic role in providing market intelligence, Support to exporters, follow-up action and feed-back etc.

(xiii) Quality control regulations and pre-shipment inspection procedures are being revised and the relevant Act and Rules amended.

Detailed follow-up action in regard to various Commodities on the basis of the recommendations made at the Convention has been initiated keeping in view also the recommendations made by the various Task Forces set up by the Ministry.

Implementation of Choksi Committee Recommendations

8953. DR BAPU KALDATE: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the Unstarred Question No 4592 replied on 23rd March, 1979 and state:

(a) what are the specific recommendations made by Choksi Committee which have been implemented through the Finance Act, 1978 and Finance Bill, 1979 with details thereof; and

(b) what is the fate of the remaining recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) A statement indicating the recommendations contained in the Interim and Final Reports of the Direct Tax Laws Committee (Chokshi Committee) which have been accepted and implemented by the Government, was placed on the Table of the House in answer to Lok Sabha Unstarred Question No. 7875 put down for reply on 20th April, 1979.

(b) As stated in reply to Question No. 7875, the remaining recommendations made by the Chokshi Committee are under consideration and necessary legislation to give effect to such of these recommendations as are found acceptable by the Government would be introduced as early as possible.

Protest by engineering personnel of I A. Workshops

8954, SHRI D D. DESA1: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether several aircraft with Indian Airlines are being stretched to the maximum time during everyday;

(b) if so, whether this compromises passenger safety; and

(c) whether the engineering personnel of I.A. Workshops have protested against this stretching?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PU-RUSHOTTAM KAUSHIK): (a) and (b). Indian Airlines utilize the available flect of aircraft to the optimum level and while doing so it is invariably ensured that the aircreft are available for normal periodical inspections Safety is in no way compromised. All the aircraft in the fleet of Indian Airlines are subjected to stringent maintenance checks and no relaxation is ever made in this regard.

(c) No, Sir.

Voluntary Disclosures

8955. SHRI BEDABRATA BARUA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether any black money has been voluntarily disclosed to the authorities after 1st April, 1977;

(b) if so, what is the amount so disclosed; and

(c) what is the amount disclosed each month from April, 1977 onwards?

THE MINISTER OF STATE IN THE MINISTER OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). A number of disclosures of concealed ncome/wealth have been made before the income-tax/wealth-tax authoritics since 1st April, 1977 Whether a particular disclosure is actually voluntary as envisaged under section 273A (1) of the Income-tax Act, 1961/Section 18B(1) of the Wealth-tax Act, 1957 is determined by the Commissioner on completion of the relevant assessment(s) and initiation of penal proceedings. This takes time.

Information as to the amount of concealed income/wealth declared by the assessees in the two years 1977-78 and 1978-79 is being collected and will be laid on the Table of the House.

Cash assistance for exports of synthetic textiles and engineering goods

8956. SHRI D. D. DESAI: Will the Minister of COMMERCE, CIVIL SUP-PLIES AND COOPERATION be pleased to state:

(a) whether cash assistance is to be continued for exports of synthetic textiles and engineering goods; (b) if so, the details thereof:

(c) whether the list of items eligible for cash assistance has been widened; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BEG): (a) Yes, Sir. New Cash Compensatory Support rates applicable from 1st April 1979 have been announced.

(b) All items which enjoyed CCS on synthetic textiles and engineering goods upto 31st March 1979 will con tinue to enjoy CCS from 1st April 1979 also. In synthetic textiles, the number of items is six while in engineering goods it is 172.

(c) and (d). In case of synthetic textiles, there is no change. However, four new items have been added to the list of engineering goods.

Cases pending with CBI against bank Officials

8957. SHRI SARAT KAR: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether there are some cases pending with CBI against bank officials as on 28th February, 1979;

(b) if so, the details thereof; and

(c) the progress made so far in these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Accord. ing to the information furnished by the Central Bureau of Investigation, there were 135 cases which were under investigation/enquiry by Central Bureau of Investigation against officials of the Public Sector Banks as on 28th February, 1979.

(b) The charges against officials denerally related to misappropriation, defalcation, irregular and/or unauthorised sanction of loans and advances, possession of disproportionale assets, conspiracy, cheating, false claims in respect of TA and Leave Travel (oncession, torgery, showing undue favours to parties, fabrication and manipulation of books of accounts/ records, fraudulent withdrawal of money, demanding and accepting of illegal gratification, sanction of loans to fictitious borrowers, obtaining commission on the loans sauctioned etc

(c) The cases are at various stages of investigations/enquiry.

Jet aeroplane purchased by U.P. Government

8958 SHRI KANWAR LAL GUP-TA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstaired Question No. 5151 on 31st March, 1978 regarding the purchase of jet aeroplane by U.P. Government from an American company and pleased to state:

(a) whether that Government made direct contact to the American company or through the Central Government;

(b) what was the cost of the aeroplane ; and

(c) how much amount has been paid by different States to the Central Gov. ernment for using the Airports for the acroplanes owned by each State in the last three years?

THE MINISTER OF FOURISM AND CIVIL AVIATION (SHRI PU-RUSHOTTAM KAUSHIK):)) ...nd (b). The Uttar Pradesh Government on intimation received from M/s. Indamar Company of India, who are the sole agents of M/s. Beechcraft Corporation of U.S.A. that only one King Air C-90 aircraft was left for booking in the first quarter of 1977 requested them to book a King Air C- 90 aircraft for sale to them, subject to issue of foreign exchange release by the Central Government. The application of U.P. Government is still under examination by the Inter-Departmental Committee on the import of Executive aircraft.

(c) The information is being collected from the concerned agencies.

Working of public sector undertakings

8959 SHRI KANWAR LAL GUP-TA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FIN. ANCE be pleased to state:

(a) whether Government are aware of the fact that there is a \log_8 of about 15 crores in all the public sector undertakings in which about 15,000 crores have been invested;

(b) if so, the names of 10 first industries in the public sector under-takings in which there i_s a maximum loss;

(c) does not Government propose to make a thorough probe into the working of the public sector undertakings;

(d) if not, why not; and

(e) what specific steps have been taken by the Government t_0 see that there is a profit of 12 per cent in the public sector undertakings, as suggest. ed by the Planning Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir. However, the investment at th_2 and of 1977-78 for which year this loss has been reported was Rs 12,851 crores and not Rs 15,000 crores

(b) 1 Fertilizer Corporation of India;

2 Eastern Coalfields Ltd.;

3 Bharat Coking Coal Ltd.;

4 Hindustan Copper Ltd.;

5. Indian Iron and Steel Co. Ltd.;

6 Heavy Engineering Corporation Ltd ;

7. Mining and Allied Machinery Corporation Ltd.;

8. Shipping Corporation of India;

9. National Mineral Development Corporation Ltd.;

10. Bokaro Steel Ltd.;

(c) and (d). All these enterprises including others are reviewed periodically by the Administrative Ministries and BPE. The reasons for losses are under constant attention of the Government and steps are being continuously taken for their improvement.

(e) The Administrative Ministries and the Finance Ministry adopt various measures aimed at improvement in capacity utilisation, adjustment in product-mix, adjustment in price commensurate with cost escalation, rationalisation of marketing method etc. to ensure attainment of optimum profit by public sector enterprises.

Increase in retail prices of commoditics on which extra levy has been imposed in Budget

8960. SHRI KANWAR LAL GUPTA: SHRI T. S. NEGI:

Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state.

(a) how much retail prices of the commodities on which extra levy has been imposed in this year's budget have increased after the budget;

(b) the pre-budget and post-budget retail price of each items on which either fresh |evy| has been imposed or the levy has been increased;

(c) the details of the companies.n the public and private sectors, along with their price increase in the items manufactured by them on account of the levies in the budget;

(d) whether Government have made any survey of the increase of retail prices of all the commodities which come under item 68 in which the increase of price has been made;

(e) how many consumer items are included in item No. 68;

(f) is it a fact that even the middle class and the lower middle class villager has also been adversely affected on account of the recent budget; and

(g) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL); (a) There is no uniformity in the increase or decrease of retail prices in respect of the commodities on which extra levy has been imposed or relief in duty has been provided in this year's Budget. Besides changes in the rates of duty, retail prices of different commodities are also influenced by a number of other factors such as demand and supply, prices of competitive products, local charges, type of retailers etc. In a number of cases, excise levies are also not uniformally applicable to all the manufacturers in view of various concessions in favour of different classes of producers. For these reasons, it is difficult to quantify the increase or decrease in the retail price of the commodities attributable to changes in excise duties.

(b) and (c). Wide varieties of products are generally covered by each item of the Central Excise Tariff Schedule. Depending upon the raw materials, process of manufacture, class of the manufacturer, consumer preference etc., prices of different varieties of goods covered by the same tariff item may vary. Prices of the same goods may also vary from place to place and from retailer to retailer. For the cisely indicate the changes in retail prices as a consequence of budget levies.

(d) and (e) Item No. 68 of the Central Excise Tariff is a residuary item composing of all monumethied commodities which are not elsewhere specified in the Central Excise Tariff. Hence, a large variety of commodities ranging from capital equipment to consumer article, may be covered by this levy. It has not, therefore, been found feasible to conduct any survey for assessing the impact of the increase in the rate of duty on Item No. 68 on the retail prices of the affected commodities. In view of the nature of the levy, it is not possible to specify explained in the reply pertaining to parts (a), (b) and (c), no study is practicable regarding the price impact of the enhanced levy on goods falling under Item No. 68.

(f) and (g). In the 1979 Budget, a record level of reliefs have been provided to farming sector. Removal of excise duty from unmanufactured tobacco and elimination of excise control from a large number of growers, curers, small dealers of tobacco will also provide relief to a large number of small people. Protection and encouragement has been provided to labour oriented industries. Relief has also been provided to some items of common consumption. In view of all this, the budget proposals may not have any significant adverse effect on common consumers.

Decision to strengthen Public Distribution System

8961. SHRI KANWAR LAL GUP-TA: Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION he pleased to state:

(a) is it a fact that Government has decided to strengthen the public distribution system since July 1, 1979;

(b) how much investment will be made to store items to be provided at fair price shops;

(c) the total amount to be spent on this scheme; and

(d) what specific steps have been taken so far to make the scheme successful?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GO-YAL): (a) Yes, Sir. (b) and (c). The Scheme envisages financial outlay by the Central Government on price support and bufferstocking operations confined to agricultural commodities and the expenditure would vary from year to year depending on the support price and issue price fixed, the size of bufferstocks and other related factors.

(d) Necessary guidelines for implementing the scheme have been issued to the State Governments.

Extension of Soft Loan Scheme to Profit Making Industrial Units

8962. SHR1 JYOTIRMOY BOSU: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given to Unstarred Question No. 3570 cn 16th March, 1979, regarding "Extension of soft loan scheme to profit making industrial units" and state:

(b) full particulars, including the names of large houses, of those companies; and

(c) total amount sanctioned and total amount disbursed to date since inception, to each of the units under the control of large industrial houses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) As on 31st March 1979, 48 companies belonging to large industrial houses i.e. those registered under section 26 of the MRTP Act, 1969, have been sanctioned assistance under the Soft Loan Scheme. Of these, 5 companies have declined assistance and in 2 other cases, the MRTP groups concerned are no longer in control.

(b) and (c). Information is being collected and, to the extent available, will be laid on the Table of the House.

225 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 226

Steps to attract and encourage earnings of Indians abroad for investment In India

8963. SHRI EDUARDO FALEIRO: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government are aware that huge savings of Indians abroad are lying in Banks in foreign countries sometimes earning very low rates of interest; and

(b) if so, what steps Government propose to take to attract the savings of the increasingly affluent Indian middle class abroad and to encourage them to invest a part of these in India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The maintenance of accounts in foreign countries by Indian residents abroad to not fall within the purview of Indian Exchange Control and as such Government have no precise information about the funds kept abroad by such category of persons.

(b) Government has devised several schemes to encourage remittances by way of investment in bank deposits or in industrial ventures. Apart from the various schemes which have been devised by Indian banks to mobilise additional deposits, the following specific schemes have been d=vised by Government to induce the flow of remittances to India:

(i) The non-resident (external) account scheme under which the non-resident Indian account-holder has the benefit of having the amounts received therein, remitted outside India at his will;

(ii) The foreign currency (nonresident) accounts scheme, under which in addition to the benefit mentioned in item (i) above, the account holder does not run the risk 799 LS_8 of any loss due to fluctuation in exchange rates.

(iii) Scheme permitting investments, with option to repatrate by non-resident Indians and persons of Indian origin residing abroad, in new Indian companies upto 20 per cent of the new equity issue;

(iv) Scheme permitting investment, with option to repatriat₉ by non-resident Indians and persons of Indian origin residing abroad in certain industrial undertaking upto 74 percent; and

(v) The scheme of priority allotment in respect of import of tractors, cement and scooters to persons receiving funds equivalent to the cost, from relatives abroad.

Measures to attract savings of Indians Abroad

8964. SHRI S. R. DAMANI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that hundreds of millions of Deutsche Marks belonging to Indians in West Germany are lying in Banks there, carning interests as low as 1.5 to 2 per cent;

(b) what measures have been taken by the Government to attract the savings of Indians living abroad;

(c) whether the Government is considering a proposal to allow non-resident Indians to hold foreign exchange accounts in any currency with Indian Banks and offer attractive rates of interest; and

(d) the incentives offered to the Indians living abroad to encourage them to invest their savings in India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The maintenance of accounts in foreign countries by Indian residents abroad do not fall within the purview of Indian Exchange Control and as such Government have no precise information about the funds kept abroad by such category of persons.

(b) to (d). With a view to encourage inward remittances and investment in India by non-resident Indians, the Goverment have divised the following schemes:

(i) The non-resident (external) accounts scheme under which the non-resident Indian account holder has the benefit of having the amounts received therein, remitted outside India at his will.

(11) The Foreign Currency (nonresident) Accounts scheme, under which in addition to the benefit mentioned in item (i) above, the account holder does not run the risk of any loss due to fluctuations in exchange rates.

(iii) Scheme permitting investments, with option to repatriate by non-resident Indians and persons of Indian origin residing abroad, in new Indian companies upto 20 per cent of the new equity issue.

(iv) Scheme permitting investment, with option to repatriate by non-resident Indians and persons of Indian origin residing abroad, in certain industrial undertakings upto 74 per cent; and

(v) The scheme of priority allotment in respect of import of tractors, cement and scooters to persons receiving funds equivalent to the cost, from relatives abroad.

No proposal to permit non-resident Indians to open foreign currency accounts in currencies other than US Dollars and Pound Sterling is under consideration of the Government.

Opening of Branches of Banks in Rural Areas

8965. SHRI S. R. DAMANI; Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) how many branches were opened by various Banks in rural areas during the financial year 1978-79;

(b) the details in respect of their performance, particularly about lending advances for various purposes and collection of deposits; and

(c) how many new branches being proposed to be opened in rural areas by various banks in the next financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Available data show that the commercial banks opened 1721 branches at rural centres during 1973.

(b) The data system does not provide for consolidation of information on the deposits and advances of the branches according to the year of their establishment. As at the end of June 1978, all rural branches of the scheduled commerical banks had mobilised deposits of the order of Rs. 2379 crores and had outstanding advances amounting to Rs. 1248 crores.

(c) The Reserve Bank of India are at present engaged in drawing up, m consultation with the State Governments and the banks concerned, a three year plan of branch expansion in each of the underbanked districts to achieve a population coverage of 20,000 people per rural/semi-urban branch.

Exemption of Duty on Imported Viscose Fibre

8966, SHRI S. R. DAMANI, Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Government have taken any decision regarding the exemption of Duty on imported Viscose fibre arrived in steamers which got final entry between 1st and 4th January, and if so, the position of such arrivals may be clarified;

(b) whether it is a fact that importers of Viscose fibre had to suffer hosses due to dock workers strikes and port congestion, thereby causing late final entry of the steamers, though they were actually arrived and waiting for berths even from November, 1978;

(c) if so, why the notification issued on 5th January, continuing the exemption of import duty is not applicable to the consignments arrived between 1st and 4th January; and

(d) whether Government have received any representation in his regard and if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL). (a) to (d) Prior to 31st December, 1978, viscose staple fibre was exempt from the whole of the basic and auxiliary duties of customs and the whole of the countervailing excise duty. The question whether these exemptions should be continued beyond 31st December, 1978, was examined hv the Government, it was decided to continue only the total exemption from the basic and auxiliary duties and to levy a countervailing excise duty at the rate of Rs. 1.32 per kg. on the imported viscose staple fibre. The exemption notifications were published in the Official Gazette on the 5th January, 1979. Subsequently, representations have been received by the Government for extending the lower rate of duty also to a few consignments of viscose staple fibre which were brought by certain vesse's which arrived at different ports between 1st and 4th January, 1979. These representations are under examination.

Taxes outstanding against persons drawing Privy Purse of Rupces one lakh or more

8967, SHRI HARI VISHNU KAMATH: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the answer given to Starred Question No. 194 on the 28th July, 1978 and state:

(a) whether the requisite information about the amount of income tax, wealth tax and other direct taxes outstanding against the 102 persons drawing privy purses of Rupees one lakh or more annually before 1971 has been collected; and

(b) if so, whether it will be laid on the Table?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULIFIQUARULLAH): (a) and (b). The information has been received from the field formations. The same is being scrutinised, verified and reconciled. The assurance given to the House in reply to Starred Question No. 194 on 28-7-78 will be fulfilled shortly.

Complaint_s of malpractices against Bank Officials

8968. SHRI K. LAKAPPA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether any complaints of malpractices against bank officials were referred to C.B.I. during 1977 and 1978: and

(b) if so, details of the same and the results of the investigations made by the C.B.I?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Information is being collected and will be laid on the Table of the House to the extent such information may not prejudice the investigations.

Deduction of Professional Tax for calculation of Income Tax

8969. SHRI R. K. MHALGI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it i_s a fact that every individual doing some profession in

(b) if so, whether it is not Tax over Tax; and

(c) if so, what action Government propose to take in the matter and when?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 ZULFIQUARULLAH): (a) Every individual doing some profession in Maharashtra is required to pay professional tax to the State Government. In the case of salaried persons, with effect from Assessment year 1975-76. such a claim stands covered by the standard deduction allowable under section 18(1). The professional tax paid is admissible as a deducation against the income from business or profession assessable under section 28 of the Income-tax Act. 1961

(b) No, Sir.

(c) In view of the position explained above no action is proposed to be taken by the Government in this matter.

Postal Insurance Policy

8970. SHRI R. K. MHALGI Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the Postal Insurance Policy is more beneficial than Life Insurance Policy of LIC. as shown in an article published in Maharashtra Times, a Marathi daily, Bombay dated 14th March, 1979; and

(b) if so, why there should be such difference in the insurance policies of the same category issued by 'wo Government agencies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLLAH). (2) Yes, Sir. (b) The Postal Life Insurance Fundcaters for a restricted class of employees such as Central/State Government servants and employees paid from Local Funds. By virtue of the nature of its operations, the PLI's procuration and servicing costs, and consequently the premium rates, are low e1 than those of the L.I.C.

Helping hand from Neighbouring Countries for development of Tourism.

8971. SHRI M CHANDRA-SHEKHARA MURTHY: SHRI P. M. SAYEED: SHRI NIHAR LASKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Union Minister has sought the helping hand from neighbouring countries for development of tourism in India;

(b) if so whether the Minister has also invited neighbouring countries in the region to take advantage of an autonomous Institute of Tourism and Travel Management to be set up in Indua to train executives for Tourism Industry;

(c) if so, whether India has suggested a regional tourism plan for Afganistan, Bangladesh, Nepal, Pakistan an₍₁ Sri Lanka:

(d) if so, what are the details of the proposed plan; and

(c) whether all the above neighbouring countries have shown their willingness to cooperate with India in promotung tourism?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (e). It has always our endeavour to develop tourism from our neighbouring countries. In pursuance of this, India and its neighbouring countries-Afganistan, Bangladesh, Iran, Nepal, Pakistan and Sri Lanka-are cooperating closely in the field of promotion of tourism to and within this region through the machinery of the World

233 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 234

Tourism Organisation Commission for South Asia of which they are members, as also through bilateral arrangements. The Commission ie drawing up a joint marketing programme for promotion of tourism to this region. This will be discussed at the next meeting of the Commission in Kathmandu in June 1979 and thereafter it will be finalised for implementation. Our neighbouring countries have also been invited to take advantage of the Institute of Tourism and Travel Management that is proposed to be set up by the Central Department of Tourism for developing in tourism and for professionalism providing a cadre of trained managerial personnel for the tourism industry.

Implementation of Wanchoo Committee Recommendations

8972. SHRI M. V. CHANDRASHE-KHARA MURTHY:

SHRI P. M. SAYEED:

Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the recommendation of the Wanchoo Committee Report on tax cut has resulted in securing more revenues;

(b) if so, to what extent;

(c) whether all the recommendations of the Wanchoo Committee have been fully accepted and implemented;

(d) if not, how many of its recommendations are still pending for implementation and the reasons therefor; and

(e) when they will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). The Wanchoo Committee had, inter alia, recommended that the maximum marginal rate of incometax, including surcharge, in the case of individuals, Hindu undivided Tamilles, unregistered firms, association of persons, etc. should be brought down from the then prevailing level of 97.75 per cent to 75 per cent. The Committee had also recommended some reduction in tax rates at the middle and lower levels.

This recommendation of the Conmittee was accepted by the Government in 1974 with minor modifications. The Finance Act. 1974 Lowered the rates of income-tax at all levels of personal incomes and fixed the marginal rate of income-tax, including surcharge, at 77 per cent which was made applicable oin the slab of income over Rs. 70,000. In his Budget speech for the year 1976, the then Minister of Finance had stated that the expectation of the Government that the reduction in rates would lead to better tax compliance had been fulfilled as was reflected in the increase in income-tax collections in the inimediately preceding two years. The then Minister of Finance further stated that while there were some other factors. including the drive against tax evaders and other economic offenders responsible for the uptrend in collections, the reduction in tax rates also played a role in promoting better tax compliance.

The Income-tax collections depend on several factors, namely, the state of the economy, price frends, efficacy of tax administration, rates of taxes, etc., and accordingly, it is difficult to say how far the reduction in rates of income-tax had led to better collections over the yeurs.

(c) to (e). The Wanchoo Committee made 393 recommendations. Deciso afr been taken sions have respect of 326 recommendain tions. Out of these 326 recommendations, 9 recommendations are pending to rimplementation. A statement indicating such recommendations with reasons for their pendency is laid on the Table of the House [Placed in See Nu. IT-4376/79). Ne-Library. cessary action will be taken to implethe recommendations which n.ent have been accepted by the Governruent

Proposal to Start International Air ports

8974 SHRI P RAJAGOPAL NAIDU Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether there are any proposals with the Government to start inter national airports in our country's, and

(b) if so the places?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOT-1AM KAUSHIK) (a) and (b) Subgest ons have been received from time to time from various quarters for conversion of certain domestic airports into international apports eg, those at Srinagar Amritsar Ahmedabad Trivandrum etc. Au-India have already started operating international services Middle-East countries from Lux-n-The leasibility of An Inna drum openiting services from Amritsai is presently under examination

Giving of Loans by Government to Railways

8975 SHRI P RAJAGOPAL N ... DU Will the DEPUTY PRIME M.M-ISTFR AND MINISTER OF TIN N-CE be pleased to state

(a) whether the Government are gving leans to Railways,

(b) if so the amount given during 1978-79, and

(c) the amount proposed to be given during 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) (a) to (c) In accordance with the recommendations of the Railway Convent on Committee, approved by Parliament in March 1979, no loans have been sanctioned from 1st April, 1978, to the Railway Revenue Reserve Fund from the General Revenues for meeting shortfall in dividend payments For the Railway Development Fund, a loan of Rs 537.49 lakhs was sanctioned during 1978-79. As per Budget Estimates 1979-80, the Railway Development Fund will not require any loan from the General Revenues during the year

Promotion of Fourism in North Eastern and Meghalaya States

8976 SHRI P A SANGMA Will the Minister of 1OURISM AND CIVIL AVIATION be pleased to state what measures the Central Government propose to take to promote tourism in the North-Eastern region with particular reference to Maghalaya?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOT-TAM KAUSHIK) Because of restrictions on the entry of international tourists into the States in the North Eastein region excepting for Kaziianga, Gauh iti and Snillong, as well as entry restrictions for domestic tourists for visiting certain areas covered by the It uer-line restricted-area" in Manipur, MZOTIT Arunachal Pradesh and N ulund it has not been possible for the Department of Fourism to actively promote tourism to the North Eastern region

However at the instance of the Central Department of Tourism certain relaxations have been made for international tourists to visit Kaziranga Gauhati and Shillong In view of this, a Forest Lodge has been constructed at Kaziranga Game Sanctuary which is being run by the India Tourism Development Corporation It is also proposed to construct Youth Hestels, one each at Gauhati and Shillong during the Five Year Plan 1978_83 The Governments of Assam and Meghalaya have been requested to make available suitable land for this purpose. The ITDC also proposes to conduct a hotel at Gauhati

The question of taking up additional schemes in the North Eastern Region-

237 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 238

will be dependent upon further relaxation in entry restrictions into this area, and keeping in view the suggestions received from the State Governments for taking up the development of 2 centres/schemes in the Central Sector.

Rise in the Prices of Natural Rubber

8977. SHRI C. K. JAFFER SHARIEF: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether there has been any rise in the prices of natural rubber during last three years;

(b) if so, the details thereof, yearwise; and

(c) the reasons therefor and the steps Government have to augment the butter stock of natural rubber and to check the rise in its price?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND (OOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b). Yes, Sir. The average price of lot rubber comprising of RMA. 3, 4 and 5 grades at Kottayam market during 1976-77, 1977-78 and 1978-79 was Rs. 595.96, Rs. 632.11 and Rs. 953.43 respectively per quintal.

(c) The rise in the rubber prices is consequent on a shortfall in the production of rubber during the years 1977-78 and 1978-79. To augment the stock of natural rubber in the country and to check the rise in its price, 14,750 tonnes of natural rubber was imported during September-October 1978. On a further review of the demandsupply position import of an additional 15,000 tonnes of natural rubber was allowed during 1978-79.

Cases Detected in Connection with Contravention of F.E.R.A.

8978. CH. HARI RAM MAKKASAR GODARA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the number of cases detected during the last one year involving big business houses and others as well for contravention of FERA;

(b) the nature of offences and the amounts involved; and

(c) the nature of action taken in the matter and appreciation given to the officers who detected the cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The number of cases detected and Show Cause Notices issued during the last one year (1st April, 1978 to 31st March, 1979) in respect of offences for contravention of FERA is 2844.

(b) and (c). It would involve much time and labour to furnish for all these cases the details about the nature of offences, amount involved, nature of action taken and apreciation given to officers who detected the cases.

Agreement between India, Bengladesh, Nepal Thailand and Burma Re. Jute

8979. SHRI CHITTA BASU: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that the jute producing countries like India, Bangladesh, Nepal, Thailand and Burma recently met at Kathmandu to discuss various problems of jute in the international market;

(b) if so, whether any agreement among these producing countries could be arrived at; and

(c) if so, the details of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) Yes, Sir.

(b) and (c): The Jute producing countries unanimosuly urged for early finalisation of an agreement on jute which would provide for tackling the various problems faced by jute and jute goods in the international trade.

"STC in Newspaper Muddle"

8980. SHRI CHITTA BASU:

SHRI VASANT SATHE:

SHRI VIJAY KUMAR N. PATIL:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether attention of the Government has since been drawn to the news item captioned "STC in news paper muddle" published in the Indian Express on 10th March, 1979; and

(b) if so, whether any inquiry has since been made into it and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) Yes, Sir. (b) Some complaints were received about the quality of only one consignment of glazed newsprint. The matter was taken up with the foreign supplies who have agreed to pay compensation to the Indian consignees.

Deterioration in the Record of Public Sector

8981. SHRI CHITTA BASU: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether his attention has been drawn to the comments in the Economic survey for the year 1978-79 to the effect that the Public sector "record has deteriorated sharply";

(b) if so, whether the Government have since made any attempt at identifying the real and basic causes; and

(c) if so, the details of the causes and steps taken to remove these basic causes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes Sir.

(b) and (c). Though there was some shortfall in the physical performance of a few public sector units in the first eight months, in most cases this was, as evident from the attached statement, substantially made good in the subsequent four months as a result of timely corrective steps.

Statement Statement referred to in reply to part (b) and .c) of Parijament Unstarred Ovestion No. 8081.	
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Enternise		I Inita	Output in A	Output in April to November		Output in full year	ull year	
			77-78	67-87	Short- fall from 77-78	77-78	78-79	Surplus (+) or shortfall () from 77-78
Modern Bakeries	•	. (lakh No. of bread loaves) .	926•45	91 <u>5</u> .84 (—) 10.61	19.01	1280°05	1286-61	1286-6 1 (+)6-36
Bharat Earth Movers, Ltd. •	•	. (Rs. in crores)	43.28	39.61 (—) 3 .67	2.67	83.31	61.06	98-9(+)
St oc l Authority of Indiw Ltd.	•	. (Ingot Million tonnes)	4.314	4.039 () 0 275	0 275	6.455	6.286	691.0()
Hindustan Copper		(Thousand tonnes)	13.1	10.7 () 2.4	2.4	21.0	6-12	6-0(+)

.24I

Foreign Shares in Cigarette Manufacturing Companies

8982. SHRI HALIMUDDIN AH-MED: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government propose to change the shares of Foreign companies which have invested in India and the shares will be reduced only to 25 per cent in case of cigarette manufacturing companies in particular and other companies in general; and

(b) if not, the reasons for not Indianisation of cigarette companies in India in particular and companies in general?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No, Sir.

(b) Government's policy in regard to the dilution of foreign shareholding in existing foreign companies is set out in the guidelines framed under section 29(2) (a) of the Foreign Exchange Regulation Act, 1973. These guidelines are being strictly enforced.

Ban on Sale of Foreign Brand Cigarettes

8983 SHRI HALIMUDDIN AH-MED. Will the Minister of COM-MERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government propose to impose ban on the sale of foreign brand cigarettes in India, as these are injurious to health, so that foreign exchange will be saved with the ban thereof:

(b) if not, the reasons thereof; and

(c) whether Government propose to impose heavy taxation on foreign brand cigarettes in the nation's interest?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERA-(SHRI ARIF BAIG): TION (a) and (b). There is no proposal to ban imports. However, since 1st such April, 1976, when the Cigarettes (Regulation of products, Supply and Distribution) Act, 1975 came into force, every package of Cigarettes for disribution or supply for valubear thereon or on its label, the able consideration or for sale must condition "Smoking is injurious to Health" even if it is imported.

(c) Foreign brand Cigarettes already attract countervailing duties (in view of central excise) in addition to import duties.

Loss to public finance holding major share in TISCO

8984 SHRI A. K. ROY: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether he is aware that the TATA sister concerns jik_e TISCO, Induan Tube Co., Tinplate, Tata Robins Friser Tayco are making profit at the cost of the TISCO by manipulating their business transaction with TISCO;

(b) whether $i_t i_g$ a loss to the Public Finance holding major share in the TISCO but not in other sister companies; and

(c) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a), The Industrial Development Bank of India has reported that it is not aware of any transactions manipulated by the Tata sister concerns like Engineering and Locomotive Tata Ltd., Indian Tube Com-Company pany etc., to make profit at the cost of TISCO.

245 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 246

(b) In view of the answer to part (a) of the Question, the question of public financial institutions suffering any loss does not arise, also because TISCO has been paying dividends regularly.

(b) Does not arise.

भारत और बिटेन के बीच व्यापार

8985. श्री एस0 एस0 सोमार्गी: क्या बाणिज्य तथा नागरिक पूर्ति झौर सहकारिता मती यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार ने भारत भौर ब्रिटेन के बीच व्यौपार बढ़ाने की वियेष योजना तैयार की है ; श्रौर

(ख) र्याद हा, तो तत्सम्बन्धी व्यौरा ्क्या हे ?

वाणिज्य, नागरिक पूर्ति और सहकारिता मंत्रालव में राज्य मत्री (श्रीं झारिफ बेंग) : (ন) ग्रीर (ख). नई दिल्ली में मार्च 1978 में हई भारत ब्रिटेन ग्राधिक समिति की मत्नीस्तरीय बैठक की मापूर्ति कार्यवाही के रूप में ब्रिटेन के व्यापार विभाग द्वारा तिब्बत में दिसम्बर, 1978 में भारतीय निर्यातका तथा अधिकारियों की ब्रिटेन के आयानको, आयत सगठनो तथा अधिकारियो के माथ एक बठक हुई । भारतीय निर्यातको तथा ब्रिटेन के भाषातका के बीच भलग भलग सवि-दाए स्थापित करने , उत्पाद डिजाइनो तथा स्टाइलां मं परिवर्तन करने के सबध मे जानकारी का आदान प्रदान करना, प्रणालियों में तालमेल बढ़ाने की दुष्टि से ब्रिटेन के उन संगठनों में जो इसी प्रकार का कार्य कर रहे है, उत्पादों के परीक्षण तथा निरीक्षण मे लगे भारतीय श्रमिको का दौरा करने, दोनो देशो मादि ढारा मेलो प्रदशयों में भीर मधिक भाग लेने जैसे व्यापार सवर्धन सबन्धी कुछ उपायों, विशेष निर्यात हित के रूप में पता लगाई गई बौदह विशेषवस्तुमा के सबध से उक्त बैठक में बातचीत की गई। इन मुद्दो पर एक झोर भारतीय निर्यातकों भौर निर्यात संगठनो तथा दूसरी भौर भारतीय उच्चायुक्त, लन्दन. भौर ब्रिटेन की सरकार के साथ परामर्श करके अनवर्ती कार्यवाही गुरु कर दी गई है ।

Complaints from Publishing Houses regarding Import of Newsprint

8986. DR. VASANT KUMAR PANDIT: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state: (a) whether the State Trading Corporation had purchased for import 1290 tons of Finish newsprint;

(b) if so, what are the value of the total imports and what tonnage was distributed to Bombay, Madras and Calcutta ports;

(c) whether it is a fact that serious complaints have been made by several publishing houses that imported newsprint is not of Finish manufacture and suffers from low quality; and

(d) if so, what investigations have been carried out by the Government and who has been held responsible for the variation in the quality, quantity and Finish of the paper and the action that has been taken to remedy the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BAIG): (a) STC purchased 1283 tons of Finish Newsprint.

(b) The total value of this newsprint was Rs. 43,59,377. Of the total quantity of 1283 tons, 1035 tons was distributed to Bombay port and 248 tons to Calcutta port.

(c) STC has not received any serious complaints about the origin of this newsprint. Flowever, some quality complaints were received which have been settled with the foreign suppliers who have agreed to pay compensation to the Indian consignees.

(d) Does not arise as the matter w_{as} duly taken up with the firm and has been settled to the satisfaction of the consignees.

Export of Silver, Silver Articles and Silver Ornaments

8987. DR. VASANT KUMAR PANDIT: Will the DEPUTY PRIME MINISTER AND THE MI-NISTER OF FINANCE be pleased to state: (a) what is the amount of silver, silver articles and silver ornaments exported during 1977 and 1978;

(b) what is the approximate stock of silver in the (1) trade circle, (2) in Nationalised Banks, (3) in other Banks and (4) with the people in the country;

(c) what is the total yearly production of silver in country in the last two years; and

(d) what is the decision of the Government regarding export of silver articles and ornaments out of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a)

Export of Silver

Year		Quantity in Metrie Tonnes		
197 7-78	•		644	
1978-79	•		700 (Approx.)	

Export of Silver articles

Year		Rs. in	lakhs
1977-78 .	•	273.88	
1978-79 (April-Dec. 78 provisional).	•	91 - 18	

Export of Silver Ornaments

Year			Rs. in lak	hs
1977-78	•	•	95.38	(estimated)
1978-79 (April-Jan.	79)	•	120.47	(estumated)

(Figures of export of non-gold jewellery are available and stand at Rs. 119.23 lakhs for 1977-78 and Rs. 150.59 lakhs for the period April, 1978 to January, 1979, out of which about 80 per cent is the estimated export of silver jewellery).

(b) No reliable estimate of the stock of silver in (1) trade circle,

(2) in Nationalised Banks, (3) in other Banks and (4) with the people in the country is available.

(c) India is not in a producer of silver except as by product of other metals like gold, silver and lead. The quantities of silver produced as byproduct during the last two years were:---

Ycar			Quantity (in Kgs.)
1977-78	•	•	12,753 · 92 7
1978-79 (Upto Fel	., 7	9) .	11,340 · 60 9

(d) The export of silver manufactures coins etc., is being allowed. This will, however, be kept under review in order to ensure substantial value addition in such manufactures to eliminate the possibility of export of silver in the guise of likhtly worked manufactures.

Opening of Branckes of Nationalised Banks in Adivasi Areas

8988. SHRI AMARSINH V. RATHAWA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government propose to open more nationalised banks branches in Adivasi Area of Gujarat State;

(b) if so, the criteria adopted for opening new branches;

(c) what are the methods for granting loans to Adivasis;

(d) whether Government propose to consider to normalise its method; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) and (b). Yes, Sir. In terms of their revised branch licencing policy the Reserve Bank of India are drawing up three year plans of branch expansion in underbanked districts. Of the districts in Gujarat which have concentration of tribal people, Banaskantha, Dangs, Panchmahals and Sabarkantha have been identified as underbanked districts requiring new branches to be opened. The proposals are being finalised by the Reserve Bank of India in consultation with the State Government and the lead banks concerned.

(c) to (e). In extending credit to the tribal people, the banks are a'andy follwing simplified procedures. Loans for productive endeavours are advanced on a group-guarantee basis or even without insisting on anv security or guarantee where the borrowers are not in a position to offer either If eligible, the tribal borwers are financed under the Scheme of Differential Rate of Interest. The banks also extend credit in the tribal through Large sized areas Multi-purpose Societies (LAMPS).

Income from Agriculture

8989 SHRI AMARSINH V. RA-THAWA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) what is the total estimate of income in the country from agriculture during the last three years, year-wise and State-wise:

(b) whether it is a fact that almost all the big business houses are running agriculture farms and saving the income tax; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) to (c). The information regarding Item (a) is not readily available with this Ministry. It is being gathered from various sources. Regarding Items (b) and (c) also, the information is to be collected from the field offices. This is being done. The information will be laid on the Table of the House, when it is collected.

Loans given by Banks and Financial Institutions to M/s. Allied Produce Co. Ltd. Paonta Sahib in Himachai Pradesh

8990. SHRI DURGA CHAND Will THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Central Government are aware that M/s Allied Produce Company Ltd., Paonta Sahib in Himachal Pradesh have been issued industrial licence on 4th November 1975 for setting up of wood pulp and speciality paper mill at Paonta Sahib; and

(b) whether it is a fact that the State Government has applied to financial institutions and nationalised banks in July, 1977 for loans etc.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) Ves, Sir, A licence was issued to the Company during 1975.

(b) While the State Government of Himachal Pradesh has not made any application to Industrial Finance Corporation of India, Shri J. mehta of Alli d Produce Company Ltd. had made an application for finaninstitucial assistance to financial tions in July 1977. However, in 1978 Industrial Projects January. and Review Authority, Approval Government of Himachal Pradesh informed the financial institutions that in view of the inadequate progress shown by the applicant in imlementing the project, it has been decided to cancel this case alongwith commitment of wood with immediate effect.

251 Written Answers

Guidance on Banking Facilities for Loances

8991 SHRI DURGA CHAND Will the DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE be pleased to state

(a) whether it is a fact that the people particularly in the rural and hilly areas who approached the nationalised banks for loans are not given any guidelines in the matter with the result that they are put to great inconvenvence

()) whether there is any proposal to tring out printed pamphlets containing detailed guidelines on banking facilities for the loanees and

(c) if so the details thereof if not the reasons therefor and in what manner guidelines is given by the banks to the loanees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) No, Sir The Banks do avoid causing any unnecessary inconvenience to their customers In case complaints are received these are inquired into by senior officers of the bank concerned

(b) and (c) Banks assist boiloweis by giving them detailed information about the valious schemes under which they can avail of bank finance and also help them in it ling the application forms etc Most of the commercial banks also adopt the procedure of distributing publicity literature/printed booklets on different schemes both to the public and State Government agencies

Token strike by Employees of Reserve Bank of India

8992. SHRI ANANT RAM JAIS-WAL. Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state (a) whether it is a fact that the All India Reserve Bank Employees Association had gone on one day token strike,

(b) if so the causes thereof and the amount of loss suffered by the Bank i_n terms of bank business as a result thereof and

(c) whether Government have under consideration any measures to avert such strike there in future and i' sc, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) (a) Ye- Sir

(b) No formal strike notice was given but it is understood that it was in support of their demand for a fresh settlement on the service conditions of cierical employees of the back

Since Reserve Bank 15 not performing any commercial banking business there was no loss in terms of bank 5 bubiness Transactions held up on 3rd April 1979 were attended to/cleared on subsequent days

(c) Reserve Bank of India and All India Reserve Bank Employees Ascontation will continue with their bilateral discussions on 2nd May, 1979

जनता होटलो का निर्माण

8993 भी आतग्त राम जायसवाल : क्या पर्यटन भ्रीर नागर विधानन मन्त्री यह बनाने की क्रुपा वरेगे कि

(क) जनना सरकार के सत्ना में झाने के बाद से पर्यटन विभाग डाग 31 मार्थ 1979 तक कितने जनता होटलो का निर्माण किया गया और किन-किन स्थानो पर निर्माण किया गया,

(व) जनता होटलो में जोजन झौर झावास के लिये पृथक पृथक प्रति व्यक्ति प्रति दिन कितना न्यूनतम झौर अधिकतम मुल्क रखा गया है,

273 Written Answers VAISAKEIA 7, 1901 (SAKA) Written Answers 254

(ग) वर्ष 1979-80 के दौरान कितने जनता होटलो का निर्माण करने का प्रस्ताव है भौर उनका निर्माण किन किन स्थानों पर किंया जायेगा भौर उनके निर्माण पर तथा उन्हें सुमज्जित करने पर कितनी धनराशि खर्ष होने का भनुमान है, भौर

(घ) जनता होटलो का निर्माण किन व्यक्तियो के लिए किया जा रहा है ग्रौर क्या इम तथ्य को घ्यान से रखते हुए कि देश की दा तिहाई झाबादो गरीबी के स्तर में नीचे जीवन बापन कर रही है, सरकार इन होटलो के नामो से 'जनता' नाम तत्काल हटाने के प्रश्न पर विचार करेगी जिसमे "जनता" शब्द को बदनाम न फिया जाथे?

पर्यटम ग्रौर लागर विभागन मंत्री भी पुरुषोत्तम कौशिक): (क) से (ग) नई दिल्ली मे 300 लाख रुपए की प्रनुमानिन लागन पर 1250 बैड वाले प्रथम ग्रमोक यात्री निवाम (जनता हाटल) वा निर्माण कार्य गुरु हा गवा है जिसे विभिन्न चरणो मे 1980-81 तक पूरा किया जायेगा। ग्रावास ग्रीर खाद्य पदार्थों की प्रस्तावित दरे निम्न प्रकार होगी ---

कमरे का टैरिफ

र्म्तान गृहो सहित 1 बैंड र० 10 प्रति बैंड वाले कमरे।

अन्तान-गृहां सहित डबल रु० 15 प्रति वैंड । वैड वाले कमरे। डबल प्राकुपैसी के लिए 30 रुपए यदि कमना सिगल प्राप्नुपैसी के लिए घपेक्षिन हो, तो कमरे का टैरिफ 30 रुपए होगा।

खाद्य पदार्थ तथा मादक पेय का टैरिफ

-चाय	•	•		Ŧo	0 50
कलेवा (ब्रेकर	कास्ट)		•	হ০	2 00
संच/डिनर					
माकाहारी	•	•		₹ 0	4 50
मांसाहारी	•	•		₹ 0	6.00

प्रस्थ स्थानो पर बाती निवास (जनता होटलो) की बर सेरचना यया-संधव सीथा तक प्रशोक वाली सिवास की बरो पर धाधारित होती । पंचवर्षीय वोजना (1978-83) में बस्बई, कलकला प्रीर मद्रास में इसी प्रकार के एकको के निर्माण की परिकरना की नई है । इन परियोजनाओं पर जीएमिक कार्व करने के लिए बजट जनुमान 1879-80 में 5 साख स्पर्य का साकेतिक प्राव-धान किया गया है । (घ) इनका उद्देश्य कन बजट वाले स्वदेशी सया झसर्राष्ट्रीय दोलो प्रकार के स्यंटको की झावश्यकनाओं को पूरा करना है, जिनकी इससे पहले उपेक्षा की जाती रही है।

Purchase of Tobacco by STC

8994 DR. LAXMI NARAYAN PAN-DEYA Will the Minister of COM-MERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether it is a fact that though the State Trading Corporation had taken a decision to purchase 15,000 tonnes of tobacco, it started purchasing tobacco after 3 months;

(b) whether it is also a fact that traders had purchased large quantity of tobacco prior to that,

(c) whether about 80 thousand tonnes of tobacco is expected to be produred during 1979,

(d) if so, the steps taken to ensure reasonable prices to tobacco growers and also to save them from the exploitation by monopoly companies, and

(e) the quantity of tobacco for export of which orders were received by the corpanies from foreign countries during the first quarter of 1978-79 and 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL COOPERATION SUPPLIES AND (SHRI ARIF BAIG): (a) and (b). The Central Government directed the STC in the third week of February, 1979 to purchase 19,000 tonnes of VFC tobacco of 1979 crop in Andhra Pradesh on Government account. Marketing of virginia tobacco in Andhra Pradesh commenced in second week of February. The STC commenced purchase of VFC tobacco on Government account towards end of February/early March.

(c) Production of virginia tobacco in Andhra Pradesh during 1978-79 is estimated between 95,000 tonnes to 1,00,000 tonnes.

255 Written Answers

(d) Central Government intervened in the tobacco marketing through the S.T.C., to ensure reasonable prices to virginia tobacco growers.

(e) Government is not aware of the export orders for tobacco received by the companies from foreign countries during first quarter of 1978-79 and 1979-80 However, exports of unmanufactured tobacco during first quarter of 1978-79 (April to June) were about 26,118 tonnes valued at about Rs. 47 15 crores

मान्ध्र प्रदेश में वर्जीनिया सम्बाकु की खरीद

8995. डा॰ लक्षमीनारायण पाडेय : क्या बाणिज्य तथा नागरिक पूर्ति और सहकारिता मती यह बनाने की कुपा करेगे कि .

(क) क्या आन्ध्र प्रदेश में इन समय प्रचलित वर्जीनिया तम्बाक की खरीद नी प्रथा क नारण सहकारिता आन्दालन का भारो टेस पहची है,

(ख) क्या बडे व्यापारियो को बोर्ड मे सरक्षण प्राप्त था झौर सरकारी भ्रधिकारी भी उन्हें सरक्षण देते है तथा इस कारण साधारण उत्पादको को कठिनाइयो का सामना करना पड रहा है;

(ग) क्या इस बारे में पूरी जाच के लिये - भादेश दिये गये है, झौर

(घ) र्याद हां, ता इ.स. वारे में झव तक क्या कार्यवाही की गई है?

वाणिज्य, नागरिक पूरि झौर सहकारिता मंत्रालय में राज्य मंत्री (भी घारिफ बेग) : (क) मरकार ने राज्य व्यापार निगम को 1979 की फसल में से ग्रान्ध्र प्रदेश से सरकानी खाते मे 10,000 मे० टन वी एफ सी तम्बाकू खरीदन के लिए कहा है। इस खरीद में मे 5000 मे० टन सहकारी समितियो से झौर 5000 में हम सहकारी समितियो से झौर 5000 में हम सहकारी सान्ध्र ने सहकार महुज्यने की खणाय बताबा मिला है।

(गा) भौर (ग) जी नही।

(थ) प्रग्न नही उठता।

1979 Written Answers 256-सिले सिलाये कपडों के निर्यात के बारे में नई नीति

8996 डा॰ लक्मोनारायण पांडेय : क्या वाणिक्य तथा नागरिक पूर्ति और सहकारिता मत्नी यह बताने की क्रुपा करेग्रे कि :

(क) क्या सिले सिलायें कपडो के निर्यात के बारे में नई नीति जून, 1979 से बनाई जायेगी ;

(ग्र) क्या यह मच है कि इस समय जहाज पर माल का लदान करने में कठिनाई है;

(ग) क्या यह भी सच है कि वर्ष 1979 का पहली निमाही के लिए कोटा निर्धारित करने म अनुचित विलम्ब हमा है; मौर

(ध) यदि हा, तो इसके क्या कारण है?

वाणिज्य, मागरिक पूर्ति और सहकारिता मंत्रा-स्य में राज्य मंत्री (थी ग्रारिफ बेग): (क) से (घ) 1979 के लिए काटा वितरण नीति पहले ही घाणिन कर दी गई है। तथापि जब भी प्रावश्यक हाना है सही कदम उठाने के लिए नीति के महत्वपूर्ण तत्वो की बराबर मसीक्षा की जाती है। कोटा वर्ष को दो प्राये प्राये भागो में बाटा गया है, 1-1-1979 से 30-(-1979 तक तथा 1-7-1979 से 31-12-1979 तक तथा 1-7-1979 से 31-12-1979 तक 1 पूरे वर्ष के लिए नीति 2-11-1978 को घोषिन कर दी गई थी। व्यस्न सासम के दौरान सिलं सिलाण बस्ता का लाने ले जाने को मरल बनाने के लिए इस वर्ष विषेष स्यवस्था की गई है।

Dilution of foreign equity by M/s. Porritts and Spencers (Asia) Limited

5998 SHRI ANANT DAVE Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state

(a) how M/s. Porritts and Spencers (Asia) Limited, Faridabad, a multinational company, has been allowed to dilute its equity shares upto 41 per cent who is running business on a letter of intent issued in the name of another company, i.e., M/s. G. Wilhams and Co Private Limited; and

(b) if answer is yes, who is responsible for the error and what actionproposed to be taken against the concerned?

.257 Written Answers VAISAKHA 7, 1901 (SAKA) Written Answers 258

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) M/s Prritts and Spencers (Asia) Limited is engaged in the manufacture of industual mechanical clothing for which it ho ds an industrial licence No. L/ 23(3)/43/68-Tex (E) dated the 17th April, 1968, as amended in February, 1974 Since the products manufactured by the company require sophisticated technology not available indigenous'y, the company has been permitted to carry on its business with its existing foreign shareholding of 59 per cent in terms of the FERA guidelines

(b) Does not arise

Recovery of income tax arrears from 15 top industrial houses

8999 SHRI HARI VISHNU KA-MATH: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the answer given to Starred Question No. 194 on the 28th July, 1978 and state the outcome of action taken by the Income Tax Authorities for recovery of arrears from the 15 top industrial houses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): The requisite information is not readily available, it is being collected and will be laid on the Table of the House as soon as possible.

·वारौं गेपर लिस्स सिनिटेड, बम्बाई के सम्बन्ध में सौमा-शुल्क, उत्पाद-सुल्क की प्रदायगी तथा उनकी प्रोर प्राय कर की बकाया राशि

9000. भी हकम बन्द कछवायः न्या उप प्रधान मंत्री तथा विक्त मंत्री 9 ग्रगस्त 1978 के मतारांकित प्रान्त सख्या 3310 के उत्तर के सम्बन्ध में यह बताने को इत्या करेंगे कि: (क) बापी पेपर मिल्स लिमिटेड 23 उप्योग मन्दिर, दूसरी मजिल, 7--सी, पिताम्टे लेन महीप, बम्बई डारा गत तीन वर्षों के दौरान सीमा गुल्क तथा उत्पाद शल्क की (पृथक्-प्लक्) कितनी रासि झदा की गई झीर उम पर झाय कर की मभी भी कितनी रासि बकाया है; डीर

(ख) इस भर्म मे इस की स्थापना में प्रव तक (वर्षवार) कितनी राशि का निवेश हुआ इस के कितने भागीदार है, वे धन्य किन किन, उद्योगे नथा व्यापारो में भागीदार है. वहा उन्हाने कितनी कितनी पूजी लगा रखी है ग्रौर उन पर गत तीन वर्षी का कितना भायकर बकाया है?

बित मंत्रालय में राज्य मंत्री (भी सतीम प्रप्रवाल): (क) प्रायास कर्त्ताफ्री/नियांत कर्त्ताक्रो से वसूल किए गए सीमा शुल्क का वर्षवार कोई रिकार्ड नही रखा जाता है। प्रत उल्लिखित कम्पनी ढारा गत तीन वर्षों में घदा की गयी सीमा शुल्क की रकम से सबधित जानकारी सरकार के पाल उपलब्ध नही है।

31 दिसम्बर, 1978 की स्थिति के प्रानुसार, बापी पेपर मिल्स की घोर ग्रायकर की कोई रकम बकाया तही थी।

वापी पेपर मिल्स ढारा पिछले तीन वर्षों के दौरान प्रदा किए गए केन्द्रीय उत्पादन शुल्क के सबध में सूचना एकता की जा रही हे भौर सदन-पटल पर रख दी जाएगी।

(ख) मैससं वापी पेग्रर मिल्स लिमिटेड, बम्बई कम्पनी प्रधिनियम के घन्तग्रंत एक रजिस्टर्ड कम्पनी है भीर यह गुजरात राज्य में 27 जनाई, 1974 को रजिस्टर्ड हुई थी। कम्पनी कार्य विभाग के पास उपलब्ध दुलन-पन्न के प्रनुसार, कम्पनी को चुकता पूजी निम्नानु-सार है:----

निम्नॉलखित तारीख को सम्राप्त हुए वर्ष के ग्रनुसार तुलन-पन्न	चुकता पूजी (लाखो स्पर्यो मे)
31-12-1975	46,07
31-12-1976	50 00

PAPERS LAID ON THE TABLE

ANNUAL REPORT ETC. OF STATE TRAD-INC CORPORATION OF INDIA LTD. FOR 1977-78

MR DEPUTY-SPEAKER: Papers to be haid.

Shri Arif Baig.

THE MINISTER OF STATE IN OF COMMERCE. THE MINISTRY CIVIL SUPPLIES AND CO-OPERA-TION (SHRI ARIF BAIG): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(1) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1977-73.

(2) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Paced in Library. See No LT-4367/79.1

STATEMENT DE REASONS FOR DELAY IN LAYING ACCOUNTS OF COFFLE BOARD FOR 1977-88

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND CO-OPERA-TION (SHRI KRISHNA KUMAR GOYAL): 1 beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying within nine months after the close of the accounting year the Accounts of the Coffee Board for the year

1977-78 and the Audit Report thereon. [Placed in Library. See No Li-4368/79.1

Annual Report etc. of Orinetal Fire and General Insurance Co., Ltd., and a statement!

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I heg to lay on the Table:----

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

(i) Annual Report of the Oriental Fire and General Insurance Company Limited New Delhi, for the year ended 31st December. 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for ended 31st December, the year 1977

(2) A statement (Hindi anđ English versions) showing reasons to delay in laying the papers arentioned at (4) above. [Placed in Library. See No. LT-4369/79.]

COMMITTEE ON PUBLIC UNDER-TAKINGS

MINUTES

SHRI TRIDIB CHAUDHURI (Berhampore); I beg to lay on the Table the Minutes of the sittings relating to Third, Eighth, Twelfth. Sixteenth Thirteenth, Fourteenth, and Twenty-fifth Reports of the Committee on Public Undertakings on Jute Corporation of India Limited

12.03 hrs.

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IM-PORTANCE

REPORTED VOILENT INCIDENTS AGAINST ASIANCOMMUNITY IN SOUTHBALL LONDON

SHRI MUKHTIAR SINGH MALIK (Sonepat): I call the sttention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

'The reported violent incidents against the Asian community, particularly Indian immigrants, in Southall areas of, UK and reaction of Government thereto.'

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Mr Deputy-Speaker Sir We have noted with deep concern the reports on the clash in Southall. London, on 23rd April. I personally spoke to our High Commissioner as soon as I heard about the incident on 24th April. I again contacted the High Commission on 25th April to latest position. Our ascertain the High Commissioner had gone to Southall to meet the members of the Indian community, including some who had received injuries during the incident

As the House is aware, the incident arose from an election meeting held by the National Front in the Town Hall of Southall on 23 April. The National Front is a racist neo-Nazi organisation which advocates hatred against coloured settlers and their compulsory repatriation. Asians in permission Southall had resented being given by the local authorities to the National Front in view of its obnoxious ideology and programme. The Indian High Commission had advised the British Government on 19th April that such a meeting would affect the racial environment in the area and even provoke some

untoward incidents These' fears came true. The police blocked access to people approaching the Town Hall from the afternoon of 23 April Serious clashes between the police and the demonstrators occurred during the evening. It was not only the Asians in Southall but also British people opposed to the fascist policies of the National Front who took part in the demostration to express their feelings. The police alleged that the demonstrators hed launched unprovoked attacks on them. On the contrary, the Asian and other organisations blamed the police for their high-handed 1100 of force. In the disturbances several people were seriously injured and one of them, a New Zealander, belonging to th Anti-Nazi League, died from the injuries. About 40 people of Asian origin are reported to have sustanied injuries. About 340 people were arrested and most of them released on bail. Our High Commission has asked the British authorities to indicate precise figures of the Indians arrested and charged. It is understood that the British Government are making their own inquiry into the incident under the Police Act of 1976.

The latest reports from our High Commission indicate that the tension has been reduced in Southall. Our High Commissioner has repeatedly advised restraint on the part of the Indian community in the interest of racial harmony.

We are in touch with the British Government, both here and in London, regarding the follow up measures. We are glad to note the condemnation by the British Prime Minister and other British political leaders of the racist National Front "reminiscent of Nazis", as Mr. Callaghan has said. Without in any way minimising the magnitude of the task we hope that everything will be done to restore confidence among the affectd communities.

Reported violent 263 incidents against

श्री मुल्तियार सिंह मलिक : उपाध्यक्ष महोदय. जिस इसीडेंट के बारे में ग्राज का यह काल ग्रटेंशन का सवजेक्ट है, वडे गर्म के साथ कहना पड़ता है कि इस किस्म के इंसिडेंटस इंग्लैंड के प्रदर हुए । जिस ब्रिटिण रेन के बाबत यह कहा जाता था कि बड़े महमज्जव हैं और सिविलाइजेंगन का एक माडेल उन को समझा जाता था लेकिन वहां पर सिविलाईजेशन थीर सभ्यता का जनाजा निकलता जा रहा है। किसी ग्रादमी की बाबत समझा जा सकता है कि उसमें फेनेटिसिज्जम मा सकता है, पागलपन ग्रा सकता है लेकिन किसी मल्क की हकमत में झौर उसकी जो एक मशीनरी होती है पुलिस की, उसमें भी इतना फेनेटिसिंग्म मौर पांगलपन झाजाएतो उसको क्या कहा जाए ? यह पागलपन सिर्फ ग्रादमियों पर ही नहीं दिखाया गया, उनमें जो भौरतें भौर बच्चे थे उनके बाल पकड कर खींचा ग्रीर मारा गया । ऐसी बाते हिन्दूस्तान में तो सुनने में आई थीं लेकिन इंग्लैंड में मुनने में नहीं आई थीं कि वहां पर भी ग्रीरतों के साथ इस तरह का सुलूक किया जा सकता है। एक हफता पहले भी बहा पर इस किसम के झटेक्स हुए थे एशियन कम्युनिटी पर, इडियम्स पर । इसलिए समय से पहले, चार दिन पहले ही हमारे हाई कमिश्नर ने बिटिश' गवनेमेंट को इसके लिए इतला दे दी थी कि इस किस्म का इंसीडेन्ट वहां पर होने वाला है। नेशनल फंट जोकि रेशियलिस्ट है वह इस किस्म की वायलेंस की प्रीचिंग्ज करता है। इंडियन्स को खत्म करने के लिए फ्रंट प्रीच करता है कि उनका रजिस्टर मेनटेन किया जाए.कहां कहां इंडियन्स हैं उनके नाम दर्ज किए जायें। उनका एक टाइम बाउन्ड प्रोग्राम है कि इतने दिनों में बहां से उनको निकाल दिया जायेगा। जब इस किस्म की बातें वे करते थे भौर जब बिटिश सरकार को इलला भी दे दी गई थी टाइम से तब किर ब्रिटिश गवर्नमेंट को चाहिए था कि इस किस्म की मीटिंग को बैन कर देती । साउथाल में 60 हजार इंडि-यनम्स रहते हैं । उन्होंने कहा था कि हम इसको बरदाश्त करने के लिए तैयार नहीं है कि इस किस्म की वायलेंस हमारे खिलाफ प्रीच को जाए । गवर्नमेंट के खिलाफ भी डिमांस्टेशन किए जाते हैं भौर इस किस्म की मीटिंग के

खिलाफ भी डिसास्ट्रेशन होते है लेकिन

बह यीमफल होते हैं परन्तु यहां पर तो पुलिस

का पहले से ही इरावा मालूम होता है। 50-

60 के करीब लोग मीटिंग होल्ड करने के लिए जा रहे थे, नेशनल फंट वाले, लेकिन बहा पर

पांच हजार पुलिसमेन का तैनात होना--इसीसे

मालम होता है कि यह एक साजिश थी इंडियन्स

झौर एशियन कम्यनिटी को सबक सिखाने की । डिमांस्ट्रेमन में न्यूजीलैंड का एक टीचर भी

था जाकि इनके साथ सिम्पेथी रखताथा। यही

नही, ग्रगर देखा जाए तो इंग्लैंड में रहने वाले

बिटिशसं भी रेशियलिज्म के बडे सख्त खिलाफ हैं लेकिन उसके बावजुद जैसा कि वहां पर

बयाल किया जाता है कि मिसेज यैवर टोरी

APRIL 27, 1979

Asian community 261 in Southall (CA)

पार्टी की तरफ से सरकार बनाने वाली 🖏 वें भी रेशियलिज्म का प्रचार करती रही है। ऐंसी हालत में अगर हमारी हुक्मत की इस किस्म की पालिसी रही और इस तरह की बीकनेस वह दिखाती रही और हमारे आदमियों के खिलाफ वहां पर इस तरह के इंसीडेन्ट्स श्रीर वायलेन्स होता रहा श्रीर इस तरह पुलिस ऐक्शन में आई तो ग्णियंस बहा पर कैसे रह सकोंगे ? कामनवेल्थ के मेम्बर हम भी हैं ग्रौर इंग्लेंड भी है, क(मनवेल्थ कोई उनकी जागीर नहीं है। अफसोस की बात यह है कि जब कांग्रेस हक्मत थी, उस वक्त इतना तो सुनते थे कि हमने उलाहना दे दिया. प्रोटेस्ट कर दी लेकिन ग्रंब तो प्रोटेस्ट भी जाती रही। मिनिस्टर ने जो स्टेटमेंट दिया है उसमें कहीं एक लफज भी इसके लिए नहीं है। उन्होंने कहा है We are having talks with the Government, हमारे एम्बेसेडर ने क्या किया ? We should have lodged a strong protest with the Government

क्या इसको करने के लिए हम तैयार हैं या नहीं ? क्या मिनिस्टर साहब ने हमारे मादमियों को भौर एशियन्स को कोई एश्योरेंस दिया that India stands by them and, Indian Government stands by them. इस किस्म का ग्राश्वासन उन को दिया या नहीं दिया। मैं फारेन मिनिस्टर साहब से यह पूछना चाहता हं कि क्या इस किस्म की कोई साजिश तो पाज इंगलैंड में नहीं चल रही है? रया हमारी गवर्नमेंट ने हमारे हाई कमिश्नर की मारफत यह जानने की कोशिश की है कि माया किटिश कम्यनिटी इन्डियन्स या एशियन्स को वहां से निकालने पर झामादा तो नहीं है? ये सारी चीजें वजाहत के साथ, मैं धपने फारेन मिनिस्टर साहब से मर्ज करूंगा, हाऊस को बलाए ?

भी समरेगा कुग्डू : उपाध्यक्ष महोदय, माननीय सदस्य की जो मनोभावना है, उस से में बहुत हद तक सहमत हूं। इस में दो राय नहीं हैं कि यह जो घटना हुई है, यह बहुत वर्दनाक मौर दुखदायी घटना है । जब यह खबर मिली तो हमारे हाई कमिझ्नर ने इस के बारे में तथ्यों को जानने के लिए फौरन कदम उठाए और हम ने भी भपने हाई कमिक्नर के साथ बातचीत की । माननीय सदस्य ने जो यह कहा कि हम यह एक्योर करें कि हमारे जो इन्डियन सिटीजम्स हैं, हम उनके साम हैं, इसे सम्बन्ध में में उन को यह कहना चाहता हूं कि इस में कोई एक्योरेन्स की जरूरत**नहीं** हें। हम इन्डियन कम्युनिटी के हर झन्छे काम में

265 Reported violent VAISAKHA 7, 1901 (SAKA) incidents against

पूर्णन उनके साथ है। इसलिए उनको क्या-क्या हुआ है ग्रोर कितने झादमी धायल हुए है, ग्रीर वे कैसे हैं, इस बारे से हम पूरी खबरें ले रहे है। मै यह भी बताना वाहना हू कि उनका जो यहा पर हाई कमी मन का माफिस है, उनके साथ ग्रीर लस्दन मरकार के साथ भी हमने नम्पक स्थापित किया है।

गक बान यह कहना चाहता हू कि इस मे नार्5 भो दो राथ नही है कि वहा जो नेशनल फाल्ट है, वह बहुत गग्दा सगठन है झौर जानीय घणा फैलाना उम का काम है झौर भग, सॉर्मान कर क प्रचार करना झौर गोरे झार्दमयो छौर गौषयत्म छौर हमारे यहा के लाग क बीच मे बिट्टेप भाय फैलाना उस का काम ह । यह मुख की बान , कि नेशनल मन्ट का जो झाबजे सिटव है, उम के विरोध मे वहा के प्राइम मिनिस्टर जि0 देलाहन ने सक्त बयान दिये है झौर बहा के दूमरे नेताझो न भी सन्त बयान दिये है ।

कामनलेल्थ के बारे में मानगोय सदस्य ने जित्र किया है, हमारे न्युज् कामनवेल्थक बारे में क्या है यह उन का पता है।

SHRI G. M. BANATWALLA (Ponnani). Mr. Deputy Speaker, Sir the happenings, to say the least, are the most deplorable and disgraceful. I am, however, very much pained to see that both the High Commission and the Government of India have taken the matter very lightly. Sir, in this statement that has been made by the hon. Minister, Shri Kundu, we are told that—

"We have noted with deep concern the reports...."

Further, he says:

"We are in touch with the British Government." This shows only the weakness on the part of the Government. There is no expression of pain, no expression of anguish, no expression of resentment, no expression of condemnation, especially also in view of the police brutalities.

Sir, I put it to the Government that it has been very weak in this particular mater of upholding the honour of the people of India and even about

) Asian community 266 in Southall (CA)

the Prime Minister the remark has been made that he is a filthy person. I therefore put it in a categorical manner to the Government to let us know how the Government has adequately and appropriately communicated to the British Government the strong teelings of the peuple here throughout the country.

Sir, not only has the matter been taken lightly, but, I put it to the Government that the High Commissioner has been rather lethargic No coubt, a few days before the incident, he came into contact with the British Government and informed them of the delicacy of the situation. But we are told that it was the hon. Minister, Shri Kundu, who contacted the High Commissioner as soon as he heard the statement, on the 24th April. Sir, the incident took place on the 23rd April. Let the Government clarify whether our Commissioner informed the Government of the incidents having taken place, or whether it was the Government here that heard in the news the whole thing and then informed the Commissioner over there. High We are told that it was the Government here that contacted the High Commissioner the next day, that is, the 24th April. Sir, the incident took place on the 23rd April and it was after two contacts of the Indian Government with the British High Commissioner that on the 25th April, the High Commissioner chose to visit the area and reach the people. Let us therefore know whether the Government has taken up with the High Commissioner this point about its lethargy and .he light manner in which it has been proceeding in the matter.

Sir, we are told by the hon. Minister Shri Kundu and I quote—

"We are in touch with the British Government both here and in London regarding the follow-up measures."

This is a very vague sentence. We are in touch' means what?

267 Reported violent incidents against

Asian community 268 in Southall (CA)

[Shri G. M. Banatwalla]

What are the steps which have teen taken? Has any strong note been filed with the British Government? There is a report in the newspapers theay that the British Government has been asked to hold an enquiry into the matter Is it true that an enquiry has been asked for by this Government" What is the nature of the enquiry? Is it a mere enquiry under the Police Act over there? Sir, I anderstand that the Home Secretary has made a statement that if any enquiry is made, then, the contents of its report will not be made public. Has our Govern ment made any comments on this inflicular remark of the House Secretary that an enquiry which will be helt in secret will not appropriately and ad quately deal with such a situation?

I would like to know from the Government whether they propose to raise these matters in the Commonwealth forum and what would be our attitude in totality with respect to these matters I hope, categorical and specific replies to the points that I have raised will come from the Government.

SHRI SAMARENDRA KUNDU · Mr. Deputy-Speaker, Sir, Shri Banatwalla is not happy with the words that have been used here in the statement; he says that we should have used much more stronger words. He might have seen reports in the newspapers that two days back I had stated in the Rajya Sabha that we look at these matters with deep anguish and 1 had said that this matter was indeed very unfertunate If the problems could be solved by use of strong words, perhaps the Government and some of us would not stop using these words. I would request the hon. Members to hear in mind that an election campaign has been going on in UK. and on 3rd they are having their poll. We should not do enything or cause to do anything that it would appear that we are going to side with this group or that group, this party or that party. We agree that we have the duty and

resposibility to look after welfare of the Indian citizens abroad, but when a matter become a law and order problem, we have also certain limitations. Therefore, in certain very difficult times, we have to be in touch with our High Commissions to find out the actual facts, circumstances etc. If you would kindly see the statement, we have given versions of both the sides. We have said:

"The police blocked access to people approaching the Town Hall from the afternoon of 23rd April. Serious clashes between the police and the demonstrators occurred during the evening. It was not only the Asians in Southall but also British people opposed to the fascist policies of the National Front who took part in the demonstration to express their feelings. The police alleged that the demonstrators had launched unprovoked attacks on them On the contrary, the Asian and other organizations blamed the police for their high-handed use of force.

I hope, a very distinguished Member of this House, Shri Banatwalla would appreciate that sitting in this House, one could not sit on judgement o_n certain incident that took place at Southall. We are certainly entitled to know facts about the arrest of Indian citizens there; how many are injured and what are the losses that they have suffered. We are going into these aspects of the problem.

I strongly refuse the charge that cur High Commissioner has been lethargic. On the contrary, he has been very active. The news comes from there. The hon. Members know that there is a time gap of five hours; London time is behind of us by five hours. We are very anxious to get more news and the hon. Member should have welcomcd the fact that we have been keeping in touch on televhone with our High Commission. It does not mean that he has not sent any report to us. I do not think, we should look into these problems in this manner: rather, he

269 Reported zuslent, VAISAKHA 7, 1901 (SAKA) incidents against

should approciate that quick steps were taken to collect more facts and to decide what action we were going to take.

The hon. Member wanted to know whether we would raise this matter in the Commonwealth forum These matters are always discussed in the Commonwealth meetings and we use this forum to discuss certain matters of multi-ractial and other such problems

श्री विजय कुमार मलहोता (दक्षिण दिल्ली) उपाध्यक्ष महादय, मन्नी महोदय नें जो उत्तर दिया है मझे उससे ज्यादा निराशा हुई है। जिस प्रकार का चरबरतापुणे कार्य वहा हुन्ना है गौर जिसके प्रन्दर एक मृन्त मीटिंग जो की जा रही थी रग भेद के आधार पर णेशया मुल के निवासियों को वहा से कैसे निकाला जा सकता है, इस बात का प्रचार करने क लिये, धौर उसके विरोध में शातिपूर्ण जब प्रदर्शन किया जा रहा था तो पुलिस ने बरबरतापूर्वक उन पर हमला किया, पूलिस ने वहा पर महिलाओं को बालो से पकड कर घसीटा एक वहा का न्यजीलैंड का रहने वाला जिक्षक, जो वहा का न्यु नाजी सगठन है, उसका विरोध करने के लिये आया था, उसकी पुलिस की मार से हत्या हो गई ग्रीर उसको मार दिया यया भीर 300. 400 व्यक्तियों को गिरफ्तार कर लिया गया। इस प्रकार का भीषण झातक, जितने वहा एक्षिया मुल के भौर भारतीय मुल के निवासी है, उन सब में फैला हमा है। इस सब कायवाहियो के बाद मती महोदय ने कहा है कि वहा पर चुनाव हा रहे है, हम कही ऐसा न कर बैठे जिससे यह इम्प्रैशन चला जाये 🖥 क हम किसी की साइड् ले रहे हैं। वहा ~दो पार्टिया है, एक श्रीमती थैचर की पार्टी, जो ज्यादा स्ट्राग है भौर दूसरी'मि० पावेल की। यह सारे लोग जो है, चाहे नेशनल फट है, उन सब का रवैया भारतीय मुल के और एंकिया मुल के निवासियो के प्रति उचित नही है। इस बात को सब जानते है।

प्राजकल तो वहां चुनाव हो रहे हैं। परन्तु जब गुरदीप सिंह चग्नर की हत्या हुई थी, तब तो वहा चुनाव नही थे। जब वहां पर कौमायं परीक्षण की बात चल रही थी, तब तो वहा चुनाव की बात नही थी। बहां पर भारनीयों के प्रति जो प्रपसानजनक बातें हो रही है, सारे देस भौर पूरी लोक सभा को चोरदार प्राख्दो मे उनकी निन्दा करनी चाहिये भौर इस सवाल पर देश के जन-मानम का पूरी तरह से प्रतिनिधिन्व करना चाहिये।

जिस तरह से यह बक्तम्य दिया गया है, उस पर द्वी मुझे आपति है। इसमें कहा गया है :

Asian community 270 in Southall (CA)

"Our High Commissioner has repeatedly advised restraint on the part of the Indian community in the interest of racial harmony."

यह सायद सिद्ध करता है कि वहा पर भारतीयों में कोई रेस्ट्रेट नही रखा, मौर नही रख रहे है । दूसरी बात इस वक्तव्य म यह कही गई है कि पुलिस ने ऐलेज किया कि उन पर हमला किया गया । प्रश्न यह है कि हमारे हाई कनिम्शनर ने क्या रिपोर्ट दी है । क्या उमकी रिपोर्ट है कि लोगो ने पुलिस पर हमला कर दिया था ? प्रखबारों में ऐसी कोई बात नही है । सब प्रखबारों में साफ लौर पर लिखा गया है कि पुलिस ने कुछ गोरे लोगो के साथ मिल कर शान्तिपूर्ण प्रदर्शनकारियो पर हमला किया । मै यह जानना चाहता हू कि हमारे हाई कमिम्झन्य नही बता दि है, यह बात इस वक्तव्य में क्या नही बताई गई है, जबकि पुलिस क्या कहती है, यह बात इस वक्तव्य में शामिल कर ली गई है ।

क्या इगलैंड के इलैक्शन ला के मुनाबिक रेशल डिसकिमिनेशन, रग रगभेद की नीति, के झाधार पर चुनाव लडना झपराध है या नही, झगर है, तो ब्रिटिश गवनैमेट ने इस बारे में क्या कदम उठाये है झौर नैशनल फट के विरुद्ध क्या कार्यवाही की है? क्या सरकार ने ब्रिटिश गवनैमेट से इस बारे में पूछा है?

मती महोदय ने कहा है कि हमें इस बात की खुशी है कि ब्रिटेन के प्रधान मली झीर श्रीमती थैवर दौनो ने इस बात की निन्दा की है। उन्होने किस की निन्दा की है? उन्होने नशनल फट की निन्दा की है, परन्तु यह जो काड हुमा है, जिसमें लोगो पर बर्बरतापूर्ण हमला किया गया, जिसके कारण भारतीय झौर एशियाई मुल के लोगों में भयकर झालक है, उन्होनें उसकी कोई निन्दा नही की है। किसी ने भी यह नहीं कहा है कि पुलिस की कार्यवाही ग़लत है। वहा पर जो रेशल डिसकिमिनेशन के आधार पर चुनाव लढा जा रहा है, उसकी कोई निन्दा नही की गई है। हम तौं यह जानना चाहते है कि उस काड के बारे में क्या कहा गया है झौर वहां पर जो कानून को तोड़ा जा रहा है, उसके खिलाफ ब्रिटेन की गवनैमेट ने क्या कार्यवाही की है।

पिछली बार कहा गया था कि हम कौमार्य परीक्षण के सवाल को यू० एन० घो० मे ले जायेंगे । मैं यह जानना चाहता हू कि वहा के लोग कौमार्य परीक्षण ग्रीर ग्रन्थ मवालों को य०एन० ग्री० मैं ले जायें, इस बारे के हम क्या कदम उठा रहे है।

अहातक कामनयैल्थ वा भवाल है, मैं यह नहीं कहता हू कि इम उमको छाड है, पर तु कामनवैल्थ में नान बिटिश लोगा नी मैर्जा र्रटी है। क्या हम उसके साथ भिस कर वहा पर यह मामला नहीं उठा सकते हैं? सब ये बाते कैनेबा में भी पहुंच रही हैं। पिछले दिनो मे कैनेबा गया था। बहा पर बढ़े चोरो से यह कहा जा रहा है कि

Asian community 272: in Southall (CA)

बैन किया जा सकता है, लेकिन उनके होम सैकेटरी का मत है कि इलैक्शन के समय पर मीटिग्ज बैन नहीं कर सकते हैं, यह कानूनी शवन्ध्री है, सार्च को बैन कर सकते थे। ता उनका डिबेट चल रहा है और एक अच्छा घटना उसमें यह हुई कि उरहोंने कहा है कि यह जा वानून है उसे रिव्यू करेंगे आ विष्य में देखेंगे कि किस का फायदा देकर, पीपल्स रिप्रेजेन्टेटिव एक्ट को फीयदा देकर, जा ज्यादा नेशनल फंट के माफिक है, रेसिस्ट यागें नाइजेशन है, वहां बिढेय के माव पर जाति और रंग के आधार पर विढेप भाव. न फैले।

दूसरे इन्होंने बताया है कि मि० कैलहन ने जो स्टेटमेंट दिया है, उन्होंने इस घटना के बारे में कुछ नहीं कहा। मैं उन से सहमत नहीं हूजो मेरे पास उनका कोटेशन है, उसमें यह लिखा है:---

"I think that everybody, of allparties, should deeply deplore what happened yesterday." Then he has said something else and then comes the relevant part; "The doctines of the National Front are pernicious, provocative; they are reminscent of Nazism......"

SHRI VIJAY KUMAR MALHO-TRA: What about the police?

SHRI SAMERENDRA KUNDU : I read that out.

PROF. P. G. MAVALANKAR. (Gandhinagar): When did he say this?

SHRI SAMERENDRA KUNDU : On 24th. The incident *.ok place on: 23rd.

I have already answered the question about Commonwealth.

These matters are also taken up the meetings of the Commonwealth.

SHRI SAUGATA ROY (Barrackpore): Let me take this opportunity to pay my tributes to the very brave non-Asians who participated in the anti-Nazi demonstration; particularly, let me pay my homage to the great New Zealander who laid down his life in the face of severe police bhutalities to support the anti-Nazi cause. The problem of racialism in

[श्री विजय कुमार मलहोवा]

भारतीय मूल मे लोगों को निकाल दिया जाये । स्कूलों में डिमकिमिनेगन हो रहा है, स्कूलों में बच्चों को गालियां दी जाती हैं । किटेन भीर कैनडा में स्किनहेड्ख भीर सूसरे लांगों के दिश्य एशियाई मूल के लांगों के विरुद्ध प्रातंकपूर्ण कार्य-बाहियां की जा रही है । क्या मंत्री महांदय बतायंगे कि मन्य नान इंगलिंग स्पीकिंग देणों के ताथ मिल कर किटेन तथा कई दूशरे कामनवैल्थ के ढेणों में हा रही इन सर्थकर घटनाभ्रों के विरुद्ध कामनवैल्थ में आवाज वूलंद करने के बारे में गवर्नमेंट आफ इंडिया क्या कर रही है ?

वे लांग ब्रिटेन के नैगनल्ज वोटर्ज श्रीर नःगरिक हैं। उनके भाथ इस तरह की जो डिसत्रिमिनेशन की जा ग्हो है, वह एक बहुत ही गलत बात हो रही है। उसके कारण इस दश के सब लोगों में एक बहुत बड़ा स्रसंतोध है। व्रिटेन की गवर्नमेंट भी इसमें पार्टी बन रही है। क्या मंत्री महोदय इस बारे में हिन्दुस्तान के लोगों के मेंटीमेंट्स ब्रिटेन की गवर्नमेंट

श्वी समरेन्द्र कुन्दू: जैसा कि मैं ने पहले कहा है यह बहुत दुखदायी घटना है श्वीर इमके वारे में हमने प्रपर्गा गढ़री जिन्ता व्यक्त की है माननीय सदस्य मे जिस गुप्त मोटिंग की वात कही है. उसकी ख़बर हमारे पास नही है। ख़बर यह है कि नैशनल फ़ंट, जिसका वहां इलैक्शन में कैंडोडेट चुनाव लड़ रहा है, एक स्कल में मीटिंग कर रहा था।

श्वीविजय कुमार मलहोका: जिस मीटिंग में कोई प्रैस वाला या कोई पब्लिक मेन नहीं जा सकता है. क्या वह गुप्त मीटिंग नहीं है ? कोई प्रैसमैन या पब्लिक मेन नहीं वहां जा सकता था । चारों तरफ़ प्रलिस ने वेरी हडा था ।

श्री समरेन्द्र कुम्डू : हमारी ख़बर यह है कि वह पब्लिक मीटिंग थी । ग्रीर उस मीटिंग के होने के पहले बहां केवल हिन्दुस्तानी ग्रीर एग्रियन ही नहीं बह्ति जो वहां के नागरिक हैं, वहां के प्रादमी हैं, ग्रीर जो नाजी टैन्डेन्सी का बिरोध करते हैं, उन सब ने इकट्ठे होकर कहा कि यहां पर मीटिंग होना ठीक नहीं है । तब जाकर वहां उस समय से गोलमाल गुरू हुमा, यह लड़ाई भी हुई । उसके बारे में जो कुछ खबर माई है, उसके बारे से बिटिश सरकार भी दिटेल से इन्क्वायरी कर रही है ।

जैसे कि मैंने कहा कि यह बहुत दूखदायी घटना है, इसके लिये हम भी वहां से रिपोर्ट ले रहे हैं ग्रीर उनकी भी रिपोर्ट क्या है, यह भी देख रहे हैं। इसमें कानून के बारे में भी बात उठाई गई है ----वहां दो कानून हैं एक वहां रेस रिलेगन्स एक्ट है मौर दूसरा पब्लिक झाडंर एक्ट है। मैं यहां पर साफ साफ कहना चाहता हूं कि वहां पर कुछ आदमियों का यह झफिमत है कि इस रेस रिलेगन्स एक्ट झीर पज्लिक झार्डर एक्ट में ऐसी मीटिंग सौर मार्चेड को Britain has been growing from year to year. First, we had the skin heads in Britain, people with shaved heads who used t_0 beat up the Indians. Such incidents became very common in the last few years. Then the racialist National Front was set up under the racist pig. Enoch Powell, and led by Martin Webster and John Tydall. They raised a new anti-Indian and anti-black hysteria in the country. It is a wonderful thing that though Britain had a Labour Covernment, under the pressure of the new extermist National Front the British Government has been making its immigration laws tighter and tighter. The fact that there are virginity tests against Indian women immigrants in Britian now is proof of how much pressure these racialist wield on the British Government. They have laid down the strictest laws today for immigration.

The whole question is how our Indian Government looks at this whole problem because the seriousness of the situation has not been brought out by the statement of the Minister of State for External Affairs I am very sorry that a former fire-brand socialist like Samarendra Kundu came out with such a wishy washy statement giving both version of the incident. Of course, now he is a Janata, man. (Interruption).

A week before this incident, there was another incident in Leicester where another racialist meeting was. held by the National Front, where the local people had protested and where there had been massive police reinforcements to protect the raualist When this meeting Front meeting. Southhall, as the took place in out, the In-Minister has pointed Commissioner pointdian High ed out that this meeting would disturb the public peace in Southall. The Ealing Council, which had earlier refused permission to hold the meeting, suddenly gave them permission this time. A 5000 strong contingent 📌 policemen surroundad the meeting to protect 59 supporters of

the racist National Front. The anti-Nazi demonstrators were standing outside. The police prevented journalists from going inside the meeting. This was the incident that led to the conflagration. What happened? 59 people stood on the steps of the Southhall public hall and they chanted abuses at the Asians-3000 of them who were outside. It is no small wonder that in spite of all this provation, violence did not break out in a bigger way. After all, the main victims of violence were the Asian people who were demonstrating, including Tariq Ali, the Pakistani firebrand, a very piquant situation is obtaining in the U.K. today. Though the official posture of all the parties is that they are against racialism, the administration is acting totally in collusion with the racists. James Callaghan has denounced the National Front as a racist organisation. We have also heard Mrs. Thatcher condemining this incident. But what does the British Home Secretary Mr. Merlyn Rees say? He said in an interview that these incidents were unprovoked incidents by Asians and that caused violence. Worse still is the statement made by the Scotland Yard Chief, Sri David McNee who said:

"The incidents were unprovoked attacks against the police and property by groups of people determined to create an atmosphere of tension and hatred."

This is the statement of the chief of the official police and of Britain and this shows the attitude of the administration. In spite of what the leaders are saying, the attack is mainly against the Indian people. The people have protested in Britain also. To protect a few people, 5000 policemen had to be brought at а cost of a quarter million pounds. This is the trouble the British Government is taking to protect the racists. They say that in order to have full democracy election meetings should be held. But is it the right of anybody in any country where there is democracy to have racist

275 Reported violent VAISAKHA 7, 1901 (SAKA)

[Shri Saugata Roy]

organisations hold election meetings? This is a point which we have to seriously consider, I am sorry that the Government has at stage condemned the brutalities of the police against the defenceless Asians, it has not protested that se many people have been injured The High Commissioner did not go to the ground and cremation nobody went to the hospital This is situation that is prevailing. I would urge upon the Minister to make a serious study of the situation.

It is high time that Indian abroad cease to be whipping boys. Indians go abroad because we do not give them jobs They go abroad get employment and sent remittances. which our Government utilise for their foreign exchange requirements Now these people are heaten up and our Government do not stand by them The Indian people abroad have been the whipping boys of ldi Amin, in Sri Lanka, in Burma and now in Britain. It will spread to France also, Then with what face will you send Indians abroad and with what face we shall ask them to send remittances to our country? It is high time that the Government take a firm stand in this matter.

I would like to remind the hon. Minister that not only are we still in the Commonwealth, maintaining our umbilical card with our historical Brtish masters, but today the British investments in India exceed the British investments before 1947. There are more British personnel working in this country today than there were There is so much remitin 1947. tance going out of the country. Yet, the Government at no stage showed that it has guts to stand by the Asain abr**o**ad, to give them community taking some stiong confidence by stand, so that people abroad understand that if the interests of Asians are hampered, if Indians are hit, if Indians are insulted, if Indians are discriminated against, the Govern-

Asian community 276 in Southall (CA)

ment of India 15 there to protect the Indian interests abroad and that inside the country we will take such steps so that the racist pigs do not repeat such incidents abroad.

SHRI JYOTIRMOY BOSU (Diamond Harbour); There should be a full-fiedged discussion on this.

SHRI SAMARENDRA KUNDU- I listened to the speech made by my most esteemed, distinguished and ebullient friend; whether i should cal him firebrand, I do not knew. If one has to be a firebrand or one loves to be firebrand, a firebrand has to be responsible.

AN HON. MEMBER: So, you are irresponsible.

SHRI SAMERENDRA KUNDU : I have never been 'rresponsible. I have only said that a fire brand has to be responsible.

Government have to act according to the information they get. I have already shared with the House whatever information I have got. I entirely associate myself with the feelings and sentiments expressed by the hon. Member about racial discrimination and the difficulties encouncitizens tered by Indian abroad. Whenever there are any incidents, always gone to their we have rescue. within the various constraints to our approach; we have alway; gone to the help of Indians abroad....(Interruption) There are many examples. We have acted promptly whenever such cases have come to our notice. Our High Commissioner to the spot and discussed the matter with the people. It is not true to say that nobody has gone to the hospital, I can say that one of our officers has gone and visited the hospital. My information is that none of the injured are now in the hospital Three or four persons had gone to the hospital and some of them have been discharged also.

277 Revorted violent VAISAKHA incidents against

AN HON. MEMBER: What about the High Commissioner?

SHRI SAMARENDRA KUNDU : I can check up whether the High Commissioner has gone there or not. Further, the High Commissioner vannot go everywhere, as you cannot expect the Minister to g_{0} everywhere. As I said, the High Commissioner has gone to Southhall and had a meeting with the Indians.

The High Commissioner had gone to the spot and had a meeting with the Indians and Asians also there I can say that no other Ambassador or High Commissioner had gone to the spot This is one thing which Mr. Saugata Roy must also appreciate, to give the devil its due. You can criticise, but to criticise blindly without giving the devil its due is not constructive.

SHRI G. M. BANATWALLA: On a point of order. Referring to the High Commissioner, the hon. Minister has said, "give the devil it, due" Does he take him to be a devil?

MR. DEPUTY-SPEAKER: It is a devil's point, it is not a point of order!

SHRI JYOTIRMOY BOSU : He has second hand information. If the went in cognito and tried to find out, he will see that he has the most unhelpful and unsympathetic people abroad. It is a waste of money to meintain these missions.

MR. DEPUTY-SPEAKER : Let him finish his answer.

SHRI SAMARENDRA KUNDU : Mr. Jyotirmoy Bosu's views on this are very well known.

The last part of the question is about strong action. We are taking appropriate action, and we are in constant touch with the Government there and also with our High Commission and whatever is necessary to tackle the problem we will certainly de.

VAISAKHA 7, 1901 (SAKA) Asian community 278 in Southall (CA)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I learn that the Indians wanted a ban on the racist meetings in Southhall. Why have they not been banned? I am told that four meetings are going to be held up to 3rd May. The National Front is a racist organisation. They are abusing Indians, they are saying so many things against Indians, and they are instigating people against Indians and creating an atmosphere which generates violence. Therefore, I want to know from the Minister whether he has asked the British Government to ban such meetings in the area where Indians are concentrated.

We are not able to protect them. Is it possible for the Government to protect them or not, we want to know What are the steps they are going to take to protect them? Suppose in future such violence errupts. then what action are Government going to take? When we wanted India to come out of the Commonwealth, our External Atfairs Minister said that it was guite necessary for us to be in it because the British Government was not going to do anything, and we were in a majority there. Are you going to densure the British Government through the Commonwealth? Can you give that assurance?

SHRI SAMARENDRA KUNDU : These questions have been answered. I can give my personal opinion, but being a Minister I am prevented from giving it. If I had been there, I would have said many things.

About banning this organisation, I have said that it is one of the most dirty racist organisations. It foments racial hatred, and is a Nazi type of organisation. It has no love for Indians, Asians and almost all the parties ,the Liberal Conservative and Labour party leaders, have condemmed this incident. I think the British Government are examining the law whether they can ban it or not, they will decide. 12.50 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-SEVENTH, HUND-RED AND FORTY-SECOND AND HUNDRED AND FORTY-THIRD REPORTS

SHRI ASOKE KRISHNA DUTT (Dum Dum): I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and twenty-seventh Report on paragraph 11 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Loktak Hydro-electric Project relating to the Ministry of Energy.

(2) Hundred and forty-second Report on Action Taken by Government on the recommendations contained in the Seventy-ninth Report on Direct Taxes relating to Ministry of Finance.

(3) Hundred and forty-third Report on Action Taken by Government on the recommendations contained in the Seventy-eighth Report on Direct Taxes relating to Ministry of Finance.

12.52 hrs.

ESTIMATES COMMITTEE

THIRTY-THIRD AND THIRTY-FIFTH RE-PORTS AND MINUTES AND THIRTY-SECOND AND THIRTY-SEVENTH TO FORTIETH REPORTS.

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to present the following Reports and minutes of the Estimates Committee:—

(1) Thirty-third Report on the Ministry of Finance (Department of Revenue)—Customs.

(2) Thirty-fifth Report on the Ministry of Agriculture and Irrigation (Department of Agricultural Research and Education)--Indian Council of Agricultural Research-Working conditions of agricultural scientists.

(3) Minutes of sittings of the committee relating to the Thirty-fifth Report.

(4) Thirty-second Reort on Action Taken by Government on the recommendations contained in the Tenth Report of the Committee on the Ministry of Railways—Passenged Amenities.

(5) Thirty-seventh Report on Action Taken by Government on the recommendations contained in the Twelfth Report of the Committee on the Ministry of Agriculture and Irrigation (Department of Irriga tion)—Development of Irrigatio Facilities.

(6) Thirty-eight Report on Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee on the Ministry of Energy (Department of Power)—Power.

(7) Thirty-ninth Report on Action-Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Ministry of Railways-Loss and Damage Claims on Indian Railways.

(8) Fortieth Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on the Ministry of Education and Social Welfare (Department of Education)-Higher Technical Education. 12.51 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

TWENTIETH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur): 1 beg to present the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-NINTH, THIRTIETH, THIRTY-FOURTH, THIRTY-FIFTH, THIRTY-SEVENTH AND THIRTY-EIGHTH REDORTS

SHRI RAM DHAN (Lalganj): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:--

(1) Twenty-ninth Report on the Ministry of Works and Housing (Works Division)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Central Public Works Department.

(2) Thirtieth Report on Action Taken by Government on the recommendations contained in the Fifth Report on the Ministry of Railways (Railway Board) -- Reservations ior, employment and of. Scheduled Castes and Scheduled Trites in the Workshop's of South Eastern Railway and also award of petty conracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railways.

(3) Thirty-fourth Report on Action Taken by Government on the recommendations contained in the Sixth Report on the Ministry of External Affairs-Reservations for and employment of, Scheduled Castes and Scheduled Tribes in the Ministry of External Affairs and its subordinate offices including Indian Missions abroad.

(4) Thirty-fifth Report on Action Taken by Government on the itecommendations contained in the Twenty-third Report on the Ministry of Finance, Department of Revenue (Indirect Taxes Division) – Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Board of Excise and Customs and its field formations.

(5) Thirty-seventh Report on the Ministry of Railways (Railway Board)-Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Northeast Fronther Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in Northeast Frontier Railways.

(6) Thirty-eighth Report on the Ministry of Petroleum, Chemicals and Fertilisers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division).

12.56 hrs

COMMITTEE ON PUBLIC UNDER-TAKINGS

FIFTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have the homour to present the Fiftieth Report of the Committee on Public Undertakings on Bharat Heavy Electricals Ltd.

SHRI VAYALAR RAVI (Chirayinkil): Will we have a discussion on it?

DR. SUBRAMANIAM SWAMY (Bombay North-East): Yesterday,

283 Home Ministers recent visit

[Dr. Subramaniam Swamy]

when we raised questions on the Government Business, we did say that there should be a discussion on this Report.

Mr. DEPUTY SPEAKER. You give a Motion and it will be considered.

SHRI KANWAR LAL GUPTA (Delhi Sadar): A motion has already been given. We want a discussion on it.

MR. DEPUTY SPEAKER: It is for the speaker to consider it.

DR. SUBRAMANIAM SWAMY : Will you kindly convey our feelings to the Speaker?

SHRI VAYALAR RAVI AT the moment, you are the Speaker. You may allow a discussion on it. Let us have a discussion on the Report.

12.58 hrs.

STATEMENT BY HOME MINISTER RE. HIS RECENT VISIT TO JAMMU AND KASHMIR STATE

THE MINISTER OF HOME AFF-AIRS (SHRI II. M. PATEL); Sn. the Hon'ble Members would remember that on the 19th April, 1979 there was a discussion in this House on a Calling Attention Motion regarding the recent large-scale violence and arson in the State of Jammu & Kashmir During the discussion, a suggestion was made that 1 should pay a visit to the affected areas to acquaint myself with the various incidents that took place on the 4th, 5th and 6th April, 1979. Accordingly, I visited the Srinagar and the surrounding areas on the 22nd April, 1979. The Chief Minister of the State, whose headquarters at the moment are at Jammu, also arranged to accompany me when I visited the places in Srinagar which had suffered from mob violence as also the villages in which varying number of houses were almost totally gutted.

In Srinagar town, I saw the various buildings which had been completely or virtually completely gufted, namely, the Srinagar Club, the Office of the United Nations Military Observers' Camp, the residence of the Director of Doordarshan next door, and the All Saints Church and the buildings in its compound. These had been apparently selected as the targets of attack and arson by the mob. Immediately afterwards, I visited some of the villages in which residential houses, mainly of Jamait-e-Islam: and Ahmediays were burnt down. The villages I went to were, Hassanpur, Sicharoo, Darigaon-Devsar and Arwani in Anantnag District. In some villages, large number of trees in orchards. belonging to members of these groups were cut. It was clear that in all these villages, the burning and other damage was caused in a selective manner, the attack being directed towards the followers of Jamait-e-Islami, belonging to the and persons Ahmediya sect According to the mformation given to me by the State Government more than 900 residential and non-residential structures were burnt; 3 mosques and one church were damaged by fire; about 800 shops, cow-sheds and stores were damaged, About 200 houses were looted. Five lives were lost in Police firings: while three persons died in clashes hetween the villagers and the rioutous mobs Two persons died as a result of drowning in the melee.

Later in the evening. I received tations representing Jamait-Islami, Jamait-ul-Tulba. Jamait-e-Ahmediya, the Christian Residents of Srinagar, Congress (I), Awami Action Committee and the State Janata Party. Almost all of them emphasised the need for immediate steps for rehabilitation of the affected persons and families; punishment to the guilty; and adequate preventive steps so that such

275 Home Ministers recent visit

incidents do not occur in the future. I also discussed the situation with the Chief Minister as also State Government officials.

13 hrs.

Having been the strong reaction of the people in Srinagar in particular early in 1978 when the late Shri Bhutto was found guilty by the Lahore High Court, the State authorities had expected that there would be repercussions if and when Shri Z A. Bhutto came to be hanged. They, however, did not expect that the reaction would be so violent and widespread. Nor did they think that it would be so selective against the specific groups which became victims of mob fury. As soon as the State authorities realised the magnitude of the trouble, they took all possible steps to bring the situation under control. But valuable time was lost in getting together the requisite additional police force and units of the Borde, Security Force as well as the Army. The situation was brought completely under control by 7th April. The State Government arrested a number of persons suspected to be responsible for the violence and arson. Quite a few of those who were believed to have led the .nobs are said still to be free. And people in the villages I visited resented the fact that many of those arrested were released almost immediately on ball.

The State Government and other non-official voluntary agencies like the Red Cross have distributed blankets, clothes and grains in the affected villages The State Government is arranging to sanction loans for timber and G. C. sheets to the persons whose houses have been damaged or burnt. It has now approached the Central Government for special assistance for the rehabilitation of the victims and this request will, of course, be sympathetically and speedily considered. While this is the bare narration of what happened and what had been done to restore normalcy, I must also state that it is my impression that considerable tension still prevails and certain groups told me that they felt insecure and uncertain of the future. For this reason and also because of some aspects of all that occurred, I feel that it would be in the interest of all concerned to subject the occurrence of the 4th and 5th April to a close scrutiny.

The Chief Minister of the State agrees with this view and intends to have a thorough enquiry made to find out why the authorities were not able to anticipate its nature or take appropriate preventive steps or contain the violence more effectively when it did occur. The Chief Minister is also determined to see that prompt and deterrent action is taken against the culprits so as to create a sense of confidence amongst the affected groups of people. I have assured the Chief Minister that the Central Government will give all necessary assistance to the State Government to enable them to take all measures necessary to restore confidence among all sections of the people and to ensure that disturbances do not occur. such

(Udham-KARAN SINGH DR May I seek one clarification? pur) · In view of the fact that there is a widespread feeling that the ruling party which the Chief Minister heads, the National Conference, was, in fact, largely responsible for instigating and leading these mobs, will the hon. Home Minister please assure the House that whatever inquiry takes place is not under the auspices of that very Government and that Party but it is an impartial and judicial Otherwise, it will not be inquiry? able to serve the purpose of restoring public confidence.

SHRI H. M. PATEL: I do not think I am in a position to tell him anything on this. My point really would be this. I have said that an inquiry Shri H M Fatel]

would be made to ascertain the facts The hon Member's statement that there is a widespread feeling that the National Conference was responsible for this, I think, is a statement which has not been acceptable

13.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA). With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 30th April, 1979, will consist of:--

(1) Consideration of any item of Government Business carried over from today's Order Paper

(2) Consideration and passing of the Aligarh Muslim University (Amendment) Bill, 1978.

(3) Consideration of amendments made by Rajya Sabha in the Special Courts Bill, 1979

(4) Consideration and passing of:—

(i) The Inter-State migrant Workmen (Regulation of Employment and Conditions of Service Bill, 1979.

(ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979

SHRI V. M. SUDHEERAN (Alleppey): With your permission, Sir, I would request the Minister of Parliamentary Affairs to find some time to discuss the increasing road accidents in Delhi.

Sir, road accidents in Delhi are increasing alarmingly

MR. DEPUTY-SPEAKER Let us not ge into the subject.

SHRIV M SUDHEERAN: This is a important subject The hon. verv Munister of State for Home Affairs stated in the Raiva Sabha on 19th April 1978 that nearly 730 persons were hille I and 4188 persons injured in road acc lents in the Delhi during the veriod July 1, 1977 to June 30, 1978. On the same day one of our colleague Fecame a vict m of negligent and rash driving-Mr Parmanand Govindiiwala who died and the other triend, Shri Mohan Jain is still suffering Sir, DFC operation is found to be totally unsafe

MR DEPUTY-SPEAKER: We cannot discuss DTC now You are only wanting time for a discussion.

SHRI V M SUDHEERAN Day before yesterday, Mr. P. S. Narayan, a DAVP official died because of careless driving. He was about to beard the bus Everyday 3 or 4 persons die on account of road accidents. Even to-day three incidents have been reported. I appeal to the hon Minister to find some time to discuss the functioning of the DTC.

SHRI VAYALAR RAVI (Chirayinkil) We could not discuss the Demands of either the Shipping and Transport Ministry or the Communications Ministry. DTC comes under Shipping and Transport. There is an alarming situation in Delhi because of the series of accidents. I know the hon Minister is aware of the fact and I only wish that a discussion takes place to support the Minister to take all measures to tone up the DTC in the interests of safety of the passengers but also to reform the whole thing and also see that the precious lives of the people are protected.

The other things is the Communications Ministry The Communications Ministry was not discussed on the floor of the Ministry for the lest 7 years. The last discussion, if I remember correctly. was when Mr. Bahuguna was the Minister. It is one of the vital subjects concerning the citizens of the

289 Multi-State Coop.

eties 290 Bill

country. We could not find time to discuss this Ministry. Some motion or something the hon. Minister for Parliamentary Affairs should find so that we can get a chance to discuss this Ministry, wherein, I am sure, every member will participate. There are certain new elements coming. Recognition has been given to a new union which has created a lot of tension.

Secondly, the telephone connections are not functioning properly. My own problem is with regard to Cochin it is a terrible thing. I demand a discussion should take place on this aspect also.

SHRI RAVINDRA VARMA: The subjects which the hon. Members have raised are undoubtely important, and they will be considered by the Business Advisory Gemmittee.

13.10 hrs.

MULTI-STATE COOPERATIVE SO-CIETIES BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI KRISHNA CHANDRA HAL-DER (Durgapur): I beg to move:

"That this House do further extend up to the last day of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

SHRI HARI VISHNU KAMATH (Hoshangabad): I oppose the motion I invite your attention to Rule 303 which reads as follows:—

"As soon as may be, after a Bill has been presented and referred to 799 L.S.—10. Select Committee ,the Select Committee shall meet from time to time in accordance with rule 264 to consider the Bill and shall make a report thereon within the time specified by the House.

"Provided further that the House has not fixed any time for the presentation of the report by a Select Committee"

See the next Proviso also which says:

"Provided further that the House may at any time, on a motion being made, direct that the time for the presentation of the report by the Select Committee be extended to a date specified in the motion."

I am sorry to say that there are certain features in this memorandum which cry for a satisfactory explanation. The Committee was constituted on a motion adopted by this House on the 15th May last year and concurred in by the Rajya Sabha on the 18th May. That is in the last budget session, it was constituted by the House and it was instructed to report to the House by the last day of the first week of the net session. That means, last July, on 21st July, 1978, they were asked to report. Then what happened? The Committee was granted-it is laughable-two extensions for the presentation of the reportfirst, on the 21st July. They were to present the report on that date. The first extension was granted on up to 21st July, 1978. The first extension was given upto 22nd December till just before the winter session adjourned in 1978.

Again, the second extension was given from 24th November upto the last date of this session, that is, 18th May, 1979.

Now comes the most inexplicable part of the whole memorandum—Para 3. The Committee has held 11 sttings so far. That is all right. I do not question the number 11. But please see how many were held after these two extensions were granted. The APRIL 27, 1979

[Shri Hari Vishnu Kamath]

Committee has held, after the first extension, two sittings and seven sittings after the second extension. That is to say this is simple arithmetic, this does not need higher mathematics-- that means they have held only two sittings between May and July last year-2+ 7 = 9; 11 = 9 = 2 Only two sittings were held from the date of the adjournment of the last budget session till the last day of the mensoon session and on which date they were to submit the report. Why no explanation as to why more sttings could not be held? Two sittings only were held in Delhi. They could have done-easily inree or four sittings. We, when Mr. Shyamnandan Mishra, my colleague, was the Chairman of the Committee on Lokpal Bill, used to hold many sittings from day to day. So, Sir, this is most-I will not use the word 'atrocious' or 'outrageous': had I been in the Opposite side, I would have used the words 'atrocicus', 'Unpardonable'-'inexcusable'.

Now, Sir. they want this extension.

We, Sir, must set an example. It is high time that we had the austerity and efficiency and all that otherwise with what face can we tell the Government to be efficient when we are ourselves not efficient, when our Committee is not efficient. I am sure, you, the Chair, are equally anxious to set a good example. Our Committee should set an example for efficient and hard work.

Now, please read para 4-

"with a view to acquainting themselves with the working and existing conditions of the Multi-State Co-operative Societies and also to look into the implications of the Co-operative principles in their application to these societies..."

Now, Sir, for looking into the implications of the Co-operative principles they need not go on an all-India tour. This work could have been done while sitting in Delhi. I read further—

"...in order to formulate their views before taking up clause-bycrause consideration of the Bill."

The second part of this sentence is all redundant. They could do it in Delhi. Then further for this laudable objective—

"the Committee undertook onthe-spot study visits of various States..."

Sir I know as per rules it is very difficult for the Committees to go on all-India tour for on the spot visits. I have been Chairman of the Petitions Committee for two years and only once I asked the permission of the Speaker to go on a visit outside Delhi, Here this Joint Committee undertook on_the-spot visits of various States. They have not mentioned the number. Further it says 'in phases'. It is a phased programme. The phased programmes consisted of three phases for on-the-spot visit. Two phases they have finished. First phase began in September 1978 after the extension was granted. After the budget session during the summer, either because of fatigue of the budget session or summer heat they did not go for on-the-spot visits. The first phase was completed from 18th to 25th September, 1978 soon after the monsoon session adjourned. The second phase WBS 11th completed between 3rd and January, 1979. It is a very good season. The third phase is yet to begin. I cannot understand why they could not complete the third phase at the end of January or in the beginning of February. No reasons have been given as to why the third phase could not be completed. It is yet to begin.

Now, Sir, what have they done sitting in Delhi? It is para 5---

"The Committee heard oral evidence of experts in the field of Cooperative movement and representative of various National Level Cooperative Federations/Organisations, etc...."

They have not mentioned the number of experts. I read further-

" at their sittings held on the 9th August, 1978, 22nd to 25th Januarv, 1979, and 11th and 12th April, 1979."

So, during the inter-session recess they have held only four sittings. Tt is most unpardonable. In the recess you had four sittings. On the 9th August you had a sitting and on the 11th and 12th April you had a sitting and these were during session. In the recess you had four sittings only, that 1s, from 22nd to 25th of January. How many days? I am not good at counting. These are four sittings, Mr. Deputy Speaker, may I know, if the committee sits both in the morning and in the evening, is it to be consider. ed as two sittings or one sitting?

MR. DEPUTY SPEAKER: Dopending on the sitting. If they sit twice, it is considered two sittings.

SHRI KRISHNA CHANDRA HAL-DER: I am told 8 sittings. I was in hospital at that time.

SHRI HARI VISHNU KAMATH: Any other member of the committee present in the House? He was in hospital then.

MR. DEPUTY SPEAKER: You have a specific amendment.

SHRI HARI VISHNU KAMATH: I am stating the background. I⁻ there any other member of the Committee now present in the House?

SHRI DINEN BHATTACHARYA (Serampore): Everybody was eager to join the committee.

SHRI HARI VISHNU KAMATH: I can now understand their eagerness! Sir, I now come to the juicy part of the whole memorandum.

MR. DEPUTY SPEAKER: How much justice would you extract out of this?

SHRI HARI VISHNU KAMATH: The Memorandum says

"The (ommittee have yet to andertake third phase of the study tours of some of the remaining States and take up clause-by-clause consideration and complete other states of the Bill."

And then it says.

The Committee, after considering the quantum of unfinished work, feit that it would not be possible for them to complete the work and present their report by the stipulated date, i.e. 18th May, 1979.

-That is about 3 weeks from now. And then it says:

' The Committee have, therefore, decided to seek further extension of time for presentation of their report upto the last day of the next Session.'

My amendment says:

In item 13,

For 'the last day'

Substitute "the first day'.

I beg to move my amendment:

In item 13,

For 'the last day'

Substitute 'the first day'.

If that is accepted by the House, the motion would read as follows:

"That this House do further extend upto the first day of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to cooperative societies with objects not confined to one State and serving 'the interests of members in more than one State."

[Shri Hari Vishnu Kamath]

I am sure my colleagues here—I am confident that my hon. colleagues on the right, left and centre—and centre includes Mr. Halder also will agree with the amendment, in view of the facts which I have stated.

I move my amendment and I commend it for the acceptance of the House.

MR. DEPUTY SPEAKER: The amendment has been moved.

SHRI NIRMAL CHANDRA JAIN: (Seoni): Let it be first week.

PROF. P. G. MAVALANKAR (Gandhinagar): It should be: Last day of the first week.

SHRI SOMNATH CHATTERJEE (Jadavpur): Last day of the first week of the next session.

MR. DEPUTY SPEAKER: Mr. Kamath, do you accept that amendment?

SHRI HARI VISHNU KAMATH: He wants to be a little more generous, but generosity misplaced! Anyway, Sir, I accept this amendment to my amendment.

SHRI KRISHNA CHANDRA HAL-DER: I accept the amendment by Prof. Mavalankar to Shri Kamath's amendment.

MR. DEPUTY SPEAKER All right. I will put the amendment of Shri H. V. Kamath, as amended by the amendment of Prof. Mavalankar.

The question is:

In Item 13, for the words 'last day of the next Session' substitute 'last day of the first week of the next Session'.

The motion was adopted.

MR. DEPUTY-SPEAKER: I will. now put the motion meved by Shri. Krishna Chandra Halder, as amended. The question is:

"That this House do further extend upto the last day of the first week of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

The motion was adopted.

13.20 Brs.

The Lok Sabha then adjourned for Lunch till twenty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled atter Lunch at twenty minutes past Fourteen of the Clock

[SHRIMATI PARVATHI KRISHNAN in the Chair]

MATTERS UNDER RULE 377

(i) REPORTED SHORT SUPPLY OF WAGONS FOR CARRYING FOODGRAINS FROM KARELI AND GADARWARA MANDIS IN JABALPUR DIVISION TO OTHER PLACES."

SHRI NIRMAL CHAND JAIN Madam Chairman, Kareli (Seoni): and Gadarwara in Jabalpur division of Madhya Pradesh are two-important grain mandis. There have been regular complaints of short supply of wagons. to these two mandis besides others in Madhya Pradesh. I had drawn the attention of the hon, Railway Minister to this effect on receipt of telegrams from Grain Merchants' Association. Gadarwara vide my letter dated 4th April, 1979 which has been acknowledged on 17th April, 1979. But noredress has been provided. Kareli Grain Merchants' Association have sent a detailed letter which has been filed

by me along with my notice. Now a regular Satyagrah has started. The incident may take an ugly turn any moment. The issue has been also raised in the Madhya Pradesh Vidhan Sabha. Redress is, therefore, immeduately solicited.

(ii) SHORT SUPPLY OF RAW MATERIALS TO SMALL INDUSTRIES LOCATED IN ASANSOL DURGAPUR INDUSTRIAL BELT.

SHRI ROBIN SEN (Asansol): Madam Chairman, the Asansol-Durgapur small and ancillary industries ace the worst sufferers and speedy growth of small and cottage industries in this important industrial belt is deterred due to step-motherly and non-cooperative attitude of the big public sector undertakings specially under SAIL and HSL Due to non-availability of jobs from these giant public sector undertakings, the capacity of these small industries remains idie during most of the days m the year. This idle capacity of these industries means retrenchment of workers, layoff and also unsteady and fluctuating economy of these small industries. These small industries in Asansol-Durgapur industrial belt also suffer due to non-having raw materials from Government supply sources. Although in the last year, a gala opening of stock yards was made at Durgapur by HSL/SAIL with the intention to supply raw materials to SSI units of Durgapur-Asansol but it is experiencad that required quantity of steel has not been supplied till to date to any of these SSI/Ancillary industries.

In view of the above, it is urged upon the big public sector undertakings in this industrial belt particularly, HSL/SAIL that reservation of certain items should strictly be off-loaded to these small industries on a fair also regular price supply and quantity of of required raw materials be ensured for both the survival and growth of these small and ancillary industries and thereby to create employment opportunity to certain extent.

(iii) PROCEDURE FOR GIVING GALIANTRY AWARDS AND PROMOTIONS TO OFFICER OF THE DEFENCE FORCES

SHRI D. D. DESAI (Kaira): Madam Chairman, from the days of Shri Krishna Menon to Babuji, the House has been repeatedly assured about the sound health of Defence Forces.

MR. CHAIRMAN: The rules provide that you confine yourself to the written statement.

SHRI D. D. DESAI: Madam, we had been led to believe that the Defence forces had learnt the lessons of 1962 debacle and had carried out improvements of Command performance all along the line. But the article by Lt. Gen. Harbakhsh Singh (Retd.) in the Indian Express on April 25, issue reveals that the Command failures of 1962 were reported in 1965 and 1971. This should cause grave concern since there is little public debate on the issue about the capabilities of the Defence forces. Also in the same newspaper Lt. Col. J. R. Saigal has revealed serious deficiencies in selection procedures particularly above Lt. Col, rank and in giving gallantry awards. While awards and promotions given to right persons build up army morale, these given to the wrong ones, shatter it. Mr. Saigal's revelation that in 1971 an award was 'thrust upon' a Commanding Officer of Singals and that award became a topic of ridicule is shocking. The Government must come out with a statement about these deficiencies in order to allay public apprehensions about our Defence forces.

(iv) LACK OF TRANSPORT FACILITIES FOR EXPORT OF EDIBLE MUSTARD OIL FROM BHARATPUR AND KHAIR-LI MANDIS OF RAJASTHAN.

भ्वी रास किशन (मरतपुर) : सभागति महोवया, "'पिछले दो महीनो से राजस्थान की घरतपुर तथा खेरली मंडियो से खाने योग्य तेल सरमों का निक्रॉल नहीं होने में तेल उद्योग संकट में मा गया [श्री राम किशन]

है। एक तरफ कारम्वाने बंद हो रहे है। मजदूरों की छटनां हा रही है, माल मड रहा है, दूमरी रेख सुविधा क प्रभाव में टुकों में थाडी माला, घौधक समय ग्रीर ज्यादा मालभाड़ा देने के घाधा वारण तेल मगाने वाले ग्रामा, दगाल एते प्रान्ता में तल की कमी ग्रीर भारी महगा 5 से हाहाकार मच रहा है। राजस्थान राज्य से रेलवे लदान की मुविधा नहीं हाने से तेल मग्गा ग्रायात निर्यात करन वाला की परेकानी तो है ही इसके प्रलावा जहा खरीदार की हालन खरना हा रही है वहा सरमा उपजाने वाले किसानों को भी शानी अपज की सही की मत नहीं। सिलने म जनमें भी भारी ग्रमतांव फेल रहा है।"

(V) NEED FOR TAKING OVER THE MANAGEMENT OF SIDHPUR COTION TEXTILE MILL, SIDHPUR,

SHRI AIISAN JAFRI (Ahmedabad): Madam Chairman, Sidhpur Cotton Textile Mill at Sidhpur has been closed since last three months and nearly 23,000 workers have gone jobless. The mill has been closed due to ineflicient management. The attention of the Government was drawn several times by the workers towards the mismanagement practices of the management but no attention was paid. In the result the mill has been closed down adding 2500 workers in the huge army of unemployed in the country.

There is no likelihood of reopening of the mill in the near future by the old management and if at all it is reopened by the said management, it will fail to give smooth and clean adunnistration

The National efforts so far did not achieve the goal of cloth production in the country. The Central Government are announcing time and again its policy regarding the cloth production and the textile industry but with no results.

Instead of reducing the unemployment, such closures of units in the various parts of the country, the problem is becoming acute and the investment of crores of rupees is becoming idle adding to the gross national loss.

The Government has adopted the policy of not taking over of such suck

units declaring that such units will be given to profit making units but the procedure is lengthy and does not help quickly. Particularly when the mill machineries are good and management is been upon closing it. Sidhpur Textile Mill is a good example in this.

I request the Government to come forward immediately to take over the mills immediately to help the production of cloth in the country and 1 will also request the Government not to ask for the Report under Section 18A of the Industrial Development and Control Act of 1961 and take over the mill straight-forward looking to the peculiar situation prevailing of Sidhpur Mill and help the lot of the workers.

MERCHANT SHIPPING (SECOND AMENDMENT) BILL

MR. CHAIRMAN: The House will now take up consideration of Rajya Sabha Amendments. Now, I would like to point out before the Minister moves the amendments that they are purely of a verbal or technical nature. It only concerns changing the figure and the dates.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): 1 beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Merchant Shipping Act, 1958, be taken intoconsideration: ---

Enacting Formula

(1) That at page 1, line 1, for theword "Twentyninth' the word "Thirtieth" be substitude.

Clause 1

(2) That at page 1, line 3, the word "Second" be omitted.

(3) That at page 1, line 4, for thefigure "1978" the figure "1979" besubstituted.

Second Amdt. 302 Bill

[Shri Chand Ram]

Clause 2

(4) That at page 1, line 13, for the words, brackets and figure "(Second Amendment) Act, 1978" the words, brackets and figure "(Amendment) Act, 1979" be substituted."

SHRI B. RACHAIAH (Chamarajanagar): This Bill serves a very limited purpose. It will have a discriminatory effect on the persons working in the field of navigation. The changes are consequential, but still, this Bill attracts Article 14 of the Constitution.

MR. CHAIRMAN: This has been discussed when the Bill came up here originally. This is not the occasion for repeating that discussion.

SHRI B. RACHAIAH: The Minister has given an assurance that he would bring in a comprehensive Bill covering all aspects of navigation, and of service conditions of the personnel. I want to know when those improvements in the service conditions of the personnel will be brought about.

SHRI VAYALAR RAVI (Chirayihkil): This Bill has been debated already. I will not repeat the points made earlier. The whole purpose of the amendments, as I have understood them, is to limit the scope for people leaving service before a certain period. The Minister feels that the availability of trained hands to serve our own country is very limited. When we train people, we want that their services should be utilized in this country for 4 years. We lack adequate number of trained hands in the country. This is the substance of the Bill.

When the Minister himself goes through the report made in this connection, he will see that the number of trained people is so limited. The Minister is a miser in giving training to people. He mentioned 6 training cartres—1 have not read the report— 2 in Calcutta and 4 in Bombay. Does he think that Bombay and Calcutta are the only areas where we can establish training centres and give training to 700 or 800 people in this country of 600 million people which has so many unemployed persons? There is scope for establishing training centres in Madras, Tuticorin and Cochin. What prevents the Minister from establising the training centres there and training employees whom he can lend to other countries and earn money? I am not accusing the present Minister. He is there only for the last 2 years.

I was surprised to know another thing. The pilots are so scarce in this country, and they are so much in demand—pilots, second commanding officers and sea-men are in demand I want the Minister to reply to these points and to see that Cochin gets a training centre.

श्रीमती अहिल्या पी० रांगमेकर (बस्बई उत्तर मध्य): सभापति महोदय, इस बिल पर भाषण करने को जरूरत नही है। मै खाली एक ही ट्रेनिंग के मुद्दे पर कहना चाहती हू। ट्रेनिंग सैटर का भी सवाल नही है, हम यह कहना चाहते है कि ट्रेनिंग की सहलियत जिनको मिलेसी, उसकी जो शर्ते है, उनमे बहुत डिस्किमिनेशन हो रहा है। एक कोर्स के लिये इटर-माइस पास होना जरूरी है।

बम्बई मे 117 मे से 30 लड़के पहले झा वये झीर उस समय बम्बई से इटर साइस का एजामिनेशन नहीं लिया गया। यह लड़के पहले झा गये लेकिन इंटर साइस का संटिफिकेट नहीं बा इसलिये जनको नहीं लिया नया। जब यूनिवर्सिटी एज्बामिनेशन नहीं लेती है इसके बारे में मिनिस्ट्री के श्री रानाडे को सब मालूम है, लेकिन कुछ नहीं किया गया। ऐसा कहा जाता है कि ट्रेनिंग के लोग मिलते नहीं, लेकिन जो जाने की को विश्व करते हैं, उनको इस तरह से रोक देते है। इसके बारे में माज जांच की जिये, इतना ही में कहना चाहतो हू.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRJ CHAND RAM): Mr. Chairman, I am thankful to the three hon. Members who have suggested some concerte measures for the intake of the trainees. I can only assure them, specially Mr. Rachelah and Mr. Vayalar Ravi

[Shri Chand Ram]

that we are already seized of this matter. In fact, the remedy does not lie in restricting these trained people from going abroad. I have my full symonthy with them; and I have assured them that no undue harassment will be caused to them. We will use this measure only when it is necessary in the national interest. I assured the maritime union and their leader. Mr Kola all the necessary help So far as arrangement for training is concerned, I have already taken steps in respert of 250 cadets which we are training at the moment. Previously, we were training 125 cadets; from 125, we have increased the number to 250 cadets. Now, I am trying to see that this number of 250 cadets be increased to 500 per annum. And I am trying to get another fulfledged training ship from abroad for which I had sent my Director-General of Shipping to locate one. He is going to submit a report in that regard; and after that report is considered, we will certainly, with the help of the Finance Ministry, acquire another training ship on the lines of T.S. Rajinder. I have asked the DG to make ship by ship assessment to see whether the present capacity of the ships can be increased.

So far as maritime engineering officers are concerned, there are two institutions. One is at Calcutta and another is at Bombay. Here also, I am trying to see that the number of present cadets of 100 is increased to 200 per year. I think the hon. Members know that there is a great shortage of pilots and navigation officers. Mr. Rachaiah has pointed out that I did assure the House that I will bring forward a comprehensive and consolidated Bill But this is a very minor amendment. In fact, this Bill had been passed by the House itself; and then it was transmitted to the Rajya Sabha. The Rajya Sabha had made certain amendments; and these amendments, as you were pleased to remark, are of a very technical nature. And, therefore, I can, once again, assure Mr. Rachaiah that certainly I will be able to bring forward some kind of a comprehensive and consolidated Bill at some suitable time.

MR CHAIRMAN: As early as possible.

SHRI CHAND RAM: So far as Shrimati Ahilya Rangnekar's complaint about admission and gualification, etc. is concerned, I will try to find it out But the minimum qualification is Inter-Science Previously all those boys who were Matriculates with science were admitted. But the course was for two years. Now, in order to increase the intake, I have reduced the course to one year. But the gualification has to be raised from Matriculate to Inter Science of 10+2. The qualification was enhanced only to enable us to increase the intake.

SHRIMATI AHILYA P. RANGNE-KAR. This time, the Bombay University exempted all students from appearing in Inter Science; and then they did not get a certificate of promotion from the Bombay University.

SHRI CHAND RAM: That marter of the question I will have to examine; and there is a great competition to get admission into these institutions.

MR. CHAIRMAN: Mr. Ravi had pointed out about the shortage.

SHRI CHAND RAM: I will appeal to the hon. Members that this is a very minor amendment of a technical nature. I hope the House will pass it.

MR. CHAIRMAN: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Merchant Shipping Act, 1958, be taken into consideration:—

Enacting Formula

(1) That at page 1, line 1, for the word "Twentyninth" the word "Thirtieth" be substituted."

305 Merchant Shipping VAISAR (Second Amdt.) Bill

Clause 1

(2) That at page 1, line 3, the word "Second" be omitted.

(3) That at page 1, line 4, for the figure "1978" the figure "1979" be substituted.

14.47 hrs.

Clause 2

(4) That at page 1, lme 13, for the words, brackets and figure "(Second Amendment) Act, 1978" the words, brackets and figure "(Amendment) Act, 1979" be substituted.

The motion was adopted.

MR. CHAIRMAN: Now, we will take up amendments. First, the Enacting Formula. The question is:

"That at page 1, line 1, for the word "Twentyninth' the word "Thirtieth' be substituted."

The motion was adopted.

MR. CHAIRMAN: Now we take up amendments to clause 1. The question is:

"That at page 1, line 3, the word "Second" be omitted."

The motion was adopted.

MR. CHAIRMAN: The question is: "That at page 1, line 4, for the figure '1978', the figure '1979', be substituted."

The motion was adopted.

MR. CHAIRMAN: Now we take up Benendment in clause 2. The question is:

"That at page 1, line 13, for the words, brackets and figure '(Second Amendment) Act, 1978' the words, brackets and figure '(Amendment) Act, 1979' be substituted."

The motion was adopted.

VAISAKHA 7, 1901 (SAKA) Haryana & U.P. 306 (Alteration of Boundaries) Bill

SHRI CHAND RAM: I beg to move:

"That the amendments made ny Rajya Sabha in the Bill be agreed .o."

MR. CHAIRMAN: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

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HARYANA AND UTTAR PRADESH (ALTERATION OF BOUNDARIES) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) · I bcg to move.

"That the bill to provide for the alteration of boundaries of the States of Haryana and Uttar Pradesh and for matters connected therewith, be taken into consideration."

Sir, I am happy to bring forward this measure which seeks to make an adjustment in the boundaries between the States of Haryana and Uttar Pradesh. This Bill is the product of an agreed approach made by the Chief Ministers of Haryana and Uttar Pradesh to find a satisfactory solution to the problems which arise in the villages in the vicinity of the Inter-State boundary between these two States determined by the deep-stream of Yamuna which changes from time to time on account of fluctuation in the course of the river.

2. I may briefly narrate the background of this problem. The present boundary between the two States, Haryana and Utter Pradesh, owes its origin to notifications issued by the Government of India in the year 1884 and 1887. These notifications were consolidated in a notification issued in

*Moved with the recommendation of the President.

307 Haryana & U.P. (Alteration of Boundaries) Bill

[Shri Dhanik Lal Mandal]

the year 1933 which continues to be in force Thus at present the boundary between these two States is partly fixed with reference to the boundaries of adjacent border villages and partly variable, being the deep-stream of the river Yamuna which often changes its course. Out of the five border districts of Haiyana and six of Uttar Pradesh, the boundary between Ambala and Kurukshetra districts of Haryana and Saharanpur district of Uttar Pradesh is fixed, and so is the boundary between Gurgaon district of Haiyana and Mathura district of Uttar Pradesh. The deep-stream of the Yamuna has all along been declared to be the boundary between Karnal and Sonepat districts of Haryana on the one side and Saharanpur, Muzaffarnagar and Meerut districts of Uttar Pradesh on the other, and also between Gurgaon district of Haryana and Bulandshahr and Aligarh districts of Uttar Pradesh.

Attempts were made from time to time in the past to replace the river boundary by a fixed boundary, particularly in the portion covering Ballabhgarh tehsil of Gurgaon district' but for one reason or another, these attempts remained inconclusive. Latterly, after the establishment of Haryana as a separate State, the disagreement between the two State Governments over the exact location the river boundary of between Gurgaon and Bulandshahr districts grew more and more pronounced.

With a view to settling once for all the problems arising out of the fluctuating boundary, the then "hief Ministers of Uttar Pradesh and Haryana and suggested to the then Home Minister, Shri Uma Shakar Dıkshit, in May, 1974, that the latter might agree to arbitrate in this matter in his personal capacity; and that the Award of his arbitration would be accepted by both the parties. Accordingly, Shri Dikshit gave his Award on 14th February, 1975, recommending the replacement of the variable

boundary by a fixed boundary described therein. The Bill seeks to give effect to the Award.

As required by the proviso the article 3 of the Constitution, this Bill was referred by the President ın August 1976 to the Legislatures of the States of Harvana and Utlar Pradesh for expressing their views. The Vidhan Sabha and Vidhan Parishad of Uttar Pradesh discussed the Bill on 3rd and 8th November, 1976 respectively. The Harvana Vidhan Sabha discussed the Bill on 15th November, 1976. The Legislatures of both the States adopted resolutions in support of the alteration of boundaries as contemplated in the Bill (The proceedings in both the State Legislatures regarding this Bill have placed in the Parliament been Library). The views of the Chief Ministers of these two States were again ascertained when new Governments were formed in these States after the elections in 1977. Both the be States urged that steps should taken to sponsor legislation to give effect to Shri Uma Shankar Dikshit's Award to replace the variable deep stream boundaries by fixed boundaries.

Now coming to the main features of the Bill, I would like to say that it follows the pattern of the States reorganisation laws, particularly the Bihar and Uttar Pradesh (Alteration of Boundaries) Act, 1968, passed by this House in the past. It is, therefore, not necessary to go into many of the details. I would like to confine myself to certain special features of the Bill. The territories to be transferred from one State to the other have been described in clause 4(1) of the Bill and the fixed boundaries in clause 3 read with the Scheduled to the Bill. The description of the fixed boundary is the same as that given by Shri Uma Shankar Dikshit in his Award. Even though the fixed boundary has been described in the

Bill, it will be necessary to translate it on the ground and locate the exact position of the boundary pillais. For this purpose, we have included a special provision in clause 3 of the Bill. Sub-clause (2) of that clause provides for the demarcation being done by an authority to be appointed by the Central Government. It has been made clear that in making the actual demarcation the authority should follow the alignment of the fixed boundaries as described in the The description ot tho Schedule fixed boundary in the Schedule is in terms of "the present deep stream line" which was venified and determined by the Survey of India during the months November 1974 to February 1975 and in terms of intervillage boundaries as ascertained and mapped at the settionient of Gurgaon district completed in the year 1943 For the purpose of demarcating the boundary, the authority has, theretore, been empowered to interpret the description of the fixed boundary and take into account the relevant records This measure of discretion which is necessary has been provided for the demarcating authority.

It is also necessary that the administrative authorities as well as the people of the area should have a correct idea of the areas which would be affected by this Bill. It has, therefore, been provided in clause 3(4) of the Bill that the authority shall prepare maps of the areas on both sides of the fixed boundary and in the vicinity thereof which would show the "present deep stream" line and the fixed boundaries in relation to it and also the names and boundaries of the villages on both sides of the fixedboundary as indicated by the State Government concerned with reference to the revenue records of that The Government. authenticated copies of these maps shall be sent to the Governments of both the States.

As the jurisdiction of the States has been changing in the areas to be

transferred due to fluctuations in the deep-stream, there has naturally been some apprehension on the part of the people, particularly the cultivators, as to how their rights would be affected after the transfer We hav made а provision in clause 27 of the Bill to the effect that the existing laws shall continue to operate in the transferred territories i.e. Haryana laws will operate in the areas which would be transferred to UP, and the UP laws will operate in the area, which will be transferred to Harvana until otherwise provided by a competent legislaor other competent authority. ture Ali rights which the people have acquired under the existing laws over the land would therefore, continue by virtue of this provision. Clause 32 of the Bill makes special provisions regarding construction and maintenance of the boundary pillars.

We had felt that it would be desirable to locate the fixed boundary on the ground so that the transfer of territories could be given effect to straightaway on the passing of this law. Work has been started for this purpose in consultation with both the State Governments and this is nearly complete except for a small stretch of about 8-10 Kms.

Special provision has been made in Clause 3(3) (c) of the Bill to empower the demarcating authority to enter upon and survey any area in the vicinity of the boundary line and take necessary measures m connection with the demarcation work Clause 33 of the Bill seeks to validate the things already done and the action already taken so that to the extent possible. surveys etc. already made could be utilised.

The passing of this Bill would be an important step in the direction of stabilising the administrative arrangements in the area which is subjected to so much uncertainty at present. It is based on a principle which has 311 Haryana & U.P. (AlterationAPRIL27, 1979 P.M. B&R Committee Report 312 of Boundaries) Bill

[Shrı Dhanik Lal Mandal]

been accepted by both the State Governments and I commend the Bill to the House for acceptance

MR. CHAIRMAN Motion moved.

"That the Bill to provide for the alteration of boundaries of the States of Haryana and Uttar Pradesh and for matters connected therewith, be taken into consideration."

SHRI M RAM GOPAL REDDY (Nızamabad): May I know why only these two States have been selected? If there is to b_e any boundary alteration, that must b_e done throughout India

MR CHAIRMAN The Minister has explained why this Bill is necessary.

SHRI M RAM GOPAL REDDY: Similar reasons are there for all States If there is any award for other States also, that also should be implemented. I request the Minister to constitute a committee or commission to go into the disputes of all States so that a final decision may be taken

MR. CHAIRMAN: You want him to clarify why other States have not been covered

SHRI M RAM GOPAL REDDY: Yes.

SHRI DHANIK LAL MANDAL: This question has been clarified time and again Wherever there is a dispute between two States relating to any area and there are claims and counter-claims, both the Governments can sit together and sort out their problems. If they need our help, we are realy to extent our cooperation, help and assistance, because we think that for a lasting solution, it is better that the States concerned should sit together and soit out their pichlenis In this particular case, both Haryana and UP Governments sat together and asked the then Home Minister Shri Uma Shankar Dikshit, to arbitrate. They assured him that his arbitration will be accepted. That was done.

MR. CHAIRMAN: He wanted to know, when you have taken this up, why have you not taken up the issues about other States also.

SHRI DHANIK LAL MANDAL: This legislation was pending for a long time because the award was given in 1975.

MR CHAIRMAN · A whole lot of others are also pending

SHRI B. RACHAIAH (Chamarajanagar) Regarding the boundary disputes between Karnataka and Maharashtra and Karnataka and Kerala, there is the Mahajan Award which has been with the Government of India for a long time I want to know what you are doing about that.

SHRI DHANIK LAL MANDAL: The Governments of the two States should sit together and sort out their problems If they want any assistance from us, we are ready to help.

MR. CHAIRMAN We shall now take up private members' business.

15 hrs.

COMMITTEE ON PRIVATE MEM-BER'S BILLS AND RESOLUTIONS

Thirty-second Report

SHRI PABITRA MOHAN PRAD-HAN (Deogarh) I beg to move

"That this House do agree with the Thirty-second Report of the Committee on Private Members" Bills and Resolutions presented to the House on the 25th April, 1979."

MR CHAIRMAN: The question is:

"That this House do agree with the Thirty-second Report of the Committee on Private Members" Bills and Resolutions presented to the House on the 25th April, 1978".

The motion was adopted.

15.02 hrs.

RESOLUTION RE PROCEDURE FOL-LOWED REGARDING PROMOTION OF A JUDGE

MR. CHAIRMAN: Mr. Stephen.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I wrote a letter to the Speaker to say that I wanted to raise a point of order. I think that must be with you. I have informed him in advance.

 M_y submission is that please see the language of the Resolution of my learned friend, the Leader of the Opposition:

"Having considered the statement made by Shri Shanti Bhushan, Minister of Law, Justice, and Company Affairs on the floor of the House on 6th March, 1979 on the circumstances under which the promotion of Shri O N Vohra took place after the pronouncement of judgment in 'Kissa Kursi Ka' case.

This House records its displeasure ..."

SHRI C M. STEPHEN (Idukki): I am on a point of order. This point of order was disposed of on that day and I had gone on with my speech. I am half the way through my speech.

MR. CHAIRMAN H_e has spoken for nearly half-an-hour.

SHRI KANWAR LAL GUPTA: He had not spoken for half-an-hour He did not speak even for a minute.

MR CHAIRMAN. But the record shows that time taken by him is 29 minutes.

SHRI KANWAR LAL GUPTA. No. he did not speak. You kindly allow me to raise my point of order. MR. CHAIRMAN: The point is that many points of order were raised and those points of order were disposed of. Mr. Stephen had started his speech while moving the Resolution. So, if you have got a point of order in relation to something he has said, that is pertinent at this moment. Now, once the Resolution has been taken up, I am sorry you cannot raise this point of order.

SHRI KANWAR LAL GUPTA: Kindly listen to me and then you decide. You are the final authority. I do not challenge your authority.

MR. CHAIRMAN: You were reading out the Resolution and you wanted to raise a point of order on this. Points of order on the Resolution were raised. They were disposed of and Mr. Stephen had started his speech. He has moved the Resolution. Therefore, are you raising the point of order on something he has said? Only that is pertinent at this stage. You cannot reopen something by continuous points of order.

SHRI KANWAR LAL GUPTA. What happened last time was that some points of orders were raised, but the Chairman at that time said that he cannot consider these points of orders, because the Speaker has admitted the Resolution. Therefore he said the question of raising the point of order does not arise I hope you will agree that when you are here as the Chairman, then you have every right to accept or reject a point of order, because you are here acting as the Speaker; so, you have all the powers which the Speaker has, when you are in the Chair. But at that time , the Chairman said that he cannot entertain the point of order. whatever it may be because the Resolution was admitted by the Sneaker. So, if it is your ruling that you will not entertain any point of order because the Speaker has admitted the Resolution. then I have nothing to say except to bow before

315 I rocelure followed

re promotion of 3r6 a Judge (Res.)

our verdict But if you think you can entertain the point of order, because you possess as much power as the Speaker possesses, then my humble submission before you is that you mindly allow me to raise the point of order. In fact, I wrote a letter to the Speaker so that he may think over it, because it raises a constitutional point a matter of great public importance. Now if this thing goes on, then the judiciary cannot function freely; if the judiciary is attacked, it would demoralise the judi-'ary... (Interruptions) If you allow me, I will raise it. But if you say that the Speaker from his chamber has admitted this Resolution and so I have no right to raise a point of order, I will sit down.

MR. CHAIRMAN: You raised a point of order and the Chairman at that time ruled out your point of order. Then Shri Stephen started his speech. So, I think Shri Stephen may continue his speech.

SHRI KANWAR LAL GUPTA: Is it not a fact that I told you....

MR. CHAIRMAN: I have read the proceedings.

SHRI KANWAR LAL GUPTA: Perhaps you have not read it fully.

MR. CHAIRMAN: May be my capacity for reading through it is not the same as yours!

SHRI KANWAR LAL GUPTA: Shri Stephen spoke for a minute or a minute and a half. But that was after the Chairman had disposed of the point of order on the basis that we cannot raise a point of order, becuse it was admitted by the Speaker.

MR. CHAIRMAN: You may resume your seat,

SHRI KANWAR LAL GUPTA: If you also agree that I cannot raise a point of order, because the Resolution has been admitted by the Speaker....

SHRI C. M. STEPHEN: That was raised, that was over-ruled and that was buried over.

MR. CHAIRMAN: The Chairman has already ruled on the point of order. I cannot give a ruling over again.

SHRI KANWAR LAL GUPTA: You are also a member and you may have to face the same difficulty

SHRI C. M. STEPHEN: Madam, in the course of the Private Members' Resolution last time...,

MR. CHAIRMAN: Mr. Gupta, I hope you did not mean that remark seriously, because I d_0 not think that is a good remark to make about the Chair.

SHRI KANWAR LAL GUPTA: Every member will have to face the same difficulty. I have not made any adverse remark.

MR. CHAIRMAN: But do not make it against somebody who is here; do not make it when I am sitting here. I do not think that is a nice remark to make about anyone who is in the chair, because it is directed to the chair.

SHRI KANWAR LAL GUPTA: You are a member and you are acting as Chairman. What is wrong in mentioning it?

SHRI C. M. STEPHEN: Madam Chairman, the Resolution is very very limited in its scope and I would remain limited to it. I would ensure that my observations are limited to the scope of this Resolution. The operative part of this Resolution reads:

"This House records its displeasure over the procedure adopted in connection with the said matter."

317 Procedure followed

What exactly is the procedure which the Resolution seeks to impeach? The procedure I have in view is just this, that after taking a decision to promote Justice Vohra, after the Government took the initiative, and discussed it with the Chief Justice of the Delhi High Court, they decided to delay the notification in the Gazette, linking the act of notification with the conclusion of a case which was pending before the Judge. This is the procedure which I seek to attack by this Resolution.

I have nothing against the promotion of the Judge, I have nothing against the Judge as such. But I do consider that this position taken up by the executive namely that the promotion of the Judge, recommended by the Chief Justice of the Delhi High Court, recommended by the Chlef Justice of the Supreme court, approved by the President of India, was to be put in cold storage, saying that the notification under article 217 will issue only after the Kissa Kursi Ka case is disposed of, the delay caused by this is, according to me, unconstitutional, unwarranted, against the public interest and amounted to an interference of the executive with the due judicial process, and has put the Judge and the judgement under a cloud of suspicion. This is, in short, the attack that I make on the procedure, and this is the procedure I have in view also

There are just five points which I want to highlight, one by one: (1) Was this enforced delay warranted? (2) Was this delay in the public interest? (3) Was this delay in conformity with the provisions of the Constitution? (4) Was not the delay an interference of the executive with due judicial processes? (5) Did the delay not bring the Judge and the judgment under a cloud of suspicion, robbing the entire proceedings of acceptability, credibility, impartiality and detachment, which alone would make a judgment acceptable by the people and also the accused?

These are the five points which I wish to raise. In the first place, was the delay really warranted. One of the reasons which Shri Shanti Bhushan mentioned in his statement was:

"It was felt that it would not be in public interest to elevate him till the case was concluded since any such step would necessitate reexamination of the witnesses by his successor, causing great inconvenience both to defence and to the prosecution.

I do not know which law he is relying upon in this regard. There is section 326 of the Criminal Procedure Code, a reading of which will convince anybody that merely because a new Judge comes in, the witnesses need not be called back.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Are you reading the section before it was amended in December 1978?

SHRI SOMNATH CHATTERJEE (Jadavpur): It is before the amendment. So, the first point goes

SHRI C. M. STEPHEN: It is after the December amendment; it has incorporated Act No. 45 of 1978. So, the first point does not go.

SHRI SHANTI BHUSHAN: This prevision was not there when his name was recommended.

SHRI KANWAR LAL GUPTA: Therefore, this goes.

SHRI C. M STEPHEN. It goes and comes. You may give the former section 326. After all, this amendment operated only in a very small portion of it. You can correct me. I have got the text before me, and the amendment that was brought in by Act 45 of 1b78 as incorporated in this. [Shri C. M. Stephen]

There it is stated:

"Whenever any Judge or Magistrate.."

The amendment was that in the place of Megistrate, "Judge" also was added in. That was the only amendment.

"Whenever any Judge or Magistrate after having heard and recorded the whole or any part of the evidence in an inquiry or a trial, ceases to exercise jurisdiction therein and is succeeded by another Judge or Magistrate who has and who exercises such jurisdiction, the Judge or Magistrate so succeeding may act on the evidence so recorded by his predecessor, or partly recorded by his predecessor or partly recorded by himself."

Provided that he can, if he thinks necessary, call in the witnesses, reexamine and all that. Therefore, this Section does not make it compulsory on the Judge to call in or does not give a right to the accused to demand witnesses may be called in. Subject to the correction, this is all the text I have, which I am reading.

SHRI SHANTI BHUSHAN: Up to December it was compulsory.

SHRI C. M. STEPHEN: You give me that particular Section which was in force in December 1976 or 1978. You give me that.

This is the position. Therefore, this plea was not sustainable Even if it is sustainable, may I put a question: Was 'Kissa Kursi Ka' case the only case pending before Mr. Justice Vohra? There were other cases. There were other criminal cases pending before Mr. Justice Vohra, with respect to whom the evidence 11790 half-way through or more than through. Why the speciality about 'Kissa Kursi Ka' case? You are saying 'Kissa Kursi Ka' case was taken up in order that inconvenience may not be caused to the witnesses and all that in 'Kissa Kursi Ka' case. In

re promotion of 320-2 Judge (Res.)

order that inconvenience may not be caused, this special solicitude WAR shown. What about the other cases? Were not the other cases there? Why the speciality about this one particular case? If the solicitude is showable with respect to this case. then you must concede that no judge can ever be promoted or transferred because at the moment of his promotion or transfer inevitably some case will be pending before the trying judge or magistrate. If this standard is accepted, then you are bringing the entire functioning of judiciary to a complete stop. This is the main thing. Therefore, the first point I raised is really relevant. I am raising the more important point now. Is it going to be the guiding principle which would mean that unless the slate is completely cleaned off, nobody can be promoted? Then he will say, now that bar is not here. But what about the previous one? Was it that no judge was ever promoted or transferred when a case was pending before him? I am again emphasising: Why this particular attitude about this particular case? I would here again say that looking into the records I find another very strange thing. When Justice Vohra was promoted as the Sessions Judge from what he was-that was Magistrate Judge or something like that-when that promotion was given to him, in that promotion order it was written that 'Kissa Kursi Ka' case also will go with him. I request my friend to repudiate this allegation I In the appointment am making. order, in the proceedings of the appointment order, it was specifically stated although he is going to be the District and Sessions Judge. Then there is a nothing there. Again, T come to 'Kissa Kursi Ka' case. 'Kursi' case, I will say from now on.

MR. CHAIRMAN: You say it in Malayalam!

SHRI C. M. STEPHEN: This 'Kursi' case also will be tried by Justice Vohra. Therefore, to begin with,

321 Procedure followed

VAISAKHA 7, 1901 (SAKA)

Justice Vohra tried this case along with many other cases. Justice Vohra is made the Sessions Judge and when he is made the Sessions Judge. a special mention is made that the 'Kursi' case will be tried by him. There are four notes added on (Interruptions). The 'Kursi' case will be specially tried by him. And then he is about to be elevated as a High Court Judge. Then again, the 'Kursi' case comes in the way. May I point out, there are many other cases, there is no bar, but this case is a bar? Only this case is to be disposed of.

MR. CHAIRMAN: Which case?

SHRI (M STEPHEN: 'Kursi' case, Unless the 'Kursi' case is disposed of. Justice Vohra will not be elevated to the Is it a fair approach e Lla to the whole question? I am asking. The efore. T mav submit that this discriminatory case is violative in a sense that-I do not know what the legalistic aspect of it is- in spirit it is violative of Article 14: equal treatment, equality before law. Accusers are before the judge Here is a special treatment accorded to one particular case on one particular oc casion and the case is taken care of. All are not equally treated. One is specially treated, may be to his advantage, may be to his disadvantage. That is violative of the soirit of Article 14, Mr. Shanti Bhushan, the eminent constitutionalist as he is, may be able to quote some judgement and say. within Article 14 it will not come But the spirit of Article 14, it will certainly violate A number of accusers are before a Judge and pick out one accuser, give him a special treatment. This special treatment is not avaiiable to other accusers-a special solicitude, that is what I say. Why that special solicitude to that particular accused so that his witnesses may not be inconvenienced; those prosecution witnesses may not be inconvenienced? A special treatment given to a particular accused in a particular case is

re promotion of 322 c Judge (Res.)

violative of Article 14. The spirit of Article 14 has been violated. This is what I am submitting. Therefore, I say this plea of yours does not at all hold good. Then the question is: Was this delay in the public interest? Let us remember that the oppointment of this Judge comes under Article 224 of the Constitution. Article 224 comes when? When you are appointing additional judges. Article 224(1) says.

"If by reason of any temporary increase in the business of a High Court or by reason of arears of work therein, it appears to the President that the number of the Judges of that court should be for the time being increased, the President may appoint dulry qualified persons to be additional Judges of the court for any such period not exceeding two years as he may specify"

This Judge was appointed as an Additional Judge. Clearly, it comes under Article 224 The appointment was justified by the fact that there that are arrears. the amount of work pending before the court demands that for a temporary period a judge may be appointed. Therefore, 45 judges are sanctioned. Appointment is to take place in a week. There is enough of work for 5 judges to look after and the Delhi High Court Chief Justice starts proceedings. He demands that an appointment may be made. He makes the recommendation. It comes to the executive, the eecutive puts it up, stalls the whole thing. For how long, God alone knows. Until 'Kursi' case is completed. There is no specific period. Only till such time as the 'Kursi' case is completed, this appointment will not he made, absolutely held up. And what follows? Not only one Judge, because this Judge is not appointed, the other judges are not appointed. posts Sanctioned are remaining vacant for an idenfinite period with accumulated work remaining in the court and the whole disposal being

799 LS-11

[Shri C. M. Stephen]

stalled. Is it public interest? Is it in the spirit of Article 224? For a single case is this the thing to be done? Was it warranted? This is absolutely against public interest.

Look at the personal aspect of this matter. My friend Shri Shanti Bhushan has given a very good certificate to Justice Vohra, I do not want to differ from him. He says:

"Mr Vohra had an excellent record, and the proposal to appoint him was in order in every respect. It was therefore approved by the President."

Here is enough work for the Judges, here is a Judge perfectly competent, a Judge with an excellent record. The appointment is recommended by the Chief Justice of the High Court and approved by the Supreme Court Chief Justice and sanctioned by the President Working is waiting, but the appointment is not made, and as a result of that four more appointments are delayed Work remains accumulated, that is one aspect. A deserving Judge is not given the posting, not because of his fault, but because he was too excellent. In the eves of the Government, he was the only man who could dispose of the Kursi case. Therefore, he had to remain there. Because of his excellence and because of the confidence of the Government that nobody else could possibly do better in the Kursi case, he had to remain there indefinitely, and a person in the service is of assuming delayed his chance charge of the post to which he is promoted. Is it in public interest? It completely, against is absolutely, That is the second public interest. point I want to make.

Thirdly, was it in conformity with constitutional procedure? I would like to invite attention to article 217, according to which the appointment has to be effected in a particular manner. It says:

re promotion of 324 a Julge (Res.)

"Every Judge of a High Court shall be appointed by the President by warrant under his band and seal after consultation with the Chief Justice of India, the Governor of the State. and the Chief Justice of the High Court...."

All, the preliminary proceedings are over, consultations are over, approval is over, and finally what do they decide? They decide that the appointment be made straightaway, but the notification may be held over. I submit this is against the spirit of this article which contemplates that the complete process must take place. I am raising this question. Once, in consultation with the Chief Justice of India, the Chief Just co of the High Cour and the Governor of the State concelled a decision is taken that the post has got to be filled and that such and such a person be appointed, is it in the contemplation of the Constitution that the issue of the warrant be delayed indefinitely? In this case it is only five or six months, but to put the argument in an absurd manner, would it be in the contemplation of the Constitution that you decide to appoint somebody and hold over the warrant for five or ten years? If it is proper to hold over the warrant for six months, it is equally legally proper to hold over the warrant for five years, it is equally legally proper to hold it over for ten years. Your consultation with the Chief Justice and everybody is over, the decision on the appointment is completed, but after ten years you issue the warrant. Strictly speaking you need not have a fresh consultation at all. So, is it not in the contemplation of the Constitution that the consultation, the decision and the issue of the warrant must be a compact and complete process? I can understand the consultation and the decision to appoint taking some time, I can understand your not deciding to appoint him at all but to keep the whole thing with you without discussing with everybody, but you take the step of going to the Chief Justice of the High Court, you WAKHA 7, 1901 (SAKA)

do not take the step of **stars** to the Supreme Court. You went to the Chief Justice of the High Court, you discussed with him. The Chief Justice and yourself entered into a contract. Shri Shanti Bhushan says:

'The Chief Justice of the Deibi High Court, with whorn I discussed this aspect, agreed with this view and was of opinion that while a becksion on the proposal could be taken at that very stage, the actual nothcation might be held up till the conclusion of the 'Kissa Kurs, Ka' case''

SHRI VINODBHAI B. SHETH (Jamnagar). That was in public interest.

SHRI C M STEPHEN: May as in Janata Party interest Is it proper for you? You collected up everything, the recommendations and everything. Was it proper for the Law Minister to meet the Chief Justice of the Delhi High Court and have a clossion with him with speng, of relie to a cuse which is pending before a court under his jurisdiction? Was it proper for you? It is an entirely different domain. How does the Law Minister go into the domain of a case pending before a court? You refer to the case, you go to the Chief Justice and tell him "Kursi" case is pending and there it may be difficulty if somebody "comes in." "Don't therefore insist that the man may be promoted" and thev agreed. You say that the Chief Justice agreed that the matter may be kept pending but the Chief Justice insisted that the decision may be taken. The decision is taken that the case may be kept pending. Why did you not go to the Chief Justice of India? If appointment is to be made in consultation with the Chief Justice of India and if you consulted him, when you decided to delay the proclamation or the issue of the warrant, why did you not consult the Chief Justice of India? He was kept apart. You discuss it with the Chief Justice of Delhi High Court, under whose direct juridiction, this particular judge operates.

AKA) re promotion of 326 a Judge (Res.)

You tell him about this particular case. What business had you to mention to the Chief Justice of Delhi High Court about a case pending before a subordinate court? How is the Law Minister concerned with a particular case pending before a subordinate court? Were you functioning in a proper way in discussing that case with the Chief Justice of Delhi High Court? You discuss that case with the Chief Justice of Delhi Court. You may have "vou write not said the judgement". You showed enough of interest in that case. You said-"If you are going to promote Justice Vohra, the witnesses will have to be called again in this particular case, the thing will have to be delayed, inconvenience will be caused, early disposal will not take place." You have discussions about a particular case Is it proper for the Law Minister of India to discuss with the Chief Justice of the High Court with specific reference to a case pending disposal before a subordinate court? It is there that you completely erred.

My submission is, the moment the decision is taken, the lapse of time is not warranted at all. I again repeat, you could have kept the file with you, you could have taken the decision at a proper time. But this act of yours was not without a purpose and there it is that you come in to vitiate the entire proceedings.

15.33 hrs.

[SHRI N. K. SHEJWALKAR in the Chair.]

Therefore, in this whole procedure, you by-passed the Chief Justice of India, you violated the spirit if Ariicle 217. You entered into an arrangement with the Chief Justice of Delhi High Court. He discussed the case with you and you took up a case for discussion with the Chief Justice of Delhi High Court. Who knows that this will not come up for an appeal

[Shri Somnath Chatterjee]

for the benefit of not only an accused but a convict, who was proclaimed as the crown prince of India, and before whom obeisance, had to be paid by all and sundry, including the Cabinet Ministers.

And, Sir, we had seen how the dictates of, not only the dictator but of a progeny, as I said, mature, half literate progeny who ransacked all the democratic values in this country, played with life of the pepole, how his wishes become the order of the day.

SHRI C. M. STEPHEN: I rise on a point of order. Here is a resolution about the procedure. I took care to remain exactly within the framework of the procedure. If he wants to attack our people who are not connected with this, he is free to do so. There is a procedure for that. But I would submit that this must be stopped. If he wants to carry on a very reasonable debate, we must remain and behave in a very reasonable manner. He has used words which are object cashie So far all right. I rai v objection '? the words cohorts of the dictator sycophancy and so many other thinks he was using unparliamentary, unmenthings. These things are tionable being used in reference to the Members of this House. He is doing all that I just want to know if this line of submission is permissible.

(Interruptions)

MR. CHAIRMAN: I think you should stick to resolution.

SHRI SOMNATH CHATTERJEE: The real object has come out I am coming to that.

SHRI C. M. STEPHEN: What real object has come out? Are you free to call names about person.

(Interruptions)

We know your loyality to this country, we know your loyalty to the Constitution. You are talking of Namboodiripad, the fellow who was convicted of the contempt of the court. You are coming here to teach us.

(Interruptions)

SHRI SOMNATH CHATTERJEE: I submit that the real object behind the resolution is to express their annoyance because they could not delay the disposal of the case which was pending and then the conviction came. They believed that the case could be kept pending for months and months and years and years. You will kindly remember that it was the hon. Supreme Court who intervened and directed the expeditious disposal of the case. And in the meantime, the accused had to go to the jail because he had been found guilty of tampering with the witnesses

(Interruptions)

SHRI C. M. STEPHEN: I rise on a point of order. The particular case he in referring to is *sub-pudice* now.

SHRI SOMNATH CHATTERJEE: I am not referring to any particular case. (Interruptions)

SHRI C. M. STEPHEN: Dealing with the merit of the case is a different thing. (Interruptions) That case is sub-judice. (Interruptions)

MR. CHAIRMAN: Mr. Somnath Chatterjee, you should not refer to it. (Interruptions)

SHRI SOMNATH CHATTERJEE: I have not gone into the merit of the case at all. What I am saying (*Interruptions*) is that I am entitled to say what is the reason behind this resolution.

SHRI C. M. STEPHEN: That is subjudice, he is dealing with a case which is sub-judice.

SHRI SOMNATH CHATTERJEE: I do not yield. I have not gone into the merits of the case at all. I am entitled to say the reason behind his resolution,

329 Procedure followed

that this is not 'a case' but this is 'the case.' This was mentioned to him and that his future depended on this case was also told. He realised it and acted according to that. I am not casting aspersions on Justice Vohra. But you d.d a (riminal act with respect to the impartiality and the reputation of the judiciary in this country by resorting to this procedure. whereby you brought the judge and the judgement under a cloud of suspicion A thing which could have been done normally, you brought it under a cloud of suspicion, and thereby you corroded, completely smashed the basis on which the judicial structure of this country must be reared up It is here that I am attacking the procedure. Originally, Mr. Jathe told that Mr. Ram Jethmalanı or somebody has said: "The judgement is in my pocket" That was a wanton statement and could have been ignored. By your explanation you made the whole thing biased. Somebody disposing of a case, he is getting a promotion, nothing wrong about it, but now you have come for ward and told us se many thing, which raised so many questions unipteen interrogation marks spring up out of the statement you have made before us. That has made the whole position completely vitiated. Therefore, I am attacking the procedure followed.

This is a black chapter in the judicial process of this country. This is a wrong step you took. I charge you with impropriety in discussing this matter with the Chief Justice of India I charge you with impropriety in taking a special interest in a case out of many cases which were pending before magistrates and judges of this country. I charge you with violation of article 14 in picking up a case and giving it a special treatment. I charge you with vitiating the judiciary and its reputation by bringing it under a cloud of suspicion and by robbing it of its credibility and respectability. I charge you, in the matter of appoint-

(SAKA) re promotion of 330a Judge (Res.)

ment, with a procedure adopted in violation of article 217. I charge you with violation of public interest in this repect that for the purpose of serving your intentions with respect to 'Kissa Kursi Ka' case, you allowed accumulation of arrears to cary cn in Delhi High Court for quite a month and kept about five posts unfilled so that this case may be d sposed of

A greater violation of public interrest canot be contemplated. The Law Minister of India by this conduct has dealt the heaviest, the most grievous and the cruelest blow on the judiciary of this country and it is on this basis I attack the procedure adopted in the whole process,

With these words, I commend the resolution for the acceptance of the House

MR CHAIRMAN. Motion moved:

"Having considered the statement made by Shri Shanti Bhushan, Ministei of Law, Justice and Company Affairs on the floor of the House on 6th March, 1979 on the circumstances under which the promotion of Shri O. N. Vohra took place after the pronouncement of judgement in 'Kissa Kursi Ka' case.

"This House records its displeasure over the procedure adopted in connection with the said matter"

SHRI KANWAR LAL GUPTA (Delhi Sadar). Mr. Chairman, Sir. I heard my learned friend, the Leader of the Opposition, with rapt attention for about 45 minutes. After listening for 45 minutes, I found that he has absolutely no case. He is trying to find out a black cat in a dark room in which it does not exist. He has tried to build up the case and made an attempt to charge the Law Minister But, I must say, he has failed and failed miseiably

His motive was to malign the judge, to demoralise judiciary and to tell the

331 Procedure foliowed

[Shri Kanwar Lai Gupta]

people that this Government is not capable of running the country, is not capable of running the administration of the country well and to create a doubt in the minds of the public that judiciary is functioning in the same way, the way during Emergency it used to function. They want to equate us with them. That is his motive.

When the Law Minister, Mr. Shanti Bhushan, made a statement, I may quote Mr. Sathe on the basis of which he made a statement That is the real purpose behind this resolution. Otherwise, there is no case. Every procedure has been followed I do not want to waste time of the House by reading out all that. Every article specified in the Constitution for the appointment of a judge has been literally followed. The Chief Justice of India has been consulted; the President has been consulted. Every procedure has been followed. Still, my hon. friend says that the procedure followed was wrong

1 quote:

"During the course of discussion on the Special Courts Bill on 1st March, 1979, a reference was made to the 'Kissa Kursi Ka' case and in that context, the hon. Member, Shri Sathe, made the observation that an assurance had been given to the district and sessions judge Delhi to try that case, 'if you hand over the conviction, you would be made a High Court Judge." '.

This is the real purpose of Mr. Sathe and this is your real purpose also. When you say that the judge is under a cloud, the whole judiciary is under a cloud, what is the main purpose behind it?

You want to see that people lose faith in the judiciary. You expect us to behave in the same manner as you did during the Emergency I say 'no'. You have failed and failed miserably.

rc promotion of 332 a Judge (Rcs.)

Here the procedure has been fully fcllowed. He says that delay had been made in issuing the notification because he was conducting the 'Kissa Kursı Ka' case. Mr. Stephen is a good friend of mine. I want to tell him that there was no mala fide intention Even now there are vacancies in the Delhi High Court. It could have been delayed, the process need not have been started. Even the process, after starting it, could have been delayed. But the process was started in time; it was completed in time. That, by itself clearly shows that there was no mala fide intention. The only idea behind that was this; the case was in a very advanced stage; it was about to he completed, within a month or so; therefore, the judge who was dealing with it for two years should complete it. That was all. Nothing more than that. If you read in between the lines. then I would only say that you are in the habit of doing that like your leader and you have to dance to her tune

AN HON MEMBER: He is himself a Leader.

SHRI KANWAR LAL GUPTA. He is Leader of the Opposition so far as we are concerned But he has a super leader. On her direct on, he has to dance and he is dancing ... (Interruptions).

AN HON. MEMBER: What about your leader, Mr Deoras?

SHRI KANWAR LAL GUPTA: Mr. Deoras is not in the dock. It is Mrs. Indira Gandhi and her son who are in the dock. The whole attempt through this Resolution, the split of the Congress Party, the agitation, all these things combined together is a pre-planned, pre-calculated conspiracy to politicalise the whole issue and tell the world that the boy and his mother are innocent and that the Janata Party is vindictive. That is the attempt. This Resolution is a part of that attempt. This is all calculated, pre-

333 Procedure VAISAKHA 7, 1901 (SAKA)

planned. Is it not to malign the judiciary and demoralise it and see that the faith in the judiciary goes? That is your attempt. You want to tell the people that, even under the Janata which claims that it follows the rule of law, the judiciary is a government department. It is not so.

What happened when the Emergency was there? I filed a writ petition. Mr. Stephen knews about it. I have told him. He is a very good friend of mine. I was sick and I was not given treatment 1 filed a writ in the High Court. There was a friend of mine who appeared on my behalf. No lawyer was ready to appear on my behalf. Only a friend of mine appeared. But on the same day he appeared, in the evening, a MISA warrant was issued against him. The next day when I appeared, he was not there. I was told that a MISA warrant had been issued against him and the fellow had to ask for forgiveness, he had to give in writing that he would not appear for me, it was a mistake and all that. The only plea of mine was that I should be allowed to be treated. The judge allowed me treatment. And what was the result? The Judge was transferred from Delhi to Orissa. This is the way you have been functioning.... (Interruptions).

SHRI M. RAM GOPAL REDDY (Nizamabad): You want to copy us?

SHRI KANWAR LAL GUPTA: This is the way you have been functioning. You see everything with the same eyes. Perhaps you are seeing your own face in the mirror. Is it not a fact? We do not believe in this type of things. We have allowed you to give all types of evidence that you have. Did we not? We could have put you under MISA, the MISA which was enacted by you. We did not. And you say that a lot of repression is going on, the MISA is still continuing and people are being harassed and arrested and all that. All sorts of charges are being levelled....

SHRI C. M. STEPTEN: Now the discussion is not on the Home Ministry. the discussion is on the resolution.

SHRI KANWAR LAL GUPTA: What I say is that the prescribed procedure is being followed in this case....

SHRI C.M. STEPTEN: I made many points—pcint No. 1, 2, 3, 4 and 5. Answer those points.

SHRI KANWAR LAL GUPTA: Tt. is not in the public interest to delay the matter. Why? We have to settle that case at the earliest in the public interest. The whole country was interested in that. And what was Mr. Sanjay doing? He was spending lakhs of rupees in purchasing the people with the result that many witness became hostile That was going on and you know the Supreme Court verdict on that. The Supreme Court asked the High Court to put him behind the bar for one month. Only for that, because he was creating mischief. Is it not a fact?

SHRI C.M. STEPTEN: Even when he was in jail, the witnesses were turning hostile—the whole lot of them.

SHRI KANWAR LAL GUPTA: They were already paid.

सभापति महोदय, भेरा कहना यह है कि पब्लिक इंटरेस्ट में यह चीज थी कि इस केस को जस्वी खत्म किया जाता । झगर उस समय ही जज को बदल दिया जाता तो गायद झौर एक, डेढ़ साल सग सकता था । झौर यह चीज ही उनके सामन थी । इसके झलावा इनके मोटिव को चैलेज करना, इंटें झन को चैलेंज करना या यह कहना | कि जज भी क्लाउड के झन्दर झा गया, यह बिल्कुल बेबुनियाद बात है, झौर इसका तथ्य से कोई ताल्लुक नहीं है ।

हमारे साथी ने यह कहा कि कांस्टीट्यूबन के खिलाफ़ है। कीन से कांस्टीट्यूबन के खिलाफ़ है। जो भाटिकल हैं उसमें दी हुई सब चीखों को उन्होंने फ़ौलों। कया तै। जो डिको भी हुई उस चीख के बारे में भी खीग्य जस्टिस से बात हो गई, मेसीडेंट से भी बात हो याई 8 प्रेसीडेंट के स्लेबन में माएका [श्री कंबर साल गुप्त]

भी साथ था। वह जनता पार्टी का जार्गु असीबेंट नहीं है। तो प्रेसीबेंट ने भी इसमें स्वीकृति दी, चीफ़ जस्टिस न भी स्वीकृति दी। म्राव चीफ जस्टिस भीर प्रसीबेंट स्वीकृति देते हैं भीर भाप दोप बताते हैं मंत्री महोदय का। जो काम किया जो म्रापका पेन है।

I can appreciate your agony and the pain because that boy has to be punished and he has been punished. You have a right to ge to the High Court. Go to the High Court, go to the Supreme Court. But you think that in the eyes of law there should be two exceptions—

One is Mrs. Gandhi and the other is Sanjay Gandhi. They are above law.

जहां तक जनता पार्टी का सवाल है, जनता पार्टी की निगाह में चाहे प्रधान मंत्री हो या तांगा चलाने वाला, दोनों कानून में समान है,' कानून की निगाह में प्रलग प्रलग नहीं हो सकते। प्रापने की निगाह में प्रलग प्रलग नहीं हो सकते। प्रापने प्रधान मंत्री के लिये प्रलग कानून बनाया था। ग्रापने कहा था कि प्रधान मंत्री के लिये प्रलग कानून होगा प्रीर वाकी लागों के लिये विषवास नहीं करती।

आपने जो अत्याचार किया, 20 महीने जो कुछ इत्दिरा जी न किया, संजय गांधी ने किया, वह चीज अगर पीनल कोड में धाती है, और प्राज उन पर अगर केस चलाया जाता है, तो उसमें भाषको अधिकार है, आप भो लाइयर करें। एक एक केस में 7,7 लाइयर आपके यहां से पैश होते हैं, यह पैसा कहां से आता है और कौन पैशा होते है, यह समास में नहीं आता है।

तो इतना कुछ होने के बाद भी राइट ग्राफ भ्रपील हैं, भाषको सुप्रीम कोर्ट तक जाने का भाधिकार हैं। जब यह सब भ्रधिकार है तोमैं महीं समझता कि भ्राप किसीएक जज को, जो बनाया गया है, उसके बारें में कुछ कहें।

भगर ज्यादा एरियर है तो एही जनल जज बनाये जायेंगे । भाज भी हाई-कोर्ट में बहुत के सेज हैं । मैं गलती नहीं करता, लेकिन माति भूषण जी बतायेंगे कि भभी भी कई हाई कोर्ट के जज विस्ली में भीर होने हा भगर इनकी नियत ठीक नही होती तो यह प्रासेज हो णुरु नहीं करते, यह तभी प्रासेज गुरु करते जब "किस्सा हुसीं का" केम खरम हो जाता । तब भाषको कोई शिकायत नहीं होती । यह इनके हाथ में था । यह प्रासेज को इतना लंबा कर देते कि "किस्सा कुर्सी का" केस का फैसला होने के बाद उनको कही बसे नहीं है, लेकिन भारक सम्दर भीडा है, प्राजको बाहर से घादेश है, मापको नाचना है नाचिये, मुझे कोई एतराज नहीं है।लेकिन मेरा कहना यह है कि यह सारी कोशिशें सिर्फ पोलिटिक्लाइज करने की है।

जब कांग्रेंस के दो टुकड़े हुए, मैंने कहा थ। कि इन्दिरा जी दो टकड़े करेंगी ग्रीर स्वयं म्रध्यक्ष वनंगी क्योंकि जब उनको सजा होगी तो ग्रखबारों में यह आयेगा कि कांग्रेसका प्रजीहेंट कन्विक्ट हो गया है । सो यह पोलिटिक्साइज करने की कोशिश है आपको । इसेलिये दान्दरा जी ने कांग्रेस को तोड़ा । प्रखिर में जब कांग्रेसकी यूनिटी की बात हो रही थी, वह क्योंट्री? उन्होंने कहा कि प्रापको उन्हें ग्रीर संजय गांधी को खूलेग्राम समर्थन देना होगा । ग्रगर ग्राप समर्थन देने के लिये तैयार नही है तो ग्राप हमारे साथ नहीं झा सकते है ।

SHRI C. M. STEPHEN: He is making a political speech.

SHRI KANWAR LAL GUPTA: This is a political resolution. What else is it?

मेरा कहना यह है कि यह पोलिटिकल रैज्युल्शन है और इनका उद्दश्य यही है कि जुडिंशियरी पर से फैथ जाय, सरकार पर से विंग्वास उठे झार इस चीज को पोलिटिकलाइज किया जाये और यदि इससे भी देश में कुछ न हो तो देश में बद-ग्रमनी पैदा की जाय और लडाई गलियो तक जाये। इंदिरा जी ने कांग्रेस कमेटी में कहा ह कि लडाई के लिये तैयार ो जामी। भाहिस्ता-भाहिस्ता गर्दन पर जब नैट चारों तरफ नजदीक होता जायेगा, तो घबराहट बढती जाती हैं। स्पेशल कोर्ट बिल पास हन्ना तो ऐसालगा कि मार्गल-ला पास हो गया है। (व्यवधान) ग्रगर माननीय सदस्या एक महीना भी मीमा में बद रहती---में नहीं चाहता कि वह रह में नहीं चाहगा कि हिन्द्रस्तान में मेरी कोई भी बहन मीसा में ंबद रहे, लेकिन धगर वह रहती— तो उन्हें पता लगता कि लोगों के साथ क्या व्यवहार किया गया है। जब इनके गले मैं चारों तरफ से पंदा ग्रा रहा है, तो इस इग्यु को पोलिटिकलाइज करन और उसे गलियों में ले जाने की कोशिश की जारही है।

16 hrs.

मेरा कहना है कि जनता पार्टी उसमें विश्वास नहीं करती हैं। जनता पार्टी रूल ग्राफ ला में विश्वास करती हैं। जनता पार्टी का विश्वास है कि हर एक कानून को माना जायेगा, माई0 पी0 सी0 ग्रीर सो0 ग्रार0पी0सी0 को पूरी तरह से माना जायेगा, उनकी कोई ग्रावहेलना नहीं. होगी, लेकिन चाहे हुत्दिरा गांधी हो मा मोरारजी

337 Frocedure followed

VAISAKHA 7, 1901 (SAKA)

भाई, तांगेवाला हो या रेहुड़ी चलाने वाला, हर एक को एक ही निगाह से देखा जायेगा। जनता पार्टी इससे भी विण्वाम करती है कि हम किसी के प्रति विडिक्टिव नही होना चाहिए। हम विडिक्टिवनेस की भावना से कोई काम नही कर रु है। जैसे, जब साठ लाफ रपये वाले केम के बारे में कमीशन ने कहा कि उगम इन्दिराजी का हाय नही ह, तो गवनेमेंट ने उसको एक्मसेप्ट कर लिया, हालांकि श्री मोरारजी देमाई का बयान दूसरा था। किसी कमीशन या प्रदानत का जो भी हुक्म होगा, जनता पार्टी उमे मानेगी।

भेरा कहना है कि त्रमारे भित्र भी उसे माने। प्रगर व सचमच जुडिणरी में विश्वाम करते है, जनता के नमायदा पर विश्वास करते है, जनता पर विश्वाम करने है, ता व इग तरह की वातो का छोड़ द। प्रगर किसी ने काई कुमुर किया है, ना उमें मजा मिलगी, फ्रीर हमारे मिन्न उमको मजा होने द।

में ममझता ह वि धी शानि भूषण न ओ प्रोप्तोजर प्रपनाया है, वह बिस्कुल ठाव है झौर गिंग, काई क.म नही किया गया है, जिमम उम प्रामीजर का वायलशन हो । मेर स्थाल स यह प्रम्ताव वाई उट्सल्फ भनकास्टीट्य्शनल, प्र-वार्राटड, यूजलेन झौर मीनिशलैम है झौर इसका कार्ट वेस नहा - । इम लिए में लीडर झाफ दि प्रापोजीशन म प्राथना कश्या कि प्रयार बह हम प्रस्ताव का वायम ल ले, तो बहुत छच्छा होगा। I think absolutely no case is made out and, as such. I oppose the Resolution.

डा॰ रामजो सिंह (भागलपुर) स्मापति महादय, इतने खराब मुकदमे की इननो ग्रज्झी पैरवी श्री स्टीफन ने की है, इसके लिंग मैं उन्हें बधाई दता हा जव कास्टीच्युगस्ट एसंस्वली में टाई कोर्ट के न्यायम्तियां की निर्णासन के विषय में चर्चा हुई थी ता उसके सदस्या म भी विचार वैभिन्य था। उस समय डा॰ पी॰ गम॰ देशम्ख ने कहा था .

"The appointments of the judges of the II gh Courts have been left to the President and only in consultation with the Chief Justice of India and the Governor of the State has been provided for "

थीं पोकर साहब ने कहा या रि चौफ जस्टिस की प्रनुमसा प्रौर राष्ट्रपति वे ग्रनुमोदन पर नियुक्ति होनी चाहिए।

भगर जज की निय्क्ति ठीक तरीके से नहीं होती हैं, तो उसकी इनटेग्रिटी भी एफेक्ट होती है भीर उसकी जजमेंट भी एफेक्ट होती है। श्री स्टीफन कहते हैं कि जजी की नियुक्तिके

re pronction of 338 a Judge (Res)

तरीके पर उन को एतराज है, मगर जज को ईमानदारी की तरफ उनका काई इगारा नही है। जज के निर्णय का----- "कित्सा कुर्सी का" के केंम मे ओ भी निर्णय हुमा है, उसका---वह समर्थन करत है, क्योकि सविधान उन को जज ग्रीर जज के निर्णय पर कोई बात कहने की प्रनुमति नही देता है। लेकिन उन नो तो कुछ कहना था ग्रीर उन्होने बहुत खबसूरर्दा से कहा। सविधान की धारा 217 के उल्पधन का जो उन्होंने जित्र किया है, कई बार उन्होंने उस वे उन्लघन का जिक किया लेकिन यह नहीं कहा कि उस धारा का कहा उल्लघन हुमा है। 217 वी धारा इम प्रकार है--

Every judge of the high court shall be appointed by the President by warrant under his hand and seal after constitution with the Chief Justice of India

इम मे कौन से शश्द का उल्लघन हुन्ना, यह उन्होन नही बताया।

फिर उन्होंने कहा कि 14वी धारा का उल्लघन हमा, यानी डिस्क्रिमिनेशन हुम्रा, तो 14वी धारा यह है—

The State shall not deny to any person equal ty before the law or the equal protection of the laws within the territory of India.

तो यह कहा किम के साथ डिस्किमिनेगन हुया है, यह उन्होने नही बताया। सझे ता ऐसा लगता है कि सविधान की धाग का ग्रगर हमारी मग्कार ने उल्लबन किया होता ता वह सुप्रीम कोर्ट का महारा लेते कि यह प्रत्याइटम-८ गलत हुमा ह, इस के लिए सुप्रीम कार्ट में जाता बाहिए । सबैधानिक गलती हुई है ता उम के लिए हम ने मबिधान का द्वार भीर न्यायगालिका का ढ्वाग बन्द नहीं किया है। सबम्ब में जब हम एप्वाइटमेट का ता करते है सुप्रीम कोर्ट या हाईकोर्ट के जज की तो यह बहुत महत्व रखता है। यह बान ठीक है कि---

Equally of justice is greatly affected by the quality of individuals who become judges. Therefore the method by which we sele tour judges is crucial.

तो कौन सा मथड जो मविधान ने दिया हुझा था उस का उल्लघन हमारी सरकार ने किया? (व्यवधान)

स्टीफेन साहब ने बहुत भण्छा सवाल उठाया। मैं यह कहना चाहता हूं कि उन को तो यह [डा॰ रामजी सिंह]

ऐसा लगता है प्रपने बैक्याउन्ड में, उन की झपनी जा पूर्व पीटिवा है उसा से वह ६स को समाप्तन की कोशिक कर ग्हे है। श्री मधु दडवते जी ने एक हाफ एन झावर डिस्कशन उठायाथा, उस का थाडा सा झाब से पढना चाहता ह——

In the book Supersession of Judges' by Kuldip Nayar on page 32 a very interesting tootnote appears The footnote says

'At the oath-taking coremony, Shri Kumaramangalam went to Justice Ray and told him pocularly Such posts are a reward for pointical services rendered Justice Ray replied I do not recall rendering any political service to anybody except to truth and justice

यह है जर्हिशियरी का पिक्चर । इमलिग् मचमुच म बह ना वही देखत है । घौर यह जा मथनी लोगल जनल है लाइयसं का उस म म षोढा मा मै पढना चाहता हू । जब मुपरमशन हघाथा जत्रेज का उस सम्बन्ध मे यह बान घाई थी मै ज्यादा नही पढगा कवल उस काजो घन्मिम निल्कर्फ है वही पढना चाहगा।

It would not be out of place to add that the Government, after the sixth Parinamentary election is willing to adhere to the policy of maximum respect for judiciary. The due status of judiciary which was eroded during emergency period is being restored Let us hope the present Government will not follow the non-adherence pohes of previous Governments and will appoint Jurists as Judges

÷. इतना ही कहना चाहता কি ' इन का कोई गतराज ÷. कि नही बाहरा माहब को जज नही बनाया गया जाकि सब स ज्यादा सीनियर थ जिन का रवाई सब से भ्रच्छा था। उन के विषय म कैम कह सकते है कि नही बनाया है। उन क विषय म उन की आपत्ति नहीं हैं । उन्होने यह भी आपत्ति नहीं की कि 'किस्सा दुर्सी का कैस का गलत निर्णय हमा। उन का केवल इतना ही माक्षेप है कि इतनी देर क्यो की गई ' कभी कभी होता है कि हाम करन से भी हाथ जल जाना है। ग्रच्छा काम करने से भी कभी कभो कलक लेना यहता है। यही हमा।

We should not only be honest in public life but we should also appear to be honest भ्यायपालिका की पविव्रता को सम्पूर्ण राष्ट्र के सामने मुद्ध रूप से रखने के लिए जो किया गया उसके सम्बन्ध में उनको निराशा होती है। प्रच्छा हाता प्रगर नहीं करते लेकिन नहीं होता तो उसके बाद भी कुछ भौर कहते। कर्मठ व्यक्ति तो भपने करूव्य को सामने रखकर काम करते है। स्टीफन साहब को कही एतराज नहीं, केवल जो विलम्ब हुग्र। उस पर एतराज है। उन्होने पब्लिक इन्ट्रेस्ट ग्रीर यूटिलिटी की बात कही तो पब्लिक स्ट्रेस्ट ग्रीर यूटिलिटी की बात कही तो पब्लिक स्ट्रेस्ट तथा माथ ही दूसरो को भी लगे कि न्याय हो तथा माथ हो दूसरो को भी लगे कि न्याय हो

Selection and Appointment of Supreme Court Judges'

एक कस हिस्ट्री है उसमे जा वकझाउट किया गया है उसके जो निष्कष है वह मैं पढ़ना चाहता हू। कितना सुपरमशन हुआ इत्यादि-----उसकेबार म ता गप्त जो न बताया है।

The real problem that we face is that a highly competitive legal protession has been engrafted on a highly structured status-oriented society Judicial appointments excite thus competitive and at the same time reinforce the status-oriented structure No Government can change all this by itself

क्या ग्राप सोचने है शाति भूषण जी इसमे काई परिवतन कर दते 'व परिवतन नही कर मकते थे। उन्हान कवल न्याय के दार्टव्लाण से, प्रोप्रायटी के दार्टव्लाण से किया ग्रौर शायद कोई भी दूमरा कानन मती यह नही करता। जिस व्यक्ति को सक्षेच होता है, जिसकी ग्राखो मे पानी होता है उसमे जनतत के लिए लज्जा होती है इसीलिए उन्हाने यह काम किया है।

मै धौर अ्यादा तो नही कहता लेकिन स्टीफन साहब की मार्जास्वता घौर प्रखरता उस समय कहा चलो गई बी जबकि डि-वैल्यण्णन म्राफ जुडीशियरी डुग्रा था ? यह समुचा चप्टर जा ह

"Supersession of Judges The supersession of 3 senior Judges and the appointment of A N Ray as Chief Justice of the Supreme Court on April 25 1973 and three and half years later, the supersession of Justice H R Khanna in favour of Justice M H Beg generated considerable heat in judicial and political circles"

इसके सम्बन्ध में जो शारे बडे बडे ग्याग्यविद हैं उनका कथन एक जगह पर है

341 **Procedu**re foliowed

VAISAKHA 7, 1901 (SAKA)

"It cannot be denied that the 3 Judges were passed over only because their rulings displeased the Government."

This was the structure of their Government.

"There can be no two opinions regarding calibre and total suitability of each of the three superseded judges; Two of them have already served with distinction as Chief Justice of High Courts."

इसलिए मैं कहूंगा कि उनको कम से कम सोचना चाहिए कि प्राज उनकी बातों पर किसको विश्वास भ्रायेगा जब वे न्यायपालिका की प्रतिष्ठा की बात कह रहे हैं।

भन्त में मैं एक बात भौर कहना चाहूगा कि भ्राटिकल 14 भीर 217 के सम्बन्ध में वे एक शब्द भी बता दे जिसका वायलेषन हुमा हो। कमा राज्ट्रपति की अनुमति नहीं ली गई हैं या किस विधान का उल्लंघन हुमा है? हा, जहां पहले हिन्दुस्तान में जूडीशियरी की स्वतंत्रता बिल्कुल ख़त्म कर दी गई थे। वहा घ्रव लोगों के विश्वास में न्यायपालिका प्रतिष्ठित हो गई है।

Therefore, David Gwynn Morgan in the book titled "Asian Affairs" in his writings under "A Controversial Issue" says as follows:

"Restoration is the air in India today. The draconian quality of Mrs. Gandhi's Emergency coupled with the emphatic defeat which terminated it, has encouraged the new Government to say that it intends to expunge al the charges made during 18 months period."

तो मैं इतना ही कहना चाहूंगा कि इस सम्बन्ध में जो उन के विचार हैं This is a part of political conspiracy to denigrade judiciary. क्योंकि उन को विश्वास नहीं है साजाद ल्यायपालिका पर, उन को विश्वास नहीं है प्राजाद संसद पर । ये बन्दी संसद में विश्वास करते हैं, बन्दी न्यायपालिका में विश्वास करते हैं मौर यही कारण है कि शाह झायोग को उन्होंने नाटक कहा और श्री बोहरा के एपान्टमेंट पर इस तरह से कुठाराचात किया न्याय-पालिका पर । इस प्रकार से प्रहार करने वाला जनतंत्र का कभी पक्षपाती नहीं हो सकता है ।

re promotion of 342 a Judge (Res.)

मै इस को एक राजनीतिक संकल्प मानता हूं। प्रगर इस में कोई बात रहती, तो मैं उस का स्वागत करता। बाहे इस पक्ष से आवे भीर बाहे उस पक्ष से आवे, मैं उस का स्वागत करता क्योंकि जनता पार्टी रहेगी या कांग्रेस पार्टी प्राएगी, यह तो भाना जाना रहेगा सेकिन सर्वोच्य न्याय-पालिका रहेगी, यह सदन रहेगा। इस को कलांकित मत कीजिए, न्यायपालिका को कलांकित मत कीजिए, नह जो हमें रक्षा देती है, वह जो भाप को रक्षा देती है, मपने सुद्ध स्वाधों को पूरा करने के लिए न्यायपालिका को नत्यों पर कभी कठाराधात मत कीजिए।

इतना कह कर मै समाप्त करता हं।

थी निर्मल चन्द्र जैन (सिवनी) : सभापति महोदय. यह प्रस्ताव श्री स्टीफन द्वारा इतने विलम्ब से क्यों लाया गया, यह जिन्ता का भी विषय है झौर इसका कारण भी बुँढना बढ़ा झावस्यक है। यह मौका श्री साठे को क्यों दिया गया कि सब से पहले बोहरा साहब पर वे लाछन लगाएं जबकि विपक्ष के नता श्री स्टीफन है। यह प्रवसर नेता पद का साठे साहब को क्यों दिया गया, यह भी एक विचारणीय विषय है। कोई इसका विशय मतलब है ? कवर लाल गुप्त जी ने कहा कि किसी नेता ने मादेशा दिया कि **ऐ**सा संकल्प लाम्रो क्योकि इस समय इन्द्रिरा गांधी कांग्रेस में सजय की राजनीति वम रही है चाहे वह श्री उर्स झौर श्रीमती गांधी में मतभेद पैदा करने की बात हो, प्रथवा संजय को बचाने की बात हो या जिस समय पहला प्रस्ताव माया जो झगड़े हुआ उस झगड़े के बाद आदेश दिये गये स्टीफन साहब को कि इस प्रकार का प्रस्ताव लाम्रो भौर जडीशियरी को, न्यायपालिका को बदनाम करो और इस के बारे में दूसरी साजिश यह है कि सभी यह मामला "किस्सा बूसी का" दिल्ली की हाई कोर्ट में चल रहा है । इसलिये वोहरा साहब को बदनाम कर के, न्यायपालिका को बदनाम कर के मे स्तंभित करना चाहते हैं, आतंकित करना चाहते हैं, इन्टीमिडेट करना चाहते हैं हाई कोर्ट के जजों को, जो उस अपील को सनेगे। यह इन की साजिश है जिस के कारण यह प्रस्ताव, यह राजनीतिक प्रस्ताव इस रूप में लाया गया है। अब इन्होंने कारण क्या बताया है। एक कहावत है कि सावन के मंधे को हरा ही हरा समता है।

A person wh_0 becomes blind in the autumn season has got always the image of greenary around him.

साबन के श्रंधे को हरा ही हरा सूझता है। जिन्होंने यह पाप किया है न्यायपालिका को दबाने को, प्राज वे यह समझते हैं भीर प्राज वे यह बताना चाहते हैं कि बाकी के सब लोग भी न्यायपालिका को दबाना चाहते हैं, लेकिन ये बात सच नहीं है। न्याय-पालिका को दबाने का काम पहले चलता था और माननीय कंदर लाल गुफ्त ने उस का एक उद्धरण विया है और मैं भी एक उद्धरण देना चाहता हूँ। मेरी जी

, [श्री निर्मल चन्द्र जैन]

हीबियस कोरपस की पेटी जन मध्य प्रदेश हाई कोर्ट में जब धाई थी, तो मैं ने स्वत वहा जा कर बहम की भौर उन्होंने यह होन्ड किया कि यह जम्टी मियेंबिल है। झौर मिस्टर जस्टिस 00 पी0 सेन का वहा में ट्रांसफर कर के राजस्थान भेज दिया गया। यह क्यो भेजा गया था, किम कारण में भेजा गया था? आप यह ममझते थे कि इड्यु पेसेंट, घोट्न, प्रामिजिज, ध्रमकी काम करने है। झाप उन्हें ध्रमकाना चाहते थे। स्थायपालिका का ध्रमकाना चाहते थे।

सभापनि महोदय, मविधान की धारा 217 की बात कही गयी। इम धारा 217 में यह स्पाट है कि---

The President, in consultation with the Chief Justice, would make the appointments.

एवंडिंस एक्ट की धारा 111 म साफ है--- यह प्रिज्यूम विया जाएगा, यह माना जाग्गा दि सब इसी प्रकार से हुआ है, इसी प्रकार में इनका निष्ण्य हुआ है जिस प्रकार से कानून है। यदि यह साना जाना है कि प्रजीडेट ने, चीफ जरिटम ने दो-दा जगह उनका नियुक्ति को किक कर दिया तो फिर यह सब करनी है। जमी कि अभी उसने उपवास के सम्बन्ध करनी है। अमी कि अभी उसने उपवास के सम्बन्ध म की है। अमी कि अभी उसने उपवास के सम्बन्ध को है। अमी कि अभी उसने उपवास के सम्बन्ध क प्रका किया गा और उसी दिन नायेम आई क औ बसत साठे ने यह प्रक्न पूछा था कि हाई कार्ट के जलिज की जा बेकेन्सीज ह जनको अन क्या नही जा रहा है। माननीय विधि मन्नी जी ने उन के उत्तर में यह आश्वसात दिया था कि---

"Steps are being taken to fill up the vacancies expeditiously fhe State Governments and the Chief Justices have been reminded to expedite their recommendations. They have also been asked to adhere to certain specified time schedulen in sending proposals."

प्रव उस में अगर बोहरा साहब का नाम ग्रा गया तो आप कहते हैं कि जब नाम झाया था नो नभी भाषने उन्हे अगाइटमेट क्यो नही दे दी। म्राप चाहते थे कि केस जो एडवास स्टेज पर पहच गया था झौर प्रासीक्यबान एवीडेम कम्प्लीट हा गयी थी उस टायल को फिर से शरू किया जाता क्योंकि सजय गाधी का सजा हा गयी है, क्योकि उन्होने आपके किलाफ जजमेट दे दिया है। झाप इसलिए कब्ध है कि सजय गाधी को सजा हो गयी है। एक केंस का आपने मायदण्ड बना दिया है। राष्ट्रपति ने एक रिपोर्ट दी, सीए ज ए ने एक रिपोर्ट दी, सुप्रीम कोर्ट ने रिपोर्ट दी और उन के आक्षार पर यह सब प्रारम्भ हमा । भापने कहा कि में बहत मण्छे मादमी है मौर विधि मली ने जा नहा उसे में स्वीकार करता ह। अगर आप विधि मती ने जा कुछ कहा उसे स्वीकार करने को तैयार है और बोहरा साहब डिजॉबग मादमी है मौर उनका प्रमोश

होना ही था तो इसे झापको के बुल करना चाहिए था। झापने तो इसे किम्सा हुसीं केस से लिक कर दिया। इम तरह से मात्रिस करके झाप मारी न्यायपालिका को बदनाम करना चाहते है, ईस तरह मे झाप झकले प्रेजोडेट को बदनाम नहीं कर रहे है। झापने शाति भयण जी के उपर 6 चार्ज लगाये है। जिम तरह से झापने ये चाज लगाये है उम तरह से प्रापका इशारा इन बाजों का भारत के चीफ जस्टिम पर भी जाता है, दिल्ली क चोफ जस्टिम पर भी जाता है।

म्रापको यह प्रस्ताव लाने से पहले इस बारे मे गवनमट मे विचार कर लेना चाहिए था। भगर भ्राप विचार कर लेते भौर भ्रापका यह बात लगती कि यह प्रमाणन पक्षपात के कारण हुई है तो भ्राप वह मब नही कहते कि बोहरा साहब डिजर्स करते थे, उनको प्रमोणन दना चाहिए था भ्रीर पहले क्यो नही दिया गया।

भ्रापने प्राटिकल 11 की बात कही कि उनके प्रमाणन का क्यो नही रहद कर दिया गया, उसे क्या राके रखा गया, यह उनके साथ अल्याय हुआ, है। आ पने जहा यह कहा वहा फिर आ पना यह नही कहना चांटिए या---

Any self-respecting Judge should throw away the case

आपने क्या इतना मरल गमज लिय। है कि वे यह वह दते कि हम यह कम नहीं करना चाहते क्यांक इस में हमाग सेरफ रेस्पेस्ट इन्दाल्व हो गया है। जब मेल्फ रेस्पक्ट या सेरफ इन्ट्रेस्ट होगा तो हर आदमी करना चोहंगा। जहां आपका स्वाधे टकरायगा, यहा ता आप बरना ही चाहेगा।

मै ग्राप से बहना चाहता ह कि ग्रयर काई जज ईमानादरी में बाम बरता है ता उसवी तारीफ करनी चाहिए, अत्सेना नहीं वारनी चाहिए । जिस तरह की मापने करने की चेंग्टा की है। मापके विचारा में स्वत कन्टाडिक्शन है। एक तरफ माप तार्राफ करते है दूसरी तरफ आप बात करत है----दट इज ग वोयेड ग्राफ सेल्फ रेस्पेक्ट। बहन दिना से बहन से स्थान ग्बाला पडे थें । एक बार कोंग्रेस के शासन काल में जब श्री नीति राज सिंह विधि मनी हमा करते थे तो मै उनके पास गया भौर उनको कहा कि मध्य प्रदेश में बहत से स्थान खाली पडे हैं, आप भरते क्यो नही हे ? इनवा जवाब उन्हाने यह दिया कि ग्रच्छ मादमी मिलत नही है। मैं ने कहा कि अगर आप सचम च म इटैलैक्ट वाले भी चाहते है और यह भी चाहते है कि वह काग्रेम वाला भी हो तो भाषका कैसे मिल मकते है ? दोनो एक साथ नही मिल मकते है। इसका नतीजा यह हम्रा कि इट दो माल तक पाच स्थान खाली पडे रहे। क्या यही स्थिति आप यहा भी पैदा करना चाहते है ' पाच स्थान दो माल तक खाली पढे रहे और फिर आपको शिकायन करने का मौका मिल जाए कि एरियाज बढते जा रहे है। यह नही हो सकता था। इस केस में मिर्फ इतना हम्रा कि चीफ जस्टिस माफ इडिया ने रिकोमैड किया, चीफ जस्टिस झाफ दिल्ली ने रिकोमैंड किया कि उनका एप्वाइटमैंट कर दिया जाए, किस्सा कूर्सी का जो केस है उससे पहने

345 Procedure followed

दिया जाए । झापने पब्लिक इटरेस्ट की बात कुछ एक्सपीडियेंसी के कारण कही है । मैं झाप से पूछना बाहता ह कि क्या पब्लिक इटरेस्ट इससे क्यादा सर्व नही हाता है कि केस जल्दी निपटे यह किस्सा डुर्सी वाला ? पब्लिक इटरेस्ट को सर्व करने के लिए यदि कुछ दिन रकता पड़ा और केस के निपट जाने के बाद उनका प्रायोगन किया गया तो इस में झाप क्यो छिद्र निका-लना वाहते है ? इस में बस वास्ते झाप छिद्र देखने की चेप्टा कर रहे है क्योकि केस जल्दी निपट गया है झन्यथा त्यायगालिका के साथ न्याय हुझा है, न्याय-पालिका ने न्याय दिया है झौर यह जो गजनीतिक प्रस्ताव है यह बारारतपूर्ण है । इस लिग् यह फारमंना के योगय है और में इसका विराध करता ह ।

MR CHAIRMAN: Before I call other hon Members to speak, I am seeking guidance from the House The time allotted originally for this item was 2 hours. Accordingly, the discussion will be terminated at 4.30 p.m. What is the intention of the House; how much time should we extend, for the debate?

SOME HON MEMBERS: One hour.

SHRI SHANTI BHUSHAN: As far as I un concerned, it should finish to day

MR CHAIRMAN: So, we tenta⁴ α C⁴ γ 'xtend the discussion by one hour .e. upto 5.30 p.m. It can be upto a little before 5.30 p.m. so that another Resolution may be moved. So, the time will be upto 5.25 p.m.

SHRI SHANTI BHUSHAN: I will re-

SHRI C. M. STEPHEN: There must be time for me to reply. The time I require will depend on what the Minister is going to say.

MR. CHAIRMAN: I think M. Stephen can have 10 minutes. Now Mr. Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, I feel that it is rather unfortunate that this Resolution has been allowed to be discussed, because the object seems to be what it does not appear from the Resolution. The Resolution purports to refer to "the procedura adopted" in connection with the

re prometion of 346 a Judge (Res.)

appointment of a Judge, but the object has been very patent and Mr. Stephen could not hide it, in spite of his great parliamentary skill. The object has been to create doubt and raise suspicion about the validity of a judgement delivered recently by a learned Judge. Therefore, I feel that this is a Resolution which has been unfortunately allowed to be discussed in the HDuse.

However, since the matter has lein allowed and there have been discussions already. I would like to say a few words. The Resolution refers to the statement of the Law Minister, and it has been brought with refeience to that statements. The statement, it appears, became necessary because of a most reckless allegation mude by a Member belonging to Mr. Sephen's party, that the Judge was told. "If you deliver a convicting judgement you will get the prize of the post of a High Court Judge" Now, naturally, it was the duty of the Law Minister to come forward and remove the impression that was sought to be created that there was something improper in the way the case was conducted and the judgement was delivered. Therefore, I don't think that in this case any impropriety has been committed by the Government On the other hand, they have discharged their function. When we find the persons who for months together and years together rebelied in castigating the judiciary and decimating the judicial system in this country showing great concern over the apcontinent of one single judge, one cannot help wondering that there is some other motive behind this than maintaining the tradition of the judiciary in this country. On many occasions we have seen the crocodile teers shed from my hon. friends sitting on that side who have been the cohorts of the dictator during those 19 moviths. Lut today. I find sycophancy has reached the lowest depth. Mr. Stephen an hon. Member of this House, the Leader of the Opposition, I am sorry, was obliged to carry on command performance, and this is not only at the dictator of the mother, the greater dictator, but

347 Procedure followed

[Shri Somnath Chatterjee]

for the benefit of not only an accused but a convict, who was proclaimed as the crown prince of India, and before whom obeisance, had to be paid by all and sundry, including the Cabinet Ministers.

And, Sir, we had seen how the dictates of, not only the dictator but of a progeny, as I said, mature, halt literate progeny who ransacked all the democratic values in this country, played with life of the pepole, how his wishes become the order of the day.

SHRIC M. STEPHEN: I use on a point of order. Here s a resol tren about the procedure I took care to remain exactly within the tramework of the procedure. If he wants to attack our people who ary not converted with this, he is free to do so There is a procedure for that But I would submit that this must be stopped. If he wants to carry on a very reasonable debate, we must remain and behave in a very reasonable manner. He has used words which are object (due So far all right. I raite objetion to the words cohorts of the dictator sycophaney and so many other thurs he was using unparliamentary, unmentionable things These things are being used in reference to the Members of this House. He is doing all that I just want to know if this line of submission is permissible

(Interruptions)

MR. CHAIRMAN: I think you should stick to resolution.

SHRI SOMNATH CHATTERJEE: The real object has come out I am coming to that.

SHRI C. M. STEPHEN: What real object has come out? Are you free to call names about person.

(Interruptions)

We know your loyality to this country, we know your loyality to the Constitution. You are talking of Namboodiripad, the fellow who was convicted of the contempt of the court. You are coming here to teach us.

(Interruptions)

SHRI SOMNATH CHATTERJEE: I submit that the real object behind the resolution is to express their annoyance because they could not delay the disposal of the case which was pending and then the conviction came. They believed that the case could be kept pending for months and months and years and years You will kindly remember that it was the hon. Summer Court who intervened and directed the expeditious disposal of the case. And in the meantime, the accused had to go to the jail because he had been found guilty of tampering with the witnesses

(Interruptions)

SHRI C. M. STEPHEN: I rise on a point of order. The particular case he in referring to is *sub-pudice* now.

SHRI SOMNATH CHATTERJEE: I am not referring to any particular case.

(Interruptions)

SHRI C. M. STEPHEN: Dealing with the merit of the case is a different thing. (Interruptions) That case is sub-judice. (Interruptions)

MR. CHAIRMAN: M1 Somnath Chatterjee, you should not refer to it. (Interruptions)

SHRI SOMNATH CHATTERJEE: I have not gone into the merit of the case at all. What I am saying (Interruptions) is that I am entitled to say what is the reason behind this resolution.

SHRI C. M. STEPHEN: That is subjudice, he is dealing with a case which is sub-judice.

SHRI SOMNATH CHATTERJEE: I do not yield. I have not gone into the merits of the case at all. I am entitled to say the reason behind his resolution,

349 Proceduse followed

therefore I am referring to that matter The case was pending for long and the matter was almost coming to an end. We find from the statement of the hon. Law Minister that all the procedure under the Constitution had been tolbefore the appointment was lowed actually announced, he had gone to the learned Chief Justice of the Delhi High Court and had got the sanction of the President to withhold the actual notification for a few days. How is the independence of the judiciary interefered with and how is it unconstitutional? My time is not unlimited and I am stre the hon. Law Minister will deal with it and during the little time that I have, I should like to make one or two submis-The object is that it somehow SIONS this case could have been prolonged further, the inevitable could have been postponed Secondly, today in the name of saying that Mr. Vohra is an excellent man but the judgement was not, as if he was persuaded to deliver this judgement by showing this lollipop, namely, the judgeship of the Delhi High Court-my hon, friend has stated that. That was the impression that is created in the minds of the people. I am trying to disabuse that That is not the impression that has been created in the minds of the people. The intention today behind this resolution is to create a doubt in the mind of the people: would it have been so? Therefore the attempt which has been made is not to uphold the judiciary but to denigrate the judiciary once more. This attempt should be resisted by all the right thinking people in this country. Therefore my hon. friend gets piqued, naturally when we referred to the emergency and what had happened in this country how judiciary was dealt with in this country, how the judges were transferred and how the learned judge of the Delhi High Court was sent back as judge of the sessions court. I had to appear for Jyotirmoy Bosu in the Delhi High Court, I know what happened, what kind of plea was taken on behalf of government. Once Justice Rangarajan delivered the judgement that it was justiclable, the

re promotion of 350 a Judge (Res.)

next day an ordinance was issued maknig it non-justiciable. That is the way they were treating judiciary at that time. The only crime that he committed was that he wanted to see the files of the Home department. They said: No, he cannot. This was the attitude taken by them. Today they are showing so much concern for judges and judiciary in this country. Therefore, my submission is that if anybody has suffered due to delay in the announcement of the notification. it was Justice Vohra himself, nobody പ്പ because it is his appointment which was delayed by a few days. Somebody else suffered by the expeditious disposal of the case but that is not the consideration that has to be brought here.

I am not referring to any matter which is sub judice. Probably one would have felt that when a longer period of sentence was there, whether that sentence could have been given o_{T} not. That is the matter which we are not discussing today.

My hon. friend referred to one point, whether it has any relevance or not, whether it was in public interest or not, he said that Article 224 provided for appointment of additional judges on the basis of clearance of arrears Arrears are there. Does it mean this should be done? This is a new interpretation given to article 224. That means that whenever there are arrears judges may be appointed. There are so many vacancies all over India, we put question to the hon. Minister and we are pressing him hard for appointment of judges, more and more judges have to be appointed. There are so constraints. We understand, many There are lacunae here and there. That does not mean that a few days postponement of the declaration of the appointment of Mr. Vohra has thrown to the winds article 224. Then, reference was made to Article 217. In this country the appointments of judges are made in a particular method. We

351 Procedure fo'lowed

[Shri Somnath Chatterjee]

may not agree with that method which has been laid in the Constitution. But so long as it remains in the Constitution, it has to be followed not only in also. We have letter but in spirit found that there have been gross breaches of that during the previous regime. We have seen that. There are many comments about the judicial appointments. I do not wish to go into the details here. But those comments and complaints are known. Here what has happened? The entire procedure has been followed and I believe whatever may have been the other things, I am not going into these things. The Law Minister himself showed great respect in going to the Chief Justice of Delhi High Court. Probably, they were used to calling the Chief Justices to their residence. Now he had gone to the residence, to the office of the Chief Justice of India, told him of the position, got his approval, got the approval of the President of India and thereafter it has been done. Therefore, we do not find any impropriety committed. We cannot help thinking the reasons which have prompted this Resolution. The reasons for which they have prompted this Resolution cannot be the maintenance of the dignity of the judiciary, upholding the dignity of the judiciary. The main reason behind this is one person in this country who was one of the accused in this case. He has now been convicted. It is subject to the appeal, nothing to do with the merit. But why the matter was delayed? Shri Vohra would have been promoted earlier. He would have been brought to the High Court earlier. De novo trial for another two, three years, another set of witnesses and all sorts of dilatory tactics would have been adopted. We should expose the motive behind this Resolution. Then we shall find that those persons who had voted in favour of giving immunity to one individual in this country. for he had occupied one seat in this country, are talking to-day of the sanctity of the criminal jurisprudence of this country and sancitty of the judicial process in

this country. In this case it is admitted by the hon. Leader of the Opposition that the incumbent deserves the appointment from all points of view and that is the test. Was he or was he not suitable for that post? It is admitted by him. It is conceded by him that an eminent person has been selected. He has not been superseded by anybody, nor the Government has allowed him to supersede anybody. Therefore, the person in due time has been appointed. Because cf the pending case, the appointment would have delayed the disposal of the criminal case. At that time it would not have

been beneficial to the accused, because any honest accused, bona fide accused would have liked the trial of his case expeditiously so that justice may not be delayed even. If that is the real object, then my submission is that the object with which this Resolution has been brought is to try to get some political advantage out of the appointment of a judge, who should have been left alone in this matter. That is why I started by saying it is unfortunate that this Resolution was even allowed to be discussed here.

MR. CHAIRMAN: I would just like to call one Member provided he takes only five minutes time. Now the next name in the list is Shri Krishna Singh.

He is not here.

SHRI VAYALAR RAVI (Chirayinkil): You may call Shri Lakkappa.

MR. CHAIRMAN: I am calling in order. Shrj Lakkappa has given his name just now.

SHRI VINODBHAI SHETH. Please finish in just five to seven minutes.

SHRI VINODBHAI SHETH (Jamnagar): The reservation is such that I will not take more than five minutes.

I would like to confine myself within the four walls of the Resolution of Shri C. M. Stephen. It is a very unfortunate thing that this politically motivated Resolution is coming from a

lawyer It is a very unfortunate thing. It should have been appreciated that we have restored judicial process in the country. We have restored the rule of law. Our Speaker has deemed proper the discussion of this Resolution in the House. I fully agree with Shri Somnath Chatterjee that it is a very sensitive resolution which casts aspersions on the judiciary of the country and the less it is discussed, the better. As per Mr. Stephen, article 217 is violated. But he does not give any reason and which are the punciples governing article 217 which have been violated. The Chief Justice of Delhi High Court is consulted. He says, it is arrangement. It is not arrangement, but consultation. The Chief Justice of the Supreme Court The Prime Minister is consulted. endorses and the President makes the appointment. But unfortuntely, the leader of the opposition was not consulted: I would like to put a very pertinent question the leader of the opposition. Why did he not bring this resolution when the ex-Prime Minister was acquitted? At the time, we did not bring such a resolution because we uphold the dignity of the judiciary and we believe the judiciary in the country has remained impartial. In every case when there is some appointment, we should not cast aspersions. I do not know what makes Mr. Sathe say something as if he has overheard our hon. Minister Shanti Bhushan and Justice Vohra engaged in a dialogue with Mr. Sathe standing by saying "You hand over the conviction and you would be made the Chief Justice", or something like that. Mr. Sathe can say anything which is blatantly incorrect, but for the leader of the opposition to bring forward this resolution casting aspersions on the judiciary is highly improper. Ours is a country in which truth is honoured. Our judiciary stands for truth and justice, unbiased and without any prejudice. During the emergency the position was different, but now the emergency is gone and the judges feel free. There is no sword of transfer hanging above them for

re promotion 354 of a Judge (Res.)

giving a particular kind of judgment. Many of the Government decisions have been reversed by the judiciary, but still judiciary is respected because we respect the dignity of the judiciary in the country. On the contrary, I would argue that injustice has been done to Justice Vohra. Over and above that, you are putting some blame on the Ministry. I ask, why delay his promotion for 3 months? Why do injustice to Mr. Vohra? The delay way in public interest, not in personal interest. I would appeal to the Ministry to consider the promotion of Mr. Vohra with retrospective effect, if you want to do justice to him. Please go through the record of Justice Vohra, Has he superseded anybody? Has he got any connection with any Minister? I am told he is one of the senior most and most efficient judges. When Justice Desai was promoted from Gujarat, unfortunately because his surname was Desai, our Prime Minister's name was dragged in. But see the judicial pronouncements made by him. See his work. He has been appointed as the vacation Judge now. Under this Government, there will not be any favour nor any fear so far as the judiciary is concerned. With these words, I request the mover to withdraw his resolution.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr. Chairman, Sir, a number of points have been raised by the hon. Leader of the Opposition on the Resolution which has been moved by him and I popose to deal with each of the points in its sequence. But before I start replying to the points which he has tried to make, I would like to start with two observations by way of a preface.

When I looked at the Resolution for the first time—I was keen to see as to who the mover of the Resolution was— I found the name of the Leader of the Opposition himself, Shi C. M. Stephen, on the Resolution. I was greatly

399 L.S.-12

355 Procedure followed

[Shri Shanti Bhushan]

surprised. I had to rub my eyes in wonder because I hold him in high esteem. After having checked up that he was the mover of the Resolution, I felt that there was a typing error in the Resolution because I felt and expected and it seemed to me that probably he had dictated something and his stenographer had written out some_ thing else. I felt that what he must have dictated was that after "having considered the statement made by Shri Shanti Bhushan, Minister of Law Justice and Company Affairs, etc. etc." The operative part in This House records its satisfaction and pleasure over the procedure adopted in connection with the said matter'. I tried to check up but I was told that it was not a typing error and the Resolution had, in fact, been dictated in this very form. So, initially, I was a bit shocked and surprised. But then, I looked at my own career. My eyes took my mind back to the days when I was a young lawyer, a junior lawyer and I started thinking: "Had not I argued vehemently a hopeless case, a case which had no merit?", I could not say no. I felt that even I had argued several hopeless cases and why had I argued those hopeless cases? In the initial years of my practice when a senior entrusted a brief to me finding that it was a hopeless case and that he did not want to stand himself, he instructed me 'argue with all your vehemence because this is your opportunity'. And, therefore. I found that if somebody entrusts a case to me and asks me to argue the case vehemently, then it is my duty. Sometimes, my clients, sometimes, my seniors ask me to argue a hopeless case.

SHRI KANWAR LAL GUPTA: He is not so junior.

SHRI SHANTI BHUSHAN: Not junior but as a Leader of the Opposition, he also does not have many years. As a Leader of the Opposition, ne is fairly young. I mean, his grey hair might betray him, otherwise, he is young at heart and he is young with his indefatigable energy. The kind of energy with which he argues his cases here, one would think that he is the youngest Member of Parliament.

So, I thought that there was nothing wrong in arguing even a hopeless case.

Then, Sir, my mind went back to another incident which happened when I was a law student and when Sir Tej Bahadur Sapru had very kindly invited me to attend his conferences also because he was very kind to me. My mind went back to a certain day when I happened to put a certain question at the time of the conference and I said: "In a court of law where cases are supposed to be decided and judges come to conclusions on the basis of the facts and the law in a case, on the basis of the reasoning advanced by different counsels, what is the place of eloquence in a court of law; why is it that lawyers try to be eloquent in a court of law?" And the answer that was given to me was: "Well, sometimes, when a counsel is arguing a case in which the facts do not support him, the law does not support him, even commonsense does not support him, what does he do? In those cases, he has to rely upon his eloquence." I clearly saw today when Mr. C. M. Stephen was stating his case in support of this Resolution that he was relying only on his eloquence for which I have great respect because I do not think any other hon. Member of Parliament can match his eloquence. Of course, so far as I am concerned, I cannot match even one-hundredth of his eloquence what to say of his complete eloquence. So, he has relied upon his eloquence only to try to build So far as the facts are up a case. concerned, so far as the law is concerned, so far as, if I may say so with great respect, even commonsense is concerned, there is nothing to aid him in regard to the points.

With this preface, may I come tothe points that he has tried to make out?

Procedure 357 followed

Now Sir, perhaps even Mr. Stephen would agree with me when I say that when the name of Mr. Bohra was proposed by the Chief Justice of the Delhi High Court and supported by the Chief Justice of India this being a Union Territory the Governor or Chief Minister does not come into the picture so the only two authorities who are required to be consulted before an appointment is made, are the Chief Justice of the High Court and the Chief Justice of India. And both of them were unanimous that he is a fit person to be appointed. I hope he would agree with me that there were only four options open to the Government. One was not to appoint him at all, but even he has not advocated that particular option.

Mr. Vohra is not one of the seniormost as Shri Vinod Bhai said, but is the seniormost Judge of the Delhi Judicial Service, a very competent Judge hecause so far as all these judges are concerned, a Chatacter Roll 15 maintained in which remarks are made by the Administrative Judge and even by the Chief Justice yearly. Chief Justice after Chief Justice had made outstanding entrics on him uniformly. Nover any kind of a different entry of that kind was made and this is the kind of a Judge, the seniormost in the service with an outstanding record, the Chief Justice of the High Court proposing his name and the Chief Justice of India supporting his name, the question of non-appointment, that is, not appointing him at all and reject. ing him because he was hearing what the Leader of the **Opposition** had chosen to describe on many occasions as 'Kissa Kursi Ka' case or in many different ways, but ultimately we agreed that it should be called the 'Kursi' case, does not rise. Merely because he conducted the case in the 'Kursi' case there, he should not be disqualified for promotion in spite of being the seniormost judge, in spite of being a Judge who was always very highly spoken of by all the successive Chief Justices etc. That option was

VAISAKHA 7, 1901 (SAKA) re promotion of 358 a Judge (Res.)

not available as the Leader of the Opposition himself has agreed. Therefore, that left three options. One is either to appoint him straightaway as soon as the recommendations of the Chief Justice of the High Court and Chief Justice of India were available. The second option was, all right, keep the matter pending and watch, i.e., all right, if he was not to be appointed straightaway. this part-heard case should have been allowed to go on. Then, this is the option that he has advocated, viz., that the matter should have been kept pending without taking a decision a premature decision, viz., alright, he will be appointed, but the notification will be delayed till the trial was over. That was the second option. The third option was the one that was adopted in the present case, i.e, all right take a formal decision at the highest level, an irrevocable decision, viz., that he will be appointed. Long before he gave a judgment, an irrevocable decision was taken that he will be appointed because he is deserving of the appointment irrespective of what happens in the case, irrespective of what is the final verdict in the case, whether the case results in an acquitta] case whether or the results in а conviction. but an irrevocable decision so thai the decision should not be made dependant upon what the decision in the case 1s, what the judgment in the The third option was the case is one which he has advocated, viz. keep it pending and thereafter, after the trial is over, after the judgement is available, then make up your mind as to whether he is fit to be appointed or not fit to be appointed And I would ask the Leader of the Opposition himself to consider the opwithout tions carefully prejudice and then come to a conclusion. And I am guite sure, if he does it without any prejudice whatsoever, he would be agreeable to changing the Resolution to the form which I have suggested, which I thought that he has dictated to his stenographer. Now, let us consider the first option. The name was recommended by the

[Shri Shanti Bhushan]

Chief Justice of the High Court and the Chief Justice of India long pefore the amendment was made to the Code of Criminal Procedure to which reference has been made by the Leader of the Opposition. That amendment was made by a Bill which was enacted some time m December 1978 so that at that time the name was recommended much earlier. At that time when this question was considered and at that time when I discussed the matter with the Chief Justice of the High Court, this amendment was not there and that was the position.

17 hrs

What was the position? The position was one which had been examined by the Supreme Court as long back as 1960 and pronounced upon by them They had said that so far the trial before a mag strate 15 concerned, if, during the pendeucy of the trial a magistrate ceases to be available, then the successor magistrate will have the option to proceed with the trial from dure was not applicable to Sessions whole trial do novo. But this procedure was not applicable to sessions Judges. Therefore. the Supreme Court had laid down in 1960 that so fai the trial before a Sessions Court is concerned, if for any reason that particular Sessions Judge ceases to be available, there is no option for the successor Judge but to start the whole trial de novo, to record the examination of all the witnesses etc

So, this was the option available at the time when these recommendations were made. Would the Leader of the Opposition apply his mind to this question, namely that n a long trial the position is not the same as in ordinary cases which come up before the courts every day. These are taken care of by the wording of the notification of the appointment of the Judge, by saying that it will take effect from the date of his assuming charge. The idea is that

re promotion of 360 a Judge (Res.)

after the warrant has been issued, a few days are given to him to join as a Judge and to take oath as a High Court Judge, so that the practice has been that during those few days he disposes of all the partheard cases, because in the ordinary cases there are very few witnesses, and the cases can be completed in a few days.

I will take the mind of the Leader of the Opposition back to the previous appointments which had been made in the Delhi High Court itself. During the time of the present Government in Delhi two persons had been appointed from the services before Mr. Vohra. The first was Mr. R. N. Agarwal who had been reverted during the emergency. When he was appointed and he took charge as High Court Judge, he did nov leave a single cart-heard case behind him. Similarly, the other gentlemen, Mr. Siddhu, who was also a District & Sessions Judge, Delhi, when he was elevated to the post of a Judge of the Rajasthan High Court, completed all the part-heard cases and did not leave a single one behind him That has been the practice and the tradition.

But if in a particular instance a very long case is pending before the District & Sessions Judge, then the normal practice of stating in the notification "with effect from the date of his assuming charge" cannot be followed, because you cannot leave a gap of months and months between the date of the notification of the appointment and your actually taking charge. Therefore, that is a special case. These special cases do not arise every day, because these long cases are very rare.

The Leader of the Opposition, himself knows that this Kursı case, as we now refer to it, had been going on before Mr. Vohra for a very long time.

SHRI C. M. STEPHEN: How long?

361 Procedure VAISAKHA 7 followed

SHRI SHANTI BHUSHAN: For about a year.

SHRI C. M. STEPHEN: No

SHRI SHANTI BHUSHAN: A very large number of witnesses had been examined. The Supreme Court in January, 1978, had said that the trual must proceed from day to day In fact, they had passed a peremptory order that this case must be proceeded with from day to day, it must be tried on a writ petition basis.

SHRI C. M. STEPHEN: The trial started in April, and the prosecution evidence was over in October.

SHRI SHANTI BHUSHAN: The trial took almost a year.

SHRI C. M. STEPHEN: April to October.

SHRI SHANTI BHUSHAN: In October the trial did not come to an end.

SHRI C. M. STEPHEN: On 3rd November, the prosecution evidence was over.

SHRI SHANTI BHUSHAN: Thcreafter, the statement of the accused had to be taken.

From April, under the direction of the Supreme Court, the Judge started dealing with the case on a day to day basis, unlike other cases. So far as this case was concerned, under the directions of the Supreme Court, the trial was proceeding on a continual basis before this judge. The Leader of the Opposition will not controvert that a very large number of prosecution witnesses had been examined. Therefore, if at that time, when the prosecution evidence was almost over or over. if at that stage, the judge had been clevated as a Judge of the High Court, then in that case, even the accused persons could have had a grievance

VAISAKHA 7, 1901 (SAKA) re promotion of 362 a Judy: (Res.)

that "look here, you are now compelling us to go through all the processes of trial once again by elevating a judge in the middle and when the successor judge comes and by the time the prosecution evidence is again recorded on a day to day basis, then that . . . judge might also be ripe for elevation and so on." This would have been a very extreme case of harassment and even the accused persons. in fact, both the parties could have taken serious exception to this procedure viz., when there is such a long case, when even the evidence on one side had to be recorded for six or seven months, then to deprive both the sides of the services of the judge by replacing him by another judge, at a time when the law is that there is no option in the matter and there had to be a complete de novo trial, even the accused person could have said:

"so many prosecution witnesses have turned hostile, have not supported the prosecution case and in fact he might even claim that there fore, nothing is left in the case and at this stage, you are forcing a retrial so that those prosecution witnesses may get a chance of supporting the prosecution case again and so that the accused may be benefit of their deprived of the having turned hostile and not supcorting the prosecution case. Ts it fair to the accused persons?"

1 am quite certain that if that procedure had been adopted, the Government would have been attacked. In some quaters, it would have been said that the Government was trying to be deliberately unfair by harver up them again and again with certain witnesses and so on and so forth. Therefore, I hope that even the Leader of the Opposition would not advocate that this is the procedure which should have been adopted in the present case. To be fair to him. J should say, he has not supported, argued or canvassed that he should

[Shri Shanti Bhushan]

have been appointed straightaway. On the other hand, what the Leader of the Opposition has told is that, this premature decision should not have been taken viz, that he will be appointed after the trial is over hecause this, in his words, amounted to dangling a carrot before Mr. Vohra and what he had advocated is, you might have kept the matter pending without deciding, and after the trial was over, then you might have applied your mind as to whether he should be appointed or not and then only you might have got his appointment approved and so on. But the Leader of the Opposition may kindly consider, in that case it could have been said that alright, here is a case with some political overtones because a former Minister was also en accused person, it is not everyday that such cases come up in which former Ministers are also in the position of accused persons" and so some political overtones and political arguments can be raised and if in that case, the decision had not been taken, then this argument would have been perfectly correct and as I said facis and law or even common sense does not support the arguments which are sought to be built up because in that case, it could have been said that inspite of the fact that the Chief Justice of the High Court has recommended his name in spite of the fact that the Chief Justice of India has supported his name, we are not taking a decision and that we first want to watch as to what the judgement is going to be, as to whether Mr Vohra is going to acquit or convict and then if you find that there is conviction, then you will say "he is a judge, who is fit to be elevated, you will elevate him" and if he is going to acquit, then you will say "he is useless, for some reason or other. his judgements could not be relied upon, he is not fit to be elevated". All these arguments which have been advanced in the present resolution would have been advanced and advanced with some merit in that

case, if the procedure which is being advocated by the Leader of the opposition had been adopted in the present case. Here, when we take an intevocable decision, long before we know as to whether a judgement is going to result in acquittal or conviction.

SHIRI C. M. STEPHEN. What do you mean by "irrevocable dec ston"?

SHANTI BHUSHAN: Irre-SHRI vocable in the sense the highest authority to take the decision, the President viz, the Law Minister, the Prime Minister and the President, these are the only three authorities who come into the picture so far as taking the decision is concerned, after consultation with the authorities specified in the Constitution is concerned, namely, the Chief Justice of the High Court and the Chief Justice of India Therefore, if all the three autho. rities have decided yes, he is fit to be appointed because he is the senior most, he has got an excellent record, and, after the decison has been taken by all these three authorities and they have approved the procedure also, for this reason namely, here is a very sensitive case with some political overtones and, therefore, there should be no chance that anybody might have a feeling, ' | do not know whether I will be appeinted or I will not be appointed", etc., here is a final decision

SIIRI ('. M STEPHEN' Are you stating that there is a written order by the President of India of a particular date specifying, so and so is appointed

SHRI SHANTI BHUSHAN: Not appointed The decision is that he will be appointed. The appointment is by a warrant, it is not by a decision.

SHRI C. M. STEPHEN: Is there an order by the President of India saying that so and so is appointed or will be appointed—I do not know what exactlv it is—the appointment is hereby done but the warrant will be issued after such and such time? Is there such an order by the President?

365 Procedure followed

SHRI SHANTI BHUSHAN: You are neifectly correct except with this distinction, not that he is hereby appointed. The appointment is by a warrant The warrant is signed by the only President. The appointment does not take effect the moment the decision is takey. The decision to appoint a person is hest taken and, thereafter the a) to niment is made by the President by signing the warrant. The appointment is by means of signing the warrant. It is signed by the President Before that also the file ın every case, goes upto the President namely, when the decision is taken to appoint a person, even that decision is finally taken at the level of the President of India. The law Minister takes a decision; that is approved by the Prime Minister and that is also approved by the President Then the decision to appoint a pe.son becomes final;

Thereafter, certain formalities are completed, namely, the specimen signature and certain declarations are from obtained the person who is sought to be appointed. Then, the matter once again, second time, is sent to the President, in every case, requesting him to sign the warrant and make the appointment by signing the warrant Then, he signs the warrant The first part of the procedute is done in every case. That was completed in this case also, namely the tile reached upto the President with an observation that a decision should be taken to appoint him right row but the decision will be given effect to by the signing of the warrant and only after the case has been completed because of these complications

It was not that the Government took this decision, namely, about the procedure, completely on its own. A: I said in my statement, this matter was discussed with the Chief Justice of the High Court and the Chief Justice of the High Court fully agreed that, yes, this would be the right procedure. In actual life, the things are not absolutely theoretical. Even

on a matter of deciding whether at what time a particular appointment has to be made, there are various matters of public interest which reflect upon that, even affecting the administration of justice If the timing of a particular appointment is likely to create a lot of prejudice to the parties of a case namely the parties will be put to serious difficulties and seriou inconvenience which they do not merit, that is also a legitimate matter to be taken into consideration in regarding to the timing That is why of the appointment. the Chief Justice of the High Court who was principally concerned with this matter way consulted for this reason

So far as the conduct of cases, the litigation under the charge of the High Court is concerned, because supervision over the subordinate court, is done by the High Courts under the Constitution itself, it was the Chief Justice of the High Court who was primarily responsible to balance these considerations. I agree that so far as the arrears were condelay was cerned certainly this likely to affect the position of arrears to some extent, to whatever extent, whether it was 0.1 per cent or 00.1 per cent, that is immaterial. That the was one consideration, namely, matter should not be dalayed But at the same time, there was the impact it would have on the process of justice, namely, here are two parties, prosecution on the one side and defence on the other side, who have been fighting a case tooth and nail for a long time before the sessions court which under the direction from the Supreme Court, was to conduct the trial expeditiously on a continual basis, that is to cost away all the other cases and apply its full time to the trial of this case. In that case, whether the partics should be deprived of the service, of a judge so that they may have to start a trial de novo before another judge was the option. I submit, very rightly, the Chief Justice of the High Court immediately agreed with this and said

367 Procedure fol.sucd

[Shri Shanti Bhushan]

that "it would not be right and yet, in order to maintain the confidence of the people a decision should be taken there is no reason why taking of the decision should be postponed because, otherwise, that would smack of this that you want to take even the decision after you know whether he is going to acquit or convict; so take the decision now so that the judge also, with a clear conscience and without pressure of any kind on his mind, can decide the case either way, if he feels that the evidence is sufficient he can convict of if he finds that the evidence is insufficient he can acquit; and of course the right of appeal is always there" Therefore, I submit that Therefore, I submit that this was the only proper procedure which could have been invoked in such a sensitive matter The car-10t was not kept dangling because the carrot was absolutely out of the picture as soon as a final decision had been taken and it had been approved even at the stage of President the carrot was away because then the Government had no choice in the matter; the decision had already been taken that he would be appointed, he was the seniormost person, very eminently spoken of by succeeding Chief Justices, eminently deserving of this appointment and After that, it would not be so on possible for the Government to say if, suppose, the case had resulted in acquittal, "He has acquitted this case; even though upto the stage of the President, the decision has been taken to appoint him, we shall reverse that decision and not appoint That would not have been him" possible.

If, on the other hand, there had been mala fides on the part of the Government, this is the precise procedule, which has been advocated by the Leader of the Opposition, which would have been invoked: on some pretext or the other the matter would have been delayed—no time, this and that-

re promotion of 368 a Judge (Res.)

and the file would have been kept I have seen many files which lving used to he on the table of individual functionaries for menths and months. Therefore, this file also would have just lain unattended, and after the judgment was available, then it would have been said, "All right, look here; there might not have been anything on the record, but I have heard something against this judge, if, R N Agarwal, who had been appointed a judge could be reverted, namely, his term might have been extended, in the case of another judge in Bombay the same could have been done " If there was any mala fide in the matter, this was the would have been procedure which applied, namely, keep the matter hangwithout taking a decision ing 10 appoint him even before the judgment had been delivered Therefore, i submit that the most proper procedure was invoked in this case Therefore, I would again appeal that there is still time for the Leader of the Opposition-he has a high reputation of being straightforward, and so on--to correct his Resolution by removing the word 'displeasure' and substituting it by the words 'satistaction and pleasure'

These are the points which have been raised namely, whether the delay was warranted I have made it clear.

Another point that the Leader of the Opposition might say is this This was the legal position when his name recommended was by the Chief Justice of the High Court and supported by the Chief Justice of India: but n December the legal position underwent a change because Parliament amended section 326 of the Code of Criminal Procedure and thereafter it was not obligatory on a successor judge to re-start the whole process of trial; at that stage at least you could have changed the decision and you could have said, 'All right; although at that stage it was not proper to appoint him, at least now we can decide to appoint him'. But even after this change of section 326, what is the posiTherefore, I submit this was the proper procedure and this delay was completely warranted by the circumstances of the case.... me MR. CHAIRMAN: Only 8 minutes at are left now.

> SHRI SHANTI BHUSHAN: So, I have touched only the main points. I will, therefore, again plead with the Leader of the Opposition not to press his resolution and, after all this clarification, I hope he will withdraw it.

SHRI C. M. STEPHEN: Mr. Shan⁴; Bhushan and myself belong tc, if J may say so, the same mutual admiration bureau. I do hold him with very h gh respect. But, unfortunately, he has not been able to persuade me that the position of the government was correct. He was more eloquent to-day than usual. He is generally not eloquent, he is generally very factual, but to-day he was very eloquent. May be for the reason that Mr. Agarwal told him that eloquence is needed. He knew that the case was not strong, therefore, he has to be eloquent.

Now certa.n points I made remain. I am sorry the points have not been replied to I am not concerned about this aspect or that aspect. The question is whether the conduct of the government has brought the judge and the judgment under cloud and suspicion.

(1) When Mr. Vohra was elevated as a regular District and Sessions Judge there was a noting to the effect that he will try the Kissa Kursi case. He has not denied it. I presume he is admitting it. All this took place within one month of his taking over the trial There was no reason why he should have been charged with continuing the trial of this case more than any other case.

(2) There were cases pending before him--not only this case but there were other criminal cases pending before him. He referred to the previous

tion as it would be applicable to the present case? The position is that, while it is not completely obligatory on the successor judge to try the case de novo, he has been given a discreton in the matter, namely either he can proceed with the trial from that stage or he can re-examine the witnesses who have already been examined. Here was a special case in which a large number of prosecution witnesses had become hostile. In these kinds of cases where prosecution witnesses become hostile and it is a very controversial case, and so on, the demeanour of the witnesses, as the Supreme Court itself has pointed out on a numand various High ber of occasions Courts have followed that rulingwatching the demeanour of the witnesses is very important; n a conbe troversial case might which important is very balanced it for a judge. Otherwise, how do you truth? How the witarrive at the the evidence given uesses have Therefore, also verv impertant. is what could be the reasonable expectation in a case like this? The reasonable expectation would be that a sucwould say, 'How do I cessor judge decide such a controversial case unless I have seen the demeanour of the witnesses? Merely reading the evidence in cold pr nt ... will not create the same impression in my mind if I heard their evidence myself' It is a controversial case. I hope the Leader of the Opposition will also be charitable to agree that it is a controversial case. In a there controversial case, therefore, would have been a very big risk even at that stage and even at the later Criminal Procedure stage when the Code was amended and when the case advanced even further and it was almost going to be over, to deprive the accused persons of the benefit of all this trial and cause harassment to both the parties and risk of the witnesses being recalled and re-examined on the plea 'Well, their demeanour is very important. I cannot judge this controversial case unless I hear the witnesses giving evidence myself.' This risk could not have been avoided.

371 Procedure

[Shri C. M. Stephen]

judges, not to Mr. Vohia thereby conceding that there were other cases pending before him. If the other cases were also pending before him, would it not be violative of the principle of equality before law if yeu are to pin out one particular case and decide your administration policy or promotion policy to hang on that particular case?

to know and (3) Mr. Vohra came was told that he was to be appointed and elevated as a High Court Judge. It would have been a different matter if it had remained a confidential matter between him and the President of India. No, Mr. Vohra was told and he understood that and in that process, by passing on that information, he brought into the picture the Chief Justice of Delh: High Court, the Chief Justice of the Supreme Court, the President of India-the whole lot of them. And Mr. Vohra was told, Mr. Vohra was given to understand that "the President of India is interested, the Chief Justice of Delhi High Court isinterested, the Supreme Court is interested-all of them are interested and that the Kissa Kursi case is a special case." If that information goes and the Judge goes on conducting trial, how will he behave? That is the question. Could you take him to be absolutely unaffected? That is why I said that if a trial Judge is given to understand by persons who count that there are persons in a particular case, that is tantamount to influencing the Judge and any self-respecting Judge will immediately take umbrage and say, 'I will not deal with the case any further.'

Therefore, the vitiation starts then and what does then happen?

The appointment is there. That is what I was told. I do not know the irrevocability about it. We know the Constitution; we know what the Government does; we know what the President does. The President does not becide specifically any of these things. That is not a constitutional position. Government decides; the President signs. The President does not exercise his volition in this matter at all. This is the real constitutional position.

Therefore, there is no irrevocability about it. Then, what remains? As was pointed out by Mr. Somnath Chatterjee and other friends here is the date on which a judge who is lue for promotion gets his promotion. That is material. Any officer will be interested to assume the promotion post the earlier. Therefore, the element of hustling the case comes in. As also the element of hastening the case comes in frum that day onwards. If you look at the case diary, you will find that many petitions were being summarily rejected. Recall of a witness was asked-rejected; recall of a particular witness was asked for-rejected. Why? Because allowing that means delay and delay means delay not only 'n the matter of disposal but delay in the matter of getting promoted and assuming charge of it. That is the vitiation of the judicial process that was attempted. You have the hanging of a carrot on the judge; you are interested in speedy disposal. This was the only maprer in which you can get the speedy disposal.

Now, they asked whether Mr. Vonra was entitled to be appointed or not. Far from me to say either 'yes' or 'no' to that because I do not know what his records are: I do not know the man. Why should I comment about it? But, Mr. Vohra continued to try that case after all these developments, seeing a carrot hanging before him and after having been told that so and so, so and so and so and so is interested in this case and putting in that proposition he hurries the case forward. Otherwise his prometion will be delayed. If Mr. Vohra continues to try that case, whatever his merits for the previous performance he forfeits his merit to be promoted as a judge. That is because that impartiality is taken away from him. You have done it. Mr. Vohra has now become a scapegoat for that. Government have done it Mr. Vohra has been put under suspicion. This is what I have got to say. Other things, I do not want to refer to at all. But, my main point remains [

373 Procedure

followed re promotion of a Judge (Res)

ernment interfered in the judicial process: the Law Minister interfered in the judicial process; the Law Minister discussed with the Chief Justice of India the case which was pending tetore the Subordinate Court. The Law Minister promoted him and kept his promotion pending saying that the promotion can be had only after the case is disposed of.

This is an atrocious interference in the judicial process. It is absolutely inconceivable. Therefore, the judgment becomes suspect; the judge becomes suspect. That is the product of connivance and conspiratorial arrangement under the carrot, under the temptation in hustling a thing. This is the circumstance under which thi has been done. It is most atrocious of all persons. Mr. Shanti Bhushan should not have done this.

That is all I have got to say, I am sorry that the clean hand of Mr. Shanti Bhushan became soiled as a Minister in the matter of judicial process. I am sorry about it. This is all I have got to say. I do not want to reply to many things, to the vituperative fulminations and the characteristic way Mr. Chatterjee indulged in. He could have the pleasure of doing it. I do not want to reply to that. This is not the time to do that, (Interruptions). He has developed a great fascination for the judiciary. I only want to remind him of what the great leader. Shri E. M. Shankaran Namboodripad said, namely that the judges in India are the product of a Bolshevik. He had to stomach it. That was the certificate he had given. (Interruptions) I have seen enough of the great performance; I have seen enough of the brand demonracy; I have seen enough of his love for democracy; I have seen enough of your love for the country; I have seen enough of your love for the judiciary; I have seen enough for the partiality of the judiciary. That is all I want to say.

irregularities in I.I.T., Kanpur (HAH Dis.)

MR. CHAIRMAN: Now we have to take the Half-an-Hour Discussion.

SHRI C. M. STEPHEN: I will conclude.

MR. CHAIRMAN: It is 5-30 P.M.

SIIRI C. M. STEPHEN: I will just take two to three minutes more You may put it to vote next time. I do not want to delay the Hall-an-Hour Discussion. At 5-30 P.M. it nas got 10 be taken up.

MR. CHAIRMAN: It is already 5-30 now. Now, we take up the Half-an-Hour Discussion.

17.30 hrs.

HALF AN HOUR DISCUSSION

Alleged irregularities in Indian Institute of Technology, Kanpur

डा० रामजी सिंह (भागलपुर) : सभापति महोदय, यह प्राई ग्राई टी, कानपुर के सम्बन्ध में जो विभिन्न प्रकार की म्रनियसितताये भौर घ्रष्टाचार के प्रारोप म्राए है, उनके सम्बन्ध में प्राधे घंटे की चर्चा है।

"The crisis of confidence m the IIT Kanpur has reached a point where only a full-fledged inquicy will satisfy the warring factions. The reluctance of the Ministry of Education to institute a probe even when a large number of alleged financial and administrative aregularities-some of them apparently serious-have been brought to the notice of the President, Mr Reddy who is the Visitor of the Institute is not understandable."

मभापति महोदय, इसके पहले कि झौर बातें मैं रखूं, मैं कहना चाहूंगा कि झाई घाई टी कानपुर राष्ट्र की कितनी बडी सम्पत्ति है वह इस इंस्टीट्यूट की एनुझल रिपोर्ट, 1977-78 से प्रकट होता है कि :

इक्वीपमेन्ट		852 লাজ
फर्नी चर	•	854 लाख
बुक्स वगैरह		164 लाख।/

375 Alleged in J.I.T., Kanpur

डा॰ रामजी सिंह]

कहा जाता है कि यह संस्थान काफी बड़ा झौर उपयोगी है । मैं यहा पर प्रखबारो की बात नहीं कहना बाहता। मिनिस्ट्री झाफ एजूकेगन, डिपार्टमेन्ट झाफ सोशल बेलफेंयर के सम्बन्ध में एम्टीमेट्स कमेटी की 1977-78 की जो रिपोर्ट है उसके कुछ झा मैं यहा पढना चाहूंगा। बाहर की बाते तो गलत हो मकती है लेकिन एम्टीमेट्स कमेटी की बाते गलत नही हो सकती है। इप्रेंडिक्म (8) में जो समरी प्रापः रेक्मेडे-झन्स दी हई है उसमें से पोडा मा पढ़ना चाहगा

"IIT Bombay and Kanpur are yet to formulate proposals. The Committee are unhappy over the inordinate delay in the implementation of the recommendation of All India Council for Technical Education."

यह है झाई झाई टी की स्थिति । ग्राप टेक्निकल एजूकेशन कमेटी की सम्तुति पर भी ध्यान नही देने है ।

इतना ही नही, आप इसकी रेक्सेटेंशन 215 को देखें

"The Committee are unnaopy to note that there was delay in starting reservation of seats for scheduled cases and scheduled tribes candidates in the Institute while IIT Bombay and Delhi started reserving seats from 1968 this IIT started reservation from 1974 for post-graduates and administration."

वहा के बेह्यूरड कास्टम स्टूडस्ट्स न भी लिख कर भेजा है कि उनके साथ कितना धन्याय हुया है । इसके प्रलावा रेक्सेडेझन 282 झौर 283 का भी प्राप देखें

"The Committee are distressed to note that there was inordinate delay in submission of the Reports of Reviewing Committee particularly by the Reviewing Committee on IIT. Kanpur."

तो यह है वहा की जन्म कुण्डली। लोगो को लगता होगा कि कुछ राजनीतिक कारणो से कुछ हमारे लदम्य इन बातों को उठाते है लेकिन यह एस्टीमेटम कमेटी की रिपोर्ट है

"The Committee desires that an indepth study may be undertaken to assess the extent of utilisation of the costly sophisticated equipment available in the I.I.T. with a view to taking necessary measures for their fuller utilisation." मै एक दो उदाहरण भीर रखना चाहूंगा । 563 में बह कमेरी कहती है .

In the case of IIT, Kanpur, the recommendation has not been implemented at all on the plea that there is shortage of accommodation and difficulties in schooling for children.

The Committee are disappointed to find the progress made in implementing the Faculty Exchange Programme amongst IITs. and Indian Institute of Science in pursuance of the Vistor's orders issued in Sepember, 1974 is very slow.

इस में सब सं ज्यादा जा सेसर किया गया है, वह झाई 0 झाई 0 टी 0 कानपुर को किया गया है । इतना ही नहीं, एस्टी मेट्स कसेटी की केवल एक बात रख कर मैं इस का ससाप्त करुगा क्या कि वह बात बहुत इम्पोर्टेट है । उस ने कहा है 62.6 मे

The Committee are concerned to note that while IIT Madras and IIT Bombay earned Rs, 1294 lakhs and Rs 11.21 lakhs respectively during 1976-77, the IIT Kanpur carned only Rs. 4.31 lakhs.

यह है जो गम्टी मेंट्न कमेटी ने कानपुर के बारे में कहा है। मेरे पाम तो आरोपो का बन्टल है, लेकिन मैं ऐसी काई बात नहीं रखना चाहुगा, जिस का मैं प्रमाण न दे सर्कू। सब से पहली बान तो मैं यह कहना चाहता ह कि :

The sale of computers IBM 7044 and 1401 at a loss of lakhs.

प्रब यह टेन्डर जो दिया गया है, इम टेन्डर मे इम्टीट्यट को लाम हुमा है। पचाम लाख रुपये का टेंडर आया था लेकिन एक्सेप्ट किया कम का। मै अ्यादा नही पटना चाहूगा। यह रिकार्ड अंरे पास है। इस में एन0 सदासीवन ने भ्राई अंग्रे(जी (ग्रंग) 1401 के लिए 20 लाख रुपये भोर इन्डियन डेटा प्रोसे-पर्स ने 30 लाख रुपये का टेन्डर दिया था लेकिन टेडर 20 लाख का एक्सेप्ट किया गया। माई (अंगे (ग्रंग 7044 के लिए सदासीवन ने 20 लाख रुपये का टेन्डर दिया था भौर इन्डियन डेटा प्रोसेस्सें ने 15 लाख रुपये का। इस तरह से 5 लाख रुपये का लान हो गया। यह रुपया कहां चला गया। इन्लिय के ताल हो गया। यह रुपया कहां चला गया। इन्लिय मे यह कहना चाहता ह कि राष्ट्र की सम्पत्ति से खिलवाड़ किया गया भौर ये 5 लाख रुपये उनसे वसूल करने चाहिए जो दोषी है मैं प्र इस बारे में ज्यादा नही कहना चाहता क्योंकि ही ह इस द बक्ता इन के बारे में कहने 1

377 Alleged .. VAISAKHA 7, 1901 (SAKA) in I.I.T., Kan-

इसी तरह से श्री जे 0 एल 0 उपाध्याय की बात हे। Payment of Rs one lakh to Shri J.L Upadhyay.

ये वहा पर थे झौर उन के बारे में यह तय हो गया थां कि उन को 30 हजार रुपया दे दिया जाए झौर वे किमनल केस लौटा लेगे। राष्ट्र की सम्पत्ति के साथ विनवाड करने वाले बदमाशो ने क्या किया कि 30 हबार के बदले एक लाख रुपये देने पडे ताकि वे झपना किमनल केम वापस ले ले। इम तरह से ये जो 70 हबार रुपये है, ये उन से यसूलने चाहिए, यह मेरा दूसर। बार्ज है।

ार्क्स वात मै यह कहना चाहता हू कि जरनस्त के लिए जा एडवान्स दिये गये, उन का एडजस्ट नहीं किया गया ।

Advances made for journals not adjusted:—Advances upto Rs 10 to 15 lakhs towards subscription to journals are made every year to M/s. Alled Publishers No effort by the Accounts Section is made to get the report about the receipt of the journals ordered. The advances given to the Alleen Publishers are shown as expenditure with out adjusting the same.

न भूल लिख्यते किचित्। यह उन के बारे मे है।

इसी तरह से मैं एक लेटर झौर पढ़ देना चाहता हू कि किस तरह में सेन्ट पर सेन्ट पडवान्स एलाइड पब्लि-केजन प्राइवेट लि0को दिया है। यह जनवरी 8, 1979 का डी0 ग्रो0 लेटर है।

This is to refer to your D.O letter No Dated 6th January, 1979 which has been delivered to my office on 8th January, 1979, regarding cent per cent advance payment made to M/s. Allied Publication Private Ltd., New Delhy, amounting to Rs. 6.51,648.

य∂ मेरा लिखा हुआ। नही है। इस में यह और लिखा हुआ। है:

Accounts Section does not get any Report from the Library in regard to these advance payments. The status quo regarding this could be checked from the Library, if you so desire.

मब चौबी बात मुझे माप से कहनी है the use of aircraft for private visit

यह मैं इस में नही कहूंगा क्योकि माननीय मनोहर साल जी का 5652 क्वेक्वन है झौर इस का उत्तर दिया है। इस में कहते है कि भोपाल गये, इन्दौर गये । वहा सजय गांधी का घौर इदिरा गांधी का स्वागत करने के लिये गये। पूछने पर कहते है कि घपने खर्चे पर गये, नैट्रोल का खर्चा किया। यह घी कहते है कि हवाई जहाज हमानी व्यक्तिगत सम्पनि है। उसको हम मेन्टेन करते है इम को हम मेन्टेन करते हैं इस तरह से कहना नरामर गलत है।

पाचनी बात में प्राप के सामने रखना चाहता हू---Adjustment of Rs. 15,000/- against Imprest Rs. 2,000.

The Director ordered the adjustment of an amount of Rs. 15,000/- spent by the Department of Chemical Engineering as against a permanent sanctioned imprest of Rs. 2,000/- particularly when the vouchers submitted by the Department were found mutilated and erased. The objections were over-ruled.

जैसे इदिराजी के राज्य में घपनी मर्जी से होता था वैसा ही ग्रब भी होता है। मेरे पास यह फोटो स्टेट कापी है। इतने कम समय में सब तो नहीं पढ़ी जा सकती है केवल थोडी मी ग्राप को पढ कर सुनाता ह----

"Since the matter has come to the notice of the authorities and a Committee has been appointed by the Director to examine the vouchers, the procedure for adjustment of remaining vouchers can now be initiated only, on the basis of the statement recorded by the Committee for further recommendation"

नभापति महोदय, मैं बिना प्रमाण के कोई बात नहीं कहना चाहता हे। धब दूसरी बात यह है----

"Advance made to non-existing firms"

इन को पकड कर के जेल में रखने की बात है। कोई फम नहीं है, उसे एडवाम देविया है। जिम ने इस को दिया उसे जेल से ग्खना चाहिए ।

"An order was placed by Purchase Section vide purchase order No. P 6 E. 29/73-74/600 dated 25-9-73. The Institute made 90 per cent advance to the firm through bank which was in excess by Rs. 60.26 "

जब यह एक्मेश मिला तो पता लगा कि किसी नान एग्जिस्टिंग फर्म को यह दिया गया झौर एक्सेम एमाउन्ट दिया गया । बाद में पता चला कि लापता, बैनामी फर्म को दिया गया । यह बात में बिना प्रमाण के नहीं कह रहा हूं। यह सुपरिन्टेन्डेन्ट का लिखा दूमा है। ये सब कागज पक्ष हम शिक्षा मंत्री जी को दे देंगे। हमें उन पर विश्वाम है कि वे म्याय करेंगे।

t

[डा॰ राम मिह]

"Against our P.O. No. so and so dated 25th September 1963 placed with M/s. N J Electronics, Bombay, an advance of Rs 82520 was paid to the firm being 90 ber (ent algainst document through Bank'

यह जो सारा हुआ। है इस का काई पता नहीं, इस फर्मका काई पता नडा है ।

इन नार्रा चीजा में इरेंगुलरिटी हुई है। ममय की मीमा के प्रन्दर में एक चीज कहना चाहात। ह ----Misuse of the statutory provision

हमारे जिक्षा मत्री जी वहते है ता हम का चप हो आता पडता है। हम ग्राप का रिपार्ट में पढ कर गताते है—--

'The Institute is an autonomous organisation incorporated under the Act of Parliament 1961 and is who'ly financed by the Central Government It is functioning under the Ministry of Education, Government of India The formations of various constituent bodies such as IIT Councils Boar i of Governors of various constituents Building and Works Committee, Finance Committee, Senate, etc. constitute under the Act and the Statutes which govern and guide the institut* functioning in the areas of administration, academic including curricula and syllabi, construction and repairs of major and minor works, Budget, etc "

उन≢ायहभी पढना होगा। यह मिसयुज झाफ. स्टेचुटरी पाविजन है। यह घोखा देने वाला है। यह स्टचुटरी प्राविजन नहीं हो सकता है।

"A gross misuse of the statutory provisions to favour individuals is exemplified in the appointment of Dr. N C Nigam as Deputy Director I in violation of the past practice of constituting a regular selection committees, the Chairman BOG exercised his 'discretion' to constitute an ad hoc Selection Committee and rushed through the appointment of Dr. N. C Nigam as Deputy Director." मै इतनाही कहगा कि डायरेक्टर ने भ्रपने मन से स्टेटिस्टिक्म लिये है ।

क्ष्मलिए में नही कहना हू कि बायोलेशन क्या है किमी एप्वाइटमेंट में । लकिन केवल एक आदनी ही इटरच्यू में माये ये भ्रोर स्टचूट का धारा का ताड सराड कर के एक आदमी का बहाल कर लिया ता म्रब स्वायत्तना क्या करेगी. कैस शिक्षा मधी इस्तक्षप करेंगे '

में जानना ह कि ग्राई ग्राई टी कानपुर में रिमर्च किम प्रनार स होता हे क्यांकि में ने वहा पी एच डी र लिए रिमर्च विया है। रिमर्च कैस हाता है में जानना ह । डबल डाक्टेट यह है। ग्राधे दर्जन लागा ने रिसर्च किया था। यहां पर एक मज्जन मनोहर प्रमाद जी-मनाहर लाल नही, मनाहर प्रसाद--उन्हा ने रिमर्च का थीमिन जमा किया। चार एग्जैमिनर हात है। ग्रब स्टचट बहना है कि ग्रगर तीन गप्रव कर दें ग्रार रिपोट वर द ता उम का थी एच डी मिल जानी चाहिये । तान न रिपाट कर दी, एक ने रिफर किया गडा। ग्रब तीन क रिपार्ट करने के बाद भी उस का नहा दी गई। में ममझना ह कि ऐसे आदमी ने शिस ने नहीं दी अगर नाई पी एच डी को डिग्री उस के पास हता वह उस स छीन ला जानी चाहिय । जाइस नरह से रिसच की महनन के माथ खिलवार करना है उस व पान यह दिग्री नही रहनी चारिये ।

मैं शिक्षा मनी पर काई ग्राराप नहीं लगा रहा हा। ग्रीर नहीं उन के बार म पक्षपान की बात में कह रहा ट्र। उन की न्यायप्रियता में हम विख्वास है। सारी चीज की जाच हो रही है यह मन्त्री महादय कहेगे। लेकिन वह मौखिक रूप सं तो रही है। वह हो भी जकी तोगी । लेकिन जा प्रमाण में ने दिये हे म जानना चाहता ह कि पालियामट के पाच सदग्यों ना जिस में जनना व पक्षे भी मौर विराधी दल के भी मदस्य हा ग्रीर शिक्षक भी झा जो एक स एक बढ कर है ग्रौर लायज भो हा. ग्राप मर्मिति बनायेगे जो जाच कर झौर जाच कर के झगर बह वुछ लोगो को दार्फा पाये ना क्या ग्राप उन का दडित करने के लिये नैयार है । ग्रगर ग्राप ऐमा नही करते है भौर ऐम ही छानबीन करत है ता इस का सारा कलक हमारे उत्पर लगेगा। झाड बाछ वाली बात नही हानी चाहिये। जा रूल्ज का तार मरोड गई है, न्यायप्रियता भीर शिक्षा की स्वायलता के साथ जिलक्वाड कर रहे है, जिन्हों ने राष्ट्र की मम्पत्ति का दुरुपयांग किया है, रिसर्च क कानन को तोड कर डिग्री उस का नही दी है श्रीर इस सब के लिये जा अपराधी है, दावी है, उन का पता लगाने के लिये थया झाप समदीय मर्मित का निर्माण करेगे और निष्पक्ष जाच इस सब की करवायेंग ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUN-DER): I should, at the outset, thank Dr. Ramji Singh for admitting that the HT is a very prestigious institution. Not only this IIT Kanpur is there, but

381 Al'rged VI irregularities

there are 4 other IIsT which are producing the best of the technicians in the country, who are also highly regarded in foleign advanced countries.

He has rightly pointed out that the IIsT should be looked after with sufficient care. He has referred to the Report of the Estimates Committee. Whenever there is any Report of the Estimates Committee or of the Public Accounts Committee, Government always looks upon them with utmost care, and scrutinizes their every recommendation and suggestion, so that Government is in a position to know what is best for the instituthe tion. the interest of ın country-not in the interests oſ parti-Ministry or of anv the when Dr. Ramji cular officer. So. Singh mentioned this matter about the Estimates Committee which wants an indepth study for a fuller utilization of the assets etc. of the HST., certainly the Government is considering some of the recommendations-which have been made. But apart from the broad recommendations in the Estimate Committee's report. the other specific instances which Dr. Romp Singh has mentioned, as t understand them, have not been mentioned by him out of the Estimates Committee's report. But his main criticism was confined to the various cutcisms made by the Estimates Committee. Government is carefully considering these matters, and appropriate steps will be taken, and a report also will be placed before the Estimates Committee just as in the case of the Public Accounts Committee-about what action Government is taking in respect of these matters. Therefore, I request Dr. Ramji Singh most humbly that he should have patience to see what is being done so far as the report of the Estimates Committee is concerned.

He has mentioned many other cases of alleged gross irregularities but I should submit that the Half-an-Hour Discussion is raised on the basis of the question which was originally asked in

VAISAKHA 7, 1901 (SAKA) in I.I.T. Kanpur 382 (HAII Dis.)

this House and to which I had given some answers. In that answer I have stated that several complaints have been made against the Director of the Institute and the enquiry which was demanded by the hon, members of this House before the President, who is the Visitor of the Institute, was with regard to the conduct of the Director. I have got copies of the submission which wis made. It was about the state of affairs of the IIT under the present Director, Dr. A Bhattachariee and it demanded that the victimisation which had taken place under him should be looked into I have said that the Director is not all in all in this institution. I am not being legalistic nor do I want to mention about autonomy etc. at this stage. But I am simply stating that under the Act and the statute of the Institute -for that matter, all other institutes-Director is one of the officers-principal officer no doubt-but his action is supervised by the Board of Governors. consisting of representatives of different States and also a large number of representatives of the Council of IIsT There is a Council of IIsT which looks after the affairs of IIsT as a whole Therefore, the specific points which have been mentioned by the hon membe- will be certainly sent to the Board of Governors for scrutiny and their statement will have to be obtained so that they might express their opinion. But some of the allegations which have been made against the Director by the hon, members of this House have already been considered by the Board and I do not know what else the Board will say

Certain specific questions have been raised about financial irregularities. There is provision for audit not by any private auditor but by Government auditor, who scrutinises these matters. If there is really any financial irregularity, the Government auditor will certainly give his 'comment and on that appropriate action will be taken. Dr. Ramji Singh has said that he will make these papers available to me. If he kindly makes them available to me, certainly I will look into

irregularities

[Di Priap Chandra Chundei]

the matter But I say once more that Government is keen that this prestigious institution along with other IIsT should be kept above board If there is any doubt about any affairs of these list keeping in view the structure of the IIsT and the various bodies which exercise powers over HST, certainly Government will see to it that unnecessary criticism may not be levelled against these institutions I say with very great regret that some students of IIT Kanpur saw me sometime ago and pointed out that because of this publicity in the press criticising the IIT in this fashion their future is also at stake, because people will not have any faith in the degrees of the I most humbly request hon UT members not to take to that line But if any real case is made out, there is the Board there is the Government Auditor or Accountant General, whatever he is called and it will be certain'y scrutinised In addition as Chairman of the Council of IITs, I may say that if Dr Ramji Singh can show me those cases specifically which cannot be satisfactorily explained by the IIT, then appropriate steps will be taken

DR RAMJI SINGH What about my suggestion to appoint a committee of say. 3 Members of Pailiament?

DR PRATAP CHANDRA CHUN-DER I respectfully submit that Members of Parliament have got greater responsibility towards the country in general and in the matter of investigation of the affairs of a single institution I should not think that Members of Parliament should spend their time

भी कबर लाल गुप्त (दिल्ली मदर) मभापति जी, मै ने माननीय मली महोदय क तिचार सने ग्रीर मै उन से इम बान म महमत ह वि किसी का भी यह विचार नहीं है कि घाई 0 धाई 0 टी 0 के बार म दश में उन्प्रैयान खराब किया जाये। लेकिन साथ ही नाथ घाप का मालूम है कि 25, 30 एम0 पीज ने प्रधान मली ग्रीर राष्ट्रपति को लिख कर भजा है भीर उन से बह मिल भी है धौर उन्हों ने कुछ वार्बेज लगाये है।

in I.I.T, Kanpur 384 (HAH Dis)

माप ने सवाल के जवाब मे कई बार यूनिवॉसटी के बारे म कहा है कि वह ता माटानामस है, प्रभी भी माप ने कहा है कि उन का बोर्ब है, एक पादसां काम नही करता। टोक है, वह बाद है, लकिन जैमे दिल्ली यूनिवॉसटी है या भौर यूनिवॉसटीज हे वहा भी वाइम-चालनर भौर एक्वॉक्यूटिव काउ-सिल घोर बोढ डायरक्टर क कहने के मुताबिक हो चलते है। यह प्राय हर जगह हाता है, जा मिनिस्टर बटेग, कैबिनेट प्राय बही मानती है। स्मूथ वॉवग के लिये जरूरा भी शायद हागा, लेकिन इसलिय वार्ड का रेफर करना, माप दखे, मेन वेखा है, कि कुछ इरेंगूलेटिरोज है, नाल-प्रैविटसज है, मिकायत है मौर कुछ ता फाइनेन्गियल हे कुछ एप्वाइट-मेट के बारे मे है, कुछ मिन्मयूज प्राफ प्रधारटोज और पर्सनल मिस-युज क बारे में है।

फाइनेन्शियल इरेंगुलैंग्टीज का जहा तक मवाल है तो मै समझता हू कि माई। माई। टी। म्राटानामम भी हो. भाप यह मानगे कि जो पैसा क्सालिनटिड फट माफ इंडिया स दिया जाता है, पालियामट व जरिय स a University or any other authority is accountable to Parliament That, you agree and the PAC, the Estimates Committee and all that go into the matter IIT is also accountable to Parliament Inspite of the fact that it is an autonomous body it is account able to Parliament I have had coperience when I had been to Banaras Hindu University and all Central Universities There I came across the most alarming case in my life there was a deposit of about crores in the bank in favour of R۶ Benaras Hindu University It is deposited in the Bank but the University does not know that the money is deposited in the Bank Have you come across such cases? This was pointed out by my Committee Inspite of repeated reminders, the Banaras Hindu University did not take any action or hat Do you mean to say that this 117 so far as financial matters are concurned is not accountable to Parilment What did you do in that cise? In one case

MR CHAIRMAN You must seek only clarification

SHRI KANWAR LAL GUPTA I am seeking only a clarification In one University, you have the audit second time, the Government audit second

.385 Alleged ... irregularities

VAISAKHA 7, 1901 (SAKA)

time, the particular case mentioned in the complaint. So, even in this case, will you consider the proposal so far as financial irregularities like fraud or embezzlement are concerned and will you appoint some Government auditor again to go into the details and not to leave it to the Board of Directors?

.18 hrs

I do not know to what extent the complaints are correct. There is a numour that the Director is attached to you. Whether he is actually attached to you or not, 1 do not know, 1n your own interest, may I request you to refer all these cases to any perregarding the appointment son. and all that, so that everything may be clear. These are my two questions. First, about the financial irregularities, will you appoint another audit, because the audit must have been over? But the same things about which a complaint has been made, will you refer to the audit as you have done in the case of one university? My second question is about the other matters which are only serious matters. If they are serious, will you appoint anybody, even the University Grants Commission or anybody in your Ministry? Will you appoint somebody to look into this? These are my two questions.

DR. PRATAP CHANDRA CHUN-· DER: Hon. Member Shri Kanwarlal Gupta is a very experienced lawyer, and experienced parliamentarian as welt. But I would respectfully say that his analogy of the Cabinet and the Prime Minister is not apt at all because the Ministers are appointed by the President on the recommendation of the Prime Minister, whereas in the case of Board of Governors of IIsT, the Director has very little to say and as I said earlier, a large number of Members represent different States in that area and also on the Council of IIsT over which the Direc-

(SAKA) in I.I.I., Kan 386 pur (HAH Dis.)

tor has no control. However, I am not going into these technicalities. I fully agree with my hon. friend that no institutions which are being financed out of the funds of the government, *i.e.*, out of public exchequer, will go scot free if there is any financial irregularity and the safeguard also is inbuilt in the statute. For instance, under Section 9(2) of the Institute of Technology Act, the provision is:

"Visitor may appoint one or more persons to review the work and progress of any Institute and to hold inquiries into the affairs thereof and to report thereon in such manner as the Vsitor may direct."

The next sub-clause clearly points out that a Visitor can give direction to these IIST for carrying out the directives. Therefore, ample power is there in the hands of the Government. But this is an extreme step. Unless a proper case is made out, this type of roving inquiries into these matters will create more confusion than it would solve. Therefore, I have submitted to Dr Ramji Singh, if he gives me some of these specific cases, certainly these will be looked into.

Shri Kanwarlal Gupta referred to two points. One is whether these financial irregularities can be referred to some Government auditor. If his cases can be specifically brought before me and *vrima facie* Dr. Ramji Singh satisfies me then certainly I shall be prepared to refer this to Goverument auditor once more so that these matters might be checked up. As regards other matters. I have already made my submission.

श्री रहाँदि समुद (महारनपुर) : मोहर्नारम मदर साहब, चूँकि ज्यादानर इल्जामान के बारे में कह दिया गया है, धौर वक्त नहीं रहा है, लिंहाजा मोहतरिस वजीर साहब ने श्री मनोहर नाल को जां जवाब दिया है, उस के मुनाल्लिक मैं मान्म करना चाहता हं कि घाटो-नोमम बाढी किंस को कहते है । कोई भी प्राटोनांमम वाडी जिस मिनिस्ट्री में घाती है, क्या वह मिनिस्ट्री उस की खराबियों के लिये जिम्मेदार नहीं है धौर पालिया-

387 Allegcd irregularities

[श्री रशीद मसूद]

मेंट को जवाबदेह नही है ? प्रगर वह जिम्मेदार ग्रौर जवाबदेह है, तो मै यह नही ममझना ह कि मिनिस्टर माहब सिर्फ यह कह कर मेम्बर, पालियामेंट की बेढ्फ्जती कराने रहें कि ग्राटोनोमम बाढी है, हम कुछ नही कर मक्ते हे । मेरा ज्याल है कि

[شری رشید مصود (سهارن پرر): متحدوم صدر صاحب - جونكه زيادة تر الزامات کے بارے میں کیدیا گیا ہے اور وقت نهیں رہا ہے لہذا مصتومه وزیر صاحب نے جو جراب دیا ہے -اس کے متعلق میں معلوم کرنا چاہتا هوں که أٿونومس *ب*اڌي کس کو کهتے هير. – كوئي بهي آٿونومس باڌي جس منستری میں آتی ہے کیا وہ منستری اس کی خرابھوں کے لئے ذہے دار نبھی ہے - اور بارلیمذے کو جوابدہ نہیں ہے - اگر اور دمے دار اور جوابدہ ہے نو میں یہ تہیں سنجھتا ہوں کہ منستر صاحب صف یه کهه در مهمیر آف پارلیمذے کی بے عرب كرائے رهيں كه آٿونومس باتن ۾ -هم کنچه نهین کر سکتے هیں - میرا خيال هي كه]

सम्रापति महोबय . आप सिर्फ सवाल पूछें । डा 0 रामजी सिंह ने इस डिस्कशन को सुरू किया है । बाकी सबस्य सिर्फ मवाल पूछ सकते है । (व्यवचान)

भी मनोहर जाल (कानपुर) समापति महोदय, यह मामला कानपुर का है, इस लिए मुझे भी सवाल पूछने का श्रवसर मिलना चाहिए।

श्री रहीव मसूब : यह मामला इतना बड़ा है कि इस पर दो घटे का डिस्कान होना चाहिए । [شری رشید مصود : یه معامله انڈا بڑا ہے که اس پر در گھلگے کا تسکشن ہونا چاھئے-]

PROF DILIP CHAKRAVARTY (Calcutta South) We also have a few questions, Mr Chairman.

MR CHAIRMAN. Your names are not there

PROF DILIP CHAKRAVARTY: We, of course, submitted our names.

(Interruptions)

VR CHAIRMAN. You have given notices, but you have given notices after 11 OClock That is why they were rejected So far as your name is concerned, your name is not there because in the ballot your name did not come

PROF DILIP CHAKRAVARTY Because we would like to take an opportunity to put questions.

श्री रशीद सबूद क्या आटोनामम का मतल व यह है कि कोई भी मैस्वर आफ पालियामेट उम के बारे मे काई सवाल नही कर सकता है या उस के बार मे कोई और चीज नही कर सकता है ? क्या घाटोनामस बाडी का मतलब यह है कि वह जा चाहे करने रहे, चाहे जिननी इर्रेय्लेरिटी करते रहे, चाहे जितनी ला-कानूनियत करते रहे और कोई चैक नहीं हो सकता है ? बजीर साहब ग्रगर यह समझते है कि ये दोनो बाते है, तो ऐसा कहे, फिर यकीनन मुझ्तकबल में कोई एम पी सवाल नही करेगा और अगर ये बाते नहीं है तो बजीर साहब आटोनामम का बहाना कर के हमारे प्रश्नो का जवाब देने से मना न करें ।

[شری رشید مصود : کها آتونومس کا مطلب یہ ہے کہ کوئی بھی مہمبر آف پارلہمنت اس کے بارے میں کوئی سوال تبھی کو سکتا ہے - یا اس دن کے بارے میں کوئی اور کیس نهیس کر سکتا ہے - کیا آتواومس باتی کا مطلب یہ ہے کہ وہ جو چاہے کرتے رھیس - چاہے کتلی ارریکبلیریٹی کرتے رھیس - ارر کوئی چیک نہیں کرتا رھیس - ارر کوئی چیک نہیں کرتا ھے - رزیر صاحب اگر یہ سمجھتے ھی کہ یہ دونوں باتیں ھیں تو ایسا کہیں پھر یقیداً مستقبل میں کوئی ایم- پی-سوال نہیں کوئیا - ارر اگر یہ باتیں سوال نہیں تو رزیر صاحب اقواومس کا بہانا کرکے ھمارے موالوں کا جواب دیلے سے ملم نہ کریں -]

PROF. DILIP CHAKRAVARTY (Calcutta South): On a point of order. The House was scheduled to sit only up to 6 O'Clock. The consent of the House should have been secured for extension. If, without securing consent, the House continues for six minutes, certainly, though our names are not there, we can secure the consent of the House and put questions. I move that the House continue up to 7 O'Clock and the other Members also be allowed to put questions.

MR. CHAIRMAN: You have raised a point of order. It is correct that I should have asked the pleasure of the House. I thought the questions would be over within five minutes, but it has been prolonged.

Is it the pleasure of the House to sit for another ten minutes?

HON. MEMBERS: Yes.

MR. CHAIRMAN: Even if it is extended by one hour, you are not going to be called because your name has not come in the ballot. It is not going to benefit you. The House will be extended by ten minutes.

DR. PRATAP CHANDRA CHUN-DER: There is no question of showing any disrespect to the hon. Members of this House. They are putting questions. In fact, with regard to this IIT, Kanpur, several questions have already been put, and we are discussing all these matters in this House. Simicarly in the other House also questions are being put. If, on the plea of autonomy, there is no accountability, we would not have answered the questions at all. The fact that we are answering questions shows that we are having respect for the Members. I am also a Member of the House and some day I may be on the other side and would like to put some questions. So, how can I show disrespect to the Members?

Parliament has pased certain Acts and statutes on the basis of which certain powers have been delegated to these institutions, and within the framework of the powers which have been delegated to them, they can take decisions. For instance, dismissal of an employee. It is a case of the domestic tribunal and if the rules have been hery publied with, even a court of her of the terfere

Then again, there is also powers with the court of law to see whether the rules are complied with or not.

Autonomy is enjoyed by these institutions to the extent spelt out by the Act of Parliament. Therefore, when we speak of autonomy, it does not mean that there is no accountability. I have read out the portion from the very Act to show that the Visitor, on Government advising him, can take action in this matter. So, the apprehension of the hon. Member is not correct.

समापति महोबय : श्री ब्रज भूषण तिवारी, श्राप सिर्फ सवास पूछिए । **एक माननोव सदस्य**ः हर ग्रादमी को सवाल पूछने का मौका मिलना चोहिये ।

श्री मनोहर लाल : सभापति महोदय, यह मामला हमारे कानपुर का है। हम यह मानते हैं कि ग्राप के रूल्स एंड रगुलेशंस के मताबिक हमारा नाम बैलट में नहीं ग्राया लेकिन ग्राप इस बात का ख्याल रखेंगे, यह हमारे क्षेत्र का मामला है, शुरू में मैं ने इस मामल को पालियामेंट में उठाया है ग्रौर तीन बार शिक्षा मंत्री से मिला हूं, तीन बार राष्ट्रपति से मिला हूं, वहां की तमाम अनियमितताग्रों के बारे में, डायरेक्टर की ताना-शाहो के बार में, डायरेक्टर के श्रीमती इन्दिरा गांधी श्रौर संजय गांधी से संबंधों के बारे में,-यह सारी चीजें लिखी गई हैं और पेपर्स में छनी हैं लेकिन इस के बावजुद बैलट में चंकि मेरा नाम नहीं ग्राया इसजिये मझ बोलने का मौका नहीं मिला, हम ग्राप से डिमाण्ड करत हैं कि इस पर दो घंट की चर्चा होनी चाहिय जैसा कि स्पीकर साहब ने 2 तारीख को ग्राख्वासन दिया था। यहां पर डायरेक्टर बैठ हुए हैं

एभापति महोदय : हम आप के जजवात की कद्र करते हैं, यह आप के क्षेत्र का मामता है लेकिन मैं क्या करूं ? मैं मजबूर हूं। यह आप को बदकिस्मती है कि बैलट में आप का नाम नहीं आया। प्राप 2 घंट की चर्चा के लिए स्पोकर साहब से डिमान्ड कर सकते हैं।

PROF. DILIP CHAKRAVARTY: We all endorse the views of my friend, Mr. Manoharlal. Let there be a two hour discussion. We all want to participate in the discussion.

(Interruptions)

MR. CHAIRMAN: Mr. Manohar Lal, your feelings will be conveyed to the Speaker.

श्री बज भूवण तिवारी (खलीलादाद) : सभापति महोदय, आई आई टी, कानपुर में अनियमितताओं और मनमानी नियुक्तियों तथा प्रदोन्नति के सम्बन्ध में तमाम वातें कही नई हैं । डा० रामजी सिंह ने वहुत से तथ्य आप के सामने रखे हैं । डभ के पहल भी प्रधान मंत्री तथा माननीय शिक्षा मंत्री को लिखित रूप में कई सदस्यों ने दिया है, इस सदन में भी नियम 377 के अन्तर्गत मामले की उठाया गया है और जगल भी हुए हैं लकिन इस के बावजूद शिक्षा मंत्री अपनी आंखें बन्द किए हुए हैं । इतना सब होने के बावजूद उन को कोई प्राइमा-फेसी केस नजर नहीं आता । मैं उनके उत्तर के सम्बन्ध में पूछना चाहूंगा, पिछली बार जिस प्रश्न पर आधे घंटे की चर्चा उठाई गई है, श्रीमती पार्वती कृष्णन का प्रश्न था, उस में उन्होंने लिखा था

"There was a complaint that one Principal of Compus, Shri J. S. Mittu was dismissed. He was dismissed after following all the details of procedure. Then this Gentlemen went to the High Court and the High Court dismissed his application. Then political pressure was brought to bear in this Institute."

DR. FRATAP CHANDRA CHUN-DER: On a point of order. The hon. member has placed this matter before the hon. Speaker on a question of privilege for misleading the House. So it is under consideration of the hon. Speaker. A question of privilege has been raised over this matter. When the matter is referred to the Speaker, I submit that this should be placed before the hon. Speaker.

श्री ब्रज भूषण तिवारी : ग्रगर प्रिविलेज का मामला उठाया गया ता उस का जवाब ग्रायेगा लेकिन यह जो आधे घंटे की चर्चा उठाई गई है, इस प्रश्न का जो उत्तर था वह बिल्कुल झूट, गलत ग्रौर तथ्यों पर ग्राधारित नहीं है। श्री जे एन मटूट ने स्वयं मुझे पत्न लिख कर कहा है कि मैं ने हाईकार्ट में कोई मुकदमा या किसी प्रकार का केस दायर नहीं किया इसलिये खारिज होने का कोई प्रश्न ही नहीं है।

दूसरी वात यह है कि 3 दिसम्बर, 1977 को "क्लिट्ज" में छपा था कि ग्राई ग्राई टी कानपुर में विद्याथियों ढारा ज्ञात्महत्यायें सब से ग्रधिक हैं। इसके अलावा ग्राज भी कर्मचारियों ढारा हड़ताल चल रही है। तमाम प्रकार के धरने हुए हैं। मध्यापकों में प्रसन्तोष है, विद्यार्थियों में ग्रसंतोष है। तमाम लोगों ने शिकायतें लिख कर भेजी हैं। इतना ही नहीं, जो जे ई ई के एग्जा-मिनेशन होते हैं उन में भी क्यापक पैमाने पर धांधली की गई है। इस धांधली के बारे में भी मंत्री जी ने उत्तर दिया कि प्राइमा-फेसी केस नहीं बनता इसीलिए ग्रगली कार्यवाही नहों की गई।

इसी सम्बन्ध में मैं ए के दर कमेटी की रेक्मेंडेशन्स से दो चार लाइनें सुनाना चाहता हं :

"As suggested by you, I have examined the papers regarding the joint entrance examination conducted by the Social Committee and my observations are as follows:

"There appears to be overwriting in respect of Code Nos. NW 64, MX 41 and F2 42.

In respect of these candidates, the original works have been altered. No initials had been put against the

393 Alleged irregularities

above-mentioned instances of overwritings There is no recorded evidence of any policy decision having been made in this connection, by the Committee. No uniform criteria appear to have been followed in making the alterations.

In view of the above facts, I am of the opinion that a prima facie case for inquiry exists against the individual who has made the alterations."

This is dated April 10, 1976.

इस कृबाद इस सम्बन्ध में कोई कार्यवाही नहीं हुई ।

फिर अनमुचित जातियां के बार में एरटीमेंटम कमेटी ने भी लिखा है कि यहा पर एक श्री भार 0 मार 0 वर्मा थे, जिन का प्रोमोणन हन्ना था एज ए सुपरिन्टेन्डेन्ट परन्तु जा वतमान डायरेक्टर है उन्हों ने उन को चार्ज नहीं लेने दिया । उस सस्या के चेयरमैन मि० थापर है ग्रीर हम तो यह दखते है कि जितने भी ग्राई0 ग्राई टीज 0 देण मे है, उन के चेयरमन बडे उद्योगपतियो भौर कारखाने दोरों को ही बनाया जाता है जो भपने धन्धो में व्यस्त रहते है ग्रौर केवल एक रबड-स्टैम्प की तरह काम करते हैं। वह डायरेक्टर के कब्जे में रहते है। मि0 वर्मा जो थे, उन को चार्ज नही दिया गया भौर गवर्नमेंट माफ इडिया की जो ला मिनिस्ट्री है, उस ने अपनी रिपोर्ट में नाफ यह राय दी है कि इन बे साथ ज्यादती हो रही है मगर चेयरमैन मि 0 थापर जो है, जिन को हमारे श्री मनोहर लाल पत्न लिखते हैं, वे उनको धमकी देते हैं। यह जनवरी 12, 1979 की चिट्ठी है, जिस में से में पढ कर झाप को सुनाता है

'I am also of the opinion that if the question is not allowed to be closed, it is likely to land Shri Varma into difficulty which I would not like to happen if I can help it."

इस प्रकार की घाघले वाजी होती है झौर इस प्रकार की धमकी वहां के कर्मचारियों को दी जाती है जो सैड्यूस्ड कास्ट्स क हैं, जिस के बारे में एस्टीमेट्स कमेटी ने भी धमकी रिपोर्ट में कहा है।

इसी के साथ साथ मैं यह भी कहना चाहता हूं कि वहा के जो रजिस्ट्रार हैं, उन को बिना किसी धौषित्य के भौर बिना किसी कारण के ससपैंड कर दिया गया। 19 जनवरी, 1979 को यबनिय बाडी की सीटिंग हुई घीर 18ा मीटिंग में ससपेंशन की कोई चर्चा नहीं हुई 12 3ा लगदी को झी के 0 दी 0 सिंह ने, जो यबनिय

SAKA) in I.I.T. Kan- 394 pur (IIAH Dis.)

बाडी के सबस्य है, मि0 थापर को लिखा कि रजिस्ट्रार गिरराज किशोर के बारे मे क्या कार्यवाही हो रही है। इस के बावजूद भी 19 जनवरी को बहा जा मीटिंग हुई, उस मीटिंग में इस की कोई चर्चा गवर्निंग खाडी में नही हुई मगर बैंक डेट में चेयरमैन से ससपेशन झार्ड रपद स्तखत करा दिये गये। 19 जनवरी के लैटर में यह बात बताई गई है। इस्रां प्रकार से झौर भी बातें है। एक नही बल्कि बहुत सी ऐसी बातें हैं। जो रजिस्ट्रार, फाइनेन्स है, इन की निय्क्ति कब हुई। गवर्निंग बाडी की 45 वो मीटिंग म यठ हुई थी। इस मध्वन्द्र में दो लाइन आप को पढ कर सुनाना बाहता हू। इस मे माफ तोर पर यह कहा गया है:

"Assessment scheme for promotions to high posts '

यह बात उस मे तय नही हुई थी कि हाई थोस्टो के लिए यह है बल्कि जो ग्रौर पोस्टे है उन की नियक्ति के बारे म है मगर इस को वायलेट कर के मि () एस 0 एस 0 श्रीवास्तव की निय्वित की गई क्योंकि सारे घोटाले, मारी टेक्नीकल एजुकेशन जा ग्रान्ट है उस का 70 फीसदी पैमा इन बडे हाथियों को दिया जाता है, मात मात करोड, छ छ कर्णाड म्पय की ग्रान्ट उन को मिलती है। इसलिये फाइनेन्स डिपार्टमेन्ट में ऐसा भादमी होना चाहिये. ऐसा रजिस्टार होना चाहिये जो इन की मनमानी को माने । इस प्रकार की निय कित कर के ये अपने ही आदमी को रखते हैं। तो मै एक सीधा सवाल प्रछना चाहता ह कि तमाम ग्रखबारों में सारी बातें कही गई है, ग्लेरिंग इन्सटान्सेज इरेंग्लेरिटीज की है श्रौर फाइनेन्शियल करप्शन की बाते भी कही गई है ग्रीर जाच कराने का प्राविजन भी है और अभी हाल में वहा के डाइरेक्टर ने स्वय वहां के स्थानीय अखबारों में यह बयान दिया था कि मैं जाच कराने के लिए तैयार हु भीर इस में मोटोनामी की कोई ग्रडचन नही बनती है परन्तु पता नही सरकार क्यो हिचकिचा रही है। यह एक विचित्र स्थिति है कि बहां का डायरेक्टर बयान देता है कि जांच कराणो और हमारे शिक्षा मंत्री की माखो पर पट्टी बंधी है। कि कोई प्राइमाफेसी केस नही बनता है, मै स्पर्ध्ट तौर पर उत्तर चाहंगा कि जब इस प्रकार के गंभीर झारोप है, एस्टीमेट कमेटी में भारोप है भौर तमाम संसद सदस्यों ने लिखित शिकायतें की हैं, विश्वविद्यालय का पूरा बातावरण अशांत और अव्य है, डायरेक्टर के कहने के बावजुद भी ऐसी कौन सी बात हैं कौन से कारण है कि झाप जाव कराने में हिचकिचा रहे है ?

दूसरी बाल मैं यह जानना चाहता हूं कि झाई0 झाई0 टी0 की गवनिंग बाडी के चेयरमैन पव पर बापर झौर सिंधानिया जैसे बडे बढ़े पूंजीपतियों के बदले में क्या झाप अच्छे किस्म के लोगो को चेझरसैन पद पर नियुक्त करने पर विचार करेंगे जो कि झपना झीवक समय वहां दे सकें और विक्वा की तरक्की में भी योगवान कर सकें।

DR. PRATAP CHANDRA CHUN-DER: The hon. Member has mentioned three matters which are now the subject-matter of the privilege matter

395 Aftegred irregularities

[Dr. Pratap Chandra Chunder]

which has been mentioned before the hom: Speaker. So, I do not want to comment on these. Sufficient explanation will be given to the hon. Speaker, and let him decide who is right and who is wrong. So, I am not making any comment on these.

About suspension of the Registrar, I may say, it is not only suspension but actual steps have been taken to initiate disciplinary proceedings according, to law; a charge sheet has been served on him. There are several heads of charges. There are four articles of charges Under them, altogether 26 items of dereliction of duty. omission and commission have been mentioned. A retired judge. Justice R! K. Eaveja, a retired District and Sessions Judge, Punjab Judicial Service, who was also in the Commission of Inquiry which inquired into the liquor death by using spurious liquor in Delhi in 1972, and who was again in the Commission of Inquiry for inquiring into the lathi-charge of political prisoners during Emergency on 2nd October 1975, has been appointed to look into this matter. This matter is now before the Inquiry Committee and, as I have said, that is perfectly within the domestic jurisdiction of this institution. Government is not going to interfere in this matter.

As regards various other matters which the hon. Member has referred to, I would say, the charge is not only against this institution. Shri Manohar Lal was saying that it related to his constituency. I knew only yesterday that he has also levelled charges against the IIT, Bombay. There may be charges against all the IITs. Therefore, this Government will scrutinise all these charges. Merely because certain charges have been signed by a number of MPs, it will not mean that the charges are substantiated. This is what has been stated in the letter addressed to Shri N. Sanjiva Reddy, President of India:

"The present Director is a man who is devoid of ideals and values. He got this assignment as a reward for his allegiance to the former rulers of the country. He is a great adminer of Sanjay Gandhi whom he cultivated with assiduous zeal...."

"The Director tollows the British policy of divide and rule to keep humself in power."

This Director offered to resign last year. But a number of professors came to me and said that this should not be done. I called the Director and said that that would bring a bad name to the institution if he did not face the situation

regards the appointment As. of Chairman, it is not a fact that every time we appoint some industrialist. For instance, in Delhi IIT, we have appointed Air Marshal Arjun Singh, who is a member of the Minorities Commission In Bombay IIT, there is a very well known scientist. But wherever we feel that particular persons will contribute to the general development of this institution, certainly we should consider them,

MR. CHAIRMAN · The House stands adjourned till 11.00 A.M. on Monday.

18 25 hrs

The Lok Subha then adjourned till Eleven of the Clock on Monday, April 30, 1979/Vaisakha 10, 1901 (Saka).